

LOK SABHA DEBATES

(English Version)

Sixth Session
(Fifteenth Lok Sabha)



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LOK SABHA DEBATES

LOK SABHA

Tuesday, December 7, 2010/Agrahayana 16, 1932 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER *in the Chair*]

...(Interruptions)

MADAM SPEAKER: This is Question Hour.

Q.No. 381 – Shri M. Krishnasswamy.

...(Interruptions)

11.04 hrs.

At this stage, Shri A.T. Nana Patil, Shri Ashok Argal, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

...(Interruptions)

[Translation]

MADAM SPEAKER: Let the Question Hour run. Take your seats.

...(Interruptions)

[English]

MADAM SPEAKER: Nothing will go on record.

(Interruptions)...*

[Translation]

MADAM SPEAKER: You also take your seat. Let the House run.

...(Interruptions)

MADAM SPEAKER: You please go back to your seat.

...(Interruptions)

MADAM SPEAKER: Let the Question Hour run.

...(Interruptions)

MADAM SPEAKER: You please go to your seat. Let the Question Hour run. You, take your seat.

...(Interruptions)

MADAM SPEAKER: You take your seat. Let the Question Hour run. You all go to your seats, please.

...(Interruptions)

[English]

MADAM SPEAKER: Nothing will go on record.

(Interruptions)...*

WRITTEN ANSWERS TO QUESTIONS

Accidents on National/Express Highways

[English]

*381. SHRI M. KRISHNASSWAMY:
SHRI C. SIVASAMI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has taken note of a large number of accidents at various National/Express Highways in the country;

(b) if so, the number of fatal accidents reported including hit and run cases since 2008, year-wise;

(c) the action taken by the Government to prevent road accidents alongwith the steps taken to step up compensation for the victims;

*Not recorded.

*Not recorded.

(d) whether the Committee on Road Safety and Traffic Management has suggested setting up of the National Road Safety and Traffic Management Board for improving road safety;

(e) if so, the details thereof and the other recommendations made by the Committee; and

(f) the follow-up action taken thereon?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH): (a) and (b) The total number of fatal accidents reported on National Highways (including Expressways) for the year 2008 (the latest available data) in the country was 37096 resulting in death of 42670 persons which is a large number. Specific information on hit and run cases are not collected from/reported by State Police Authorities. The information for the year 2009 onwards has not been compiled yet.

(c) Government has set up an Expert Committee to review the Motor Vehicles Act, 1988 in a comprehensive manner. The issue of enhancement of compensation will be examined alongwith other proposals on receipt of recommendation of the Expert Committee. In order to reduce the accidents on road, this Ministry has taken several steps to improve road safety for road users in general, which are as under:—

- (i) Road safety is an integral part of road design at the planning stage for National Highways/ Expressways.
- (ii) Various steps to enhance road safety such as road furniture, road markings/road signs, introduction of Highway Traffic Management System using Intelligent Transport System, and enhancement of discipline among contractors during construction, road safety audit on selected stretches, have been undertaken by National Highways Authority of India.
- (iii) Refresher training to Heavy Motor Vehicle drivers in the unorganized sector being implemented

by the Ministry since 1997-98 under plan activities.

- (iv) Setting up of Driving Training Schools in the country.
- (v) Publicity campaign on road safety awareness both through the audio-visual and print media.
- (vi) Institution of National Award of voluntary organizations/individual for outstanding work in the field of road safety.
- (vii) Tightening of safety standards of vehicles.
- (viii) Providing cranes and ambulances to various State Governments/NGOs under National Highway Accident Relief Service Scheme. National Highways Authority of India also provides ambulances at a distance of 50 km. on each of its completed stretches of National Highways under its Operation and Maintenance contracts.
- (ix) Widening and improvements of National Highways from 2 lanes to 4 lanes and 4 lanes to 6 lanes etc.

(d) to (f) A Committee constituted under the Chairmanship of Shri S. Sundar, former Secretary of Surface Transport, recommended creation of a National Road Safety and Traffic Management Board through an Act of Parliament. As recommended by the Committee, the Board would have powers to set standards for the design, construction and maintenance of National Highways, safety standards for Motor Vehicles besides having powers to issue guidelines on number of issues concerning road safety. The recommendations of the committee were examined by the Ministry in consultation with State Governments and other concerned Ministries/Departments including Ministry of Law and Justice. A Bill for creation of National Road Safety and Traffic Management Board was introduced in Lok Sabha on 4.5.2010, which was later referred to Parliamentary Standing Committee for examination. The Committee submitted its recommendations on

21.7.2010. The Government has examined the recommendations of the Committee and initiated necessary process to incorporate certain amendments in the Bill in line with the recommendations of the Committee for consideration of the Parliament.

Growth of MSME Sector

*382. SHRI PREM DAS RAI: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government monitors the progress and recent developments made in the Micro, Small and Medium Enterprises (MSME) sector in the country;

(b) if so, details thereof alongwith the growth rate in production, establishment of new units and the employment generation achieved in the sector during each of the last three years and the current year;

(c) whether there are any constraints impeding the growth of the MSME sector in terms of creation of new units, production and employment generation;

(d) if so, the details thereof alongwith the steps taken by the Government to assist the MSME sector to achieve higher rate of growth; and

(e) the details of the steps taken by the Government to promote the MSME sector in the North Eastern Region of the country including Sikkim?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) to (e) The Government periodically monitors the progress and recent developments made in the Micro, Small and Medium Enterprises (MSME) Sector in the country through review meetings and All India Census of the sector. Till date, the office of Development Commissioner MSME (DCMSME) has conducted four censuses with reference years 1972-73, 1987-88, 2001-02 and 2006-07, respectively. The number of units, production and employment in registered MSME sector increased from

13.75 lakhs Rs. 203254.62 crore and 61.64 lakhs in 2001-02 to 15.53 lakhs, Rs. 709468.15 crore and 92.04 lakhs respectively in 2006-07, thus registering impressive growth in all the three major parameters.

Some of the common problems faced by the Micro, Small and Medium Enterprises Sector relate to lack of timely and adequate credit, outdated technology, infrastructure bottlenecks, marketing constraints, delayed payments of their dues by large units, enhance competition due to liberalized trade regime, etc. To facilitate the promotion and development of micro and small enterprises (MSEs) and enhance their competitiveness, the Government announced a 'Policy Package for Stepping up Credit to Small and Medium Enterprises' on 10th August, 2005 which envisages public sector banks to fix their own targets for funding MSMEs in order to achieve a minimum 20 per cent year-on-year growth in credit to the MSME sector. The Government has also announced in February, 2007 a 'Package for Promotion of Micro and Small Enterprises' with an objective to provide support in areas of credit, technology upgradation, marketing, infrastructure etc. Further, the Government has enacted the Micro, Small and Medium Enterprises Development Act, 2006 which has come into force from 2nd October, 2006. The Government is also implementing various schemes/programmes relating to credit, infrastructural development, technology upgradation, marketing, entrepreneurial/skill development, etc., for assisting the MSE sector in meeting the challenges. Some of the major schemes/programmes being implemented are Credit Guarantee Scheme, Credit Linked Capital Subsidy Scheme, Performance and Credit Rating Scheme, Cluster Development Programme, National Manufacturing Competitiveness Programme, Prime Minister's Employment Generation Programme and Market Development Assistance Scheme.

In addition, the Prime Minister's Task Force constituted to address the issues of the micro, small and medium enterprises (MSME) sector in its report has made various recommendations in the areas of credit, taxation, labour issues, infrastructure/technology/skill development, market-

ing etc., for providing an impetus to the growth of the sector. The report has been circulated to the departments/agencies concerned for time-bound action as laid down in the report. A Steering Group under the Chairmanship of Principal Secretary to the Prime Minister has been constituted for ensuring timely/speedy implementation of the recommendations of the Task Force.

The schemes and programmes of the Central Government for promotion of MSME Sector are not State or region specific. However, to promote the MSME sector in the North Eastern Region of the country including Sikkim, the Government of India has stipulated that 10% of the outlay in each Plan Scheme of the Office of the Development Commissioner MSME (DCMSME) would be earmarked for the North Eastern Region. In addition, there is special dispensation for NER States in schemes such as Credit Guarantee Scheme, Micro and Scheme Enterprises — Cluster Development Programme (MSE-CDP), Scheme for Export Promotion, Scheme for National Exhibition, Prime Minister's Employment Generation Programme (PMEGP) and Scheme of Fund for Regeneration of Traditional Industries (SFURTI).

Terrorist Groups

*383. SHRI PULIN BIHARI BASKE:
DR. M. THAMBIDURAI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a number of terrorist groups are reported to be active in the country;
- (b) if so, the details thereof, State-wise;
- (c) whether such groups are receiving funds from abroad including international syndicates;
- (d) if so, the details thereof; and
- (e) the details of the steps taken by the Government to neutralise such sources of funding and check terrorist activities in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) The Schedule to Unlawful Activities (Prevention) Act (UAPA) under Section 35 contains a list of 35 entries/entities which have been listed as terrorist organisations. These organisations operate at Inter-State/Intra-State/Inter-State/International level, depending on their area of activities. The list of such organisations is enclosed as Statement-I. Further, nine organisations have also been notified as Unlawful Associations under section 3 of UAPA. The list of these Unlawful Associations is enclosed as Statement-II. Some of these organisations are terrorist organisations. Apart from the above, some other organisations have also come to the adverse notice of the Government for their involvement in terrorist/extremist activities.

As per the available information, some of the militants/terrorists active in India obtain funds from abroad through hawala and transfer of money from banking channels.

(e) The Central Intelligence/Security agencies work in tandem with their counterparts in the States, which has, inter-alia, resulted in the arrest of a number of persons involved in facilitating funds/financing of terrorism. The Unlawful Activities (Prevention) Act, 1967 has been amended in 2008 to reinforce the punitive provisions to combat terrorism, which includes strengthening of provisions for Combating Financing of Terrorism. The Prevention of Money Laundering Act was amended and notified in 2009 and the amended provisions inter-alia include offences under UAPA as well as certain other IPC offences as Schedule offences under the Prevention of Money Laundering Act.

Statement-I

List of Terrorist Organisations Under Section 35 of Unlawful Activities (Prevention) Act, 1967

1. Babbar Khalsa International
2. Khalistan Commando Force
3. Khalistan Zindabad Force

- | | |
|---|---|
| <p>4. International Sikh Youth Federation</p> <p>5. Laskhar-e-Taiba/Pasban-e-Ahle Hadis</p> <p>6. Jaish-e-Mohammad/Tahrik-e-Furqan</p> <p>7. Harkat-ul-Mujahideen/Harkat-ul-Ansar/Harkat-ul-Jehad-e-Islami</p> <p>8. Hizb-ul-Mujahideen/Hizb-ul-Mujahideen Pir Panjal Regiment</p> <p>9. Al-Umar-Mujahideen</p> <p>10. Jammu and Kashmir Islamic Front</p> <p>11. United Liberation Front of Assam (ULFA)</p> <p>12. National Democratic Front of Bodoland (NDFB)</p> <p>13. People's Liberation Army (PLA)</p> <p>14. United National Liberation Front (UNLF)</p> <p>15. People's Revolutionary Party of Kangleipak (PREPAK)</p> <p>16. Kangleipak Communist Part (KCP)</p> <p>17. Kanglei Yaol Kanba Lup (KYKL)</p> <p>18. Manipur People's Liberation Front (MPLF)</p> <p>19. All Tripura Tiger Force</p> <p>20. National Liberation Front of Tripura</p> <p>21. Liberation Tigers of Tamil Eelam (LTTE)</p> <p>22. Students Islamic Movement of India</p> <p>23. Deendar Anjuman</p> <p>24. Communist Party of India (Marxist-Leninist) – People's War, All its formations and front organisations.</p> <p>25. Maoist Communist Centre (MCC), All its formations and Front Organisations</p> <p>26. Al Badr</p> <p>27. Jamiat-ul-Mujahideen</p> | <p>28. Al-Qaida</p> <p>29. Dukhtaran-e-Millat (DEM)</p> <p>30. Tamil Nadu Liberation Army (TNLA)</p> <p>31. Tamil National Retrieval Troops (TNRT)</p> <p>32. Akhil Bharat Nepali Ekta Samaj (ABNES)</p> <p>33. Organisations listed in the Schedule to the U.N. Prevention and Suppression of Terrorism (Implementation of Security Council Resolutions) Order, 2007 made under section 2 of the United Nations (Security Council) Act, 1947 (43 of 1947) and amended from time to time.</p> <p>34. Communist Party of India (Maoist) all its formations and front organisations.</p> <p>35. Indian Mujahideen and all its formations and front organisations.</p> |
|---|---|

Statement-II

'Unlawful Organisations' Under Section 3 of Unlawful Activities (Prevention) Act, 1967

1. Students Islamic Movement of India (SIMI)
2. United Liberation Front of Assam (ULFA)
3. National Democratic Front of Bodoland (NDFB)
4. Dima Haram Daogah (Joel) DHD (J)
5. Meitei Extremist Organisation consisting of the following:—
 - (a) People's Liberation Army (PLA)
 - (b) United National Liberation Front (UNLF)
 - (c) People's Revolutionary Party of Kangleipak (PREPAK)
 - (d) Kangleipak Communist Party (KCP)
 - (e) Kanglei Yaol Kanba Lup (KYKL)

- (f) Manipur People's Liberation Front (MPLF)
- (g) Revolutionary People's Front (RPF)
- 6. All Tripura Tiger Force (ATTF)
- 7. National Liberation Front of Tripura (NLFT)
- 8. Hynniewtrep National Liberation Council (HNLC)
- 9. Liberation Tigers of Tamil Eelam.

Crop Loss

*384. SHRI HARIBHAU JAWALE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has taken note of banana plantation hit severely by disease in various States, including Maharashtra;

(b) if so, the details thereof;

(c) whether various crops/farm produce including fruits in the country are affected by pests, weeds and other diseases, leading to drop in production;

(d) if so, the loss incurred during each of the last three years and the current year, State-wise and crop-wise;

(e) whether any compensation has been provided to the farmers to offset the losses; and

(f) if so, the details of such compensation disbursed during the above period, State-wise?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) and (b) The State Government of Maharashtra has reported incidence of Sigatoka leaf spot disease in banana plantation in Jalgaon district of Maharashtra. Out of total area of 44,302 hectares under banana cultivation in the State, 19,069 hectares is reported to be affected due to Sigatoka disease.

(c) and (d) While scientific estimates of crop losses due to pests, weeds and diseases in the country are not available as the damage depends on various factors including weather conditions, crop cultural practices and

plant protection practices, the crop losses are assessed to range between 10 to 30 per cent annually, depending on severity of pest attack. In Maharashtra, incidence of bacterial blight and wilt in pomegranate crop and phytophthora in citrus crop are reported. In Kerala, yellowing in ginger cultivation is reported. No other State Government has reported major reduction in production of various horticultural crops due to pests, weeds and diseases. Among other crops, occurrence of swarming leaf eating caterpillar on rice was reported in Orissa, Semilooper and Spodoptera on soybean in Maharashtra, whitefly and leaf curl virus on cotton in Punjab and Haryana and bacterial leaf blight on rice in Kerala this year.

(e) and (f) Financial assistance was given by the Government of Maharashtra to the farmers in tobacco leaf eating caterpillar affected areas under soybean cultivation in Maharashtra in 2008-09 @ Rs. 5,000 per hectare.

Intensive Dairy Development Programme

*385. SHRI DUSHYANT SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has launched Intensive Dairy Development Programme across the country including in Rajasthan;

(b) if so, the details of the approved outlay made under the scheme for all phases in the country, State-wise;

(c) whether the funds have been released by the Union Government as per the approved outlay;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps taken by the Union Government to release the funds?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) Yes, Madam. The Centrally Sponsored Scheme "Intensive Dairy Development Programme (IDDP)" was launched in the year 2004-05 during the Tenth Plan for implementation in Hilly and Backward Areas and in districts where investment under

Operation Flood programme for dairy development activities was less than Rs. 50 lakh. The areas covered under IDDP include nine districts in Rajasthan namely, Jhalawar, Chittorgarh, Baran, Rajasmand, Churu, Sriganganagar, Dholpur, Sirohi and Tonk.

(b) to (e) The Plan-wise approved Outlay, Budget Estimate (BE) and amount released is given below:—

(Rs. in crore)

Plan	Outlay	Total BE	Amount Released
X	175.00*#	132.38#	132.04#
XI	225.00*	110.28 (upto 2010-11)	111.18 (upto 30.11.2010)

*Includes outlay for IDDP and Strengthening Infrastructure for Quality and Clean Milk Production (CMP) scheme.

#Includes "Integrated Dairy Development Project" for 2002-03 and 2003-04.

State-wise allocation of fund is not made under the scheme since the scheme is demand driven. However, State-wise fund released under the scheme during the Tenth and Eleventh Five Year period including for the State of Rajasthan is enclosed as Statement.

Statement

State-wise releases during 10th and 11th Plan period under Intensive Dairy Development Programme Scheme (upto 30.11.2010)

(Rs. in crore)

Sl. No.	Name of State/Project	Release made during 10th Plan	Release made during 11th Plan
1	2	3	4
1.	Andaman and Nicobar Islands	0.18	0.11

1	2	3	4
2.	Andhra Pradesh	5.73	9.05
3.	Arunachal Pradesh	0.14	1.48
4.	Assam	2.96	0.00
5.	Bihar	4.94	1.19
6.	Jharkhand	4.27	1.27
7.	Goa	0.00	1.71
8.	Haryana	8.11	11.17
9.	Himachal Pradesh	3.50	5.90
10.	Jammu and Kashmir	2.21	0.00
11.	Kerala	6.27	13.79
12.	Karnataka	0.72	0.00
13.	Madhya Pradesh	5.69	4.17
14.	Chhattisgarh	0.80	1.40
15.	Maharashtra	7.72	2.00
16.	Manipur	6.00	1.60
17.	Meghalaya	2.95	0.00
18.	Mizoram	3.66	2.40
19.	Nagaland	4.92	1.06
20.	Orissa	15.06	11.95
21.	Rajasthan	4.41	15.57
22.	Sikkim	9.58	4.80
23.	Tamil Nadu	4.12	7.95
24.	Tripura	0.40	2.37
25.	Uttar Pradesh	8.75	2.20

1	2	3	4
26. Uttarakhand		22.15	1.79
27. West Bengal		0.42	1.27
Other and Misc. expenses		0.80	0.60
Total		132.04	111.18

Popularity of DD Programmes

*386. SHRI RAMEN DEKA:
SHRI MAHABAL MISHRA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government/Prasar Bharati have reviewed the contents, quality and popularity including TRPs of the programmes being telecast by the Doordarshan;

(b) if so, the details thereof;

(c) whether the Doordarshan has been able to face the completion poised by private/regional channels effectively;

(d) if so, the reaction of the Government thereto; and

(e) the details of the steps being taken by the Government/Prasar Bharati for increasing the popularity of DD programmes and ensuring its financial viability?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): (a) and (b) Prasar Bharati has informed that reviewing of content, quality and popularity of programmes including TRP is a continuous process and Doordarshan is doing it from time to time.

(c) and (d) Prasar Bharati has informed that it never considers Doordarshan as competitor to private channels as its primary mandate is Public Service Broadcasting through Doordarshan earns revenue out of its entertain-

ment programmes. Prasar Bharati has also informed that Doordarshan has the ability to face the private/regional channels as it has bagged Top position by getting 0.80% TRP among all the private/regional channel except Star Plus (0.98) during the current period i.e. from 14.11.2010 to 20.11.2010 as given at enclosed Statement.

(e) Prasar Bharati has further informed that Doordarshan is constantly aiming for excellence both in terms of contents and quality by taking steps like:—

- (i) Reviewing the quality of serials/programmes telecast on its various channels.
- (ii) Improving the content and technical quality to the transmission.
- (iii) Acquiring quality software from various software houses/producers.
- (iv) Outsourcing good Feature Films for telecast on DD-1 on different themes.
- (v) Outsourcing better talents for improvement in overall quality of in-house programmes.
- (vi) Modernizing the studios and equipment continuously to improve technical quality of programmes.
- (vii) Digitalizing networking and service of Doordarshan.
- (viii) Constituting Programme Advisory Committees/ Joint Programme Advisory Committee at Doordarshan Kendras/AIR stations as per the laid down guidelines to advise on improvement of content and quality of programmes.

As regards its financial viability, Prasar Bharati has informed that efforts are being made to increase the revenue generation by Doordarshan by:—

1. Strengthening marketing divisions under Prasar Bharati.
2. Self Finance Commissioning extended to re-

gional Kendras to achieve more revenue in view of success achieved by DD1.

3. Procuring Hindi feature films from right holders directly as per the new guidelines for procurement of films resulting in significant increase in revenue from telecast of films.
4. Prasar Bharati has informed that Highest record of the revenue has been achieved during the last financial year and Net Revenue of Doordarshan is increasing year after year as shown in the table below:—

Year	Gross Revenue (Rs. in crore)	Net Revenue (Rs. in crore)
2007-08	888.97	724.42
2008-09	818.19	737.05
2009-10	1000.36	871.25
2010-11 (Till Oct., 2010)	487.07	

Statement

Comparative TRP of Doordarshan
(14.11.2010 to 20.11.2010)

Market: All India

Rank	Channel Market	1 [All 4+ years]		
		000s	TVR	Share
		214840		
		29365		
1	2	3	4	5
1.	Star Plus	2095	0.98	6.66
2.	DD1	1712	0.80	5.44
3.	Colors	1562	0.73	4.96

1	2	3	4	5
4.	Zee TV	1189	0.55	3.78
5.	Sony TV	952	0.44	3.03
6.	MAX	710	0.33	2.26
7.	Imagine TV	544	0.25	1.73
8.	Star One	232	0.11	0.74
9.	Sahara One	140	0.07	0.45

[Translation]

Rabi Crops Estimates

*387. SHRI REWATI RAMAN SINGH: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the estimates for the current rabi crops 2010-11 have been firmed up;
- (b) if so, the details thereof;
- (c) whether the Government has chalked out any contingent plan in the event of drop in production; and
- (d) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) No, Madam.

(b) Does not arise.

(c) and (d) The Ministry of Agriculture prepares Contingency Crop Plan suitable for different Agro-climatic regions of the country only for the Kharif season. The Contingency Plan helps State Governments in initiating timely interventions to deal with different scenarios of monsoon i.e. deficient rainfall, normal rainfall and excess rainfall conditions.

No special Contingency Plan is prepared for the Rabi season. However, supply of inputs i.e. seed, fertilizer and other critical inputs is discussed/reviewed in the Zonal

Conferences every year before commencement of Rabi season and monitored regularly through Video conferences, Crop Weather Watch Group Meetings, State visits etc.

The rainfall during September/October, 2010 have helped in enhancing the soil moisture and conditions are favourable for better production prospects of Rabi Crops during 2010-11.

Damage to National Highways

*388. SHRI YASHVIR SINGH:
SHRIMATI JAYAPRADA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the various National Highways (NHs) in the country including NH-24 and NH-74 suffered damage due to heavy rains and floods in the recent past;

(b) if so, the details thereof;

(c) whether the Government has undertaken/proposes to undertake steps for repairing the said NHs; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH): (a) and (b) As per the information received, the State/Union Territory-wise details of the damages caused to National Highways (NHs) including NH-24 and NH-74 due to heavy rains and floods so far during this year are annexed as Statement.

(c) and (d) The development and maintenance of NHs is a continuous process and the NHs in the country are being kept in traffic worthy condition within the available resources based upon the assessment of their conditions, depending upon traffic density and inter-se priority of works.

Statement

The State/Union Territory-wise details of the damages caused to National Highways (NHs) due to heavy rains and floods so far during this year

Sl. No.	State/Union Territory	Details of Assessment made for Flood Damage Repair during 2010-11 NH No.	Type of damages
1	2	3	4
1.	Andhra Pradesh	4, 5, 7, 9, 16, 18, 18A, 43, 63, 202, 205, 214, 214A, 221 and 222	Surface damage, scours, breaches and damage to cross drainage (CD) works.
2.	Arunachal Pradesh	52A	Pot holes, slips and landslides.
3.	Assam	37, 37A, 38, 51, 52, 53, 61, 151 and 154	Pot holes, erosion of side slopes and damage to road-surface etc.
4.	Bihar	2C, 19, 28, 28A, 30, 31, 77, 80, 81, 84, 85, 98, 101, 102, 104, 105, 106, 107 and 110	Pot holes, damage to road crust, rail over bridges, bridges, collapse of bridges etc.

1	2	3	4
5.	Chhattisgarh	43, 200, 216 and 221	Pot holes, damage to bridge approach, damage to road surface and crack on bridge surface.
6.	Goa	17, 17A and 17B	Pot holes, land slides, wearing out of surfaces, surface cracks, damage to protection works, etc.
7.	Gujarat	6, 8A, 8C, 8D, 8E, 15, 59 and 228	Pot holes, striping, damage to shoulders etc.
8.	Haryana	65, 71 and 71B	Damage to carriage way and damage to culverts.
9.	Himachal Pradesh	20, 21, 21A, 22, 70, 72 and 88	Pot holes, slips, damages to retaining wall/breast walls/CD works.
10.	Jammu and Kashmir	1D	Breaches, damage to culverts, retaining walls, landslides, mud slides, washing out of road section etc.
11.	Jharkhand	23, 32 and 80	Damage to road surface, shoulders and road edge, damage to culverts.
12.	Karnataka	4A, 9, 13, 17, 48, 63, 67, 206, 207, 209, 212, 218 and 234	Pot holes, damage to shoulders, damage to culverts, retaining walls and CD works, slips, subsidence etc.
13.	Kerala	17, 47, 47A, 49, 208, 212, 213 and 220	Pot holes, damage to drains, damage to earthen shoulders, landslides, damage to retaining walls and damage to culverts.
14.	Madhya Pradesh	3, 7, 12, 12A, 27, 59, 59A, 69, 75, 78, 86 and 92	Pot holes, rain cuts, damage to road crust, protection works etc.
15.	Maharashtra	6, 9, 13, 17, 50, 204, 211 and 222	Pot holes, surface damages.
16.	Manipur	39, 53 and 150	Pot holes, damage to pavement and culverts.
17.	Meghalaya	40, 44, 51 and 62	Heavy landslides, pot holes, depression of pavements, damage to culverts and protection works.
18.	Mizoram	44A, 54, 150 and 154	Landslides, damage to retaining walls, breaches, damage to culverts, pot holes etc.
19.	Nagaland	61 and 155	Land slip, subsidence and damage to pavement etc.

1	2	3	4
20. Orissa	5, 6, 23, 42, 43, 75, 200, 201, 203, 203A, 217 and 224		Pot holes, depression on carriage way, erosion on berms, damage to berms, damage to BT surface and washing out of berms.
21. Punjab	71		Damage to carriageway.
22. Rajasthan	11B, 12, 14, 15, 65, 79, 112 and 113		Washing out of road section, rain cuts and settlement of road surface.
23. Tripura	44 and 44A		Breaches, damage to retaining walls and toe walls etc.
24. Uttar Pradesh	7, 24, 29, 56, 58, 72A, 73, 74, 91, 93, 97, 119 and 235		Pot holes, depression cracks, damage to guard walls, culverts, protection works etc.
25. Uttarakhand	58, 72, 72A, 72B, 73, 74, 87, 94, 108, 109, 119, 121, 123 and 125		Slip clearance, road breaches, landslides, wash out of road section, damage to retaining wall, breast wall, culvert and protection work of bridges etc.
26. West Bengal	6, 31, 31C, 32, 34, 35, 55, 60, 60A, 80, 81 and 117		Pot holes, depression, washing out of wooden bridge, surface cracking, damage to breast wall, abutment, culverts and protective works, complete washing out of 50 m on NH-55.

Smuggling in Border Areas

*389. SHRI UDAY SINGH:

SHRI KAUSHALENDRA KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether despite the deployment of various central paramilitary forces in the border areas, smuggling of contraband items continues to take place;

(b) if so, the details thereof;

(c) whether the Government has reviewed the security arrangements in such areas and the reasons behind the continuance of such incidents;

(d) if so, the details thereof;

(e) whether connivance of security personnel in such cases has been reported; and

(f) if so, the details thereof and the number of such personnel arrested during each of the last three years and the current year, State-wise alongwith the measures taken to strengthen security in the border areas to check smuggling?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) to (f) Yes, Madam. Incidents of trans-border criminal activities, including smuggling of contraband items, have been reported in the border areas. All land borders are not fenced (except Indo-Pakistan and Indo-Bangladesh borders which are also not completely fenced) and considerable portions comprise of hilly terrain, riverine and low lying areas, forest and dense population till zero line.

These render them vulnerable to clandestine trans-border criminal activities.

Periodic review and several measures to strengthen the security and management of the borders in order to prevent trans-border criminal activities have been taken. The Government has adopted a multi-pronged approach to contain illegal cross border movement/activities. This, inter-alia, includes round the clock surveillance and patrolling on the borders, establishment of observation posts, construction of border fencing and floodlighting, introduction of modern and hi-tech surveillance equipment, upgradation of intelligence set up, establishment of additional outposts along borders to reduce inter-se distance and coordination with the State Governments and the concerned intelligence agencies. In the riverine

stretches, the domination is being done by patrolling in water crafts, both during day and night. Besides, floating Border Out Posts (BOPs), number of medium/small crafts, floating boats and speed boats have also been deployed to dominate the riverine borders. Operational capabilities of border guarding forces are also being further augmented by sanctioning additional battalions and development of infrastructure, primarily roads, flood lighting and border out posts, along the borders.

Some incidents of involvement of security personnel have been reported. Appropriate action is being taken against the persons found guilty. Border-wise details of reported incidents involving security personnel during the last three years and in the current year are as under:—

Border	Border Guarding Force	Number of incidents involving security personnel			
		2007	2008	2009	2010 (Upto October)
Indo-Bangladesh	BSF	5	3	1	—
Indo-Pakistan	BSF	2	—	—	1
Indo-China	ITBP	—	—	—	1
Indo-Nepal	SSB	—	3	1	1

[Translation]

Condition of Jails

*390. SHRI GOPINATH MUNDE:

SHRI MAROTRAO SAINUJI KOWASE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has made any review about the condition of various jails in the country;

(b) if so, the details thereof, State-wise;

(c) whether the Government has any proposal to modernise the jails;

(d) if so, the details thereof alongwith the total funds granted/released/utilized during each of the last three years and the current year, State-wise including Tihar Jail;

(e) whether the Union Government has received any request from various State Governments to provide more funds for modernization of jails, State-wise including Gujarat; and

(f) if so, the details thereof and the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) "Prison" is a State subject under List-II of the Seventh Schedule to the Constitution and prison administration is the responsibility of the State Governments. However, the Central Government reviews matters relating to prisons and has issued several advisories in this regard. In order to supplement the efforts of State Governments, the Central Government had been providing financial assistance to the States in this field since 1987. During the period 1987-2002, an amount of Rs. 145 crores for all States put together was released. In the year 2000, Government of India had asked the Bureau of Police Research and Development (BPR&D) to carry out an assessment of further requirements in prison reforms. Based on the report of BPR&D, a scheme for Modernization of Prisons was started in 2002-03 in 27 States (except Arunachal Pradesh and UTs) with an outlay of Rs. 1800 crores on a cost — sharing basis in the ratio of 75:25 between the Central and State Governments, respectively. The main components of

this scheme, inter alia, included construction of new prisons and renovation of existing prisons with a view to reduce overcrowding and improve general amenities. The scheme of modernization of prisons stood closed on 31.3.2009. A Statement-I showing release of funds to the State Governments under the scheme along with utilization position State-wise is enclosed.

(e) and (f) Proposals from various State Governments including Government of Gujarat were received for providing further financial assistance under Phase-II of the Scheme of Modernization of Prisons. A Statement-II showing details of proposals received from States/UTs in this regard is enclosed. The proposal for Phase-II of the scheme was considered in consultation with Ministry of Finance. It was, however, decided that the Phase-II of the scheme may be shelved owing to budgetary constraints. The 13th Finance Commission has, however, provided an amount of Rs. 609 crore to various State Governments for construction and upgradation of Prisons.

Statement-I

(Rs. in crore)

Sl. No.	State	Entitlement			Release			Expenditure incurred (as on 30.9.2010)	Unspent balance (Central+State)	% utilisation
		Central Share	State Share	Total	Central Share	State Share	Total			
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	79.73	26.58	106.31	81.23	27.08	108.30*	99.05	9.25	91.46
2.	Assam	29.38	9.79	39.17	29.38	9.79	39.17	37.00	2.17	94.47
3.	Bihar	134.57	44.86	179.43	134.57	44.86	179.43	179.43	0.00	100.00
4.	Chhattisgarh	28.03	9.34	37.37	28.03	9.34	37.37	28.40	8.97	76.00
5.	Goa	10.22	3.40	13.62	10.19	3.40	13.59	9.58	4.01	70.52
6.	Gujarat	49.41	16.47	65.88	49.42	16.47	65.89	64.67	1.21	98.16

1	2	3	4	5	6	7	8	9	10	11
7.	Haryana	77.07	25.69	102.76	77.08	25.69	102.77	102.76	0.00	100.00
8.	Himachal Pradesh	15.16	5.05	20.21	15.14	5.05	20.19	20.19	0.00	100.00
9.	Jammu and Kashmir	23.18	7.72	30.90	21.67	7.22	28.89	28.87	0.02	99.92
10.	Jharkhand	31.68	10.56	42.24	31.68	10.56	42.24	34.98	7.26	82.81
11.	Karnataka	40.43	13.47	53.90	40.35	13.47	53.82	52.50	1.32	97.55
12.	Kerala	24.57	8.19	32.76	24.56	8.06	32.61	16.10	16.51	49.38
13.	Madhya Pradesh	116.36	38.78	155.14	116.36	38.79	155.16	144.08	11.08	92.86
14.	Maharashtra	96.87	32.29	129.16	96.86	32.29	129.15	120.08	9.07	92.98
15.	Manipur	11.79	3.93	15.72	11.78	3.93	15.70	15.67	0.03	99.81
16.	Meghalaya	12.28	4.09	16.37	12.27	4.09	16.36	16.36	0.00	100.00
17.	Mizoram	13.33	4.44	17.77	13.31	4.44	17.75	17.75	0.00	100.00
18.	Nagaland	11.89	3.96	15.85	11.85	3.95	15.80	15.80	0.00	100.00
19.	Orissa	80.55	26.85	107.40	80.55	26.85	107.40	107.40	0.00	100.00
20.	Punjab	55.85	18.61	74.46	55.85	18.61	74.46	63.28	11.18	84.99
21.	Rajasthan	48.86	16.29	65.15	48.84	16.29	65.13	63.26	1.86	97.14
22.	Sikkim	13.64	4.54	18.18	13.64	4.13	17.76	17.34	0.42	97.62
23.	Tamil Nadu	71.51	23.83	95.34	71.51	23.84	95.34	94.10	1.25	98.69
24.	Tripura	20.99	7.00	27.99	20.99	7.00	27.98	27.98	0.00	100.00
25.	Uttar Pradesh	173.44	57.81	231.25	173.44	57.81	231.25	230.78	0.47	99.80
26.	Uttarakhand	22.74	7.58	30.32	22.73	7.58	30.30	30.30	0.00	100.00
27.	West Bengal	53.93	17.97	71.90	53.92	17.97	71.90	69.29	2.61	96.37
Total		1347.41	449.13	1796.54	1347.17	448.53	1795.70	1707.01	88.68	95.06

*Government of Andhra Pradesh was given additional Rs. 2.00 crore over and above their entitlement from the uncommitted amount of this scheme.

Statement-II

*Proposals received from various State Governments under Phase-II of the Scheme of
Modernisation of Prisons*

(Rs. in crore)

Sl. No.	Name of State	Construction of new jails	Repair and renovation	Other construction in jail	Water and Sanitation/ Medical Care	Staff quarter/ training	Purchase of equipment, security equipments and computerization	Purchase of vehicle	Arms and Ammunition	Correctional services/ Vocational Training	Total
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	110.00	276.00	—	6.30	80.00	5.00	3.00	—	20.00	500.30
2.	Arunachal Pradesh	13.60				31.77	4.60	4.00			53.97
3.	Chhattisgarh	95	4		1.5	35	56.28	1.20	4.34	—	196.62
4.	Chandigarh U.T.						2.67				2.67
5.	Delhi	50	25	1	5.50	20	5.25	1		1	112.75
6.	Dadra and Nagar Haveli										0.90
7.	Goa	61.28	1	20	.75	10	3.12	0.61			97.56
8.	Gujarat	270.10	4.90	94.95	20.05	16.60	9	—	—	—	415.60
9.	Himachal Pradesh	—	—	—	—	—	—	—	—	—	58.60
10.	Haryana	192	20	—	—	14	—	—	—	—	226.00
11.	Jharkhand	66	8.90	4.13	20	58.25	31.57			12.40	201.25
12.	Kerala	256	64	33.72	33.25	30.60	33.86	15.23		70	536.66
13.	Karnataka	142	60.83	—	128.05	120.68	63.93	—	—	—	515.49
14.	Manipur	—	—	—	—	—	—	—	—	—	282.33
15.	Madhya Pradesh	116	15	8.90	5	52.46	121.29		27.56	82.82	429.15

1	2	3	4	5	6	7	8	9	10	11	12
16.	Mizoram	29.60	—	—	10.20	—	5.70	3.50	—	10.20	59.00
17.	Meghalaya	74				31.50					105.50
18.	Nagaland	29.55					2.35	4.60	2.00		38.50
19.	Orissa	157	—	23	13.75	62.60	37.55	5.71	11.48	—	311.09
20.	Punjab	198	31.41	—	10.26	—	24.20	—	—	23.14	287.01
21.	Puducherry	—	—	—	—	—	—	—	—	—	12.00
22.	Rajasthan	404	6.89		1.12	—	8.36	—	—	17.72	465.58
23.	Sikkim										21.53
24.	Tamil Nadu	105.08	25.02	131.75	59.04	103.81	37.35	8.93	—	54.09	420
25.	Tripura			3.15	3		2.52			1.88	7.92
26.	Uttar Pradesh	511.93	48.27		34.63	58.27	49.26	—	—	—	702
27.	Uttarakhand	80	8.50		3.90	10	13.25			10	124.65
28.	West Bengal	55.00	60.00	45.60	45.20	15.10	43.00			40.00	303.90
Total											6488.52

[English]

Packaging of Edible Oils

*391. SHRI JAGDISH THAKOR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has fixed any norms/standards for safe packaging of edible oils;

(b) if so, the details thereof;

(c) whether galvanised plain sheets, considered harmful for packaging of edible oils is being used for the packaging;

(d) if so, the details thereof and the reasons therefor; and

(e) the corrective steps taken in this regard?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) Yes, Madam.

(b) The Bureau of Indian Standards has developed the following standards for packaging of edible oils:—

No.	IS Number	Title
1	2	3
1.	10325 : 2000	Square tins — 15 kg./litre for ghee, vanaspati, edible oils and bakery shortenings — Specification

1	2	3
2.	10339 : 2000	Ghee, vanaspati, edible oil tins up to 10 kg./litre capacity-Specification
3.	10840 : 1994	Blow moulded HDPE containers — for packing of vanaspati (second revision)
4.	11352 : 1998	Flexible pouches for the packing of vanaspati up to 5 kg. or 5 litre (second revision)
5.	12724 : 2004	Flexible pouches for packing of refined edible oils up to 5 kg. or 5 litre
6.	12883 : 1989	Polyvinyl chloride (PVC) bottles for edible oils
7.	12887 : 1989	Polyethylene terephthalate (PET) bottles for packaging of edible oils.
8.	14129 : 1994	Flexible packaging materials for the packing of vanaspati in 10 kg. and 15 kg. packs
9.	14636 : 1998	Flexible packaging materials for packaging of edibles oils, ghee and vanaspati
10.	14764 : 2000	Polyethylene terephthalate (PET) containers for packaging of vanaspati-Specification

(c) to (e) (i) Bureau of Indian Standards has established an Indian Standard [IS 277:2003 Galvanized steel sheets (plain and corrugated) — Specification]. The Galvanized steel sheets covered by this Indian Standard are intended to be used for purposes such as paneling, roofing, lock forming etc. This Indian Standard is under mandatory certification under BIS Act, 1986; namely, no person can manufacture, sell, store for sale or distribute galvanized steel sheets which do not conform to the Indian Standard (IS 277:2003) and do not bear Standard Mark of the Bureau after obtaining a licence. BIS has no information whether the Galvanized plain (GP) sheets are

being used for packaging of edible oil in the country. As such, no views/suggestions have been sought regarding remedial steps from the members of the concerned Technical committee.

(ii) For safe packaging of food items, Rule 49 of Prevention of Food Adulteration (PFA) Rules prescribes conditions for sale, wherein it is prescribed that no person shall use for manufacturing, preparing or storing any food or ingredient of food intended for sale in any utensil or container which is imperfectly enamelled or imperfectly tinned or which is made of such materials or is in such a State as to be likely to injure such food or render it noxious. No such complaint had come to the notice of the Food Safety and Standards Authority of India. Prevention of Food Adulteration (PFA) Act, 1954 and Rules, 1955 are implemented by the State/UT Governments who draw regular samples of various food products and take appropriate action under Prevention of Food Adulteration Rules, 1955, if the samples are found not conforming with the standards under Prevention of Food Adulteration Rules, 1955.

[Translation]

Collapse of Building in NCT of Delhi

*392. SHRI RAVINDRA KUMAR PANDEY:
SHRI RAMKISHUN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the collapse of a building in the National Capital Territory (NCT) of Delhi had resulted in several fatalities;

(b) if so, the details thereof;

(c) whether the Union Government has sought any report in this regard;

(d) if so, the details thereof; and

(e) the details of the steps taken/directives issued to the civic agencies in the NCT of Delhi for providing relief to the affected families and to take action against the persons found to be responsible for the said mishap?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Madam. On 15.11.2010 at around 8 P.M., a building collapsed in Laxmi Nagar area of Delhi. Delhi Police has informed that in the incident 71 persons died and 65 persons sustained injuries.

(c) and (d) Upon receipt of the news of this tragic incident, Ministry of Home Affairs sought a report from the Government of NCT of Delhi, Municipal Corporation of Delhi and Delhi Police. As per the preliminary reports received from them, due to recent floods, water level had risen in the areas adjacent to the Yamuna River, resulting in flooding in basement of several buildings, weakening the structure, leading to collapse of the building. Relief and rescue operations were started immediately after the incident.

(e) The steps taken to provide relief to the affected families include providing shelter and food to the affected families, providing ex-gratia relief to the next of kin of the dead, injured and orphaned, etc. The action taken against the persons responsible for the incident includes registration of case u/s 304 IPC, arresting the owner of the building, setting up a Commission of Inquiry under Shri Lokeshwar Prasad, retired judge of High Court of Delhi to inquire into the matter, etc.

[English]

Freedom Fighters' Pension

*393. SHRI MOHAN JENA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the freedom fighters who have participated in the 'Goa Liberation Movement' been awarded Central pension;

(b) if so, the details thereof, State-wise;

(c) whether the Union Government has received proposals from various States including Orissa to include more freedom fighters for grant of pension; and

(d) if so, the follow up action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) Goa

Liberation Movement (GLM) was spread over three phases. Central pension was sanctioned to participants of Phases-I and III, who fulfilled the eligibility criteria of the Swatantrata Sainik Samman Pension Scheme and in whose cases the records of sufferings were available. However, as regards participants of Phase-II, based on representations, the Cabinet in its meeting held on 4.2.2003 decided to relax the eligibility criteria and grant Central pension to those participants, who had been sanctioned State pension till 1.8.2002. This decision is applicable to only six States namely Maharashtra, Goa, Uttar Pradesh, Haryana, Rajasthan and Madhya Pradesh. Prior to this decision, enquiries were made from different States requesting them to forward the names of participants of Goa Liberation Movement Phase-II to whom the States had granted State pension. However, information was received only from the above mentioned six States. The State-wise details of sanctioned cases of Goa Liberation Movement Phase-II. as on 30.11.2010 is as under:—

Sl. No.	State (s)	No. of Sanctioned cases
1.	Maharashtra	1438
2.	Goa	687
3.	Madhya Pradesh+Chhattisgarh	86
4.	Haryana, Uttar Pradesh and Rajasthan	34
Total		2245

(c) and (d) There have been demands from other States including Orissa for extending the relaxed eligibility criteria, as decided in February, 2003 to the participants of these States as well. However, it has been decided not to reopen this decision in view of its wide financial repercussions.

Multipurpose Cyclone Shelters

*394. SHRI BAIJAYANT PANDA:
SHRI NITYANANDA PRADHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has launched the National Cyclone Risk Mitigation Project;

(b) if so, the details thereof;

(c) whether the Government proposes to construct multipurpose cyclone shelters under the said project;

(d) if so, the details thereof, State-wise including Orissa;

(e) whether any proposal has been received the State Governments for strengthening of saline embankments alongwith the construction of such shelters; and

(f) if so, the details thereof, State-wise including Orissa alongwith the steps taken by the Government on such proposals?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) to (f) A National Cyclone Risk Mitigation Project (NCRMP) is proposed to be implemented in all the 13 cyclone prone coastal States and Union Territories namely Andhra Pradesh, Orissa, Gujarat, Tamil Nadu, West Bengal, Maharashtra, Goa, Karnataka, Kerala, Daman and Diu, Puducherry, Lakshadweep and Andaman and Nicobar Island. The proposed NCRMP will be implemented in three phases keeping in view the vulnerability of the States and their readiness with investment proposals. In Phase-I, it is proposed to cover Orissa and Andhra Pradesh. The project has not yet been launched.

The broad objectives of the project are to upgrade Cyclone Forecasting, Tracking and Warning Systems, Cyclone Risk Mitigation and Capacity Building in Multi-Hazard Risk Management. The major infrastructure proposed to be constructed under the project includes multipurpose cyclone shelters (including shelter-cum-godown and approach roads/bridges to habitations) and embankments (including construction and renovation of saline embankments).

The components of the project have been determined in consultation with the States and are based on their suggestions. Details in respect of cyclone shelters and embankments (including saline embankments) proposed for Orissa and Andhra Pradesh are as below:—

	Orissa	Andhra Pradesh
Cyclone Shelters	155	148
Embankments (including saline Embankments)	23	2

The proposal has been finalised for seeking approval of the Competent Authority.

Sale of Substandard Seeds

*395. PROF. RANJAN PRASAD YADAV:
SHRIMATI SUMITRA MAHAJAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) the requirement and the quantity of seeds made available to the farmers by the Government and private agencies during each of the last three years and the current year, State-wise;

(b) whether the Union Government has received complaints regarding supply of spurious/substandard seeds to the farmers from various States;

(c) if so, the details thereof alongwith the nature of complaints received during the above period, State-wise;

(d) the follow-up action taken on such complaints; and

(e) the details of the action taken for supply of quality seeds to the farmers?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) The State-wise details of requirement and availability of seeds are at Statement-I.

(b) to (e) Adequate provisions are available under the Seeds Act, 1966, Seeds Rules, 1968 and Seeds (Control) Order, 1983 to curb the sale of spurious/sub-standard seeds. The State Governments are fully empowered to take action in such cases at their level. Complaints received by the Government of India regarding sub-standard seeds are forwarded to the State Government for appropriate action. The details of such complaints are at Statement-II.

Statement-I

Details of supply of certified/quality seeds by Government/Private agencies during last four years

(Qty., in lakh Qtls.)

State	2007-08			2008-09			2009-10			2010-11						
	Require- ment	Availability		Require- ment	Availability		Require- ment	Availability		Require- ment	Availability					
		Govt. Agencies	Pvt. Total		Govt. Agencies	Pvt. Total		Govt. Agencies	Pvt. Total		Govt. Agencies	Pvt. Total				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
Andhra Pradesh	32.27	14.84	24.09	38.93	34.65	26.03	25.95	51.98	39.27	23.09	20.91	44.00	44.01	40.59	14.43	55.02
Arunachal Pradesh	0.03	0.01	0.02	0.03	0.04	0.01	0.03	0.04	0.12	0.09	0.03	0.12	0.11	0.11	0.00	0.11
Assam	2.17	1.82	0.35	2.17	2.81	2.73	0.07	2.81	4.82	2.60	2.22	4.82	7.05	2.00	5.05	7.05
Bihar	7.19	4.21	1.37	5.58	8.25	5.23	1.47	6.69	11.83	8.63	4.03	12.66	13.13	7.07	6.61	13.68
Chhattisgarh	1.85	1.28	0.00	1.28	3.17	2.16	0.00	2.16	4.28	4.27	0.00	4.28	5.07	5.45	0.56	6.01
Goa	0.05	0.04	0.01	0.05	0.05	0.05	0.00	0.05	0.03	0.03	0.00	0.03	0.05	0.05	0.00	0.05
Gujarat	6.04	2.06	4.51	6.57	7.10	2.48	6.20	8.67	7.90	2.62	6.61	9.23	8.11	2.65	6.56	9.20
Haryana	7.25	2.90	8.91	11.81	8.17	5.04	11.05	16.09	8.53	11.58	1.87	13.45	11.35	3.54	10.56	14.10
Himachal Pradesh	0.86	0.70	0.16	0.86	0.86	0.69	0.17	0.85	1.38	0.78	0.59	1.38	2.28	1.59	0.77	2.37
Jharkhand	1.17	1.09	0.18	1.27	1.14	1.11	0.04	1.14	2.49	2.09	0.00	2.09	3.39	2.46	2.78	5.25
Jammu and Kashmir	0.56	0.56	0.00	0.56	0.81	0.84	0.00	0.84	0.70	0.67	0.04	0.71	1.14	0.91	0.23	1.14

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
Karnataka	8.84	5.56	3.93	9.49	8.73	5.42	3.54	8.96	10.36	7.29	4.63	11.92	11.04	10.99	4.32	15.30
Kerala	0.73	0.61	0.00	0.61	0.63	0.65	0.00	0.65	1.20	1.24	0.00	1.24	1.20	1.32	0.00	1.32
Madhya Pradesh	12.06	6.73	7.29	14.02	14.72	9.05	6.25	15.29	17.63	11.78	13.77	25.55	23.52	13.61	17.47	31.08
Meghalaya	0.09	0.07	0.03	0.10	0.00	0.07	0.04	0.11	0.13	0.13	0.01	0.13	0.15	0.14	0.01	0.15
Maharashtra	17.02	9.85	8.75	18.60	21.21	11.76	9.86	21.62	25.31	21.93	4.88	26.81	27.04	12.84	14.93	27.78
Manipur	0.08	0.08	0.00	0.08	1.27	0.10	1.17	1.27	0.45	0.45	0.00	0.45	0.13	0.13	0.00	0.13
Mizoram	0.06	0.06	0.00	0.06	0.01	0.01	0.00	0.01	0.02	0.01	0.00	0.02	0.03	0.03	0.00	0.03
Nagaland	0.40	0.23	0.21	0.44	0.40	0.40	0.01	0.40	0.09	0.07	0.03	0.09	0.19	0.19	0.00	0.19
Orissa	3.48	3.93	0.00	3.93	4.70	5.19	0.00	5.19	6.48	6.64	0.00	6.64	6.86	7.64	0.00	7.64
Puducherry	0.11	0.13	0.00	0.13	0.11	0.13	0.00	0.13	0.11	0.12	0.00	0.12	0.11	0.11	0.00	0.11
Punjab	9.34	6.09	1.41	7.50	10.25	1.85	9.05	10.90	14.28	5.82	9.47	15.29	13.28	2.00	13.18	15.18
Rajasthan	13.68	5.31	9.52	14.83	17.19	8.43	9.66	18.09	19.36	10.63	9.82	20.45	18.42	9.63	9.62	19.25
Sikkim	0.08	0.08	0.00	0.08	0.10	0.09	0.00	0.10	0.08	0.08	0.00	0.08	0.08	0.08	0.00	0.08
Tamil Nadu	10.02	7.76	2.63	10.39	22.33	11.19	9.97	21.16	11.15	3.79	10.75	14.54	5.93	3.29	6.71	10.00
Tripura	0.26	0.26	0.00	0.26	0.23	0.25	0.00	0.25	0.22	0.27	0.00	0.27	0.27	0.29	0.01	0.31
Uttarakhand	1.25	2.98	0.00	2.98	0.77	5.40	0.00	5.40	1.69	1.66	0.00	1.67	1.00	0.98	0.03	1.01
Uttar Pradesh	32.32	30.21	0.00	30.21	26.75	38.50	0.00	38.50	42.70	34.23	8.83	45.11	55.25	21.88	24.74	46.63
West Bengal	11.48	2.14	9.35	11.49	10.84	5.87	5.11	10.98	16.49	8.22	8.37	16.60	30.88	13.86	17.33	31.19
Total	180.74	111.59	82.72	194.31	207.28	150.73	99.62	250.35	249.12	170.80	108.92	279.72	290.76	165.44	155.92	321.36

Statement-II*Details of complaints of supply of spurious/Sub-standard seed received by Government of India and Action Taken*

Sl. No.	Name of State	Details of Complaint	Action Taken
1.	Punjab	Complaint from Shri Surjit Singh Bhati, Jalandhar (Punjab) in 2009 regarding potato mini tuber seed obtained from M/s Technico Agri Sciences Ltd. alleging that the seed in question was not performing well.	Matter was analyzed and investigated by Central Potato Research Station, Jalandhar. First Information Report (FIR) has been registered against the party. Party has filed a writ petition (CWP No. 1838 of 2009) in the High Court of Punjab challenging the FIR.
2.	Madhya Pradesh and Uttar Pradesh	Problem of non flowering/fruited of Urd (Azad-I, Azad-II, PU-31 and PU-40) seed during Kharif-2010.	Field investigations conducted by scientists of Jawaharlal Nehru Krishi Vishwa Vidyalaya (JNKVV), Jabalpur, Pantnagar University, IIPR, Kanpur and UP Expert Committee. Poor seed quality, climatic factors linked to photo sensitive nature of the crop and un-suitability of the variety to the region/season emerged as possible causes for failure of seed. The issue can be conclusively settled only after conducting Grow Out Test (GOT) which will be carried out at Chandra Shekhar Azad University of Agriculture and Technology (CSAU&AT), Kanpur in spring season to confirm genetic purity.
3.	Madhya Pradesh	Problems of non-flowering/fruited of Til (TKG-55) in Kharif-2010.	Field investigations conducted by scientists from Jawaharlal Nehru Krishi Vishwa Vidyalaya (JNKV), Jabalpur and IIPR, Kanpur. GOT Test will be conducted by Andhra Pradesh State Seed Certification Agency in January, 2011 to confirm the genetic purity.
4.	Chhattisgarh	Complaint regarding Paddy hybrid (KRH-2) during Kharif-2010. Seed was distributed in 16 districts. Complaint was received only from 8 districts regarding variation in plant height and difference in the time of flowering with sterility.	Eight teams consisting of officers from State Department of Agriculture, National Seeds Corporation and Chhattisgarh Seed and Agriculture Development Corporation investigated the crop in these districts covering 86 blocks. Samples from the lots have been drawn and sent to University of Agriculture Sciences (UAS) Bangalore and Directorate of Rice Research (DRR) Hyderabad for DNA finger printing test.

Export of Sugar

*396. SHRI ABDUL RAHMAN:

RAJKUMARI RATNA SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the total production and consumption of sugar in the country during each of the last three years alongwith the estimated production and demand thereof during the current year;

(b) whether sugar was exported during the said period;

(c) if so, the details thereof indicating the quantum, price and the names of the countries to which it was exported;

(d) whether there is any proposal for export of sugar during the ensuing year in view of the estimated increase in its production; and

(e) if so, the details thereof alongwith the incentives proposed to be provided to the exporters?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) The total production and estimated consumption of sugar in the country during each of the last three sugar years (October-September) and the estimated production and demand during the current sugar year 2010-11 are given below:—

(In lac tonnes)

Sugar year	Sugar Production	Internal Consumption
2007-08	263	205
2008-09	147	220
2009-10 (Provisional)	188	220
2010-11 (Estimated)	245	225-230

(b) and (c) The Central Government did not export sugar on its account either during the last three years or in the current year. It is the sugar mills/merchant exporters who have undertaken export of sugar as per their commercial prudence. As the international sugar prices have varied from time to time, it is not possible to indicate the price at which sugar was exported. The quantum of sugar exported during the last three financial years and current financial year (upto July, 2010), as per data reported by Directorate General of Commercial Intelligence and Statistics, Kolkata alongwith the names of the countries to which it was exported are detailed at Statement-I, II and III.

(d) and (e) It is too early to estimate production of sugar or to formulate any proposal for export of sugar in the ensuing sugar year 2011-12. However, the Central Government, has allowed the advance authorization holders who imported raw sugar under advance authorization scheme (earlier advance license scheme) on 'tonne-to-tonne' basis from 21-09-2004 to 15-04-2008 and from 2-3-2009 to 30-09-2009 to discharge their pending export obligation. No incentive has been provided to such exporters of sugar.

Statement-I

Country-wise quantity exported during the financial years 2007-08 and 2008-09

(In tonnes)

Sl. No.	Name of the Country	2007-08 quantity	2008-09 quantity
1	2	3	4
1.	Afghanistan	66675	15408
2.	Albania	3530	2080
3.	Algeria	0	5040
4.	Austria	4786	3
5.	Angola	41	0

1	2	3	4	1	2	3	4
6.	Australia	361	693	30.	Ecuador	5	0
7.	Bahrain	6841	7188	31.	Fiji	24745	29399
8.	Bangladesh	466695	613190	32.	France	85	31
9.	Belgium	11	42	33.	FR Polynesia	26	26
10.	Benin	2	0	34.	Gambia	0	0
11.	Bhutan	905	2182	35.	Ghana	17194	18
12.	Botswana	27	104	36.	Greece	7215	1061
13.	Brunei	4	3	37.	Gabon	9	0
14.	Canada	2295	1451	38.	Georgia	1005	6988
15.	China PRP	262423	74166	39.	Germany	8787	1486
16.	Croatia	13279	4582	40.	Guinea	260	0
17.	Colombia	0	25	41.	Guyana	2	0
18.	Congo PRP	4449	1012	42.	Haiti	261	0
19.	Combodia	1232	0	43.	Hong Kong	957	761
20.	Cameroon	0	2	44.	Indonesia	214611	40610
21.	Comoros	766	0	45.	Iran	133071	132541
22.	Costa rica	12	0	46.	Iraq	14898	42503
23.	Cyprus	0	1	47.	Israel	18994	7772
24.	Djibouti	142447	145428	48.	Italy	53	8
25.	Dubai	0	0	49.	Ireland	1	6
26.	Denmark	1	840	50.	Jordan	42046	34195
27.	Egypt	169606	70249	51.	Japan	126	25
28.	Eritrea	41273	33703	52.	Kenya	85639	79811
29.	Ethopia	20959	59726	53.	Kuwait	18605	13886

1	2	3	4	1	2	3	4
54.	Kiribati	105	0	78.	Pakistan IR	253128	31872
55.	Korea RP	118	1500	79.	Papau New Guine	7789	900
56.	Korea DP	0	25500	80.	Philippines	5	15
57.	Labanon	6439	1560	81.	Poland	508	423
58.	Libia	5888	3556	82.	Portugal	42879	4
59.	Madagascar	11450	7498	83.	Qatar	3721	6098
60.	Malawai	0	2	84.	Russia	26377	840
61.	Malaysia	220983	150703	85.	Reunion	1	2
62.	Maldives	7093	8226	86.	Romania	28	10
63.	Mauritius	2375	871	87.	Saudi Arabia	94552	193881
64.	Macao	1	0	88.	Singapore	48453	5906
65.	Macedonia	25	0	89.	Solomon IS	0	472
66.	Mali	1	0	90.	Somalia	231985	173853
67.	Myanmar	34	0	91.	South Africa	11981	3852
68.	Mangolia	2503	294	92.	South Korea	0	0
69.	Mozambique	49	36	93.	Spain	0	0
70.	Nigeria	27	383	94.	Sri Lanka	483448	340331
71.	Nepal	8229	32375	95.	Sudan	7137	1291
72.	Netherland	172	48	96.	Syria	83574	7417
73.	Netherlandantil	0	1	97.	Serbia Montngro	5054	988
74.	Newzeland	327	124	98.	Seychelles	2144	1937
75.	Niger	525	0	99.	St Lucia	1	0
76.	Norway	0	2	100.	Switzerland	7	34
77.	Oman	24324	15127	101.	Tajakistan	77	3302

1	2	3	4
102. Tanzania		62776	46844
103. Taiwan		21195	25626
104. Turkey		1336	1950
105. Turkaminstan		3778	2080
106. Thailand		1	1
107. Tongo		90	40
108. Tonga		52	312
109. Trinidad		1	0
110. Tunissia		3500	0
111. U.A.E.		709206	691549
112. Uganda		1434	399
113. U.K.		1013	1265
114. U.S.A.		12889	2543
115. Samoa		231	260
116. Vietnam		6039	1000
117. Yemen		470279	108143
118. Zambia		2	1
119. Uzbekistan		0	1
120. Congo D. REP		0	0
121. Unspecified		0	504
Total		4684554	3331997(P)

(P) Stands for Provisional.

Source: Directorate General of Commercial Intelligence and Statistics, Kolkata.

Statement-II

Country-wise quantity exported during the financial years 2009-10

(In tonnes)

Sl. No.	Name of the Country	Quantity
1	2	3
1.	Angola	4
2.	Australia	587
3.	Austria	3
4.	Bahrain IS	185
5.	Bangladesh	2
6.	Belgium	542
7.	Benin	1
8.	Bhutan	3907
9.	Botswana	1
10.	Brazil	4
11.	Brunei	2
12.	Burundi	1
13.	Cameroon	1
14.	Canada	1417
15.	China PRP	11
16.	Colombia	75
17.	Congo PRP	5
18.	Denmark	1
19.	Ecuador	21

1	2	3	1	2	3
20.	Egypt	18	44.	Malawai	3
21.	Fiji IS	6	45.	Malaysia	8023
22.	France	216	46.	Maldives	7355
23.	Gambia	0	47.	Mauritius	20
24.	Ghana	6	48.	Myanmar	2
25.	Greece	313	49.	Mozambique	1
26.	Germany	716	50.	Nepal	308
27.	Guinea	20	51.	Netherland	43
28.	Guyana	13	52.	Netherlandantil	1
29.	Honduras	1	53.	Newzeland	104
30.	Hong Kong	8	54.	Nigeria	8
31.	Indonesia	5	55.	Norway	4
32.	Iran	35	56.	Oman	802
33.	Iraq	40	57.	Pakistan IR	2603
34.	Israel	67	58.	Peru	0
35.	Italy	68	59.	Philippines	2
36.	Ireland	32	60.	Portugal	25
37.	Cote D Ivoire	14	61.	Qatar	202
38.	Jordan	92	62.	Reunion	15
39.	Japan	16	63.	Saudi arabia	1508
40.	Kenya	580	64.	Senegal	0
41.	Kuwait	561	65.	Sierra Leone	3
42.	Korea RP	1	66.	Singapore	391
43.	Liberia	0	67.	South Africa	382

1	2	3
68.	Spain	110
69.	Sri Lanka	5330
69(a).	Sudan	0
69(b).	Syria	65
70.	Seychelles	19
71.	Switzerland	41
72.	Tajakistan	0
73.	Tanzania	21
74.	Turkey	0
75.	Thailand	5
76.	Togo	7
77.	Trinidad	0
78.	U.A.E.	2352
79.	Uganda	61
80.	U.K.	1901
81.	U.S.A.	2385
82.	Uzbekistan	50
83.	Vietnam	7
84.	Yemen	223
85.	Zambia	5
86.	Unspecified	60
Total		44045

(P) Stands for Provisional.

Source: Directorate General of Commercial Intelligence and Statistics, Kolkata.

Statement-III

country-wise quantity of Sugar exported during
the financial years 2010-2011
(Upto July, 2010)

(In tonnes)

Sl. No.	Name of the Country	Quantity
1	2	3
1.	Angola	0
2.	Australia	323
3.	Austria	0
4.	Bahrain IS	62
5.	Bangladesh	1
6.	Belgium	24
7.	Benin	4
8.	Bhutan	941
9.	Botswana	0
10.	Brazil	0
11.	Brunei	5
12.	Burkina faso	0
13.	Burundi	1
14.	Canada	250
15.	China PRP	0
16.	Colombia	25
17.	Djibouti	1
18.	Fiji IS	1

1	2	3	1	2	3
19.	France	12	43.	Maldives	2
20.	Gambia	1	44.	Mauritius	0
21.	Ghana	64	45.	Myanmar	0
22.	Greece	8	46.	Mozambique	0
23.	Germany	16	47.	Nepal	2657
24.	Guinea	46	48.	Netherland	2
25.	Guyana	0	49.	Netherlandantil	1
26.	Honduras	0	50.	Newzeland	55
27.	Hong Kong	1	51.	Nigeria	9
28.	Indonesia	0	52.	Norway	1
29.	Iran	0	53.	Oman	283
30.	Iraq	0	54.	Pakistan IR	1430
31.	Israel	0	55.	Peru	61
32.	Italy	16	56.	Philippines	11
33.	Ireland	8	57.	Poland	1
34.	Cote D Ivoire	0	58.	Qatar	67
35.	Jordan	0	59.	Reunion	1
36.	Japan	4	60.	Saudi arabia	505
37.	Kenya	18	61.	Senegal	0
38.	Kuwait	199	62.	Sierra leone	0
39.	Levanon	1	63.	Singapore	129
40.	Liberia	10	64.	South africa	93
41.	Madagascar	0	65.	Spain	0
42.	Malaysia	3580			

1	2	3
66.	Sri lanka	10905
67.	Sudan	0
68.	Syria	1
69.	Switzerland	13
70.	Tajakistan	0
71.	Tanzania	14
72.	Turkey	4
73.	Thailand	10
74.	Togo	00
75.	Trinidad	0
76.	U.A.E.	790
77.	Uganda	2
78.	U.K.	258
79.	U.S.A.	699
80.	Uzbekistan	0
81.	Vietnam	2
82.	Yemen	144
83.	Zambia	15
84.	Zimbabwe	0
85.	Unspecified	81
Total		23868

(P) Stands for Provisional.

Source: Directorate General of Commercial Intelligence and Statistics, Kolkata.

[Translation]

Rural Sports Programme

*397. SHRI DEVJI M. PATEL:

SHRI SHATRUGHAN SINHA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Rural Sports Programme was started in the country for broadbasing games and sports and to tap the hidden talents in the rural areas of the country;

(b) if so, the details thereof alongwith the funds allocated and the expenditure incurred during each of the last three years and the current year under the said programme, sports discipline-wise and State-wise;

(c) whether the Government has any mechanism to monitor the progress of the said programme; and

(d) if so, the details thereof and the extent to which the said programme has been successful?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL): (a) Yes, Madam.

(b) A Centrally Sponsored Scheme for mass participation in sports, called "Panchayat Yuva Krida Aur Khel Abhiyan" (PYKKA) has been introduced from 2008-09, for development of playfields in all village and block panchayats of the country, in a phased manner, over a period of 10 years. The scheme is implemented through the State Governments/UTs administrations. The scheme also provides 100% central assistance to States/UTs for holding annual sports competitions at block, district, State and national levels.

Year-wise allocation of budget and its utilization for the last two years (2008-09 and 2009-10) and upto 30th November, 2010 of the current financial year is given below:—

(Rs. in crore)

Sl. No.	Year	Budget allocation	Budget utilization		
			Infrastructure component	Competitions	Total
1.	2008-09	92.00	83.85	8.15	92.00
2.	2009-10	135.00	105.00	30.00	135.00
3.	2010-11*	413.00	151.76	84.85	236.61
Total		640.00	340.61	123.00	463.61

*upto 30th November, 2010.

The State-wise details of release of grants are given in Statement-I, II and III.

(c) Yes, Madam.

(d) There is a General Council and an Executive Committee at the national level, and State Level Empowered Committee at the State level, which monitor the progress. As on 30th November, 2010, around 31,400 village panchayats and 1,000 block panchayats were approved under the scheme. The States/UTs reported upto June, 2010 that 15,000 playfields have been developed. Around 22 lakh rural youth, including around 9 lakh women, participated in the rural sports competition held in 2009-10 against a total of over 7 lakh in the previous year (2008-09). The PYKKA scheme has started gaining popularity in rural areas across the country.

Statement-I

State-wise sanction and release of funds under PYKKA Scheme during the year 2008-09 and 2009-10

(Rs. in crore)

Sl. No.	Name of State	No. of village panchayat approved	No. of block panchayat approved	Total amount approved	Funds released
1	2	3	4	5	6
1.	Andhra Pradesh	2,190	113	25.98	25.98
2.	Arunachal Pradesh	355	32	5.56	4.44
3.	Assam	333	22	4.81	3.85
4.	Bihar	847	53	10.44	10.24
5.	Chhattisgarh	982	14	10.11	5.06
6.	Goa	19	04	0.35	0.18
7.	Gujarat	900	22	9.65	7.10
8.	Haryana	619	12	6.51	6.51
9.	Himachal Pradesh	324	08	4.02	4.02

1	2	3	4	5	6
10.	Jammu and Kashmir	413	14	5.32	4.76
11.	Jharkhand	403	21	4.79	2.39
12.	Karnataka	565	18	6.23	3.12
13.	Kerala	100	15	1.60	1.60
14.	Madhya Pradesh	2,304	31	23.65	11.82
15.	Maharashtra	2,689	35	27.55	13.77
16.	Manipur	79	04	1.08	0.87
17.	Meghalaya	83	08	1.32	1.06
18.	Mizoram	246	08	3.15	1.06
19.	Nagaland	110	05	1.48	1.48
20.	Orissa	1,246	62	14.68	11.72
21.	Punjab	1,233	14	12.55	12.54
22.	Rajasthan	869	24	9.43	8.43
23.	Sikkim	48	30	2.02	0.67
24.	Tamil Nadu	1,261	38	13.82	6.91
25.	Tripura	104	04	1.36	1.09
26.	Uttar Pradesh	5,203	82	53.91	26.96
27.	Uttarakhand	750	10	8.89	8.90
28.	West Bengal	335	33	4.63	2.32
Total		24,610	736	274.89	188.85*
Funds released to SAI, NS NIS, Patiala for holding Annual Competitions					38.15
Grant Total					227.00

*Budget allocation for the year 2008-09 was only Rs. 92 crore.

Statement-II

*State-wise approval and release of infrastructure grant under PYKKA scheme
for the year 2010-11 (upto 30.11.2010)*

(Rs. in crore)

Sl. No.	Name of State	No. of village panchayat approved	No. of block panchayat approved	Total amount approved	Funds released
1	2	3	4	5	6
1.	Andhra Pradesh	2,190	113	25.98	25.98
2.	Arunachal Pradesh	355	32	5.56	6.68
3.	Gujarat	—	—	—	2.55
4.	Haryana	619	12	6.51	7.92
5.	Himachal Pradesh	324	08	4.02	4.77
6.	Karnataka	564	18	6.23	7.78
7.	Kerala	100	15	5.70	11.18
8.	Maharashtra	—	—	—	13.77
9.	Meghalaya	83	08	1.32	1.19
10.	Mizoram	—	—	—	2.26
11.	Nagaland	220	10	2.96	2.96
12.	Orissa	—	—	—	4.47
13.	Punjab	1,233	14	12.55	15.32
14.	Sikkim	—	—	—	1.35
15.	Tripura	208	08	2.72	3.24
16.	Uttar Pradesh	—	—	—	26.95
17.	Uttarakhand	750	10	8.89	8.89
18.	West Bengal	—	—	—	2.31

1	2	3	4	5	6
UTs					
19.	Andaman and Nicobar Islands	60	06	1.06	1.06
20.	Lakshadweep	02	09	0.51	0.51
21.	Puducherry	50	05	0.62	0.62
Total		6,758	268	84.63	151.76*

*It includes release of grants approved for the previous year(s) i.e. 2008-09 and 2009-10.

Statement-III

Details of funds released for Annual Competitions during 2010-11 (upto 30.11.2010)

(Rs. in crore)

Sl. No.	Name of State/ UT	Rural Competitions Amount released	Women Competitions Amount released	Total
1	2	3	4	5
1.	Andhra Pradesh	11.26		11.26
2.	Arunachal Pradesh	2.05		2.05
3.	Assam	2.96	0.38	3.34
4.	Bihar	6.19		6.19
5.	Chhattisgarh	2.01		2.01
6.	Goa	0.18	0.08	0.26
7.	Gujarat	2.69		2.69
8.	Haryana	1.50	0.31	1.81
9.	Himachal Pradesh	1.18	0.15	1.33

1	2	3	4	5
10.	Jammu and Kashmir	2.10		2.10
11.	Jharkhand	2.81	0.35	3.16
12.	Karnataka	2.52	0.42	2.94
13.	Kerala	1.32		1.32
14.	Madhya Pradesh	4.13	0.66	4.78
15.	Maharashtra	3.88	0.48	4.36
16.	Meghalaya	0.67	0.12	0.79
17.	Mizoram	0.58	0.13	0.71
18.	Nagaland		0.13	0.13
19.	Orissa	3.85	0.42	4.27
20.	Punjab	1.55	0.30	1.85
21.	Tamil Nadu	4.66	0.44	5.10
22.	Tripura	0.67*	0.11	0.78
23.	Uttar Pradesh	9.47		9.47
24.	Uttarakhand	1.38	0.09	1.47

1	2	3	4	5
25. West Bengal		3.31		3.31
26. UT of Chandigarh			0.03	0.03
27. Through NYKS		3.22		7.33
Total		76.14	4.60	80.74
28. Fund released to NYKS to hold inter-school competitions				4.11
Grand Total				84.85

*It includes Rs. 7.2 lakh released to hold North East Games.

[English]

Film Festivals in India

*398. SHRI M. SREENIVASULU REDDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether various film festivals are being held in the country;

(b) if so, the details thereof during each of the last three years and the current year, State-wise;

(c) the total expenditure incurred for the purpose during the said period;

(d) the parameters/criteria adopted for selecting movies for such events;

(e) whether complaints had been received regarding the selection of films for such events;

(f) if so, the details thereof; and

(g) the steps being taken to bring transparency in the selection procedure?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): (a) to (g) The following Film Festivals/events are organized by Directorate of Film Festivals (DFF) under Ministry of Information and Broadcasting:—

(i) International Film Festival of India (IFFI)

(ii) National Film Awards (NFA).

(iii) Mini festivals in collaboration with different countries and State Governments which include retrospectives of eminent film personalities and screening of Indian Panorama movies.

While the IFFI takes place in Goa and NFA takes place in Delhi, the other Festivals take place all over the country.

2. Details of important festivals organized by DFF in the last three years is as follows:—

Year	Name of the Festival	Place
1	2	3
2007-08	Indian Panorama Festival	Delhi
	Indian Panorama Festival	Kolkata
	Screening of National Award Winning Films	Delhi
	Festival on Egyptian Films	Delhi
	Festival on Russian and Spanish Films	Delhi

1	2	3
2008-09	Festival on Women's Empowerment	Delhi
	International Film Festival of India (2007)	Goa
	Film Festival on Indian Panorama Films	Delhi
	Film Festival on National Award Winning Films	Delhi
	Festival of European Union	Delhi
	Australian Film Festival	Hyderabad and Bangalore
	Chinese Film Festival	Delhi
	International Film Festival of India (2008)	Goa
2009-10	Retrospective of Shakti Samanta	Delhi
	Retrospective of Bimal Roy	Delhi
	Retrospective of Akira Kurosawa	Delhi
	Retrospective of Dev Anand	Delhi
	Screening of National Award Winning Films	Delhi
	Indian Panorama Film Festival	Shillong
	Indian Panorama Film Festival in collaboration with Delhi International Art Festival	Delhi
	Film Festival of Turkish Films	Delhi
	International Film Festival of India (2009)	Goa
2010 (till 2nd December, 2010)	Indian Panorama Film Festival	Shimla
	Indian Panorama Film Festival	Kolhapur
	Indian Panorama Film Festival	Kohima
	Indian Panorama Film Festival	Bhopal
	Festival of Chinese Films	Delhi and Kolkata

1	2	3
	Retrospectives of Ang Lee	Delhi, Pune and Kolkata
	Retrospectives of Kamal Haasan	Delhi
	Japan Animation Film Festival	Delhi
	Screening of National Award Winning Films	Delhi
	Taiwan Film Festival	Kolkata
	Bangladesh Film Festival	Delhi
	Festival on Films on World War II	Delhi
	Festival on Music in Indian Cinema	Delhi
	International Film Festival of India (2010)	Goa

3. The expenditure towards organizing these Festivals are incurred under the Plan Schemes titled 'Export Promotion through Film Festivals' and non-plan heads titled 'National Award for films' and 'Film Festivals under Cultural exchange'. The total expenditure incurred for the purpose during the period from 2007-08 to November, 2010 is Rs. 19.54 crore.

4. Children's Film Society, India (CFSI), an autonomous body under the Ministry of Information and Broadcasting organizes International Children's Film Festival (ICCF) once in two years. During the period from 2007 till date, two festivals — one in November, 2007 and the other in November 2009 were held in Hyderabad. Apart from this, CFSI also organizes State/district level film festivals, throughout the country. A list of State-level festival is at Statement-I. The expenditure incurred for ICCF in 2007 and 2009 and the State level film festivals during the period from 2007 till 30th November, 2010 is Rs. 3.31 crore.

5. Film Division under Ministry of Information and Broadcasting organizes Mumbai International Film Festival

for Documentary, Short and Animation Films (MIFF) once in every two years. Apart from this, Festival of MIFF Award Winning Films is also organized in State Capitals and different cities in the country. During the period from 2007 till 30th November, 2010 Film Division has organized 10th MIFF in February, 2008 and 11th MIFF in February, 2010 at Mumbai. The expenditure on these two events is Rs. 3.26 crore.

6. The films are selected, as per provisions of the Regulations notified for National Film Awards, International Film Festival of India and Indian Panorama. The selections are carried out by an independent jury consisting of eminent people from the film fraternity. Broadly, the parameters/criteria are to give recognition to films of aesthetic and technical excellence and social relevance contributing to the understanding and appreciation of cultures of different regions of the country in cinematic form, thereby promoting unity and integrity of the country.

7. Details of complaints received in respect of National Film Awards and Indian Panorama are enclosed

at Statement-II. Apart from these, there were complaints on non-selection of films of some of the film makers from Kolkata in the competition section of MIFF 2010. A writ petition filed in this regard in the High Court was dismissed.

8. The following steps have been taken which would bring in greater transparency in the selection procedure:—

- (i) Two-tier selection system for National Film awards introduced, comprising 5 Regional juries and a Central Jury.
- (ii) Central Jury comprises 10 members from major film-producing Centres. They preview only 30-35 films over 10 days, allowing them more time and attention per film.
- (iii) Regional Juries are headed by a person from outside the region, and one of the members is also from outside the region.
- (iv) Provision of recusal from a Jury viewing in case a close relative is associated with a film.
- (v) in case his/her own film is an entry, a person is ineligible to serve on the Jury. This has been the practice since the past.

Statement-I

List of State/District Level Film Festivals Organised by Children's Film Society, India from the year 2007

Sl. No.	State	Total number of festivals
1	2	3
1.	Maharashtra	21

1	2	3
2.	Gujarat	8
3.	Jharkhand	4
4.	Tamil Nadu	23
5.	Karnataka	7
6.	Kerala	4
7.	Andhra Pradesh	14
8.	Himachal Pradesh	3
9.	Haryana	11
10.	Punjab	14
11.	Uttaranchal	3
12.	Uttar Pradesh	4
13.	Chandigarh	1
14.	Assam	71
15.	Madhya Pradesh	163
16.	Tripura	1
17.	Bihar	11
18.	Rajasthan	2
19.	Uttarakhand	1
20.	West Bengal	19
21.	Chhattisgarh	4

Statement-II

Sl. No.	Case	Date/Status	Subject matter
1.	W.P. No. 2667/2009 – filed in High Court of Delhi by Shri Pramod John Thomas	Notice has been issued to the other two respondents i.e. Shri Kunal Sharma and M/s Sagar Films. Matter sub-judice	Award for re-recordist of final mixed track, for the film 1971 of National Film Awards, 2007.
2.	W.P. No. 4775/2009 – filed in the High Court of Karnataka by Shri A.S. Nagaraju	Matter sub-judice.	National Award for Producer to Films Division. Pertaining to National Film Awards, 2007.
3.	W.P. No. 692/2009 – Gauhati High Court – filed by Shri Suresh Hidang and Shri Heisnam Tomba	Case withdrawn.	Allowing digital films in Panorama and National Film Awards. Pertaining to Indian Panorama 2009 and National Film Awards 2008.
4.	W.P. No. 299950/2009 – Kerala High Court – filed by Shri Ranjith	Writ Petition and Writ Appeal are disposed.	Indian Panorama 2009.
5.	W.P. No. 30497-filed in the High Court of Kerala by M. Abdul Majeed	Matter sub-judice.	Presentation of National Award to the film Keshu. Pertaining to National Film Awards, 2009.
6.	W.P. No. 32465 – Kerala High Court – filed by Shri Joshy B.C.	Matter sub-judice.	Selection of the films Ravanaan and Achtung Baby in Indian Panorama 2010.

National Intelligence Grid

*399. DR. KIRIT PREMJBHAI SOLANKI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to set up a National Intelligence Grid (NATGRID) so as to access real time intelligence data;

(b) if so, the details thereof alongwith the salient features;

(c) whether concerns relating to intrusion of

privacy, in the proposed NATGRID have been amicably resolved;

(d) if so, the details thereof; and

(e) the time by which the NATGRID is likely to become operational?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (e) Government of India has set up National Intelligence Grid (NATGRID), as an attached office of Ministry of Home

Affairs with effect from 1.12.2009. NATGRID will link data bases for constructing actionable intelligence to combat terrorism and internal security threats. As such, NATGRID has been set up to create a facility that improves India's capability to counter internal security threats. The Detailed Project Report will be submitted in December, 2010. After approval of the competent authority, it is expected that the first phase will be operational in 12-18 months thereafter. An institutional structure for oversight over NATGRID would be created consisting of an Apex Steering Council, an Operations Committee and an Independent Audit Committee to take care of concerns of privacy etc.

[Translation]

Prices of Onion

*400. SHRI NEERAJ SHEKHAR:
SHRI DINESH CHANDRA YADAV:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is a steep rise in the prices of

onion in the country including Delhi and Mumbai during the current year;

(b) if so, the details thereof and the reasons therefor;

(c) the steps taken by the Government to check the prices of onion;

(d) whether the production of onion has declined in the recent past; and

(e) if so, the details thereof and the reasons therefor?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) to (c) Onion prices are a function of demand and supply and vary over the year, depending upon a host of factors which influence production and arrivals in the market. The price of onion during the current year has been fluctuating and is presently higher than last year, as shown in the table below:—

Prices (as on)		In Delhi	In Mumbai	All India Avg.
2.12.2010	Retail (Rs./kg.)	33.00	NR	28.36
Current Date	WS (Rs./qtl.)	1750.00	2650.00	2438.00
2.11.2010	Retail (Rs./kg.)	29.50	38.00	20.41
One month back	WS (Rs./qtl.)	1812.50	2425.00	1576.00
2.12.2009	Retail (Rs./kg.)	22.00	25.00	21.37
One year back	WS (Rs./qtl.)	875.00	1250.00	1291.00

WS – Whole Sale.

Source: Department of Consumer Affairs.

Higher prices reflect lower arrivals in the market which are mainly attributable to untimely rains during November, 2010 in Maharashtra, Gujarat, M.P. and Rajasthan. While onion price are market determined, the Minimum Export Price (MEP) of onion has been increased to \$ 525 per

tonne, in order to maintain domestic availability.

(d) and (e) The production of onion has been seen to decline recently, as shown in the Statement annexed. This may be attributed to the incentives and disincentives of the market place interacting with seasonal factors.

Statement*Prices of Onion*

Area '000' HA. and Production '000' MT.

State/UTs	2007-08 Onion		2008-09 Onion		2009-10 Onion	
	A	P	A	P	A	P
1	2	3	4	5	6	7
Andhra Pradesh	35.6	606.0	39.0	662.6	39.0	662.6
Assam			7.1	32.9	7.1	32.9
Bihar	51.3	1019.6	51.6	946.6	53.0	972.0
Chhattisgarh	8.8	136.7	8.8	136.7	9.1	160.3
Daman and Diu	0.015	0.013	0.015	0.013	0.015	0.013
Delhi	1.3	23.4	1.2	23.5	1.2	23.5
Gujarat	84.3	2238.3	57.6	1409.6	43.4	1078.6
Haryana	17.7	346.6	18.8	347.9	18.4	330.3
Himachal Pradesh	1.6	25.9	1.9	32.1	1.7	30.0
Jammu and Kashmir	1.8	35.5	3.0	63.2	2.6	64.8
Jharkhand	12.1	242.1	15.1	301.8	12.0	240.0
Karnataka	157.3	2887.4	165.1	3031.8	141.3	2266.2
Madhya Pradesh	39.0	648.6	53.0	881.8	57.3	952.3
Maharashtra	254.5	4003.1	250.0	3932.5	200.0	3146.0
Mizoram					0.010	0.425
Orissa	28.8	262.4	31.5	289.6	32.1	298.8
Puducherry	0.077	0.298	0.038	0.335	0.038	0.335
Punjab	8.0	171.7	8.1	173.6	8.1	175.1
Rajasthan	42.7	391.6	41.0	369.1	45.0	742.5
Sikkim	0.241	1.068	0.235	1.075	0.000	0.000
Tamil Nadu	32.1	280.3	35.0	305.5	35.3	339.7

1	2	3	4	5	6	7
Tripura						
Uttar Pradesh	21.6	295.8	22.3	308.0	24.3	320.3
Uttarakhand	3.4	35.2	3.6	40.5	3.6	40.5
West Bengal	18.7	248.8	20.0	273.8	21.0	290.0
Total	821.0	13900.4	834.2	13564.5	755.7	12167.2

Note: 2009-10 figures are second advance estimates.

Source: NHB & DAC

[English]

Use of Hazardous Chemicals in SSIs

4371. SHRI NRIPENDRA NATH ROY:
SHRI NARAHARI MAHATO:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- whether there are reports that hazardous chemicals are being used in Small Scale Industries (SSIs);
- if so, the details thereof; and
- the steps taken by the Government to enforce the safety norms in the said industries?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) to (c) Government is aware of the use of hazardous chemicals in different sectors of economic activity including Small Scale Industries. As per Schedule-I of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 notified by the Government of India under the Environment (Protection) Act, 1986, a total of 684 chemicals have been listed as hazardous chemicals. Government has taken steps to ensure adequate safety norms and these measures are envisioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, Chemical Accident (Emergency, Planning, Preparedness and Response) Rules, 1996 and Factories Act, 1948.

Joint Venture with Russian Companies in Mining Sector

4372. SHRI K.R.G. REDDY: Will the Minister of MINES be pleased to state:

- whether Indian and Russian companies have entered in joint ventures to explore mining projects in the country and abroad;
- if so, the details thereof;
- the present status thereof; and
- the roadmap prepared by them in this regard?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) No central public sector company under the administrative control of this Ministry, has entered into any joint venture with Russian companies for exploration of mining projects in the country/abroad.

(b) to (d) Does not arise in view of reply to part (a) above.

[Translation]

Setting up of Film Industry

4373. SHRI BADRI RAM JAKHAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government proposes to set up film industry in various parts of the country including Rajasthan;
- (b) if so, the details thereof, State-wise; and
- (c) the time by which such industry is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) No, Madam.

(b) and (c) Does not arise in view of reply to part (a) above.

[English]

Amendment in National Mineral Policy

4374. SHRI S. SEMMALAI: Will the Minister of MINES be pleased to state:

(a) whether any amendment has been made in the National Mineral Policy to incorporate the provisions of Forest and Environmental Protection Act to make it more holistic and comprehensive; and

(b) if so, the details thereof?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) and (b) The Government has announced the National Mineral Policy, 2008 on 13.3.2008, replacing the National Mineral Policy, 1993. The new Policy enunciates that a framework of sustainable development will be designed which takes care of bio diversity issues and to ensure that mining activity takes place along with suitable measures for restoration of the ecological balance. The National Mineral Policy, 2008 has been tabled in both Houses of the Parliament and is available on the website of the Ministry of Mines (<http://mines.nic.in>).

Facilities to Unauthorised Religious Structures

4375. SHRI AVTAR SINGH BHADANA: Will the Minister

of HOME AFFAIRS be pleased to state:

(a) whether the New Delhi Municipal Council (NDMC) has provided electricity and water facilities to unauthorised religious structures-cum-dwelling units;

(b) if so, the total revenue collected by the NDMC on account of electricity and water charges from such unauthorised structures during each of the last three years and the current year, separately, location-wise;

(c) the steps taken by the Government to check tampering of meters and pilferage of water and electricity;

(d) whether the Government has any proposal to disconnect such facilities from the unauthorised religious structures; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) Temporary electricity connections are sanctioned to various religious places in the New Delhi Municipal Council (NDMC) area, existing prior to 31.03.1993 on the basis of recommendation/confirmation from the respective area MLA. A policy in this regard was approved by the NDMC on 26.3.1997 and 31.3.1997.

(b) The details of the payments received by the NDMC from religious structures-cum-dwelling units during the last three years and the current year (till 30th November, 2010), location-wise, are given in the annexed Statement.

(c) The NDMC has informed that checks are made as and when a complaint is received regarding tampering of meters and pilferage of water and electricity.

(d) and (e) Such temporary electricity connections are disconnected immediately as and when such temporary structures are demolished. Action regarding removal of the structures is taken on the recommendation of a Religious Committee constituted by the Lieutenant Governor, Delhi.

Statement

Details of the payments received by the NDMC from religious structures-cum-dwelling units during the last three years and the current year (till 30th November, 2010), location-wise

Sl. No	Name	Address	Payment (in Rupees) received during the year			
			2007	2008	2009	2010
1	2	3	4	5	6	7
1.	Radha Kishan Temple Trust	6/90 IInd Floor Connaught Place	2305	2764	4973	7829
2.	Shri Ram Trust Sect. XIII	R.K. Puram Shri Ram Mandir	6825	7720	9369	8522
3.	Banwari Lal Maharishi	Balmiki Mandir Sect. No. 13 R.K. Puram	2141	2456	2052	4129
4.	Secretary Sh. Guru Singh Sabha	Netaji Nagar Gurudwara	31378	12750	14786	15169
5.	Secretary Guru Singh Sabha	Gurudwara Netaji Nagar	1840	1840	4423	6130
6.	The Loins Vidya Mandir	Loins Vidya Mandir Kashmir House	38928	40536	34592	11181
7.	Ram Shanker	Mandir Near West Kidwai Nagar Hostel	7940	12677	7199	20147
8.	Secretary Gurudwara Sri Singh	Gurudwara Singh Sabha	16933	38767	125919	338858
9.	Secretary Catholic Church	Opp. D-31 Kidwai Nagar East	5822	5890	6925	4756
10.	President Sanatan Dharam Sabha	Shiv Mandir B-Block Kidwai Nagar East	7061	24125	25035	15937
11.	Kasturba Sewa Mandir	Flat No. 37 Shanker Market	7755	2533	161	145
12.	Baba Lakkar Nath	Shiv Mandir Shanker Market Conn. Place	1309	1041	850	252
13.	G.K. Sachdeva	Sanatan Dharam Mandir Ansari Nagar	14111	18272	23273	20276
14.	Chemplin	Chemplin Church of Redumption	19183	18507	19862	20984

1	2	3	4	5	6	7
15.	The Chaplin	Cathedral Church Church Road	40166	39423	35242	33557
16.	Bishop of Wills Bungalow Church of Redumption	Church Lane	109498	146029	191559	93715
17.	Aqueel Uddin	Masjid Gurudwara Road	42754	45813	37558	29300
18.	Ram Saroop Pujari	Shiv Mandir Rakab Ganj Road	3044	12982	13741	19025
19.	E.A. Midghly Church of North India	Wesley Ladge 16 Pt. Pant Marg	29502	31484	53852	65316
20.	Honorary Secretary Sanatan Dharm Sabha	Mahadeva Temple Dr. B.D. Marg	14419	26691	21763	10089
21.	Principal Secretary	Satnami Sadhu Sangh Rg. Plot No. 2/3 Udyan	45266	33682	37583	28330
22.	Manager Gurudwara Perbandhak Comm.	Gurudwara Bangla Sahib	44669	8333	10152	12576
23.	Secretary Satsang Committee	Gurudwara Bangla Sahib	183799	367467	190891	121157
24.	Manager Delhi Gurudwara Managment	Sikh Gurudwara Bangla Sahib	511634	595132	533648	767371
25.	Chaplin Sacred Head Church	Cathedral Sacred Church B.S. Road	42840	54414	55225	48181
26.	Secretary Shri Santan Dharam Mandir	Shri Ram Mandir	384	512	1656	2151
27.	President Shri Sanatan Dharam Mandir	Shri Ram Mandir	12858	7813	15302	19395
28.	Secretary Shri Gurudawara Singh Sabha	Shri Gurudwara Nauroji Nagar	17627	21704	20081	17416
29.	The Manager Tirumala Tirupati Devas	11/10 Thanams Information Centre	0.14	24312	23906	31239
30.	Kapoor Chand C/o Jain Mandir	Khandwal Jain Tempal	1840	2257	4083	6430

1	2	3	4	5	6	7
31.	Secretary Aggarwal Jain Temple	Bill At Shri Chandra 34 Feroze S.	12699	8821	26117	40959
32.	A.I.I.S.S. Jain Mandir Conference	12 Lady Harding Road	370	445	2312	5015
33.	The Chaplin St. Thomas Church	St. Thomas Church	8416	10709	5777	32225
34.	Thomas Church Jh Paul Presednety Church	59 Bungalow	2598	6513	483	22512
35.	Secretary Arya Society Anarkali Mandir Marg	Dayanand Anarkali Mandir	2979	3582	4431	12315
36.	Hong Secretary Hindu Maha Sabha	Hindu Maha Sabha Mandir Marg	96718	89407	61877	151111
37.	Pandit Ram Charan Pujari	128/1 Harijan Basti Radha Krishan Mandir	794	8238	4724	4341
38.	Secretary Arya Samaj Mandir	Arya Samaj Mandir, Mandir Marg	105847	123760	87795	109057
39.	Honorary Sectery Laxmi Narain Temple	Laxmi Narain Temple	1390	1711	3084	4930
40.	Honorary Sectery Narain Temple	Laxmi Narain Temple	11388	11505	25882	34850
41.	Sanatan Dharam Sabha	Laxmi Narain Temple	134497	183480	199536	187418
42.	Honorary Secretary Sanatan Dharam	Laxmi Narain Temple	105025	124099	121220	86723
43.	Secretary Sanatan Dharam Sabha	Laxmi Narain Temple	36795	27971	36731	60836
44.	Secretary Sanatan Dharam Sabha	Laxmi Narain Temple	69191	93775	116177	67608
45.	General Secretary Budha Sabha	Budhist Temple Mandir Marg	11978	15096	8484	
46.	Secretary Budha Temple	Budhist Temple	3024	3617	2516	
47.	Secretary Kali Bari Temple	Kali Bari Mandir Marg	1610	1852	2680	3480

1	2	3	4	5	6	7
48.	Secretary New Delhi Kali Bari Temple	Kali Bari Mandir Marg	3650	4423	7896	12440
49.	Secretary Kali Bari Temple	Kali Bari Mandir Marg	1320	1032	1026	702
50.	Secretary Kali Bari Temple	Kali Bari Mandir Mandir Marg	13990	17058	16832	13972
51.	N.N. Ghose Honorary Secretary Kali Bari	Kali Bari Mandir Mandir Marg	28921	28410	30464	23064
52.	C.K. Dutt	Kali Bari Mandir Mandir Marg	67266	82767	80692	68296
53.	Secretary Kali Bari Temple	Kali Bari Mandir Mandir Marg	28769	57315	53195	39865
54.	Secretary Kali Bari Temple	Kali Bari Mandir Mandir Marg	6103	1647	914	1235
55.	Secretary Kali Bari Dharam Sabha	Kali Bari Mandir Mandir Marg	32890	39738	39512	32872
56.	Secretary Kali Bari Mandir	Kali Bari Mandir Mandir Marg	165430	198870	198752	165476
57.	Secretary Kali Bari Mandir	Kali Bari Mandir Mandir Marg	7060	8604	8492	7022
58.	The Secretary Sanatan Dharam Mandir	C/O 727 B.K.S. Marg	3283	2862	4227	3456
59.	Ram Babu	Chinta Haran Temple Near S.P. Road	3181	5088	4329	2929
60.	Harvir Giri	Shiv Mandir Malcha Marg	30382	23727	54078	42705
61.	Harvir Giri	Shiv Mandir Malcha Marg	31333	18932		64926
62.	Mohammad Raja	4-Fida Masjid Janpath Lane	20568	31012	31317	25848
63.	Masonic Temple Hany Secretary	Masonic Temple Janpath Lane	47950	59949	58862	46850
64.	Honorary Secretary Masonic Temple	Janpath Lane	110583	144126	58930	181812
65.	Nand Kishor	Shiv Mandir Peshwa Road	1759	2374	6453	1857

1	2	3	4	5	6	7
66.	Shiv Mandir Laxmi Narain Mandir	Tughlak Road	11143	10264	12367	8767
67.	Jamil Ahmed Ilyasi	Masjid Curzon Road	8715	12372	14617	20837
68.	President Sanatan Dharam	Gopal Mandir Khan Market	8343	8844	12425	7025
69.	C.S. Jetly	Gopal Mandir Khan Market	7246	8882	6908	8548
70.	Madan Singh	Gurudwara S.S. Park	36054	9713	2246	
71.	Hafzal Rehman	Masjid Pandara Road	18980	15568	26069	20265
72.	Abdul Majid C/o Secretary Wakf Board	Zulipta Gang Masjid Man Singh Road	50000	75905	7214	19185
73.	Chander Prakash Hanuman Lal	Sanyasi Mandir Sarojini Nagar	10762	14436	12364	10550
74.	Phula Rani President	Durga Sankri Mandir Sarojini Nagar	11905	9038	16464	14034
75.	Sanatan Dharam Mandir	Registered P&T QRS Mandir	12457	16307	6212	26120
76.	Chander Prakash	Hanuman Lal Mandir Sanyasi Mandir	488	684	1171	1925
77.	President Sidh Maya Mandir	Opposite Shop No. 1 Sarojini Nagar	6725	6424	5110	8365
78.	Chairman South Indian Samaj	Ram Mandir Avenue Y	11835	14432	19980	15108
79.	Rajinder Prakash Jain	Jain Bhawan Y Block Sarojini Nagar	8556	10143	19659	12079
80.	Narain Dass Giani	Sindhi Gurudwara Y Block	7300	6961	9305	7155
81.	Secretary	Gurdwara XYI Opposite	55278	63990	70660	61598
82.	A.C. Sen Kali Bari Samiti	Kali Bari Mandir Y Block	7142	11521	11771	10420
83.	Secretary	Vinayaka Mandir AB Block	77237	106619	113036	99140

1	2	3	4	5	6	7
84.	Secretary Arya Samaj Mandir	Arya Samaj Mandir	2765	3075	2413	2805
85.	Gaur Singh	Durga Mandir Near D 763	1380	753	1119	955
86.	Secretary Shiv Mandir	Shiv Hanuman Mandir	2105	3527	2816	2649
87.	Secretary Badri Narain Mandir	Badri Narain Mandir Opposite E 351	11354	11874	10107	10709
88.	Secretary Hindu Dharm Parchar Sabha	Hindu Dharm Parchar Sabha	3128	5776	3964	4692
89.	Secretary Badri Narayan Mandir	Near E 351 East Kidwai Nagar	356	439	634	794
90.	Pt. Jagdish Prashad Sharma	Hanuman Temple (Proper)	156078	265918	231596	240856
91.	Secretary Ganesh Mandir	Near Hanuman Mandir	25972	48278	34536	21398
92.	Shiv Mandir Honorary Secretary Santan Dharm Sabha	Near Hanuman Mandir	1668	1392	2604	4180
93.	Shiv Mandir Shri Naraindass Honorary Secretary	Laxmi Narayan Trust Near Hanuman Mandir	38441	28292	32320	36632
94.	Secretary Delhi Wakf Board Darya Ganj	Masjid Bengli Mal Market	3632	8169	12147	40556
95.	Honorary Secretary Gita Bhawan Society Road	Geeta Mandir No. 3 Todarmal Lane	30665	46002	44475	51551
96.	Gurudwara Singh Sabha	Lodi Road Gurudwara Ali Ganj		353095	120678	100223
97.	Chhano Devi	Vaishnu Devi Mandir Nehru Park	8566	8436	7356	2596
98.	President Maharishi Balmiki Mandir	Chanakya Puri	2379	3314	5448	5385
99.	M.S. Sharma (President)	Shiv Mandir Netaji Nagar	1304	2020	2513	4287

1	2	3	4	5	6	7
100.	Mata Ka Mandir Gujrat Bhawan	Kautilya Marg Chanakya Puri	1547	973	2251	1878
101.	Sanatan Dharam Sabha Laxmi Narain	Shiv Mandir of Gujrat Bhawan	4225	5029	4966	3637
102.	President Sanatan Dharam Mandir	Sanatan Dharam Mandir, B.K.D. Colony	115714	139527	135291	104051
103.	Anwar Ahmad	Kabari Masjid Sunheri Bagh Road	2025	3877	2875	6989
104.	Jagdish Parshad Pandey Ram Kirpal Pandey	Shiv Mandir Laxmi Bai Nagar	1715	2500	4785	4923
105.	Shakuntala Devi Kalka Devi Mandir	Old Rajasthan Camp Laxmi Bai Nagar	22074	26280	26336	62509
106.	Amar Nath	Hanuman Ji Mandir Laxmi Bai Nagar	4988	2328	3052	1674
107.	Avtar Singh	Shri Guru Singh Sabha Laxmi Bai Nagar	13106	15278	13809	12214
108.	C.D. Pandey S.D. Mandir	Near CPWD Enquiry Laxmi Bai Nagar	13990	16802	16808	26569
109.	B.S.Tyagi	Laxmi Narayan Mandir Laxmi Bai Nagar	1680	5538	5502	4396
110.	Mantosh Bhattacharjee	Shiv Shakti Mandir Laxmi Bai Nagar	6445	8437	4439	5890
111.	Secretary Shiv Shakti Mandir	Laxmi Bai Nagar New Delhi	938	1123	2126	3440
112.	President Manas Mandal	Badri N. Sharma Shiv Mandir Palika Nivas	3345	3241	2112	11180
113.	Secretary Sanatan Dharam Sabha Laxmi Nagar	M. Marg Shiv Temple Jor Bagh Market	2101	8541	2498	3987
114.	G.P. Singh	Venkateshwar Mandir 158/A Jor Bagh	3910	2052	1720	
115.	Baptist Mission	10 SR QR Free Church Jantar Mantar Road	40374	41106	51130	38484
116.	Free Church	10 Jantar Mantar Road	13990	12010	7039	4202

1	2	3	4	5	6	7
117.	Free Church	10 Jantar Mantar Road	14254	14981	18131	16963
118.	Jamil Murtza Secretary Delhi Waqaf Board	Darya Ganj New Delhi	100000	139393	1057	
119.	Nasir Sammi	Masque AT Talkatora Road		582741	16542	
120.	Nasir Sammi E.N.S. Bldg	Masque AT Talkatora Road		84662	2240	
121.	Nazir Sunni Majles Aukaf	MAS G 4E B Conn. Place	787	2413	3996	3469
122.	Shni Majdis Aukul Masjid	Masque B Conn. Place		20861	287	1346
123.	Dargah Hazarat Bibi Fatima	Mutwali Dargah Ahata K. Basim Jan St.	8670	22879	27383	48450
124.	Khawaja Rahmat Qutbi	Muktawali Dargah Hazrat B.B. Patmasam	895	1070	2456	4344
125.	Anand Pur Sat Sang Ashram	Nala B.K. Dutt Colony	13790			
126.	Pujari Dav Dayal Shiv Hanuman	Hanuman Mandir Madarsa	6562	8636	7317	4985
127.	Pandit Bhagat Ram	Kali Mandir D.I.D. Camp Safdarjang Road	1927	2075	2101	2114
128.	Mohamad Ibrahim Sodi Jule	Race Course Ground Masjid	10210	12295	10350	12461
129.	Anjuman Arif Ali (Regd)	Daragah Karbla Aliganj	857	3441	5230	3629
130.	President Brij Mandal Shiv Mandir	Shiv Mandir Aliganj	1474	3228	3449	2632
131.	President Hanuman Mandir	Hanuman Mandir Aliganj	7877	8691	9886	8444
132.	Zamil	Lal QR Durgah B.K. Dutt Colony	936	2121	3157	3030
133.	Shatir Hussain	Lal QR Durgah B.K. Dutt Colony	3038	3269	5107	3579
134.	Shifth Hussain	12 Durgah Karbala	1666	1786	3987	2993

1	2	3	4	5	6	7
135.	Mohammed Abbas	Dargah Syed Aarif Shahid Karbla Aliganj	3340	3450	2854	4270
136.	Jagdish President Hanuman Mandir	Plot No. B-17 A ARD Complex Sect. 13	5537	6782	7493	5807
137.	The Manager Delhi Sikh Gurudwara	Management Committee, Gurudwara Rakab	17261	20308	37314	59295
138.	Sunni Majless Wajif	Masque Near K-Block C Circus	9265	12356	14601	13952
139.	Sanauddin	Dargah Adjoining C.H. Hospital	50853	74337	65210	74785
140.	Honorary Secretary Anjuman Imamia	Imamia Hall P.K. Road	23652	30310	20657	30661
141.	Naga Baba	Hanuman and Shiv Temple P.K. Road	58458	48088	65029	33175
142.	President Sanatan Dharam Barat Ghar	Vaishno Devi Mandir Moti Bagh-I	6062	7835	7246	5069
143.	Saraswati Giri	Shiv Mandir Moti Bagh	10129	6237	11204	7136
144.	Sumitra Devi	Durga Mata Ka Mandir J-161 Moti Bagh	2502	6139	2053	1780
145.	Shrimati Kamala Devi	Radhy Sham Mandir 'J' (61) Moti Bagh	11838	11731	10578	9096
146.	Honorary Secretary Guru Ravi Dass Mandir Moti Bagh	F 190 Moti Bagh-I	1752	2191	3090	2230
147.	The General Secretary Shri Gururam Dass Dhawsthan	A-231 Moti Bagh	357	516	1158	1937
148.	Secretary Delhi Waqf Board	Mosque Irvin Road Opposite Hanuman Temple	21176	33199	24315	23458
149.	Secretary Arya Samaj Mandir	Arya Samaj Mandir Nauroji Nagar				2350
150.	General Secretary	S.D. Shiv Mandir, Y-Block, Sarojini Nagar	5981	8150	16808	10595
151.	The Manager Delhi Sikh Gurudwara Mgt. CMT	Langer Hall G.R.G Sahib	1560	1950	3540	4788

1	2	3	4	5	6	7
152.	G.N.S. Bhai Charak Singh	Gurudwara Ansari Nagar	18069	22515	8989	13919
153.	Mahinder Rai	Shiv Mandir G-Point, Near P&T QR. 146-147	2512	2985	2119	1904
154.	Jawahar Lal Pradhan	56, Devi P. Sadan, Dhobi G. Shiv Mandir	985	969	2064	955
155.	Phula Rani President	Durga Sankri Mandir Sarojini Nagar	373	301	1025	1446
156.	Secretary	Gurudwara XYI Opposite	1390	1671	3404	5730
157.	Sumitra Devi	Durga Mata Ka Mandir J-161 Moti Bagh	355	425	7924	825
158.	Kamala Devi	Radhy Sham Mandir 'J' (61) Moti Bagh	935	1123	2120	3077
159.	Gurudwara Singh Sabha	Lodi Road Gurudwara Ali Ganj		1463	726	605
160.	Chhano Devi	Vaishnu Devi Mandir Nehru Park	576	1342	1547	3440
161.	President Sanatan Dharam Mandir	Sanatan Dharam Mandir, B.K.D. Colony	611	730	726	605
162.	Free Church	10 Jantar Mantar Road	1390	1668	3404	5730
163.	Secretary Ganesh Mandir	Near Hanuman Mandir	1335	1901	2600	4180
164.	Gurudwara Secretary Sri Singh	Gurudwara Singh Sabha	1027	2208	4044	6450
165.	Kasturba Sewa Mandir	Flat No. 37 Shanker Market	803	436	374	543
166.	Mangal Nath	Durga Mandir Near Coca Cola Conn. Place	355	416	634	882
167.	Chempin	Chempin Church of Redumption	3672	4336	7896	12477
168.	Bishop of Wills Bungalow Church of	Redumption I Church Lane Bisho	11388	13399	23618	47718
169.	Principal Secretary	Satnami Sadhu Sangh Rg. Plot No. 2/3 Udyan	1390	1623	3084	4930

1	2	3	4	5	6	7
170.	Secretary Delhi Waqf Board	Mosque Irvin Rd. Opposite Hanuman Temple	1148	1134	2120	2930
171.	The Chaplin St. Thomas Church	St. Thomas Church	485	582	774	2322
172.	Honorary Secretary Hindu Maha Sabha	Hindu Maha Sabha Mandir Marg			6671	4112
173.	Ram babu	Chinta Haran Temple Near S.P. Road	464	609	925	4713
174.	President Sanatan Dharam	Gopal Mandir Khan Market	3662	4391	7918	12591
175.	Honorary Secretary Javish Welfare Association	Jesses Cemenry	3821	4572	8572	13810
176.	Hafzal Rehman	Masjid Pandara Road	4203	1618	2739	4930
177.	Church of North India Trust Association	16 Pandit Pant Marg	1307875	1569859	1938973	1186311
178.	A.P. Pathak General Secretary	Infront of Temple at Mathulimaye Marg	0	0	0	1945
Grand Total			5137204	7367943	6521317	6271585

Improvement of Roads in Andhra Pradesh

4376. SHRI SARVEY SATYANARAYANA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Union Government has received proposals from the Government of Andhra Pradesh for improvement of roads in the flood affected districts of Kurnool, Mahabubnagar, Krishna, Guntur, Nalgonda and Kadappa districts;

(b) if so, the details and status thereof;

(c) the action taken by the Government so far in this regard; and

(d) the time by which these proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) This Ministry is primarily responsible for development and maintenance of National Highways in the country. Four proposals for resurfacing of National Highways in the Districts of Krishna and Guntur have been received from Government of Andhra Pradesh during 2010-2011, for which the details are enclosed as Statement.

(c) and (d) The proposals will be considered for clearance during 2010-11, depending upon availability of funds and inter-se priority of works.

Statement

Details of proposals received from the State PWD Andhra Pradesh and Status

Sl. No.	NH No.	Reach	Estimate cost (Rs. in lakh)	District	Status
1.	214A	km. 94/5 to 111/0	400.00	Krishna	Under Process
2.	214A	km. 129/927 to 145/66 and km. 195/385 to 199/0	595.00	Guntur and Prakasam	Under Process
3.	9	km. 4/2 to 12/0 km. 14/200 to 24/6	499.09	Krishna	Under Process
4.	221	km. 49/55 to 63/55	250.00	Krishna	Under Process
Total			1744.09		

[Translation]

Action against Consultants

4377. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of consultants involved in the construction of East-West and North-South Corridor and

Golden Quadrilateral Project against whom action has been taken;

(b) the number of foreign consultants involved in the said project;

(c) whether domestic expertise for providing consultancy for National Highway construction projects is not available in the country;

(d) if so, the details thereof; and

(e) the details of foreign consultancy firms which were found to be deficient in service alongwith the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) Action has been taken against 7 consultants involved in the construction of North-South and East-West Corridors (NS-EW) and the Golden Quadrilateral (GQ).

(b) List of foreign consultants including Joint Venture with domestic consultants involved in NS-EW and GQ projects is enclosed as Statement.

(c) and (d) Bids for engaging consultancy services for National Highway Development Project (NHDP) are invited on International Competitive Bidding (ICB) basis. For NHDP projects, 155 Indian consultants and 131 Indian consultants in joint venture with foreign consultants, were appointed as supervision/independent consultants.

(e) M/s SMEC International Pvt. Ltd. of Australia was debarred in Feb 2009 for a period of two years and penalty of Rs. 15 lakh was imposed by NHAI, due to lapses resulting in certain deficiencies in reinforced earth in 4/6 laning of Gurgaon — Kotputli section of NH-8. In October, 2010 the balance period of debarment was condoned.

Statement

List of Foreign Supervision Consultant/Independent Consultant in GQ and NS-EW Corridor

Sl. No.	Supervision	Supervision Nationality
1	2	3
1.	BCEOM – Aarvee Associates (JV)	French – Indian
2.	BCEOM – BCEOM India Ltd.	French – Indian
3.	BCEOM – Lea Associates South Asia Pvt. Ltd.	French – Indian
4.	BECOM – NAG Enterprise (JV)	French – Indian
5.	BCEOM – STUP – Aarvee (JV)	French – Indian
6.	BCEOM (French) – BCEOM (Indian)	French – Indian
7.	BCEOM – French Engineering Consultant	French
8.	BECA-CES-RITES (JV)	New Zealand – Indian
9.	BECOM – STUP – Aarvee	French – Indian
10.	CES India Ltd.	India
11.	CES India Ltd. – BCEOM – Scetaurout Inc-RITES	Indian – French – French – Indian
12.	CES India Ltd. – Halcrow Association	Indian – UK

1	2	3
13.	CES India Ltd. – BECA (JV)	Indian – New Zealand
14.	CPCS UPHAM – Feedback (JV)	USA – Indian
15.	DHV International BV	Netherland
16.	Doreh Consultant	Germany
17.	DORSCH Consultants	Germany
18.	EMA Uniborn India Pvt. Ltd.	India
19.	Grantmij Carlbro – EMA (JV)	Denmark – Indian
20.	Halcrow Ltd.	UK
21.	HSS Feedback	Malaysian
22.	ICT Pvt. Ltd. – SNC Lavalin	Indian – Canadian
23.	Kampsax Hyder (JV)	Denmark – UK
24.	KM International and Secon Surveys Ltd.	Sweden – Indian
25.	Lea Intl.	Canada
26.	Louis Berger International – NICE	USA – Indian
27.	LOUIS BERGER – NIPPON – KOI – CES (JV)	USA – Japan – Indian
28.	Louis Berger – COWI	USA – Denmark
29.	Louis Berger Group Inc. USA	USA
30.	Louis Berger International Inc.	USA
31.	MEINHARDT (Singapore) Pvt. Ltd.	Singapore
32.	Meritec Ltd. – Mahendra Raj Cons. – Aarvee Associates	New Zealand – India
33.	N.D. Lea Intl.	Canada
34.	Pellfrishman – Frishman Prabhu – Feedback	UK – Indian
35.	Renardet SA	Switzerland
36.	Renardet SA – ICT Pvt. Ltd. (JV)	Switzerland – India
37.	RITES Ltd. – Halcrow (JV)	Indian – UK

1	2	3
38.	RITES Ltd. - CECON - Sir Owen Williams	Indian - UK
39.	Roughton International - CEG Ltd. (JV)	UK - Indian
40.	Sauti-Gherzi (JV)	Italian - Indian
41.	Scetauroute - NICE	Indian - France
42.	Scetauroute, Frishman Prabhu	French - Indian
43.	Sclaich Bergermann and Partner	Germany
44.	Scott Wilson Kirkpatrick India Pvt. Ltd.	UK
45.	Scott Wilson Kirkpatrick and Co. Ltd. (UK) - SWK (India)	UK - Indian
46.	Scott Wilson Kirkpatrick and Co.	UK
47.	Scott Wilson Kirkpatrick - Span Cons. - Consulting Engineer Group	UK - Indian
48.	Sheladia - PBI Int. - MRC	USA
49.	Sheladia - RITES Ltd. (JV)	USA - Indian
50.	Sheladia Associates - Consultants (I) Pvt. Ltd.	USA - Indian
51.	Sheladia Associates Inc.	USA
52.	Sir Owen William - Frischmann - Prabhu	UK - Indian
53.	SMEC International Pvt. Ltd.	Australian
54.	SMEC International Pvt. Ltd. - SPAN	Australian - Indian
55.	SNC - Lavalin Int'l and AARVEE Associates	Canadian - Indian
56.	SNC Lavalin International	Canada
57.	Snowy Mountains Engg. Corporation Ltd.	Australian
58.	Stanley - CES India Pvt. Ltd.	USA - Indian
59.	Stanley - RITES Ltd. (JV)	USA - Indian
60.	Stanley Consultant Inc.	USA
61.	STUP Consultants Ltd. - Bangladesh Consultant	India - Bangladesh

1	2	3
62.	Symonds Travers Morgan Ltd.	UK
63.	UPHAM International Corporation – SA Infrastructure Consultant	USA
64.	Wilbur Smith Associates – DEMS Engg. Consultant (JV)	USA
65.	Wilbur Smith Associates Inc. USA – Wilbur Smith Associates Pvt. Ltd.	USA – Indian
66.	Wilbur Smith Associates Inc. (USA) – WSA Pvt. Ltd. (Indian)	USA – Indian
67.	Wilbur Smith Associates	USA
68.	Zaidun Leeng – Artefact (JV)	Malaysian – Indian
69.	Zaidun Leeng SND BHD – Artefact Projects (JV)	Malaysian – Indian

[English]

Marathi Film Industry

4378. SHRI NILESH NARAYAN RANE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- whether the Government has proposed/proposes to encourage Marathi film industry in the country;
- if so, the details thereof and the mechanism to promote Marathi films and music in the country and abroad; and
- the details of funds provided for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) to (c) The Government encourages films produced in Hindi and various regional languages including Marathi through National Film Awards and selection of films in the above languages in Indian Panorama. Indian Panorama films are frequently showcased in various film festivals in India and abroad. Expenditure towards National Film Awards, Indian Panorama and Participation in various film festivals in India and abroad is for all the above mentioned languages and

it is not possible to specify the expenditure incurred on promotion of Marathi films.

NALCO Joint Ventures Abroad

4379. SHRI K.J.S.P. REDDY:
SHRI SARVEY SATYANARAYANA:

Will the Minister of MINES be pleased to state:

- whether the National Aluminium Company Limited (NALCO) has identified mineral assets in Chile, Namibia and Indonesia and is in the process of floating separate ventures in the foreign country to buy such reserves;
- if so, the details thereof; and
- the steps taken by the Government in this regard?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B. K. HANDIQUE): (a) and (b) National Aluminium Company Limited (NALCO) has informed that the Company has not identified any specific mineral assets in Chile, Namibia and Indonesia. However, the Company is exploring acquisition of minerals assets, particularly bauxite, copper, coal and

uranium in various countries including Chile, Namibia and Indonesia. No separate venture has been floated by the Company.

(c) Ministry of Mines signed Memorandum of Understanding (MoU) with Chile and Namibia for cooperation in the field of Geology and Mineral Resources. These MoUs inter alia envisage promotion of investment in the areas of mining and mining related activities.

Ration Cards to Women

4380. SHRI N. CHELUVARAYA SWAMY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether a large number of single women particularly widows, working women and socially marginalised ones in the country have not been provided ration cards;

(b) if so, the details thereof; and

(c) the remedial measures taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Public Distribution System (Control) Order, 2001 mandates the State/UT Governments to ensure that no eligible applicant is denied a ration card under the Public Distribution System. It also requires State/UT Governments to issue distinctive ration cards to Above Poverty Line (APL), Below Poverty Line (BPL) and Antyodaya Anna Yojana (AAY) families and to conduct periodical review and checking of ration cards to weed out ineligible and bogus ration cards and bogus units in the ration cards. Identification of households is done based on a socio-economic survey, which include single women, working women and those socially marginalized apart from others. However, separate details of such families are not maintained.

To streamline the functioning of TPDS, in consultation with the State Governments, a Nine Point Action Plan was evolved in 2006, which inter-alia includes continuous review of BPL/AAY lists and to eliminate bogus/ineligible ration cards. Instructions had also been issued to all State/UT Governments to carry out an intensive campaign from October, 2009 to December, 2009 to review the existing lists of BPL/AAY families and eliminate ineligible/bogus ration cards.

Government has regularly reviewed and also has issued instructions to States/Union Territories to strengthen functioning of Targeted Public Distribution System (TPDS) by improving monitoring mechanism and vigilance, increased transparency in functioning of TPDS, adoption of revised Model Citizen's Charter and use of Information and Communication Technology (ICT) tools.

[Translation]

Irregularity in Frequency of FM Gold

4381. SHRIMATI SEEMA UPADHYAY:
SHRIMATI SUSHILA SAROJ:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there are reports of alleged irregularities in transferring the frequency of the FM Gold channel to a private company during the Commonwealth Games;

(b) if so, the details thereof and the reasons therefor alongwith the reaction of the Government thereto; and

(c) the action/steps taken/proposed to be taken by the Government to restore the original frequency of the said FM channel?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) No, Madam. The reports appeared after completion of the Commonwealth Games 2010.

(b) As informed by Prasar Bharati, the details are as follows:—

- (i) AIR had temporarily started its own additional FM Channel viz. "Dilli FM" on 100.1 MHz exclusively for the coverage of CWG-2010 in Delhi.
- (ii) There was also a proposal to shift the frequency of existing FM Gold Channel of Delhi from 106.4 MHz to 100.1 MHz in view of compulsion of implementation of National Frequency Allocation Plan (NFAP) circulated by Wireless Planning Commission (WPC). In this plan AIR is to operate all its FM Channels within its allocated frequency band by WPC Wing, DoT, Ministry of Telecommunications, as presently the FM Gold's Channel frequency is outside AIR allocated band. The proposal to change the frequency was also necessitated because of allocation of 106.4 MHz to private channels in the adjacent cities of Karnal and Hissar, thereby shrinking the coverage of AIR FM Gold in these directions.
- (iii) Soon after the CWG were over it was decided to implement the above proposal looking at the popularity gained by new Channel on 100.1 MHz from 01.11.2010.
- (iv) However, in view of the reports, in the media, the decision to change the frequency of FM Gold, Delhi from 106.4 MHz to 100.1 MHz was deferred on 31.10.2010. Frequency change of FM Gold was therefore not implemented.

(c) FM Gold Delhi service has never been discontinued on 106.4 MHz and is still continuing on 106.4 MHz and therefore no action is required to be taken by Government to restore the original frequency for FM Gold.

[English]

Communication Devices for Farming Community

4382. SHRI NAVEEN JINDAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to provide affordable communication devices to the farming community for dissemination of information in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No, Madam. Presently, the Government does not have any proposal to provide affordable communication devices as such to the farming community for dissemination of information.

However, there are a number of current Information Technology related schemes undertaken by the Department of Agriculture and Co-operation which are aimed at providing information to the farmers on various activities in the Agriculture value chain through various modes of delivery including Kisan Call Centres (KCC), webportals and electronic media. Some other initiatives for providing information by Short Messaging Service (SMS) have also been taken.

[Translation]

Community Radio Station

4383. SHRI RAKESH SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether frequency has been allocated for setting up of Community Radio Stations in various parts of the country including Madhya Pradesh;

(b) if so, the details thereof, State-wise;

(c) if not, the reasons therefor; and

(d) the time by which the said frequency is likely to be allocated?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) Yes, Madam. WPC Wing of

Ministry of Communication and IT has allocated frequency for setting up of Community Radio Stations in various parts of the country including Madhya Pradesh.

(b) to (d) Frequencies 90.4 MHz, 90.8 MHz, 91.2 MHz and 107.8 MHz have been earmarked and allocated for Community Radio Service all over India on frequency reuse basis.

[English]

Re-orientation in Agricultural Research

4384. SHRI S. PAKKIRAPPA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Council of Agricultural Research (ICAR) proposes to re-orient its research and development in agriculture and bridge critical gaps;

(b) if so, the details thereof;

(c) the steps taken by the Government in this regard;

(d) whether there is also a need to revise the course curriculum of agricultural education to make it more relevant; and

(e) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) ICAR makes regular and continuous efforts to reorient and evolve its R&D activities in light of changed circumstances and demands. During the XI Plan, several new initiatives have been pursued to meet the emerging challenges in agriculture. In this endeavour, establishment of three new institutes has been initiated, viz., National Institute of Abiotic Stress Management (already established at Baramati, Maharashtra), National Institute of Biotic Stress Management, and Indian Institute of Agricultural Biotechnology (already approved in principle

by Planning Commission and in the process of seeking approval). New tools of science, such as marker assisted selection, gene prospecting and allele mining, gene knock down technology, bioremediation, nanotechnology, etc. have been incorporated in research, with due capacity building of scientists through national and international training programmes.

(d) and (e) Revision of PG course curricula and syllabi was undertaken in 2009 and extant 95 PG courses were revised and reorganized into 83 courses. The agricultural universities have agreed to adopt the revised course curricula and syllabi. In accordance with Deans Committee Report, Agriculture Universities have adopted the revised syllabi for UG courses in Agriculture and Allied Sciences.

Crop Estimates

4385. SHRI SURESH KUMAR SHETKAR:
SHRI RAJAI AH SIRICILLA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the second advance crop estimates for sugarcane is considered comparatively more accurate than the first advance estimates released in September, 2010; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. The 1st advance estimates of production of major agricultural crops including sugarcane normally released in the month of September-October each year are based upon the quick estimates of area coverage under kharif crops and the assessment of yield on the basis of normal/average yield alongwith the crop and weather condition, management of inputs such as seeds, fertilizers etc. On the other hand, the 2nd advance estimates are based upon the kharif area estimates generated through Timely Reporting Scheme (TRS) and

yield estimates arrived on the basis of available Crop Cutting Experiments (CCEs), which are considered to be more scientific and reliable. Further, while 1st advance estimates cover only kharif crops, the 2nd advance estimates cover kharif as well as rabi crops.

[Translation]

Inclusion of Language in Eighth Schedule

4386. SHRI MADHUSUDAN YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to include more languages in the Eighth Schedule of the Constitution of India;

(b) if so, the details thereof, language-wise and State-wise;

(c) the time by which such languages are likely to be included in the Eighth Schedule;

(d) whether the Union Government has taken any assistance from various State Governments in this regard;

(e) if so, the details thereof;

(f) whether the Sitakant Mohapatra Committee looking into the matter of inclusion of more languages in the Eighth Schedule of the Constitution has submitted its report;

(g) if so, the details thereof; and

(h) if not, the time by which the Committee is likely to submit its report alongwith the directives issued in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (h) A Committee was set up in September, 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective Criteria for inclusion of more languages in the Eighth Schedule to the Constitution of India. The Committee submitted its report in 2004. The report of the Committee

is under consideration in consultation with the concerned departments of the Central Government. No time frame can be fixed for consideration of the demands for inclusion of more languages in the Eighth Schedule.

[English]

Open Market Sales Scheme

4387. SHRI N. PEETHAMBARA KURUP: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether foodgrains are provided to the States with subsidy under the Open Market Sales scheme;

(b) if so, the details thereof;

(c) whether the Government of Kerala has submitted any proposal for allocation of foodgrains including gram under the said scheme;

(d) if so, the details thereof indicating the quantum of foodgrains demanded and allocated;

(e) whether the Government has stipulated any terms and conditions for distribution of the said foodgrains;

(f) if so, whether the State has abided with the said rules;

(g) if so, the details thereof; and

(h) if not, the reasons therefor and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. Rates for allocation of foodgrains to State/ Union Territory Governments for distribution to retail consumers under the Open Market Sale Scheme (OMSS) being undertaken since October, 2009 are fixed as per the following formula:—

Wheat — Minimum Support Price of wheat for Rabbi Marketing Season 2009-10 (Rs. 1080 per quintal) plus railway freight cost from Ludhiana to State capital plus road freight from rail head to State capital wherever applicable.

Rice — Minimum Support Price plus bonus declared for paddy for the KMS 2009-10 plus the average freight incurred by FCI as part of its distribution cost for rice.

Government of India is providing subsidy for these allocations under the scheme as the rates so fixed are less than the economic costs of wheat and rice.

(c) and (d) No such proposal has been received from Government of Kerala. However, to check inflationary trend in food economy, Government has released 20 lakh tonnes wheat and 10 lakh tonnes rice to State/Union Territory Governments, including 81320 tonnes wheat 51350 tonnes rice to Government of Kerala, under OMSS for distribution to retail consumers during the period October, 2009 — March, 2011. In addition to above, 10 lakh MTs wheat has also been allocated for tender sale to bulk consumers and 5 lakh tonnes wheat has been allocated for sale to small processors in various States/UTs.

(e) State/UT Governments are required to lift the allocated quantity of wheat and rice from the godowns of Food Corporation of India (FCI) and distribute it to retail consumers through their own Corporations/cooperatives/federation/self-help groups or any other Government or Semi-Government Organization. The State/UT Governments are also allowed to convert the allocated wheat into flour for distribution to retail consumers. State Governments are required to ensure that not more than Rs. 200 per quintal is added in the end retail prices of wheat/rice on account of handling, transportation etc.

(f) to (h) 40,660 tonnes wheat was allocated to Government of Kerala for distribution to retail consumers and small processors for October, 2009 to December, 2009 quarter. Kerala State Civil Supplies Corporation

Limited, authorized by Government of Kerala to lift the allocated quantity of wheat, sold the lifted quantity meant for retail consumers under the scheme to bulk consumers in violation of the scheme guidelines. Further release of wheat to the Corporation was therefore stopped by FCI. The cost of already released quantity of wheat to the Corporation has been realised from it at the rate of the reserve price prescribed for tender sale to bulk consumers under the scheme.

[Translation]

Survey on Landless Farmers

4388. SHRI VIRENDER KASHYAP:
SHRI ANURAG SINGH THAKUR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has conducted any survey/study on the number and condition of landless farmers and gardeners in the country including Himachal Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Agriculture Census is conducted by Government of India on quinquennial basis for collecting data on various parameters of agricultural operational holdings. As per the Agriculture Census 2000-01, the estimated number of landless farmers i.e. operational holders cultivating wholly leased-in land and wholly otherwise operated land in the country including Himachal Pradesh (excluding the States of Bihar, Jharkhand and Meghalaya) was 6,60,991.

[English]

National Centre of Organic Farming

4389. SHRI PRABODH PANDA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether several posts in the National Centre of Organic Farming (NCOF) are lying vacant;

(b) if so, the details thereof and the action taken by the Government to fill up these posts;

(c) whether the Government has constructed/ proposes to construct new buildings for smooth functioning of Regional Centres of Organic Farming (RCOF);

(d) if so, the details thereof indicating the funds approved, released and utilised for each building;

(e) whether there are cost spill over on the buildings constructed for NCOF and RCOF; and

(f) if so, the details thereof and the responsibility fixed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) NCOF had 112 sanctioned posts as on 31.03.2010. Since then 8 posts have been/deemed to have been abolished. Thus, out of 104 posts as on 1.12.2010, 86 posts stand filled. Action for filling up vacant posts has already been initiated.

(c) and (d) Yes, Madam. The details are as follows:—

(In Rupees)

Name of Centre	Funds approved	Funds sanctioned/ Released	Funds utilized	Remarks
NCOF, Ghaziabad	13,97,74,000/-	11,01,95,000/-	7,44,65,810/-	Construction work is in progress
RCOF, Nagpur	4,21,38,000/-	51,00,000/-	—	Construction work is in progress
RCOF, Imphal	3,17,57,250/-	2,69,57,000/-	1,51,88,000/-	Construction work is in progress
RCOF, Bangalore	5,33,26,900/-	97,31,000/-	66,55,635/-	Construction work is in progress

(e) and (f) There is no spill over and the constructions are progressing within the approved outlay.

[Translation]

Contraband Items in Jails

4390. SHRIMATI SUSHILA SAROJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of contraband items seized from prisoners in various jails of the country during each of the last three years, State-wise;

(b) whether the said items are brought into the jails with the connivance of Jail officials;

(c) if so, the details thereof and the total number

of accused arrested alongwith the action taken against them during the said period, State-wise; and

(d) the steps taken by the Government to improve the security of jails and to check such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) 'Prisons' is a State subject under List-II of the Seventh Schedule to the constitution and, therefore, Prison Administration is primarily the responsibility of the State Governments. It is for the State Governments to check entry of contraband articles including mobile phone, sharp edged weapons etc. in prisons and take appropriate remedial measures in this regard. Data relating to number of such articles seized in various jails and the number of accused arrested in this regard are not maintained centrally.

(d) With a view to strengthen security arrangement in jail and to prevent entry of prohibited items like weapons, explosives, mobile phone, narcotics etc., the Government of India has issued advisories to States/UTs on 21.9.1998, 17.8.2006, 25.5.2010 and 7.6.2010. A comprehensive advisory on all aspects of prison administration has also been issued to all the States/UTs on 17.7.2009.

[English]

Damage to Vegetable Crops

4391. SHRI E.G. SUGAVANAM:

SHRI UDAY SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether incessant rains during monsoon in the country has damaged huge quantities of tomato and other fruits and vegetable crops and has also resulted in price rise of such commodities;

(b) if so, the details thereof;

(c) whether the Union Government has taken steps to boost the production of tomato and other vegetable crops and to contain the prices of such commodities;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No major damage to fruits and vegetable crops including tomato have been reported. However the following States have reported as under:—

State	Status
1	2
Bihar	No impact reported.

1	2
Chhattisgarh	No impact reported.
Jharkhand	No impact reported.
Madhya Pradesh	No impact reported.
Punjab	No impact reported.
Rajasthan	No impact reported.
Uttar Pradesh	No impact reported.
Andhra Pradesh	There is a marginal damage in 300 ha. of potato crop sown during the rabi season.
Haryana	Estimated 1.92 lakh MT less production of vegetables upto September, 2010 on year to year basis.
Himachal Pradesh	The production of fruit crops has been hit slightly by the monsoon this year. However, the production of fruits crops is the highest ever in the State this year (9.34 lakh MT as on 22.11.2010).
Jammu and Kashmir	Rains have affected the production of fruit crops especially strawberry and cherry in Kashmir Division (Cherry 11000 MT and Strawberry 150 MT).
Karnataka	The total loss as reported by Government of Karnataka due to incessant rains is 7606 tonnes of fruits and 1,36,787 tonnes of vegetables including tomato.
Uttarakhand	Due to excessive rains this year production decreased by

1	2
	approximately 4% in potato, 5% in pea and 2% in other vegetables.
Gujarat, Maharashtra and Rajasthan	Recent erratic and untimely rains have damaged the standing kharif crop of onion upto the extent of 10-15%.

(c) to (e) Ministry of Agriculture is implementing two Centrally Sponsored Schemes viz., (i) National Horticulture Mission and (ii) Horticulture Mission for North East and Himalayan States (HMNEH) for holistic development of horticulture including fruits and vegetables by adopting an area based regionally differentiated cluster approach.

In addition with the object of providing alternate markets and competitive prices for agri-produce, agricultural market reforms have been initiated, including amendment of Agricultural Produce Market Committee (APMC) Act by the State Governments.

Permission for TV Channels

4392. SHRI ADAGOORU H. VISHWANATH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of applications pending with the Government for permission to operate private Kannada TV channels in Karnataka in the current year;

(b) the time frame for clearance of such applications by the Government;

(c) whether there is an inordinate delay in disposal of these applications;

(d) if so, the details thereof and the reasons therefor; and

(e) the steps being taken to streamline the process

of giving clearances to the pending applications within the minimum stipulated time frame?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) In the current year, following companies have applied for launch of four private satellite TV channels in Kannada language:—

- (i) Reliance Broadcasting Pvt. Ltd.
- (ii) M/s VRL Media Ltd.
- (iii) M/s Zee Entertainment Enterprises Ltd.

(b) to (e) Uplinking and Downlinking Guidelines do not prescribe any time-frame for clearance of new applications for TV channels. Permissions for new private satellite TV channels are granted after obtaining necessary clearances from Ministry of Home Affairs (MHA), Department of Space (DoS), and Department of Revenue (DoR). As clearances from various Ministries/Departments may take time, no time-frame can be given for disposal of pending applications. However, this Ministry has initiated monthly Open House Meetings with applicant companies for redressal of their grievances. An online tracking system has also been put in place for applicant companies to track the progress of their cases on the internet.

Road Rage

4393. SHRI RUDRAMADHAB RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the incidents of road rage have considerably increased in the country;

(b) if so, the number of persons killed/injured including public representatives due to road rage separately, during each of the last three years and the current year in the National Capital Territory of Delhi and Uttar Pradesh;

(c) the steps taken by the Government in this regard; and

(d) the steps being contemplated to check such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) The National Crime Records Bureau (NCRB), which compiles data on crimes in the country under the Indian Penal Code (IPC) and Special and Local Laws (SLL), as reported to it by the State Governments/UT Administrations, does not maintain the specific information relating to incidents of "Road Rage".

(c) and (d) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime.

Preservation of Films

4394. SHRI S.S. RAMASUBBU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a number of films have been lost due to lack of preservation and digitisation;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government proposes to launch/set up National Film Heritage Mission;

(d) if so, the details thereof; and

(e) the time by which such mission is likely to be launched/set up?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) and (b) A number of films have been lost due to lack of preservation and digitalization on the part of copyright owners. There is no authentic data available in respect of the films so lost. Government have undertaken an ambitious project for digitalization and restoring the films available in National Film Archive of India, to avoid permanent loss of the film heritage.

(c) Yes, Madam.

(d) and (e) National Film Heritage Mission proposes to digitalize and restore films, posters and song books, et cetera available with National Film Archive of India (NFAI), Films Division, Children's Film Society, India (CFSI), National Film Development Corporation (NFDC) under the Ministry of Information and Broadcasting, various State Government bodies, film labs, individuals, et cetera. The said Mission would be launched after due approval by the competent authority.

[Translation]

Development of National Highways

4395. SHRI OM PRAKASH YADAV: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the budget allocated, amount sanctioned, released and utilised for research, development and maintenance of National Highways and Bridges during each of the last three years, NH-wise and State-wise including Bihar;

(b) the target fixed and the achievement made for the purpose; and

(c) the present status of every State and the reasons for non-achievement of target?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) The allocation of funds for development and

maintenance of National Highways (NHs) including Bridges is done State-wise and not NH-wise. Allocation of funds for research work is not done State-wise. The State-wise details of allocation from Gross Budgetary Support (GBS) and expenditure for development of NHs including

bridges and maintenance of NHs during each of the last three years are given at Statement-I and Statement-II respectively. The details of allocation and expenditure for Research and Development during each of the last three years are given below:—

(Rs in crore)

Particulars	2007-08		2008-09		2009-10	
	Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure
Research and Development	1.86	0.20	3.50	0.71	4.50	3.84

(b) No State-wise targets are fixed under National Highway Development Project (NHDP) implemented by National Highway Authority of India (NHAI) and Border Road Organization (BRO). State-wise details of targets and achievements for development of NHs implemented by State Public Work Departments (PWDs) under various schemes (such as widening of NHs to two or more lanes, strengthening of weak pavements, construction of missing links, improvement of low grade sections and improvement of riding quality) for each of last three years are given in

Statement-III.

(c) The development and maintenance on NHs is a continuous process and all the NHs in the country are kept in traffic worthy conditions within the available resources as per inter-se priority of works and traffic density. The main reasons for non-achievement of the targets are delay in land acquisition, shifting of utilities, obtaining environment, forest clearances and railway approvals, poor performance of contractors and law and order problems in some States.

Statement-I

State-wise details of Allocation and Expenditure for Development of NHs including Bridges and Research work for the years 2007-08, 2008-09 and 2009-10

(Amount Rs. in crore)

Sl. No.	State/UT	2007-08		2008-09		2009-10	
		Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	82.44	81.59	192.97	196.38	348.39	348.39
2.	Arunachal Pradesh	6.00	5.65	1.10	1.10	0.00	0.00
3.	Assam	87.96	86.00	88.25	87.65	206.29	206.29
4.	Bihar	96.82	90.28	104.02	95.02	245.45	245.45

1	2	3	4	5	6	7	8
5.	Chandigarh	2.00	2.00	3.39	3.39	2.95	2.95
6.	Chhattisgarh	42.19	40.15	67.42	65.74	79.65	79.65
7.	Delhi	9.00	8.30	15.80	15.80	17.21	17.21
8.	Goa	15.00	15.00	34.39	34.39	33.16	33.16
9.	Gujarat	67.70	65.16	102.33	101.06	150.26	150.26
10.	Haryana	81.25	81.24	103.23	103.23	152.16	152.16
11.	Himachal Pradesh	57.00	57.00	76.21	76.21	80.46	80.46
12.	Jharkhand	57.25	57.24	96.41	96.41	117.90	117.90
13.	Karnataka	104.21	106.51	215.30	214.91	305.43	305.42
14.	Kerala	58.48	50.10	72.53	73.20	141.23	141.23
15.	Madhya Pradesh	80.88	76.40	110.14	98.35	150.16	150.16
16.	Maharashtra	142.55	144.79	195.18	196.87	326.18	326.18
17.	Manipur	12.14	10.34	23.77	23.65	19.65	19.65
18.	Meghalaya	22.88	22.33	51.60	50.77	61.54	61.54
19.	Mizoram	15.00	15.00	13.55	13.55	5.52	5.52
20.	Nagaland	12.00	10.20	30.60	30.60	30.46	30.46
21.	Orissa	139.31	138.87	209.55	208.84	333.70	333.70
22.	Puducherry	7.55	7.49	2.95	2.95	9.22	9.22
23.	Punjab	85.95	85.47	156.77	156.77	188.49	188.49
24.	Rajasthan	103.18	102.81	214.35	216.54	140.24	140.23
25.	Tamil Nadu	94.03	94.48	133.77	131.96	168.40	168.40
26.	Uttar Pradesh	135.87	132.50	223.51	222.20	433.21	433.21
27.	Uttarakhand	41.30	38.98	112.40	112.29	160.91	160.91

1	2	3	4	5	6	7	8
28.	West Bengal	58.00	57.99	95.30	95.30	147.00	147.00
29.	Andaman and Nicobar Islands	0.00	0.00	0.00	0.00	0.00	0.00
	*NHAI	9026.06	9026.06	9025.47	9025.47	7944.70	7944.70
	*BRO	649.76	623.93	650.00	645.80	756.00	723.49
	*SARDP-NE	710.00	698.02	1000.00	643.72	1200.00	667.60

*State-wise allocations are not made.

Statement-II

State-wise details of Allocation and Expenditure for Maintenance of NHs including Bridges for the years 2007-08, 2008-09 and 2009-10

(Amount Rs. in crore)

Sl. No.	State/UT	2007-08		2008-09		2009-10	
		Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	78.13	77.36	83.25	97.70	56.25	63.89
2.	Arunachal Pradesh	0.37	0.33	1.82	0.02	0.91	2.73
3.	Assam	41.62	32.86	40.20	40.47	78.85	67.19
4.	Bihar	29.90	25.32	44.50	38.02	69.51	50.92
5.	Chandigarh	0.98	0.84	0.68	0.80	0.75	0.67
6.	Chhattisgarh	27.19	26.58	27.26	27.76	33.40	31.94
7.	Delhi	0.00	0.00	0.00	0.00	0.50	0.00
8.	Goa	4.92	4.74	5.01	4.61	5.35	4.93
9.	Gujarat	40.27	39.56	42.04	41.92	43.03	41.68
10.	Haryana	18.13	17.95	19.64	19.79	18.97	18.61

1	2	3	4	5	6	7	8
11.	Himachal Pradesh	17.70	17.07	18.84	20.94	31.37	26.43
12.	Jharkhand	27.82	23.38	20.38	18.56	28.97	18.23
13.	Karnataka	59.45	60.30	71.24	67.04	64.76	66.98
14.	Kerala	27.36	55.80	21.75	30.12	28.50	60.45
15.	Madhya Pradesh	59.03	58.22	48.66	50.37	57.15	59.53
16.	Maharashtra	63.16	57.54	62.92	53.04	66.98	65.38
17.	Manipur	14.30	11.52	10.24	9.72	7.24	7.61
18.	Meghalaya	13.39	8.19	17.53	17.41	14.78	17.79
19.	Mizoram	7.25	4.27	9.20	7.40	3.58	2.22
20.	Nagaland	7.43	4.88	10.78	12.55	12.30	10.72
21.	Orissa	50.51	50.28	52.56	61.88	59.50	61.83
22.	Puducherry	0.91	0.91	1.10	1.47	1.63	0.89
23.	Punjab	23.82	20.40	25.58	27.47	23.00	26.86
24.	Rajasthan	70.57	70.56	72.35	75.06	76.53	48.39
25.	Tamil Nadu	30.16	30.35	49.40	46.55	32.62	41.21
26.	Uttar Pradesh	62.48	62.21	55.22	61.04	73.93	84.83
27.	Uttarakhand	19.10	17.12	21.87	20.86	25.31	23.40
28.	West Bengal	24.08	23.26	31.49	21.69	27.15	36.70
29.	Andaman and Nicobar Islands	0.00	0.00	0.00	0.00	4.00	0.00
	*NHAI	147.91	147.91	70.00	70.00	87.94	87.94
	*BRO	30.06	28.71	26.35	21.68	24.00	24.00

*State-wise allocations are not made.

Statement-III

Target and Achievements for development of National Highways under various schemes (Such as improvement of Low Grade Sections, Widening single lane to two lane, Strengthening weak two lane, Widening of four lane, improvement of riding quality and construction of missing links) during the years 2007-08, 2008-09 and 2009-2010

(Length in km.)

Sl. No.	State/UT	2007-08		2008-09		2009-10	
		Target	Achievement	Target	Achievement	Target	Achievement
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	70.00	105.15	199.00	298.00	145.00	366.00
2.	Arunachal Pradesh	8.00	5.00	12.00	0.00	8.00	0.00
3.	Assam	202.00	84.65	62.00	146.75	87.00	139.54
4.	Bihar	257.00	165.95	100.00	178.77	273.25	265.25
5.	Chandigarh	1.00	0.00	5.00	0.00	7.00	0.00
6.	Chhattisgarh	96.00	104.07	110.00	205.97	152.00	112.94
7.	Delhi	2.00	0.00	8.00	2.80	1.10	2.50
8.	Goa	15.00	34.00	12.50	54.00	40.70	86.47
9.	Gujarat	87.00	137.90	94.15	96.45	366.50	395.12
10.	Haryana	109.00	167.94	100.50	111.41	69.56	185.42
11.	Himachal Pradesh	90.00	134.75	55.00	81.47	80.00	72.29
12.	Jharkhand	118.00	320.50	410.85	297.00	290.00	240.00
13.	Karnataka	99.00	191.00	173.00	258.00	483.05	433.00
14.	Kerala	80.00	84.82	108.50	131.80	174.70	161.48
15.	Madhya Pradesh	165.00	272.38	210.00	236.00	310.00	273.15
16.	Maharashtra	187.00	254.59	178.00	208.56	355.00	362.79
17.	Manipur	21.00	30.30	12.50	35.00	35.80	12.16
18.	Meghalaya	30.00	0.00	40.00	26.10	52.50	12.40

1	2	3	4	5	6	7	8
19.	Mizoram	20.00	8.00	55.00	35.91	56.33	6.10
20.	Nagaland	19.00	16.00	17.00	99.00	50.00	146.00
21.	Orissa	179.00	242.52	182.00	203.85	255.00	395.00
22.	Puducherry	17.00	0.00	5.00	0.00	18.10	3.00
23.	Punjab	110.00	135.65	81.00	122.67	117.05	121.02
24.	Rajasthan	227.00	300.10	201.00	493.40	148.63	162.00
25.	Tamil Nadu	144.00	191.16	110.00	237.90	232.40	168.30
26.	Uttar Pradesh	230.00	248.00	202.00	374.00	420.00	475.00
27.	Uttarakhand	53.00	42.00	123.00	118.62	156.50	179.00
28.	West Bengal	91.00	56.50	108.00	137.00	170.00	133.30
29.	Andaman and Nicobar Islands	0.00	0.00	0.00	4190.43	14.00	0.00
30.	*Development of NHs by BRO	452.00	282.55	414.00	569.01	428.50	607.86
31.	*Development of NHs by NHAI	2885.00	1682.73	3519.85	2203.00	3165.00	2673.94

*State-wise Target and Achievement are not made.

[English]

Improvement of Road Connectivity

4396. SHRI ANANDRAO ADSUL:
SHRI GAJANAN D. BABAR:
SHRI DHARMENDRA YADAV:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the connectivity of roads is very poor in various States;

(b) if so, whether the Union Government has

requested the State Governments to improve connectivity of roads to ensure the industrial development of the nation; and

(c) if so, the response of the States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) This Ministry is primarily responsible for the development and maintenance of National Highways (NH) network in the country. The State Governments are responsible for development of roads other than the National Highways. The total length of the NH network in the country at present is 70,934 km. The average density

of NH network in the States/Union Territories (UTs) is 21.6 km./1000 square km. of area and 6.9 km/lakh population. This figure varies from 5.6 to 210.5 km./1000 square km. and from 0.6 to 181.6 km. per lakh population in various States/UTs.

(b) and (c) This Ministry has not made any requests to the State Governments for improving connectivity of State roads to ensure the industrial development of the nation.

[Translation]

**Awarding Contracts for Four Laning
of NH-28A**

4397. DR. SANJAY JAISWAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Tatia Constructions has been awarded the contract for four laning of NH-28A from Piprakothi to Raxal whereas the said company has been blacklisted by the Bihar Government for various reasons;

(b) if so, the details thereof and the grounds on which this construction company has been awarded the contract for four laning (widening) of the said road;

(c) the time by which the construction of the said road is likely to be completed; and

(d) the reaction of the Government in regard to the tie up of the said construction company with a Chinese company?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) Project of Piprakothi to Raxal section of NH-28A has not been awarded so far. However M/s Tantia Construction — Jiangsu Consortium have submitted the single bid for this project, which is financially justified. The clearance from the Ministry of Home affairs for award of the project to the above consortium has been requested by National Highway Authority of India (NHAI), as one of the partners is a Chinese company.

As regards the black listing of M/s Tantia Construction is concerned, it is mentioned that the order of blacklisting issued by the State Government Bihar has been stayed vide decision of the Hon'ble High Court of Kolkata dated 16.9.2008. The stay order is still in force.

(c) After the signing of the concession agreement, the appointed date for start of project is fixed generally after six months. The construction period for completion for the project is kept as two and half years.

(d) There is no embargo for a Chinese company to participate in the bid for NHAI project either solely or in joint venture with Indian Company. However, NHAI is required to seek clearance from Ministry of Home Affairs before awarding the work to a Chinese company participating in the bid either solely or in joint venture.

[English]

Revenue from Cable Industry

4398. SHRI S. ALAGIRI:

SHRI ANJANKUMAR M. YADAV:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of revenue earned by the Government from various private cable network companies during each of the last three years and the current year, State-wise;

(b) whether the Government has any monitoring mechanism to regulate the cable network companies;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the corrective measures taken/proposed to be taken and the achievement made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Under the Cable Television Networks Rules 1994, the cable operator is

required to register with the head post office of the region and a fee of Rs. 500/- is prescribed for registration. The details of such revenue are not maintained centrally.

(b) and (c) Yes, Madam. The Cable TV Networks (Regulation) Act 1995 has an inbuilt mechanism to control and regulate the Cable TV Network. The Act empowers authorized officers namely District Magistrate, Sub-Divisional Magistrate and Commissioner of Police to take suitable action against any cable operator who is in violation of the provisions of the Act.

(d) and (e) Does not arise.

Increase in Commission for FPS

4399. SHRI KODIKKUNNIL SURESH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has sanctioned higher rate of commission for the Fair Price Shop (FPS) licensees in various States including Kerala; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) As provided in the Public Distribution System (Control) Order 2001, State Governments shall issue Order under Section 3 of the Essential Commodities Act, 1955 for regulating the sale and distribution of the essential commodities and also issue licenses to the Fair Price Shop owners.

The Government of India has given flexibility to the State Governments/UT Administrations in the matter of fixing the margin for the Fair Price Shops. This is, however, not to apply to the distribution of foodgrains under Antyodaya Anna Yojana where the end retail price is to be retained at Rs. 2/- a kg. for wheat and Rs. 3/- a kg. for rice.

Poultry Farms

4400. SHRI HARISHCHANDRA CHAVAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of poultry farms functioning in the country at present including Maharashtra, State-wise; and

(b) the Central assistance provided to each State for the promotion of poultry farms during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The number of poultry farms as per 18th Livestock Census, 2007 in the country including Maharashtra, State-wise is at Statement-I.

(b) The State-wise Central assistance provided under the 'Assistance to State Poultry Farms' and 'Poultry Estates' components of Centrally Sponsored Scheme, "Poultry Development" during the last three years, State-wise is at Statement-II.

Statement-I

State-wise Details of Poultry Farms in the Country
(All India Draft Report as on 15.11.2010 of
Livestock Census-2007)

(In numbers)

Sl. No.	Name of the State/UT	Total no. of Poultry Farms*
1	2	3
1.	Andhra Pradesh	9,750
2.	Arunachal Pradesh	1
3.	Bihar	2
4.	Chhattisgarh	763

1	2	3
5.	Goa	54
6.	Gujarat	552
7.	Haryana	1,671
8.	Himachal Pradesh	305
9.	Jammu and Kashmir	887
10.	Jharkhand	398
11.	Karnataka	2,076
12.	Kerala	514
13.	Madhya Pradesh	146
14.	Maharashtra	4,510
15.	Manipur	176
16.	Nagaland	58
17.	Orissa	19,523
18.	Punjab	422
19.	Rajasthan	64
20.	Sikkim	108
21.	Tamil Nadu	940
22.	Tripura	432
23.	Uttar Pradesh	113
24.	Uttarakhand	400
25.	West Bengal	15,631
26.	Andaman and Nicobar Islands	113
27.	Chandigarh	5

1	2	3
28.	Dadra and Nagar Haveli	49
29.	Lakshadweep	55
30.	Puducherry	108
Total		59,826

*As per provisional results derived from village level totals in Livestock Census - 2007.

Statement-II

(A) Centrally Sponsored Scheme "Poultry Development" — component 'Assistance to State Poultry Farms': State/UT-wise and year-wise funds released

(₹ in lakhs)

Sl. No.	Name of the farms	2007-08*	2008-09*	2009-10
1	2	3	4	5
1.	Andhra Pradesh	34.00		34.00
2.	Arunachal Pradesh		100.00	
3.	Assam	130.00		
4.	Chhattisgarh	84.00		96.00
5.	Goa			
6.	Haryana		32.30	
7.	Himachal Pradesh	23.00	14.49	8.51
8.	Jammu and Kashmir	134.40		44.00
9.	Karnataka	56.00	34.00	63.20
10.	Kerala	58.00	167.40	170.00
11.	Lakshadweep			38.50

1	2	3	4	5
12. Madhya Pradesh		200.00		34.00
13. Maharashtra		50.19	61.81	
14. Mizoram		27.50		
15. Nagaland		191.25	40.00	
16. Orissa		301.92		
17. Punjab		10.20		
18. Sikkim		135.00	100.00	107.50
19. Tamil Nadu		28.00	120.00	34.00
20. Tripura		66.24	83.76	
21. Uttar Pradesh		28.00	136.00	134.91
22. West Bengal		285.29	84.00	
Total		1842.99	973.76	764.62

*This component had been an erstwhile scheme prior to 2009-10 and later subsume under 'Poultry Development' scheme. Therefore 2007-08 and 2008-09 figures are for the erstwhile Centrally Sponsored Scheme, "Assistance to State Poultry Farms"

(B) Centrally Sponsored Scheme "Poultry Development" — component 'Poultry Estates'

(₹ in lakhs)

Sl. No.	State	2007-08*	2008-09*	2009-10
				State NABARD
1.	Sikkim	—	—	98.25 203.27

The new component of Poultry Estates' was implemented since 2009-10.

[Translation]

Bio-Technological Research

4401. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the agricultural products on which bio-technological research is being done;

(b) the details of the agro-products on which the said research work has been completed;

(c) the details of the agricultural products for which the Government is contemplating to commercialise; and

(d) the details of the decision taken by the Government regarding commercial production of Bt. Brinjal?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The major areas of biotechnological research are achieving insect resistance in rice, maize, brinjal, cotton, chickpea, pigeonpea, sorghum, sugarcane, cabbage, cauliflower and tomato; for disease resistance in potato, cotton, watermelon, tomato, papaya and groundnut; drought tolerance in rice, sorghum, chickpea and groundnut as well as for aroma/grain length/salt tolerance/grain filling in rice; herbicide tolerance in maize and cotton; protein quality improvement and cold induced sweetening in potato; male sterile line for rice and mustard; molecular diagnostic kits and vaccine for livestock and poultry diseases; development of nutraceuticals and functional foods, cloning of embryos and stem cell research.

(b) and (c) In rice, bacterial blight resistance Samba Mahsuri and Improved Pusa Basmati-I; in maize, QPM Vivek Hybrid-9; in pearl millet, downy mildew resistance improved HHB 67; in cotton, for insect resistance, Bollgard-I and Bollgard-II, Event-I of IIT-Kharagpur, GFM CryIA, and Event 9124 have been approved for commercial cultivation.

In livestock, DIVA and ELISA kits for Foot and Mouth Disease, diagnostic kits for blue tongue disease and gastrointestinal parasites have been developed. Of the above, Bt. Cotton is the only transgenic crop.

(d) The Government has decided to impose a moratorium on commercialization of Bt. brinjal.

[English]

Revision of Arms Licencing

4402. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government, in consultation with the State Governments, is considering to revamp the existing procedure for grant of arms licences to prevent sale of arms licences to criminals and terrorists;

(b) if so, the progress made in the matter so far; and

(c) the steps taken/proposes to be taken by the Government to standardise this procedure?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) No, Madam. There is no proposal to revamp the existing procedure for grant of arms licences to prevent sale of arms licences to criminals and terrorists. However, the existing provisions of the Arms Act, 1959 envisage (i) police verification of the applicant before grant of arms licence and (ii) no sale or transfer of weapon can be effected by a licensee, unless he has informed in writing the district magistrate having jurisdiction or the officer in charge of the nearest police station of his intention to sell or transfer such firearms, ammunition or other arms and the name and address of the person to whom he intends to sell or transfer such firearms, ammunition or other arms and a period of not less than forty-five days has expired after the giving of such information.

(b) and (c) Does not arise.

Uniform Toll Collection on NHsC

4403. DR. P. VENUGOPAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to introduce Uniform Toll Collection on all National and Express Highways of the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) Yes, Madam.

(b) Government has accepted the recommendations of the expert committee to set up Electronic Toll Collection (ETC) System across the country. The process for selection of a Consultant for finalizing a system Integrator through bid, for implementation of the ETC has started. The ETC envisages automatic collection of user fee (toll) in accordance with the prevailing Fee Rules. The salient features of ETC system are:—

(i) Vehicles should be uniquely identified and classified through On Board Unit (OBU), say Tag and the Road Side Unit, say Reader, once it passes through the toll gate;

(ii) Toll should be immediately charged from the vehicle once it passes through the toll gate by debiting the user tag-card in accordance with the National Highways Fee Rules as applicable.

(iii) Different toll operators should be able to realize their respective toll and should have access to the toll collection data;

(iv) Violation in toll collection should be detected; and

(v) The cost to users should be low for acceptability by road users to achieve penetration.

[Translation]

Misuse of DMS Booths

4404. SHRI ANJANKUMAR M. YADAV:
SHRIMATI RAMA DEVI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there are reports of the sale of unpermitted products including operating telecom services from booths being operated by the Delhi Milk Scheme;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the follow up action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Delhi Milk Scheme has issued permission to the respective booth concessionaires to operate PCO/STD phone. During the current calendar year 15 reports were received against booths selling non-permitted products e.g. fruits/vegetables, stationery items, grocery items, other general merchandise and running coffee machine. On verification through the DMS internal monitoring mechanism; show cause notices were issued in 14 cases. In three cases booths of the

concessionaires who failed to mend their ways, were cancelled.

[English]

Funds for NH and Expressway

4405. SHRI JAYARAM PANGI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the funds sanctioned and released by the Union Government to Orissa for the development of National Highways/Express Highways/State Highways during each of the last three years and the current year;

(b) the details of the funds utilised during the said period;

(c) the extent to which progress has been achieved in this regard; and

(d) the details of the steps taken by the Union Government to monitor the progress of the implementation of such projects?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (c) The details of funds allocated/released by Union Government for the development of National Highways/State Roads in the State of Odisha during the last three years and the current year and funds utilized thereto are given below:—

(Rs. in crore)

Year	Allocation/Funds released for development of		Expenditure incurred/Funds utilized for development of	
	National Highways	State Roads	National Highways	State Roads
2007-08	299.31	73.56	298.87	57.49
2008-09	410.41	158.53	389.38	118.88
2009-10	446.07	85.76	444.70	106.61
2010-11 (Upto 30-11-2010)	495.12	160.91	302.25	145.71

(d) A Coordination Committee under the Chairmanship of Chief Secretary, Government of Odisha has been set up to review the various issues related to unhindered progress of projects implemented by National Highway Authority of India (NHAI). The implementation of other National Highways/State Roads works is closely monitored at different levels of the Central Government/State Government.

Setting up of Cyber Crime Centre

4406. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Sardar Vallabhbhai Patel National Police Academy has requested for setting up of a National Anti Cyber Crime Centre in its campus;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) The Government has approved a proposal for preparation of a project report for establishment of a National Digital Crime Resource and Training Centre (NDCRTC) at Sardar Vallabhbhai Patel National Police Academy, Hyderabad for creation of a facility for research, training and capacity building in interalia digital crime prevention, detection and investigation, digital forensics and cyber security.

[Translation]

Extraction of Minerals

4407. SHRIMATI KAMLA DEVI PATLE: Will the Minister of MINES be pleased to state:

(a) whether the Government of Chhattisgarh has sent a proposal to the High Level Committee on mining policy to address the issue of extraction of minerals in scheduled areas;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the follow up action taken by the Government thereon?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) to (c) The State Government of Chhattisgarh has suggested to the Group of Ministers, which is considering a draft Mines and Mineral Bill, that the Mining Law should provide for a clear obligation on the mining lease holder in the Scheduled Areas to provide an amount for benefit of tribals. Since the draft Act is under consideration, the specific measures and provisions are not yet finalised. Till a final decision is taken, it would not be possible to give specific details on the proposal.

[English]

Efficiency Norms for Vehicles

4408. SHRI S.R. JEYADURAI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Union Government proposes to prescribe fuel efficiency norms for vehicles in the country to make them more fuel efficient;

(b) if so, the details thereof; and

(c) the time by which it is likely to be implemented in the country?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA): (a) to (c) Yes, Madam. Finalization of such norms involves in-depth examination and consultation with various stakeholders including concerned line Ministries/Departments. As such the Government has not fixed any target date for notifying the fuel efficiency norms.

Investment in Mining Sector

4409. SHRI PRASANTA KUMAR MAJUMDAR:
SHRI MANOHAR TIRKEY:

Will the Minister of MINES be pleased to state:

(a) whether there exists any statutory provision for pro-active engagement between the Government and prospective investors in mineral sector in the country;

(b) if so, the details thereof; and

(c) the mechanism to address the concerns of mineral industry?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) to (c) There is no provision for pro-active engagement between the Government and prospective investors in the mineral sector in the Mines and Minerals (Development and Regulation) Act, 1957 or Rules framed thereunder. However, the Government has set up a Mineral Advisory Council which provides adequate platform for addressing the concerns of Stakeholders, including the Industry.

Visit of Indian Farmers' Delegation

4410. SHRI PONNAM PRABHAKAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether some Indian farmers' delegation visited America's biggest farm show recently; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The information is being collected and will be laid on the Table of the House.

Road Projects under PPP

4411. SHRIMATI J. SHANTHA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether private sector entities involved in the road sector are facing resource crunch;

(b) if so, the details thereof;

(c) whether the Government proposes to allow private sector entities including those engaged in the road sector to raise money from the markets through infrastructure bonds;

(d) if so, the details thereof;

(e) the benefit likely to accrue in implementing National Highways projects in the country; and

(f) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) No specific complaint of resource crunch has been reported to this Ministry.

(c) and (d) In exercise of the power conferred by Section 80 CCF of the Income Tax Act, 1961 (43 of 1961) the Central Government has specified, vide Notification No. S.O. 1639(E) dated 9th July, 2010, as Long Term Infrastructure Bonds, such bonds as may be issued by (i) Industrial Finance Corporation of India, (ii) Life Insurance Corporation of India, (iii) Infrastructure Development Finance Company, and (iv) A Non-Banking Finance Company classified as an Infrastructure Finance Company by the Reserve Bank of India. The details of the terms and conditions as indicated in Gazette Notification No.48/2010/F.No. 149/84/2010-SO (TPL) dated 9th July, 2010 are annexed hereto at Statement.

(e) and (f) The major economic and social benefits likely to accrue in implementing National Highways projects in the country are increased connectivity, reduced vehicle operating cost, reduced travel time, fuel saving, reduced accidents and area development as well as employment generation.

Statement

(A) **Name of the bond:** The name of the bond shall be "Long-term Infrastructure Bond".

(B) Issuer of the bond: The bond shall be issued by:—

- (i) Industrial Finance Corporation of India;
- (ii) Life Insurance Corporation of India;
- (iii) Infrastructure Development Finance Company; and
- (iv) A Non-Banking Finance Company classified as an Infrastructure Finance Company by the Reserve Bank of India.

(C) Limit on issuance:

- (i) the bond will be issued during financial year 2010-2011;
- (ii) the volume of issuance during the financial year shall be restricted to twenty-five per cent of the incremental infrastructure investment made by the issuer during the financial year 2009-10;
- (iii) 'investments' for the purposes of this limit shall include loans, bonds, other forms of debt, quasi-equity, preference equity and equity.

(D) Tenure of the bond:

- (i) A minimum period of ten years;
- (ii) the minimum lock-in period for an investor shall be five years;
- (iii) after the lock-in, the investor may exit either through the secondary market or through a buyback facility, specified by the issuer in issue documents at the time of issue;
- (iv) the bond shall also be allowed as pledge or lien or hypothecation for obtaining loans from Scheduled Commercial Banks, after the said lock-in-period.

(E) Permanent Account Number (PAN) to be furnished:

It shall be mandatory for the subscribers to furnish their PAN to the issuer.

(F) Yield of the Bond: The yield of the bond shall not exceed the yield on government securities of corresponding residual maturity, as reported by the Fixed Income Money Market and Derivatives Association of India (FIMMDA), as on the last working day of the month immediately preceding the month of the issue of the bond.

(G) End-use of proceeds and reporting or monitoring mechanism:

- (i) The proceeds shall be utilised towards 'infrastructure lending' as defined by the Reserve Bank of India in the Guidelines issued by it;
- (ii) the end-use shall be duly reported in the Annual Reports and other reports submitted by the issuer to the Regulatory Authority concerned, and specifically certified by the Statutory Auditor of the issuer;
- (iii) the issuer shall also file these alongwith term sheets to the Infrastructure Division, Department of Economic Affairs, Ministry of Finance within three months from the end of financial Year.

Setting up of Citizen Council

4412. SHRI MUKESH BHAIRAVDANJI GADHVI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to set up citizen council in every police station to reduce crime cases in the country including Gujarat; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life

and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime.

A comprehensive Advisory on Prevention, Registration, Investigation and Prosecution of Crime has been issued to the State Governments/UT Administrations on 16-07-2010, where in it has, inter-alia, been advised that the States/UTs may consider setting up Community Counseling Centres (CCC) at the Police Stations for resolution of conflicts especially affecting women, children and other vulnerable sections of the society. Assistance of eminent personalities of the area, NGOs and other Governmental agencies may be taken to sustain the CCCs.

Delay in NHDP

4413. SHRI T.K.S. ELANGO VAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the completion of the golden quadrilateral which is part of the first phase of National Highways Development Project has been delayed;

(b) if so, whether such projects in Orissa were halted because of law and order issue and the delay in regulatory approvals;

(c) if so, the details and the present status thereof; and

(d) the action taken by the Government for completion of such projects at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) Yes, Madam.

(b) and (c) Delay in obtaining regulatory approvals have delayed the completion of Golden Quadrilateral (GQ) projects in Odisha as per details enclosed in the Statement.

(d) A Coordination Committee under the Chairmanship of Chief Secretary of Government of Odisha has been set up to review the various issues related to unhindered progress of National Highways Authority of India (NHAI) works. Regional Office for Andhra Pradesh and Odisha at Hyderabad has been established by NHAI for close monitoring of projects.

Statement

Delayed projects under GQ in Odisha

1. Bhadrak — Balasore of NH-5 (km. 136.50 to km. 199.141):

Balance work of Bhadrak — Balasore of NH-5 (km. 136.50 to km. 199.141) was re-awarded in November, 2008. There was initial procedural delay in the allotment of quarry by State Government. The contractor initially applied for the quarry on 28.08.2008 and received the permission on 28.07.2009.

2. Ganjam — Ichapuram of NH-5 (km. 284.00 to km. 233.00):

(i) Permission for Quarrying and Crushing of Stone Aggregate

(a) The blasting license expired 31.12.2008.

(b) Hon'ble High Court Odisha vide Order dated 11.11.2008, on the petition filed by NSIT (an Educational Institute), directed to ensure that there is no blasting in violation of pollution rules.

(c) Pollution Control Board vide letter dated 04.10.2008 directed to close down the crushing units located at Pallur Hill, Golanthara, the only viable source of quarry at km. 241, for want of siting criteria.

(d) The District Collector, Ganjam vide letter dated 27.01.2009 denied the request to renew the blasting license.

- (e) As per Direction of the Hon'ble High Court, the District Administration seized the Crushing unit on 23.07.2009.
- (f) The contractor filed a petition against District Administration for not granting site criteria. Accordingly, as per direction of the Hon'ble High Court vide order dated 05.08.2010, the District Administration, issued siting criteria vide letter dated 05.10.2009 and de-sealed the crushing unit on 08.10.2009.
- (g) Based on siting criteria issued by the District Administration, consent to operate crushing was sought from Pollution Control Board on 08.10.2009. However, the same is still awaited.
- (h) Non renewal of blasting license by the District Administration with regularity and continuity still prevails, causing hindrance to the contractor's work in the intervening period.

(ii) Lease of Quarry:

Quarry lease was valid upto 31.07.2009. Further lease was rejected by the Tehsildar vide letter dated 16.07.2009. Accordingly, the contractor has filed petition in the Hon'ble High Court against rejection of extension for quarry lease, which is still subjudice. However, the Court in its interim order dated 10.11.2009 directed that pendency of writ petition will not be an impediment in considering the grant of permit. On the request of the contractor, quarry lease is being extended on piecemeal basis for 60 days.

(iii) Handing over of site for construction of Road under Bridge (RUB):

M/s Indian Rare Earth Ltd. (IREL) has still not handed over the site for construction of RUB.

Initiatives of International Food Policy Research Institute

4414. SHRI RAMSINH RATHWA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is aware that a new initiative to create awareness to promote joint action on agriculture and health fronts has been launched by the Washington based International Food Policy Research Institute;

(b) if so, the details thereof;

(c) whether the Government also proposes to reorient the relative public policies for closer ties between the agriculture and health sector; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) International Food Policy Research Institute (IFPRI) was founded in 1975. Its mission is to provide policy solutions that reduce poverty in developing countries, achieve sustainable food security, improve health and nutrition, and promote environmentally friendly agricultural growth. As per information provided by IFPRI, it is going to convene a global conference on "Leveraging Agriculture for Improving Nutrition and Health" which will be held in New Delhi on February 10-12, 2011. The Conference proposes to invite experts from agriculture, nutrition and health sectors to speak on why the three sectors should work together more closely and how they could be better linked.

Development and adoption of improved technologies particularly improved varieties possessing high yield, resistant to important diseases and pest, and other desirable traits, plays a major role in enhancing production and productivity of the crops. While formulating public policies in any sector, Government takes into account views

of respective Ministries/Departments concerned with the matter.

Mining of Asbestos

4415. SHRI NARAHARI MAHATO: Will the Minister of MINES be pleased to state:

(a) whether any study has been conducted by the Indian Bureau of Mines (IBM) regarding adverse effects on the health of the workers in asbestos mines;

(b) if so, the details thereof and the findings of the study;

(c) whether the IBM has made any specific recommendation in this regard;

(d) if so, the details thereof;

(e) whether the IBM has recommended the lifting of the ban on asbestos mining;

(f) if so, whether the Government proposes to implement the recommendations made by the IBM and lift the ban on issuance of new mining lease agreement/ renewal of the old ones; and

(g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) to (g) An S&T Project titled 'Study of Pollution Level in Asbestos Mines and processing plants in Rajasthan' was undertaken by Indian Bureau of Mines (IBM), a subordinate office of the Ministry. The Study recommended that subject to imposition of safeguards on

pollution level in work environment, the ban imposed on grant and renewal of mining leases and expansion of mining may be lifted.

Recommendations of the Study have been examined in consultation with all stakeholders. Some stakeholders have suggested that asbestos mining can be permitted with appropriate safeguards. IBM in consultation with Central Pollution Control Board and Directorate General of Mines Safety has been asked to work out these safeguards which have not been finalized yet. At present the ban on grant/ renewal of mining leases of asbestos has not been lifted.

Subsidy on Sports Goods

4416. DR. RATTAN SINGH AJNALA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government provides/has any proposal to provide subsidy on sports goods/equipments utilized by the sports persons;

(b) if so, the details thereof; and

(c) the total amount of subsidy provided by the Government during each of the last three years and the current year, sports-wise and discipline-wise?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) and (b) Under the Scheme of "Assistance to National Sports Federations", National Sports Federations (NSFs) are assisted for purchase of sports goods/equipment upto 75% of the total cost for utilization by the sportspersons.

(c) The detail of financial assistance provided to NSFs during the last 3 years and current year is given below:—

Sl.No.	Name of the Federation	Amount released (Rs. in lakh)			
		2007-08	2008-09	2009-10	2010-11
1	2	3	4	5	6
1.	Badminton Association of India	57.67	—	20.41	—

1	2	3	4	5	6
2.	Yachting Association of India	—	—	191.51	—
3.	Volleyball Federation of India	—	—	14.54	—
4.	Sports Authority of India for purchase of Gymnastics sets, one each for Tripura, Chandigarh and Madhya Pradesh Gymnastic Associations.	—	—	80.40	—

Pig Research Stations

4417. SHRI P.T. THOMAS: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal to set up pig research stations in the country including Vattavada in Kerala; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The ICAR has established a National Research Centre on Pig at Guwahati. There is no proposal to set up other pig research stations in the country, including Vattavada in Kerala at this stage. The All India Coordinated Research Project on Pig Improvement has a centre at Kerala Agricultural University, Mannuthy in the State of Kerala.

Peripheral Development in Mining Areas

4418. SHRI PRADEEP MAJHI: Will the Minister of MINES be pleased to state:

(a) the expenditure incurred by the NALCO in peripheral development during each of the last three years and the current year;

(b) whether the areas in the peripheries of Angul and Panchapattamali where the Alumina and Aluminium plants are located have been developed;

(c) if not, the reasons therefor;

(d) whether any peripheral development activities were also carried out in Orissa including Bhubaneswar; and

(e) if so, the details thereof, area-wise?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) to (c) National Aluminium Company Limited (NALCO) has informed that the provisions made by the Company for peripheral development activities during each of the last three years and the current year and expenditures for these years are as under:—

(Rs. in lakhs)

Year	Total Expenditure provisions made	Expenditure through RPDAC, Angul	Expenditure through RPDAC, Damanjodi	Expenditure through NALCO,
2007-08	2381.38	944.86	943.69	85.47
2008-09	1631.52	647.11	652.61	293.34
2009-10	1272.27	-#	632.25	162.09
2010-11	814.22	-#	-#	82.51

#NALCO has also informed that no utilization certificates have been received from the Rehabilitation and Periphery Development Advisory Committees (RPDACs) constituted by the State Government of Orissa for Angul for the years 2009-10 and 2010-11 and for Damanjodi 2010-11

The peripheral development activities of the Company mostly cover the peripheral villages of Smelter and Power Complex, Angul and Mines and Refinery Complex, Damanjodi and the District head quarters of Angul and Koraput.

(d) and (e) Yes, Madam. Peripheral development activities were also undertaken by NALCO in other places in Orissa including Bhubaneswar for which the following expenditure were incurred by the Company during the last three years and for the current year:—

(Rs. in lakhs)

Year	Expenditure
2007-08	85.47
2008-09	293.34
2009-10	162.09
2010-11	82.51
	(upto 30.11.2010)

[Translation]

Hygienic Milk

4419. SHRI JITENDRA SINGH BUNDELA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government provides financial assistance to the States for the production of hygienic milk under the scheme of Strengthening Infrastructure for Quality and Clean Milk Production;

(b) if so, the details thereof;

(c) the funds allocated, released and utilised under the said scheme in the country including Madhya Pradesh during each of the last three years and the current year, State-wise;

(d) the number of proposals received from Madhya Pradesh thereunder; and

(e) the time by which the proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Yes. Centrally Sponsored Scheme "Strengthening Infrastructure for Quality and Clean Milk Production" (CMP) is being implemented by this Department on 100% grant-in-aid basis for the components of (a) training, (b) supplying detergents, antiseptic solution, muslin cloths, adulteration kit, utensils etc., (c) strengthening of laboratory (d) planning and monitoring and on 75% grant basis for setting up of Bulk Milk Cooler (BMC). Since inception, one hundred forty eight projects have been approved for twenty one States and one Union Territory with a total outlay of Rs. 239.07 crore. State-wise allocation of fund is not made under the scheme since the scheme is demand driven. However, total budget provision under the scheme was Rs. 16.00 crore during 2007-08, Rs. 20.60 crore during 2008-09, Rs. 20.60 crore during 2009-10 and Rs. 21.25 crore during 2010-11. In last three years and current year a total amount of Rs. 73.54 crore has been released to the State Governments out of which Rs. 49.57 crores has been reported to be utilized; The Statement showing State-wise releases and utilization including Madhya Pradesh is annexed.

(d) and (e) Government of India has received 14 project proposals under the scheme from Madhya Pradesh out of which four projects were approved. The State Government has been asked to submit completion certificate of approved ongoing projects before the remaining 10 proposals are considered.

Statement

Funds released and utilised under 'Strengthening Infrastructure for Quality and Clean Milk Production (CMP)' scheme during last three years and current year upto 30.11.2010

(Rs in lakh)

Sl. No.	Name of the State/UTs	Funds released and utilised during last three years and current year							
		2007-08		2008-09		2009-10		2010-11	
		Released	Utilised	Released	Utilised	Released	Utilised	Released	Utilised
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	99.63	99.63	50.00	50.00		0.00		0.00
2.	Bihar		0.00	148.52	108.62		0.00		0.00
3.	Goa	40.00	40.00	61.68	61.68		0.00		0.00
4.	Gujarat	342.42	342.42	429.44	429.44	697.32	531.79	516.14	0.00
5.	Haryana	125.33	125.33	31.56	31.56	20.49	20.49		0.00
6.	Himachal Pradesh	2.40	2.40		0.00	26.00	0.00	68.60	0.00
7.	Kerala	309.44	309.44	538.78	480.12	340.06	219.26	99.15	24.74
8.	Karnataka	69.89	69.89	243.06	238.73	216.00	98.99	30.00	0.00
9.	Madhya Pradesh	161.77	161.77	43.51	42.82		0.00		0.00
10.	Maharashtra	200.60	161.98	17.43	17.43	171.80	0.00	129.43	0.00
11.	Manipur		0.00	7.25	7.25		0.00		0.00
12.	Mizoram	22.47	22.47		0.00		0.00	90.00	0.00
13.	Nagaland		0.00		0.00	15.00	0.00		0.00
14.	Orissa		0.00		0.00	67.00	0.00		0.00
15.	Punjab	81.25	81.25	120.95	120.95	286.90	0.00		0.00
16.	Rajasthan	286.97	280.57		0.00	38.41	0.00		0.00
17.	Sikkim	17.28	16.16	8.74	8.74	8.74	0.00		0.00

1	2	3	4	5	6	7	8	9	10
18. Tamil Nadu			0.00	382.46	302.33	281.66	150.80		0.00
19. Puducherry		50.00	50.00	2.16	0.00		0.00		0.00
20. Uttar Pradesh		203.82	132.95		0.00	7.03	5.88	26.66	0.00
21. West Bengal		75.20	75.20	43.71	33.64		0.00		0.00
Total		2088.47	1971.46	2129.25	1933.31	2176.41	1027.21	959.98	24.74

**Committees for Modernisation of
State Police Forces**

4420. SHRI KAILASH JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether various State Governments have set up State Level Empowerment Committees for modernisation of police forces;

(b) if so, the details thereof;

(c) whether the Government has received any proposal from such committees with regard to changes in criteria for sanctioning funds and utilisation of the remaining funds for modernisation of the State Police forces;

(d) if so, the details thereof, State-wise including Madhya Pradesh;

(e) whether the Government has approved the said proposals;

(f) if so, the details thereof, State-wise; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) and (b) Yes, Madam. Under the Scheme for Modernization of State Police Forces (MPF Scheme), State Governments were advised to constitute Empowered Committee under the Chairmanship of Chief Secretary, with

Home Secretary and Director General of Police of the State as members amongst others, to monitor implementation of projects under the Scheme. Such Committees have been constituted by States to monitor the implementation of the MPF Scheme.

(c) to (g) As regards utilisation of unutilized funds lying with States, the State Governments have been advised vide Ministry of Home Affairs letter No. 21011/65/2009-PM-I, dated 08-03-2010 to take up the matter with their State Finance Departments to obtain the funds and complete the ongoing projects under MPF Scheme after seeking approval of State Level Empowered Committee. No proposal for changing the criteria for sanctioning of funds has been received from States.

[English]

Construction of NHs by Private Sector

4421. SHRI G.M. SIDDESHWARA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether after handing over the construction work of the National Highways to the private sector in the country a levy is being charged in terms of toll taxes from the road users;

(b) if so, the details thereof and whether Government has entrusted the responsibility of charging toll taxes with these private players;

(c) if so, the National Highways where toll tax is being collected by the private sector and Government sector separately;

(d) whether Government has put in place any system to remove the problem being faced by the public using these roads while paying the toll taxes; and

(e) if so, the details of the system put in place?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) Yes, Madam.

(b) and (c) In case of BOX (Toll) projects, the responsibility of collection of toll is with the concessionaire (Private Sector). The Government has approved base toll rates for various categories of vehicles for the private sector BOT projects. The base toll rates are subject to revision from time to time, linked with movement of Wholesale Price Index (WPI). National Highway stretches where toll is

collected by the Private Sector (BOT Concessionaire) and Government Sector (NHAI and SPV) are given in Statement-I and II respectively.

(d) and (e) As per rule 12 (2) National Highways Fee (Determination of Rates and Collection) Rules, 2008 "The executing authority shall prominently display the following in Hindi and English one thousand meters ahead of the toll plaza and in English and local language five hundred meters ahead of the toll plaza such as the amount of fee payable for each class of vehicles and the discounts available under rule 9; the categories of vehicles exempted from payment of fee; and the name, address and telephone or contact number of the executing authority or the concessionaire, as the case may be", where the road user can lodge their complaint. As per rule 13, in case of overcharging the concessionaire has to pay the excess amount recovered alongwith a penalty equivalent to 25% of the excess fee so collected. The road user can also lodge complaint at the toll plaza.

Statement-I

List of Stretches with Private Sector (BOT Concessionaire) as on 30.11.2010

Sl. No.	Section	Kms. of Tollable Reach	NH
1	2	3	4
1.	Jaipur-Kishangarh	Km. 273.50 - Km. 363.885	8
2.	Narmada Bridge and its approach on Vadodara-Surat Section 4 laned	Km. 192.00 - Km. 198.00	8
3.	Neelmangla-Tumkur	Km. 29.5 - Km. 62.0	4
4.	Satara-Kagal	Km. 592.240 - Km. 725.00	4
5.	Mumbai-Pune Expressway (4 laned)	Km. 0.00 - Km. 90.00	4
6.	Dharwad-Hubli (2 laned)	Km. 433.00 - Km. 404.00	4
7.	Ilnd Vivekananda Bridge and Approach	Km. 666.165 - Km. 672.197	2
8	Tada-Nellore	Km. 52.8 - Km. 163.6	5

1	2	3	4
9.	Panipat Elevated Highway	Km. 86.00 - Km. 96.00	1
10.	Thondapali-Jedcherla	Km. 22.30 - Km. 80.50	7
11.	Jadcherla-Kotakatta	Km. 80.05 - Km. 135.469	7
12.	Krishnagiri-Thopurghat	Km. 94.000 - Km. 180.000	7
13.	Omaller-Namakkal	Km. 180.000 - Km. 248.625	7
14.	Namakkal-Karur	Km. 248.625 - Km. 292.600	7
15.	Karur Bypass-Dindigul Bypass	Km. 292.600 - Km. 373.275	7
16.	Dindigul Bypass-Samyannallore	Km. 373.725 - Km. 426.600 (Project Chainage Km. 368.147 - Km. 421.196)	7
17.	Salem-Kumarapalayam	Km. 00.000 - Km. 53.525	47
18.	Kumarapalayam-Chengalpalli	Km. 53.00 - Km. 100 (newchainage Km. 53.525 - Km. 102.035)	47
19.	Durg Bypass	Starting at Km. 308.6 of NH 6 and rejoining at Km. 323.6	6
20.	Nandigama-Vijayawada	Km. 217.00 - Km. 265.00	9
21.	Delhi-Gurgoan	Km. 14.30 - Km. 42.00	8
22.	Tindivanam-Ulundurpet	Km. 121.00 - Km. 192.25	45
23.	Ulundurpet-Padalur	Km. 192.25 - Km. 285.00	45
24.	Padalur-Trichy	Km. 285.00 - Km. 325.00	45
25.	Gondal-Rajkot	Km. 117.00 - Km. 185.00	8B
26.	Pune-Khed	Km. 12.190 - Km. 42.00	50
27.	Agra-Bharatpur	Km. 17.756 - Km. 63.000	11
28.	Bharatpur-Mahua	Km. 63.000 - Km. 120.000	11
29.	Jaipur-Mahua	Km. 119.567 - Km. 174.296	11
30.	Kondhali-Talegaon	Km. 50.00 - Km. 100.00	6

1	2	3	4
31.	Chhattisgarh/Maharashtra Border – Wainganga Bridge	Km. 405.00 - Km. 485.00	6
32.	Guna Bypass	Km. 319.700 - Km. 332.100	3
33.	Ambala-Zirakpur	Km. 5.735 - Km. 39.960 of NH 22 and Km. 0.00 - Km. 0.871 of NH 21	22 and 21
34.	Indore-Khalghat	Km. 12.60 - Km. 84.70	3
35.	Pimpagaon-Dhule	Km. 380.00 - Km. 265.00	3
36.	Vadape-Gonde	Km. 440.00 - Km. 508.00	3
37.	Silk Board Junction-Hosur	Km. 8.765 - Km. 18.750 - Km. 33.130	7
38.	Jalandhar-Amritsar	Km. 407.100 - Km. 456.100	1
39.	Gurgaon-Kotputli	Km. 42.0 - Km. 162.5	8
40.	Kotputli-Chandwazi	Km. 162.5 - Km. 220	8
41.	Jaipur Bypass Phase-I and II	Phase-I taking off at Km. 246 of NH 11 and Joining at Km. 273.5 of NH 8 length 13.7 Km. and Phase-II taking off at Km. 220 of NH 8 and joining at Km. 246.00 of NH 11 length 34.70 Km.	8 and 11
42.	Vadodara-Bharuch	Km. 108.7 - Km. 192	8
43.	Bharuch-Surat	Km. 198.00 - Km. 263.00	8
44.	Chalthan (Surat)-Waghaldhara	Km. 263.4 - Km. 318.6	8
45.	Waghaldhara-Kajali	Km. 318.60 - Km. 381.60	8
46.	Kajali-Manor	Km. 381.6 - Km. 439.0	8
47.	Manor-Baseen Creek Dahisar	Km. 439.00- Km. 502.00	8
48.	Chennai-Tada	Km. 11.00 - Km. 54.40	5
49.	Vijayawada-Chilakaluripet	Km. 354.775 - Km. 434.150	5
50.	Westerly Diversion, Katraj Realignment and Katraj-Sarole	Km. 2.80 - Km. 30.0 and Km. 834.50 - Km. 781.00	4

1	2	3	4
51.	Khandala-Satara	Km. 772.00 - Km. 725.00	4
52.	Badarpur Elevated Highways	Km. 16.100 - Km. 20.500	2
53.	Panipat-Ambala	Km. 96 - Km. 206	1
54.	Ambala-Khanna	Km. 206 - Km. 272	1
55.	Khanna-Jalandhar	Km. 272 - Km. 372	1
56.	Samakhiali-Gandhidham	Km. 306 - Km. 362.16	8A

Statement-II

List of Annuity Stretches with NHAI and SPV Stretches as on 30.11.2010

Sl. No.	Section	Kms. of Tollable Reach	NH
1	2	3	4
1.	AV Expressway Phase-I	Km. 0.00 - Km. 43.4 and Km. 43.40 Km. 93.302	NE-1
2.	AV Expressway Phase-II	Km. 43.40 - Km. 93 302	NE-1
3.	Maharashtra Border-Belgaum	Km. 592.24 - Km. 537	4
4.	Budbud-Palsit	Km. 525.853 - Km. 587.853	2
5.	Palsit-Dhankuni	Km. 587.853 - Km. 651.602	2
6.	Ankapalli-Tuni	Km. 358.00 - Km. 272.00 (New chainage from Km. 830.535 - Km. 741.255)	5
7.	Tuni-Rajamundry (Bummuru)	Km. 272.000 - Km. 187.600 (New chainage from Km. 914.883 - Km. 830.525)	5
8.	Adloor Yellareddy-Gundla Pochampally	Km. 368.255 - Km. 471.331	7
9.	Islam Nagar-Katdal	Km. 230.00 - Km. 278.00	7
10.	Katdal-Armur	Km. 278.00 - Km. 308.00	7
11.	Kothakota Bypass-Kurnool	Km. 135.469 - Km. 211.00	7

1	2	3	4
12.	AP/Karnataka Border-Devanhalli	Km. 462.164 - Km. 533.619	7
13.	Jawahar Lal Nehru Port Connectivity Project (Phase-I) (on SPV basis)	Km. 5.000 - Km. 26 987 (A1-E Section) and Km. 0.00 - Km. 4.400 (D-G Section) and from Km. 106.000 - Km. 109.500	4B and 4
14.	Vishakhapatnam Port Connectivity Project	Km. 0.000 - Km. 10.336	SR
15.	Chandikho-Paradip	Km. 0.000 - Km. 76.588	5A
16.	Tambaram-Tindivanam	Km. 28.00 - Km. 74.50	45
17.	Tambaram-Tindivanam	Km. 74.50 - Km. 121.00	45
18.	Moradabad Bypass	Starting at Km. 148.43 of NH 24 and rejoining at Km. 166.65	24
19.	Ahmedabad-Vadodra	Km. 6.400 - Km. 104.00	8
20.	Palanpur/Khemana-Aburoad	Km. 340.00 - Km. 295.00	14
21.	Aburoad-Pindwara	Km. 295.00 - Km. 248.70	14
22.	Amritsar-Wagah	Km. 456.100 - Km. 492.030	1

[Translation]

Four Laning of Roads

4422. SHRI VITTHALBHAI HANSRAJBHAI RADADIYA:
Will the Minister of ROAD TRANSPORT AND HIGHWAYS
be pleased to state:

(a) the time since when the four laning of road
between Bamanborey and Jaitpur is going on;

(b) the prescribed time limit for its completion;
and

(c) the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF

ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N.
SINGH): (a) Four laning of road between Bamanborey and
Jaitpur had already been completed.

(b) and (c) Do not arise.

[English]

**Provision for Drinking Water in
Andaman and Nicobar Islands**

4423. SHRI BISHNU PADA RAY: Will the Minister of
HOME AFFAIRS be pleased to state:

(a) whether any proposal has been received for
providing drinking water through pipeline in Udaygarh
(Boalcha) settlement in the year 1956 under Sundergarh

Panchayat in Baratang Islands of Andaman and Nicobar Islands;

(b) if so, the details and status thereof alongwith the progress made so far in this regard; and

(c) the time by which the project would be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) No, Madam.

(b) and (c) Does not arise in view of reply at (a) above.

Soil Testing Laboratories

4424. SHRI RAVNEET SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of Soil Testing Laboratories (STLs) in the country, State-wise;

(b) the capacity of the said laboratories, State-wise;

(c) whether the Government proposes to set up more STLs in the country; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Statement-I indicating the number of Soil Testing Laboratories (STLs) and their analyzing capacity is enclosed.

(c) and (d) The National Project on Management of Soil Health and Fertility has provided for setting up of 500 Static STLs and 250 Mobile STLs in the country during 11th Five Year Plan. The State-wise tentative distribution of STLs is given in the enclosed Statement-II.

Statement-I

State-wise Number of Soil Testing Laboratories in the country and their analyzing capacity during 2009-10

Sl. No.	Name of State	No of STLs	Annual Analyzing Capacity in '000
1	2	3	4
I. South Zone			
1.	Andhra Pradesh	113	650.99
2.	Karnataka	24	189.00
3.	Kerala	24	291.00
4.	Tamil Nadu	48	1156.46
5.	Puducherry	2	4.00
6.	Andaman and Nicobar Island	2	12.00
Total		213	2303.45
II. West Zone			
7.	Gujarat	24	240.00
8.	Madhya Pradesh	26	323.10
9.	Maharashtra	39	491.00
10.	Rajasthan	34	375.00
11.	Dadra and Nagar Haveli	1	1.00
12.	Chhattisgarh	9	70.00
13.	Goa	2	25.00
Total		135	1525.10
III. North Zone			
14.	Haryana	30	300.00

1	2	3	4
15. Punjab		68	607.00
16. Uttarakhand		16	112.02
17. Uttar Pradesh		100	2017.00
18. Himachal Pradesh		14	125.00
19. Jammu and Kashmir		19	85.00
20. Delhi		1	0.90
Total		248	3246.92
IV. East Zone			
21. Bihar		39	220.00
22. Jharkhand		8	33.60
23. Orissa		11	132.00
24. West Bengal		20	122.00
Total		78	507.60
V. NE Zone			
25. Assam		11	84.00
26. Tripura		5	21.00
27. Manipur		7	40.00
28. Meghalaya		3	18.00
29. Nagaland		3	45.00
30. Arunachal Pradesh		6	9.00
31. Sikkim		1	8.00
32. Mizoram		5	24.00
Total		41	249.00
Grand Total		715	7832.07

Statement-II**Tentative Distribution of Soil Testing Laboratories (STLs) among States**

Sl. No.	Name of State	New STLs being set up during 11th Plan		
		Mobile	Static	Total
1	2	3	4	5
I. South Zone				
1	Andhra Pradesh	7	14	21
2	Karnataka	15	29	44
3	Kerala	7	13	20
4	Tamil Nadu	12	24	36
5	Puducherry	1	1	2
6	Andaman and Nicobar Island	1	1	2
7	Lakshadweep	1	1	2
II. West Zone				
8	Gujarat	11	22	33
9	Madhya Pradesh	22	45	67
10	Maharashtra	21	39	60
11	Rajasthan	12	26	38
12	Chhattisgarh	9	19	28
13	Goa	1	1	2
14	Daman and Diu	1	1	2
15	Dadra and Nagar Haveli	1	1	2
III. North Zone				
16	Haryana	6	9	15

1	2	3	4	5
17. Punjab		3	7	10
18. Himachal Pradesh		4	9	13
19. Uttar Pradesh		19	55	74
20. Jammu and Kashmir		5	9	14
21. Uttarakhand		4	6	10
22. Delhi		0	1	1
IV. East Zone				
23. Bihar		20	40	60
24. Orissa		15	25	40
25. West Bengal		10	23	33
26. Jharkhand		11	24	35
V. NE Zone				
27. Assam		11	23	34
28. Tripura		1	3	4
29. Manipur		3	5	8
30. Nagaland		4	3	7
31. Arunachal Pradesh		4	8	12
32. Meghalaya		3	5	8
33. Sikkim		2	3	5

1	2	3	4	5
34. Mizoram		3	5	8
Total		250	500	750

Additional Battalion for CPF

4425. SHRI K.P. DHANAPALAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to create more battalions/reserve battalions for the Central Para-military Forces (CPFs) to deal with the law and order situation in the country;

(b) if so, the details thereof and the time by which such battalions are likely to be created;

(c) whether the Government has identified the location for setting up of such battalions; and

(d) if so, the details thereof, State-wise including Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) As on date, there is no proposal to create more battalions/reserve battalions for the Central Paramilitary Forces to deal with the law and order situation in the country. However, Government of India has recently issued sanctions for raising of battalions in Central Para-military Forces, as per details given below:—

Name of Force	Date of Sanction Order	No. of Battalions	Period of Raising
1	2	3	4
Commando Bn for Resolute Action (CoBRA) in CRPF	12.09.2008	10	To be raised in 3 years from 2008-09 to 2010-11
BSF	22.01.2009	29	To be raised in 5 years starting from 2009-10

1	2	3	4
CRPF	01.09.2009	38 (including 2 Mahila Bns	To be raised in 10 years starting from 2009-10
SSB	25.06.2010	32	To be raised in 5 years starting from 2010-11

(c) and (d) There is no permanent location for law and order Battalions including in the State of Kerala. Also, there is no proposal for setting up a Mahila Battalion in Kerala.

(Rupees in crores)

Funds to IOA

4426. SHRI MOHAMMED AZHARUDDIN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of budgetary support provided to the Indian Olympic Association (IOA) by the Government;

(b) the breakup of the amount spent by the IOA under various heads;

(c) whether the IOA has submitted any proposal to enhance funds for a special projects; and

(d) if so, the details thereof and the action taken by the Government on such proposal?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) and (b) The Ministry provides grants to Indian Olympic Association (IOA) for participation of Indian contingent in multi-disciplinary sporting events such as Olympics, Asian Games, Commonwealth Games, Asian Indoor Games, South Asian Games etc. The grants given by the Ministry are for meeting expenses on air passage cost, boarding and lodging, out of pocket allowance, kit allowance, ceremonial dress etc. of the players, coaches and others cleared at cost to the Government.

The amount of grants released by the Government to IOA during last three years including current year are as under:—

Sl. No.	2007-08	2008-09	2009-10	2010-11 (upto 30.11.2010)
01.	2.44	2.38	2.59	7.48

(c) No, Madam.

(d) Does not arise in view of (c) above.

External Assistance to Naxalism

4427. SHRI SANJAY NIRUPAM:
SHRI MOHAN JENA:
SHRI JAGDAMBIKA PAL:
SHRI NARAHARI MAHATO:
SHRI GOPINATH MUNDE:
SHRI P.C. MOHAN:
SHRI HARSH VARDHAN:
SHRI ARJUN ROY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are inputs to indicate that naxals active in country are getting financial assistance, arms and ammunitions and training from foreign agencies/countries;

(b) if so, the details thereof;

(c) whether there are reports that naxals have established nexus with other terrorists/separatist outfits and like minded organisations abroad;

(d) if so, the details thereof; and

(e) the steps taken by the Government to break the said nexus?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (e) There are no such inputs to indicate that LWE groups are getting assistance in terms of weapons and finance from foreign countries. Further, there are no inputs to indicate that LWE groups have established nexus with terrorist and separatist outfits abroad. However, CPI (Maoist) maintains fraternal links with certain like minded parties of some neighbouring countries.

Joint Venture in Mining Sector

4428. SHRIMATI SUPRIYA SULE:
SHRI SANJAY DINA PATIL:
DR. SANJEEV GANESH NAIK:
SHRI P. BALRAM:
SHRI PONNAM PRABHAKAR:

Will the Minister of MINES be pleased to state:

(a) whether there are reports of back-door entry gained by the private companies by tying up with the Public Sector Undertakings (PSUs) in the mining sector;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Union Government has issued guidelines to the State Governments for transparency in the selection of private mining companies for entering into a joint venture with PSUs;

(d) if so, the details thereof; and

(e) the extent to which such guidelines are followed by the State Governments?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) and (b) Some reports of back-door entry gained by private companies by tying up with

the M/s. Andhra Pradesh Mineral Development Corporation Limited, a State Public Sector Undertaking, in Bayyaram district of Andhra Pradesh has come to the notice of Government. The Government has withdrawn the approval given to State Government for reservation of area in favour of M/s. Andhra Pradesh Mineral Development Corporation Limited for exploration of minerals in the case.

(c) to (e) The Government has uploaded a draft guidelines on MoUs and Joint Venture for obtaining the comments of State Governments on the website of Ministry of Mines (<http://mines.gov.in>).

Uniform Mining Law

4429. SHRI R. DHUVANARAYANA: Will the Minister of MINES be pleased to state:

(a) whether the Union Government proposes to formulate an uniform mining law, in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) to (c) Yes, Madam. A proposal is presently under consideration of Group of Ministers. Till a final decision is taken, it would not be possible to give specific details on the proposal.

Barak Valley Development Council

4430. SHRI KABINDRA PURKAYASTHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any proposal from the Government of Assam to set up a separate economic development council for Barak Valley, Assam;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) No such proposal has been received from the Government of Assam.

(b) and (c) In view of (a) above, do not arise.

Bonus for Crops

4431. SHRI K. SHIVKUMAR ALIAS J.K. RITHEESH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether in addition to Minimum support Price, bonus for crops is being provided on regular basis;

(b) if not, the reasons therefor; and

(c) the details of bonus provided for crops during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) The Government announces bonus over and above Minimum Support Price (MSP) from time to time for procurement of foodgrains to ensure food security of the country.

The bonus provided for last three years and the current year (2010-11 Marketing Season) is given below:—

(Rs. per quintal)

Year	Paddy	Wheat
2007-08	100	100
2008-09	50	—
2009-10	50	—
2010-11	—	—

Funding of Naxals through Illegal Mining

4432. SHRI BHASKARRAO BAPURAO PATIL KHATGAONKAR:

SHRI MADHU GOUD YASKHI:

SHRI EKNATH MAHADEO GAIKWAD:

SHRI UDAY SINGH:

SHRI NILESH NARAYAN RANE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a nexus between naxals and mining mafia have been established in the country;

(b) if so, whether there are reports that revenue from illegal mining is being diverted to fund naxal activities in the country;

(c) if so, the details of such cases reported during the current year; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) There are inputs suggesting that Left Wing Extremist groups, particularly CPI (Maoist) extort considerable "levy" from various illegal mining mafia groups in the naxal-affected States. However, an exact quantification of such "levy" collected by LWEs from such illegal mining mafia groups is not available.

(d) Law and order being a State subject, dealing with the various aspects/issues related to naxalite activities in a State primarily lies in the domain of the concerned State Government. Crime related to extortion, etc. is registered, investigated and prosecuted by the State Governments.

Milk Products

4433. SHRI ANTO ANTONY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has made any assessment regarding the production and consumption of milk products in the country during each of the last three years, year-wise, item-wise and State-wise; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Information on State-wise production of major milk products as published in Annual Survey of Industries (ASI) report

for 2007-08 by the Central Statistics Office Ministry of Statistics and Programme Implementation is enclosed as Statement-I. State-wise estimates of per capita monthly quantity of consumption of milk and milk products as per the latest available NSS report No. 509 (July 2004 to June, 2005) brought out by National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation is enclosed as Statement-II.

Statement-I

Production of major milk products as published In ASI 2007-08

Sl. No	State	Butter (tonne)	Cheese (tonne)	Cream (kg.)	Curd/ Yoghurt (kg.)	Ghee (kg.)	Khoya (kg.)	Milk made sweet (kg.)
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	10476		672601	26309206	8397776	236136	259206
2.	Arunachal Pradesh							
3.	Assam			10902	108915	303	23	178180
4.	Bihar	28			1577649	508708		295747
5.	Chhattisgarh							
6.	Goa	8			422601	36692		9412
7.	Gujarat	42231	8331	1416190	9842325	34775851	14773	5370357
8.	Haryana	545	419		3808291	29877520	14049	
9.	Himachal Pradesh							
10.	Jammu and Kashmir			14299	757992			
11.	Jharkhand	39			1717988	40221	19466	
12.	Karnataka	1468	122	2763758	69208501	6844471	256645	5202572
13.	Kerala	240		106190	3723794	1674363		88323
14.	Madhya Pradesh	3094		16623434	386632	59898787		45733840

1	2	3	4	5	6	7	8	9
15. Maharashtra		10751	9972	966465	8043936	23132635	3782502	19146510
16. Manipur								
17. Meghalaya								
18. Mizoram								
19. Nagaland								
20. Orissa		10	85		2617985	381792	41508	3136
21. Punjab		333	36	402189	22212468	21646533	108244	4174961
22. Rajasthan		13235	414	90	395880	69865594	39514	685536
23. Sikkim								
24. Tamil Nadu		4260	75	1753127	9861975	23928033	577740	7524555
25. Tripura								
26. Uttar Pradesh		16097			19976800	63785810	117649	498399
27. Uttarakhand		17				46863		
28. West Bengal					360467	79194		
29. Andaman and Nicobar Islands								
30. Chandigarh								
31. Dadra and Nagar Haveli								
32. Daman and Diu								
33. Delhi								
34. Lakshadweep								
35. Puducherry						248913		
All India		102844	19454	24729245	182086854	350617906	5208249	89212908

Production of major milk products as published in ASI 2007-08

Sl. No	State	Milk, butter (kg.)	Milk, chilled of frozen (all types) (kilo litres)	Milk, condensed (kg.)	Milk, flavoured not frozen (kilo litres)	Milk, skimmed or pasturised, non-flavoured (kilo litres)	Paneer (kg.)	Powder milk (tonne)
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	158299074	680823		8291	1066003	468301	2060
2.	Arunachal Pradesh							
3.	Assam		1467		3227		28165	
4.	Bihar		103605			115052	692800	177
5.	Chhattisgarh							
6.	Goa	51129	41804		197		1385	
7.	Gujarat	73676845	1168847	25266574	1348	1152377	3954010	72957
8.	Haryana		93425	63527026	182	358997	203247	15188
9.	Himachal Pradesh							
10.	Jammu and Kashmir					29450		
11.	Jharkhand		53096			19480	306196	68
12.	Karnataka	2731699	50002	28499	8597	1108319	211269	1836
13.	Kerala		126632			98722		
14.	Madhya Pradesh	5518216	146208		147	289342	78402	6207
15.	Maharashtra	13970004	1553818	735	54876	1463994	381692	37288
16.	Manipur							
17.	Meghalaya							

1	2	3	4	5	6	7	8	9
18. Mizoram								
19. Nagaland								
20. Orissa		207589	20455		72	120484	84734	432
21. Punjab			200045	1172009	118392	65564	1017804	12988
22. Rajasthan			237987	705311	4597	439341	272909	17843
23. Sikkim								
24. Tamil Nadu		619805	126452		2717	1211285	29587	43594
25. Tripura								
26. Uttar Pradesh		39410517	244022	66267168	125819	1177623	346987	43080
27. Uttarakhand			922				1483	
28. West Bengal			313374			21708	230142	
29. Andaman and Nicobar Islands								
30. Chandigarh								
31. Dadra and Nagar Haveli								
32. Daman and Diu								
33. Delhi								
34. Lakshadweep								
35. Puducherry			35473			34995		3
All India		294588607	5622385	156967322	328521	8803727	8407658	253720

Note: Coverage of the ASI extends only to the factory sector comprising industrial units registered under the section 2m(i) and 2m(ii) of the Factories Act, 1948.

Statement-II

Estimates of monthly per capita quantity of consumption of milk and milk products as per NSS 61st round (July, 2004 to June, 2005)

Sl. No.	State	Rural						
		Milk: liquid (Litre)	Baby food (Kg.)	Milk: condensed/ powder (Kg.)	Curd (Kg.)	Ghee (Kg.)	Butter (Kg.)	Other milk products (Kg.)
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	3.051	0.004	0.001	0.075	0.002	0.002	0.011
2.	Arunachal Pradesh	0.634	0.004	0.232	0.001	0.070	0.005	0.059
3.	Assam	1.310	0.003	0.055	0.032	0.003	0.010	0.000
4.	Bihar	2.978	0.003	0.001	0.017	0.002	0.000	0.001
5.	Chhattisgarh	0.667	0.000	0.004	0.001	0.001		0.000
6.	Goa	3.193	0.005	0.004	0.012	0.004	0.010	
7.	Gujarat	4.975	0.001	0.000	0.013	0.033		0.393
8.	Haryana	13.126	0.000	0.003	0.003	0.084	0.002	0.061
9.	Himachal Pradesh	8.720	0.001	0.029	0.010	0.026	0.001	0.009
10.	Jammu and Kashmir	8.017	0.001	0.001	0.136	0.017	0.001	0.025
11.	Jharkhand	1.442	0.002	0.005	0.002	0.003		
12.	Karnataka	3.299	0.000	0.002	0.018	0.002	0.001	
13.	Kerala	2.822	0.005	0.050	0.049	0.005	0.000	0.003
14.	Madhya Pradesh	3.413	0.000	0.002	0.002	0.091	0.000	0.019
15.	Maharashtra	2.727	0.002	0.001	0.014	0.004	0.001	0.018
16.	Manipur	0.172	0.040	0.209	0.000	0.001	0.000	0.000

1	2	3	4	5	6	7	8	9
17. Meghalaya		0.769	0.003	0.139	0.000	0.000	0.001	
18. Mizoram		0.395	0.261	1.713	0.000	0.002	0.141	0.003
19. Nagaland		0.291	0.018	0.268	0.000	0.000	0.081	0.001
20. Orissa		0.779	0.003	0.010	0.002	0.001	0.000	0.001
21. Punjab		11.545	0.001	0.001	0.012	0.023	0.000	0.004
22. Rajasthan		9.498	0.003	0.002	0.003	0.058		0.169
23. Sikkim		5.568	0.017	0.006	0.007	0.023	0.000	0.008
24. Tamil Nadu		2.480	0.001	0.000	0.013	0.001	0.000	0.009
25. Tripura		1.069	0.003	0.104	0.002	0.001	0.000	0.000
26. Uttar Pradesh		4.637	0.002	0.003	0.005	0.013	0.000	0.010
27. Uttarakhand		6.599	0.000	0.041	0.006	0.009	0.000	0.000
28. West Bengal		1.453	0.005	0.006	0.011	0.003	0.000	0.059
29. Andaman and Nicobar Islands		1.447	0.009	0.109		0.005	0.011	0.010
30. Chandigarh		8.182			0.035	0.048	0.001	0.010
31. Dadra and Nagar Haveli		0.866	0.010	0.034	0.005			
32. Daman and Diu		3.549		0.120	0.065	0.022		0.085
33. Delhi		6.539	0.007		0.006	0.058	0.005	0.012
34. Lakshadweep		0.216	0.011	0.140		0.021		0.012
35. Puducherry		2.917		0.001	0.039	0.001		0.000
All India		3.866	0.003	0.009	0.016	0.017	0.001	0.039

*Estimates of monthly per capita quantity of consumption of milk and milk products as per
NSS 61st round (July, 2004 to June, 2005)*

Sl. No.	State	Urban						
		Milk: liquid (Litre)	Baby food (Kg.)	Milk: condensed/ powder (Kg.)	Curd (Kg.)	Ghee (Kg.)	Butter (Kg.)	Other milk products (Kg.)
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	4.375	0.003	0.003	0.101	0.008	0.002	0.017
2.	Arunachal Pradesh	1.471	0.029	0.404	0.000	0.349	0.015	0.003
3.	Assam	1.998	0.019	0.053	0.037	0.006	0.013	0.013
4.	Bihar	3.814	0.017	0.000	0.023	0.014	0.000	0.001
5.	Chhattisgarh	2.989	0.003	0.005	0.032	0.018	0.001	0.002
6.	Goa	3.920	0.005	0.001	0.008	0.029	0.008	0.001
7.	Gujarat	6.702	0.002	0.002	0.061	0.093	0.001	0.421
8.	Haryana	9.585	0.004	0.003	0.028	0.135	0.001	0.010
9.	Himachal Pradesh	8.166	0.002	0.014	0.084	0.107	0.010	0.021
10.	Jammu and Kashmir	8.313	0.001	0.001	0.277	0.049	0.008	0.070
11.	Jharkhand	3.935	0.003	0.048	0.017	0.017	0.004	0.000
12.	Karnataka	4.866	0.001	0.001	0.035	0.023	0.005	
13.	Kerala	3.656	0.008	0.023	0.049	0.009	0.006	0.002
14.	Madhya Pradesh	4.326	0.001	0.002	0.023	0.057	0.004	0.039
15.	Maharashtra	4.393	0.001	0.005	0.035	0.019	0.028	0.004
16.	Manipur	0.333	0.003	0.102	0.000	0.005	0.000	0.001
17.	Meghalaya	1.914	0.013	0.232	0.001	0.006	0.015	

1	2	3	4	5	6	7	8	9
18.	Mizoram	1.815	0.009	0.930	0.000	0.001	0.236	0.005
19.	Nagaland	0.867	0.018	0.339		0.003	0.137	
20.	Orissa	2.246	0.048	0.040	0.007	0.005	0.000	0.003
21.	Punjab	10.574	0.025	0.001	0.050	0.058	0.002	0.009
22.	Rajasthan	7.379	0.002	0.002	0.016	0.158	0.002	0.061
23.	Sikkim	4.918	0.003	0.037	0.017	0.057	0.002	0.028
24.	Tamil Nadu	4.823	0.003	0.000	0.035	0.009	0.007	0.004
25.	Tripura	2.113	0.084	0.206	0.003	0.035	0.018	0.005
26.	Uttar Pradesh	5.100	0.007	0.000	0.024	0.049	0.004	0.004
27.	Uttarakhand	6.398	0.001	0.006	0.073	0.045	0.003	0.005
28.	West Bengal	2.590	0.015	0.018	0.029	0.014	0.009	0.017
29.	Andaman and Nicobar Islands	1.578	0.017	0.186	0.007	0.027	0.004	0.014
30.	Chandigarh	10.459	0.007	0.001	0.025	0.187	0.013	0.073
31.	Dadra and Nagar Haveli	5.691		0.002	0.016	0.040	0.004	0.001
32.	Daman and Diu	4.827			0.003	0.044	0.007	0.749
33.	Delhi	8.204	0.001	0.000	0.025	0.084	0.022	0.054
34.	Lakshadweep	0.269	0.005	0.154		0.006		
35.	Puducherry	4.883	0.001	0.006	0.042	0.004	0.001	0.001
	All India	5.107	0.006	0.008	0.039	0.042	0.009	0.041

Note: Milk transformed at home into curd, casein, butter etc. for the purpose of household consumption is accounted under liquid milk.

[Translation]

Two Lining of NHs

Naxal Activities

4434. SHRIMATI MEENA SINGH:

SHRI RADHA MOHAN SINGH:

SHRI NARENDRA SINGH TOMAR:

SHRI RAVINDRA KUMAR PANDEY:

SHRI MADHU GOUD YASKHI:

SHRI BHASKARRAO BAPURAO PATIL

KHATGAONKAR:

SHRI BHUDEO CHOUDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports that the naxals have formed their own militia in the country;

(b) if so, the details thereof;

(c) whether there are reports of large scale involvement of women in naxal activities;

(d) if so, the details thereof and the reasons therefor;

(e) whether there are reports to suggest that naxals have formed suicide squads to target VIPs in the country;

(f) if so, the details thereof; and

(g) the measures taken by the Government to thwart such nefarious design of the naxals?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) According to available inputs, CPI (Maoist) have recruited large number of "Jan Militia" cadres in various Left Wing Extremist affected States.

(c) and (d) Yes, Madam. However, there no inputs are available to quantify their numbers.

(e) to (g) There are no such inputs to indicate the formation of suicide squads by the CPI (Maoist).

4435. SHRI NARAYAN SINGH AMLABE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of National Highways which are proposed to be two laned with paved shoulders on Design Build Finance Operate and Transfer (DBFOT) pattern under National Highways Development Programme-IV in Madhya Pradesh;

(b) the details of the progress made in this regard including National Highway No. 12;

(c) whether the construction work relating to the said National Highways has started;

(d) if so, the details of the funds allocated in this regard; and

(e) the time by which the construction work is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD AND TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) The details of the progress made in respect of 16 stretches of National Highways, including National Highway No. 12, aggregating to 2085 km. (approx.) in Madhya Pradesh, which are proposed to be two-lane with paved shoulders/four-laning on Design Build Finance Operate and Transfer (DBFOT) pattern under the National Highways Development Project (NHDP) Phase-IV, is enclosed as Statement. Out of the above, 7 stretches aggregating to 779 km. (approx.) are taken up under NHDP Phase-IVA, approved by the Government on 17.7.2008 and 9 stretches comprising of 1306 km. (approx.) are proposed to be taken up under NHDP Phase-IVB, which is yet to be approved by the Government.

(c) to (e) No, Madam. The entire NHDP Phase-IV programme is targeted for completion by 2015-16.

Statement

Sl. No.	Name of the Stretch	NH No.	Approx. Length (km)	NHDP Phase	Implementing Agency	Status of Progress
1	2	3	4	5	6	7
1.	Bamitha to Satna	75	97.60	IVA	MPRDC	The bids are reinvited.
2.	Satna to Bela	75	48.04	IVA	MPRDC	The project appraisal from PPPAC/SFC is in progress.
3.	Gwalior to MP/UP border	92	107.5	IVA	MPRDC	The project awarded on 14.10.2010.
4.	Sidhi to Singrauli	75ext	104.6	IVA	MPRDC	Feasibility Report is in progress.
5.	Jabalpur to Lakhnadon	7	80	IVA	NHAI	The project appraisal from PPPAC/SFC is in progress.
6.	Betul to Maharashtra/ MP border	69	115	IVA	NHAI	Work Awarded.
7.	Rewa bypass end to Katni-Jabalpur	7	226	IVA	NHAI	The project appraisal from PPPAC/SFC is in progress.
Total : A			778.74 say 779 km.			
8.	Bela (Rewa) to MP/UP Border	7	89.3	IVB	MPRDC	The project appraisal from PPPAC/SFC is in progress.
9.	Bhopal to Biaora	12	105.60	IVB	MPRDC	The project appraisal from PPPAC/SFC is in progress.
10.	Mangawa to UP border	27	52.07	IVB	MPRDC	The project appraisal from PPPAC/SFC is in progress.
11.	Rewa-Sidhi	75ext	93.00	IVB	MPRDC	Feasibility Report is in progress.
12.	Gwalior-Biora	3	319	IVB	NHAI	The project appraisal from PPPAC/SFC is in progress.
13.	Biora-Dewas	3	249	IVB	NHAI	The project appraisal from PPPAC/SFC is in progress.

1	2	3	4	5	6	7
14.	O'ganj to Betul	69	143	IVB	NHAI	The project appraisal from PPPAC/SFC is in progress.
15.	Jabalpur-Mandla-Chilpi	12A	189	IVB	NHAI	Detailed Project Report is in progress.
16.	Biaora to Rajasthan Border	12ext	66	IVB	NHAI	Detailed Project Report is in progress.
Total : B			1305.97 say 1306 km.			
Grand Total A + B			2084.71 say 2085 km.			

Unified Command against Naxalism

[English]

4436. SHRI HANSRAJ G. AHIR:

SHRI NISHIKANT DUBEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has devised modalities for setting up of Unified Command to deal with naxalism in the country;

(b) if so, the details thereof;

(c) whether the concerned State Governments have been consulted in this regard; and

(d) if so, the details thereof alongwith the assistance proposed to be provided to the said States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) As per the decision taken during the meeting of the Governors/ Chief Ministers of 7 States affected by Left Wing Extremism held on 14th July, 2010 State Governments of Chhattisgarh, Jharkhand, Orissa and West Bengal have constituted Unified Command in their respective States for anti-naxal operations. Assistance is provided to the State Governments in this regard, as and when required.

Four Lane NHs in NE Region

4437. SHRI PABAN SINGH GHATOWAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the total number in km. of four lane National Highways under the East-west Corridor Programme completed in the North Eastern Region till date, State-wise;

(b) whether the progress of the work is very slow and is running behind the schedule;

(c) if so, the total length in km. completed and yet to be completed, State-wise; and

(d) the total amount sanctioned and utilised for the purpose during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (c) A length of 670 km. of East-West Corridor (E-W Corridor) passes through Assam only in the North Eastern Region. 245 km. of four laning works have been completed and remaining 425 km. of four laning works are in progress.

1	2	3	4	5	6	7	8	9
Tamil Nadu	18	7	48	2	42	2	40	4
Tripura	0	0	1	0	1	0	0	0
Uttarakhand	2	0	1	0	4	0	9	0
Uttar Pradesh	138	37	114	18	159	32	97	20
West Bengal	18	1	10	0	17	5	11	5
Total	761	99	943	167	849	125	541	93

*Tentative.

Small Scale Livestock Farming

4439. SHRI DEEPENDER SINGH HOODA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has conducted any study to assess the scope of small scale livestock farming in the country;

(b) if so, the details and findings thereof;

(c) whether there are any schemes to promote small scale livestock farming in the country;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Several studies have been conducted to assess the scope of small scale livestock farming in the country. These studies have been conducted in different States at different points of time.

(b) Some of the studies are as follows:—

(i) Comprehensive study on the Dairy Sector in Assam.

(ii) AP CESS Project on "Impact of Trade Policy Reforms and Food Safety Standard on Processed Food Exports from India".

(iii) Improving Farm to Market Linkages through Contract Farming. A case study of Small Holder Dairying in India.

These studies alongwith other studies emphasized that small scale livestock farming is an integral part of mixed farming system in India. It contributes to enhancement of income, employment, food and nutrition security.

(c) to (e) There are several schemes for livestock development such as Integrated Dairy Development Programme, National Project for Cattle and Buffalo Breeding, Integrated Development of Small Ruminants and Rabbits, Salvaging and Rearing of Male Buffalo Calves, Pig Development, Rural Backyard Poultry Development, Fodder Development Scheme etc.

Reform in Norms of MSP

4440. SHRI PRATAP SINGH BAJWA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the National Commission on Farmers

(NCF) has suggested for reforms in the existing norms of MSP for crops;

(b) if so, the details thereof alongwith the recommendations of the said commission accepted by the Government; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) The National Commission on Farmers under the Chairmanship of Prof. M.S. Swaminathan has recommended that the Minimum Support Price (MSP) should be at least 50% more than the weighted average cost of production. This recommendation, however, has not been accepted by the Government because MSP is recommended by the Commission for Agricultural Costs and Prices (CACP) based on objective criteria and considering variety of relevant factors. Hence, prescribing an increasing of at least 50% on cost may distort market. A mechanical linkage between MSP and cost of production may be counter-productive in some cases.

Mismatch between Debt and Resources of NHAI

4441. SHRIMATI ANNU TANDON:

SHRI NARANBHAI KACHHADIA:

SHRI MAHENDRASINH P. CHAUHAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is a mismatch between the debt and resources of the National Highways Authority of India (NHAI);

(b) if so, the reaction of the Government thereto alongwith the details of the revenue accrued and debt incurred under various heads by NHAI, during each of the last three years and the current year;

(c) whether such mismatch is likely to impact the operations of NHAI; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (d) Yes, Madam. There is a mismatch between availability of resources and expenditure of the National Highways Authority of India (NHAI). The excess of expenditure over the resources are being met from the market borrowings through issue of 54 EC Bonds as per the requirement of funds within the limit prescribed in the Union Budget under the Head Internal and Extra Budgetary Resources (IEBR). The details of funds allocated to NHAI and the borrowings raised by NHAI are placed as Statement.

Statement

Details of funds allocated to NHAI

(Rs. in crores)

Year Particular	2007-08	2008-09	2009-10	2010-11 (upto October, 2010)
1	2	3	4	5
Cess	6541.06	6972.47	7404.70	3924.00

1	2	3	4	5
Externally Aided Project (EAP) Grant	1776.00	1515.20	272.00	160.00
EAP Loan from Government of India	444.00	378.80	68.00	40.00
Special Area Road Development Programme- North East	294.00	0.00	0.00	0.00
Eastern Peripheral	0.00	0.00	211.72	173.25
For construction works in Tamil Nadu and West Bengal and in NH-236 connecting Mehrauli (Delhi) with Gurgaon (Haryana)	265.00	159.00	200.00	283.00
Receipts (Revenue) for Maintenance of National Highways under National Highways Development Project and Others	147.92	70.00	87.94	126.04
Total	9467.98	9095.47	8244.36	4706.29

*Borrowings raised by NHAI through issue
of 54 EC Bonds*

(Rs. in crores)	
Year	Amount
2007-08	305.18
2008-09	1630.74
2009-10	1148.05
2010-11 (upto Oct. 10)	1069.47

Security for Metro Lines

4442. SHRI R. THAMARASELVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any complaints with regard to loopholes in the security plan of the Metro Airport Express Line to be operated in the National Capital Territory of Delhi;

(b) if so, the details thereof and the reaction of the Government in this regard;

(c) whether private security guards are being deputed by the Delhi Metro Rail Corporation and Delhi Airport Metro Express Private Limited for security of the said line instead of specialised Central Industrial Security force (CISF) personnel;

(d) if so, the details thereof and the reasons therefor; and

(e) the steps taken by the Government to use specialised CISF personnel to guard the metro lines?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As and when any loopholes are found in the security of vital installations, including Delhi Metro, the same are brought to the notice of the concerned agencies for plugging these loopholes. So far as the security plan of Delhi Airport Metro Express Line is

concerned, the Delhi Metro Rail Corporation has informed that no complaint regarding loopholes in it has been received.

(c) and (d) As per the Concessionaire Agreement, the Concessionaire shall engage the Central Industrial Security Force (CISF), a Government Agency, or other approved security agency to provide qualified staff and security equipment for the operation of DMRC security procedure for passengers and baggage entering Stations. However, final decision in respect of the security of the Airport Express Line has not been taken.

(e) The Government has already inducted the CISF for providing security to the Delhi Metro, other than the Airport Express Line.

Reduction in Malnutrition

4443. SHRI BASU DEB ACHARIA:

SHRI P.K. BIJU:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the national commitment to reduce malnutrition has been achieved;

(b) if so, the details thereof, and if not, the reasons therefor;

(c) the basis for making the said commitment in the presence of the system of above Poverty Line and Below Poverty Line categorisation; and

(d) the reasons for not adopting the universal Public Distribution System in order to reduce malnutrition effectively?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) A National Nutrition Policy has been adopted in 1993 and a National Plan of Action for Nutrition (1995) is being

implemented through various Departments of Government. A National Nutrition Mission has been set up. Government has accorded priority to the issue of malnutrition particularly in respect of children, adolescent girls and women and has been implementing several schemes/programmes of different Ministries/Departments through State Governments/Union Territories which impact directly or indirectly on the nutritional status. These schemes, inter-alia, include Integrated Child Development Services (ICDS), National Rural Health Mission (NRHM), Mid Day Meals Scheme, Drinking Water and Total Sanitation Campaign, National Rural Employment Guarantee Scheme (NREGS), Public Distribution System, etc. The recently introduced Rajiv Gandhi Scheme for Empowerment of Adolescent Girls (RGSEAG), namely SABLA would provide a package of services including health and nutrition to adolescent girls in the age group of 11-14 years for out of school girls and 15-18 years for all girls for nutrition in 200 districts as a pilot. Several of the schemes namely, ICDS, NRHM and Mid-Day-Meal (MDM) have been expanded to provide for increased coverage and improved services to the people.

As per the National Family Health Survey (NFHS), the prevalence of underweight children below three years of age has declined from 42.7 per cent in 1988-99 (NFHS-II) to 40.4 per cent in 2005-06 (NFHS-III).

(c) and (d) Targeted Public Distribution System (TPDS) focused on the poor was introduced in June, 1997. Under TPDS, foodgrains @ 35 kg. per family per month are allocated to States/UTs for 6.52 crore accepted number of BPL/Antyodaya Anna Yojana (AAY) families for distribution at highly subsidized prices. Depending upon their availability in central pool and past offtake, foodgrains are also allocated to Above Poverty Line (APL) families at subsidized prices. Presently, the allocations for APL category range between 15 and 35 kg. foodgrains per family per month.

Government is not considering to adopt Universal Public Distribution System as the focus on poor will get

diluted. It would require procurement of huge quantities of wheat and rice which would result in less availability of foodgrains in the market, leading to rise in open market prices. If the same quantity of foodgrains is distributed equally among all, then the scale of issue will have to be reduced. Further, in order to manage the level of food subsidy, the issue prices of rice and wheat may have to be increased substantially from the present Central Issue Prices (C/Ps) which have not been revised during the last eight to ten years. This may result in BPL and AAY families getting reduced scale of foodgrains and paying higher prices.

**All India Network Project on
Pesticide Residues**

4444. SHRI P. KARUNAKARAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of centres working under all India Network Project (AINP) on Pesticide Residues in the country;

(b) whether the data generated by the All India Network Project on Pesticide Residues under ICAR since its inception is covered under RTI Act;

(c) if so, whether the primary data would be made available to all through reports in the public domain and through internet within two months period;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) There are thirteen centres.

(b) Yes, Madam.

(c) and (d) Reports of the pesticide residue data

generated under this project are available in the annual reports. However, primary data could be made available on request as and when necessary.

(e) Not applicable.

[Translation]

Amendment in Provisions of MMDR Act

4445. SHRIMATI DEEPA DASMUNSI:
SHRIMATI SUPRIYA SULE:
SHRI SANJAY DINA PATIL:
DR. SANJEEV GANESH NAIK:
SHRI MANSUKHBHAI D. VASAVA:
SHRI RAGHUVIR SINGH MEENA:
SHRI YASHBANT LAGURI:
SHRI MUKESH BHAIRAVDANJI GADHVI:
SHRI BADRI RAM JAKHAR:

Will the Minister of MINES be pleased to state:

(a) whether the Government proposes to amend the existing provisions of Schedule 'A', 'C' and Section 6(3) of the Mine and Mineral (Development and Regulation) Act, 1957 for empowering the States in granting mining lease in their territories;

(b) if so, the details and the reasons therefor;

(c) whether the Government has received certain requests from various fora including the Ministry of Law to rechristen the existing mining law and ensure conservation of minerals;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) to (e) The Government has constituted a Group of Ministers to consider various view points on the draft Mines and Minerals (Development and Regulation) Bill, 2010 and give its recommendation to the

Government. The Group of Ministers is taking into consideration the view of all stakeholders, including Ministries/Departments of Central Government. Since the draft Act is under consideration, the specific measures and provisions are not yet finalised.

**Shortage of Staff In LWE
Affected Areas**

4446. SHRIMATI SUMITRA MAHAJAN:
SHRI RAVINDRA KUMAR PANDEY:
DR. BHOLA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports that there are shortage of staff pertaining to essential services like education and medical services;

(b) if so, the details thereof, State-wise;

(c) whether the said shortage is due to security threats to the staff deployed in naxal affected areas;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) The information uploaded by the naxal affected districts on the Monitoring Information System (MIS) developed by Planning Commission for staff deployed for delivery of basic services such as health and education is given in the Statement.

(c) to (e) The shortage of Staff is for various reasons, including security threats. In various meetings with Chief Ministers of naxal affected States held on 6-7 January, 2009, 17th August, 2009 and 7th February, 2010, inter-alia, the issue of filling up of vacancies, both in the security and developmental departments has been duly stressed. In the meeting of Governor/Chief Ministers of naxal affected

States with the prima Minister, held on 14.7.2010, issue of Governance, in general, and filling up of vacancies, in particular, were among the agenda items and it was emphasized that the vacancies, especially of Health and Education in all the LWE affected areas, should be filled up on priority.

Statement

*Staff position of Doctors and Teachers in
LWE affected States*

As on Sept. 2010

A. DOCTORS:

Sl. No.	State	Sanctioned	In Position	Percentage
1.	Andhra Pradesh	124	107	86.29
2.	Bihar	1103	527	47.78
3.	Chhattisgarh	827	525	63.48
4.	Jharkhand	1455	707	48.59
5.	Madhya Pradesh	61	30	49.18
6.	Maharashtra	309	246	79.61
7.	Orissa	395	287	72.66
8.	Uttar Pradesh	90	89	98.89
9.	West Bengal	96	49	51.04

B. TEACHERS:

Sl. No.	State	Sanctioned	In Position	Percentage
1	2	3	4	5
1.	Andhra Pradesh	NA	NA	

1	2	3	4	5
2.	Bihar	8042	4590	57.08
3.	Chhattisgarh	548	773	141.06
4.	Jharkhand	1522	NA	
5.	Madhya Pradesh	87	NA	
6.	Maharashtra	716	680	94.97
7.	Orissa	537	NA	
8.	Uttar Pradesh	536	57	10.63
9.	West Bengal	NA	NA	

Mining of Sponge Iron

4447. SHRI YASHBANT LAGURI:
SHRIMATI RAMA DEVI:

Will the Minister of MINES be pleased to state:

(a) whether mining of sponge iron is not in operation in the country;

(b) if so, the details thereof and the reasons therefor;

(c) whether certain cases of illegal mining of the said iron have been reported in the country; and

(d) if so, the details thereof alongwith the steps taken by the Government in this regard?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K.. HANDIQUE): (a) and (b) Sponge iron is the intermediate metallurgical product in steel making and is produced by direct reduction of high-grade iron ore or pellets to metallic iron ore in solid State by using coal or natural gas as reductant. Hence, the question of mining of sponge iron does not arise. As per available information, there are 324 sponge iron units in the country, with installed capacity of 26.39 million tonnes as on 2007-08.

(c) and (d) Does not arise in view of (a) and (b) above. However, certain cases of illegal mining have come to the notice to the Central Government. The details of illegal mining and action taken is given at Statement. The Central Government has taken following steps, which includes inspection of public and private sector mines by special Task Force of Indian Bureau of Mines:

- The State Governments have been advised to set up State Coordination-cum-Empowered Committee (SCEC) to coordinate efforts to control illegal mining by including representatives of Railways, Customs and Port authorities. Separately the State Governments have also been advised to prepare and adopt an Action Plan with specific measures to detect and control illegal mining including, use of remote sensing, control on traffic, gather market intelligence, registration of end-users and setting up of special cells etc.
- Mainly because of the proactive stance taken by the Central Government on the issue, the following developments have been reported:
- Eighteen States (Andhra Pradesh, Bihar, Chhattisgarh, Gujarat, Goa, Haryana, Himachal Pradesh, Jharkhand, Jammu and Kashmir, Karnataka, Madhya Pradesh, Maharashtra, Nagaland, Orissa, Rajasthan, Uttarakhand, Uttar Pradesh and West Bengal) have framed Rules under Section 23C of the Mines and Minerals (Development and Regulation) Act, 1957 to control illegal mining.
- Twenty one States (Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Goa, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Manipur, Mizoram, Nagaland, Orissa, Punjab, Rajasthan, Tamil Nadu, Uttarakhand, Uttar Pradesh and West Bengal) have set up Task Force at State and/or District level to check illegal mining as per the instruction of Central Government.

- Thirteen State Governments (Andhra Pradesh, Chhattisgarh, Gujarat, Goa, Haryana, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Mizoram, Orissa, Rajasthan and West Bengal) have set up a Co-ordination-cum-Empowered Committee.
- Five States (Gujarat, Maharashtra, Karnataka, Jharkhand and Uttarakhand) have digitized the total mining area.
- State Government of Tamil Nadu has digitized 100 cadastral maps.
- State Governments of Rajasthan and Orissa have reported to have commenced using satellite imagery. Rajasthan has digitized mining area in GIS environment and superimposed on digital toposheets supplied by Survey of India.
- State Governments of Gujarat, Jharkhand, Karnataka, Orissa have reported to have started use of holograms/bar codes in the transport permits.
- During the first half of year 2010, the State Governments detected 35136 cases of illegal mining of minor and major minerals as compared to 41578 cases detected in the full year 2009.

Statement

*Cases of illegal mining of minerals (for non-fuel and non-atomic minerals)
reported by State Government*

Sl. No.	State	Nos. of cases detected					Action Taken so far by States from January, 2006 till June, 2010			
		2006	2007	2008	2009	2010 (upto June, 2010)	Vehicle Seized	FIRs Lodged	Court Cases filed	Fine realized (Rs. in Lakhs)
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	5385	9216	13478	11591	7980	844	18	—	5636.21
2.	Chhattisgarh	2259	2352	1713	1078	1706	—	—	3987	635.89
3.	Goa	313	13	159	9	—	458	—	—	16.72
4.	Gujarat	7435	6593	5492	5416	1474	412	215	08	9756.27
5.	Haryana	504	812	1209	1372	1290	103	274	21	295.73
6.	Himachal Pradesh	478	—	503	1114	—	—	—	711	21.04
7.	Jharkhand	631	82	225	15	265	5651	369	47	142.03
8.	Karnataka	3027	5180	2997	1687	1996	73238	995	788	4304.23
9.	Kerala	1595	2593	2695	1321	—	—	—	—	576.62
10.	Madhya Pradesh	5050	4581	3895	3868	2864	—	05	19021	1657.91

1	2	3	4	5	6	7	8	9	10	11
11.	Maharashtra	4919	3868	5828	8270	13633	33814	13	01	3221.76
12.	Orissa	284	655	1059	758	180	1419 + 266 Cycles	58	87	3549.90
13.	Punjab	218	26	50	73	543	—	19	0	158.44
14.	Rajasthan	2359	2265	2178	4711	1348	408	830	68	882.20
15.	Tamil Nadu	2140	1263	1573	215	271	26585	830	607	8332.93
16.	Uttarakhand	—	—	191	—	—	683	—	—	38.50
17.	Uttar Pradesh	—	—	—	—	1420	—	0	0	257.58
18.	West Bengal	80	426	315	80	166	4041	1201	196	0
Total		36677	39925	43560	41578	35136	147922	4827	25542	39483.96

[English]

Construction of Ring Road

4448. SHRI VILAS MUTTEMWAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether a number of National Highways road projects in Vidarbha particularly the construction of outer ring road, Ram Jhula and Butibori flyover are delayed;

(b) if so, the details thereof and the reasons therefor;

(c) the time when the construction of ring road was started and the amount spent till date against the original allocation;

(d) whether any target has been fixed for the completion of all the works; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (e) A portion of the outer ring road for Nagpur city (22 Km. stretch) is taken up on BOT basis under NHDP Phase-II as a part of the package for 4 laning from Km. 652 to Km. 729 on NH-7. The work has commenced on 3rd April, 2010 with the scheduled date

of completion as 02.10.2012 and is in progress as per schedule. The balance length (62 Km.) of Outer Ring Road is included in Phase VII of NHDP and will be taken up by NHA after project preparation, on BOT basis.

The work of 4 laning of Butibori ROB is running behind the initial completion schedule of Dec 2006. However out of 4 lane, two lane ROB is already completed and is opened for traffic on 01.11.2010. The balance work of ROB is scheduled for completion by March, 2011. The completion of 4 lane ROB got delayed due to procedural delays in approval of drawings and other clearances by the Railways, Non-availability of land to accommodate the service road and utilities, and unprecedented rain fall in the monsoon during the year 2006.

As regards Ram Jhula bridge in Nagpur City, the work is not on National Highway. This Maharashtra State road project is being done by Maharashtra Road Development Corporation (MSRDC). As per the information obtained from State Government the project was delayed due to procedural delays of inter-departmental clearances, revision of design of Cable Stayed portion etc. and the likely date of completion is Sept. 2011.

The details of other delayed National Highway projects in the Vidarbha region is enclosed as Statement.

Statement

Sl. No.	Name of the Project	Length of the Project (In km.)	Cost of the project (Rs. in Crore)	Date of commencement	Schedule date of completion	Anticipated date of completion	% of work done as on 31.10.2010	Reasons for delay
1.	NS-29 (MH) Butibori ROB Km. 22.865 to Km. 24.650 on Nagpur Hyderabad section of NH-7 in the State of Maharashtra	1.8	24.658	04.06.05	03.12.06	31.03.2011	89.30%	Approval of drawing from Railways, non-availability of land for service road, utility shifting and heavy rain in the year 2006.
2.	NS-22 (MH) From Km. 36.600 to Km. 64.000 on Nagpur Hyderabad section of NH-7 in the State of Maharashtra	27.4	89.387	29.06.05	28.12.07	31.03.2011	97.12%	Approval of designs and drawings, change in alignment of Nagpur side approach, court case, land acquisition problem, utility shifting and unprecedented rains in 2006.
3.	NS-59 (MH) From Km. 64.000 to Km. 94.000 on Nagpur Hyderabad section of NH-7 in the State of Maharashtra	28.6	117	05.10.05	04.04.08	31.03.2011	59.94%	Delay in forest land diversion, revision in the design, utility shifting, land acquisition, unprecedented rains in 2006.
4.	NS-60 (MH) From Km. 94.00 to Km. 123.000 on Nagpur Hyderabad section of NH-7 in the State of Maharashtra	29	terminated	05.10.05	04.04.08	—	Contract terminated	Contract terminated in Feb. '09 and retendered. Finalisation of agency is in process
5.	NS-61 (MH) From Km. 123.00 to Km. 153.00 on Nagpur Hyderabad section of NH-7 in the State of Maharashtra	30	115.237	04.10.05	03.04.08	Completed	100.00%	Work completed.
6.	NS-62 (MH) From Km. 153.00 to Km. 175.00 on Nagpur Hyderabad section of NH-7 in the State of Maharashtra	22	92.59	19.05.06	18.11.08	Contract terminated in May, 2010		Retendering is in process.
7.	4 laning from 9.200 to 50.000 Nagpur-Kondhali section of NH-6	40.8	168	05.06.2006	04.12.2008	31.03.2011	74.82%	Land acquisition problems and delay due to clearance from Forest land.

[Translation]

Upgradation of Roads

4449. SHRI P.C. MOHAN:

SHRI GOPINATH MUNDE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether according to a report inadequate transport infrastructure of the country are impeding overall growth in the country;

(b) if so, the details thereof;

(c) whether the Government is formulating any long term programme for modernisation and upgradation of roads; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) This Ministry is not aware of any such report mentioning about the inadequate transport infrastructure of the country impeding overall growth in the country.

(c) and (d) This Ministry is primarily responsible for the development and maintenance of National Highways (NH) network in the country. The State Governments are responsible for development of roads other than NHs. The development and maintenance of NHs is a continuous process and the works for development and maintenance of NHs are taken up based on the traffic density, inter-se priority of works and availability of funds. However, under various phases of the National Highways Development Project (NHDP), the following length of NHs is programmed to be developed:—

Phase	Name of Project	Length (km.)
NHDP Phase-I	4-laning of 5,846 km. of Golden Quadrilateral, 981 km. of NS-EW corridors, 356 km. Port connectivity, 315 km. other NHs	7,498
NHDP Phase-II	4-laning of 6,161 km. of NS-EW corridors, 486 km. other NHs	6,647
NHDP Phase-III	4-laning of 12,109 km. of NHs	12,109
NHDP Phase-IV	2-laning with paved shoulders of 20,000 km. of NHs	20,000*
NHDP Phase-V	6-laning of 6,500 km. of selected stretches of NHs	6,500
NHDP Phase-VI	Development of 1000 km. of Expressways	1,000
NHDP Phase-VII	Construction of ring roads, flyovers and bypasses on selected stretches in cities/towns	—

*out of the 20,000 km. length about 5,000 km. length has been approved by Government under NHDP Phase IVA.

Other major programmes include development of about (i) 6,418 km. length of roads (3,513 km. NHs and 2,905 km. State Roads, etc.) under Phase A of the Special Accelerated Road Development Programme in the North

East (SARDP-NE) including Arunachal Pradesh Package. Phase-A of SARDP-NE and Arunachal Pradesh Package are targeted for completion by March, 2017 and June, 2015 respectively. Phase 'B' of SARDP-NE, covering about 3,723

km. length of roads (1,285 km. NH and 2,438 km. State roads) has been approved for preparation of Detailed Project Reports only; and (ii) about 5,478 km. length of roads (1,126 km. NHs and 4,352 km. State Roads) has been identified for development Special Programme for development of roads in the Left Wing Extremism (LWE) affected areas. It has been targeted to sanction all the works under this programme by December, 2010 and award them by March, 2011.

Impact of SEZ on MSME

4450. SHRI MAHENDRASINH P. CHAUHAN: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether small, agro and rural industries are likely to be benefited from the Special Economic Zones (SEZs); and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) and (b) The benefits available under Special Economic Zones (SEZs) are general in nature. They are also available to small, agro and rural industries. The benefits/facilities under SEZs are as follows:-

- (i) Duty free import/domestic procurement of goods for development, operation and maintenance of SEZ units.
- (ii) 100% Income Tax exemption on export income for SEZ units under Section 10AA of the Income Tax Act for first 5 years, 50% for next 5 years thereafter and 50% of the ploughed back export profit for next 5 years.
- (iii) Exemption from minimum alternate tax under section 115JB of the Income Tax Act.
- (iv) External commercial borrowing by SEZ units upto US \$ 500 million in a year without any

maturity restriction through recognized banking channels.

- (v) Exemption from Central Sales Tax.
- (vi) Exemption from Service Tax.
- (vii) Single window clearance for Central and State level approvals.
- (viii) Exemption from State sales tax and other levies as extended by the respective State Governments.

[English]

Inquiry into Illegal Mining

4451. SHRI MANISH TEWARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court *vide* I.A. No. 2532-2533 in WP (c) No. 202/1995 has directed the Government to inquire into the alleged irregularity relating to dealing in coal;

(b) if so, the details thereof and the action taken thereon;

(c) whether the Aryan Coal benefaction Pvt. Ltd., the alleged perpetrator of the said irregularity against whom the SC has directed enquiry is again being investigated by the CBI after having been given clean chit in 2004; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) Yes, Madam. The report of the inquiry has been submitted to Hon'ble Supreme Court on 9th September, 2010.

(c) and (d) The case was investigated by Chhattisgarh Branch of CBI in 2009 and after investigation the case was

closed on 31.8.2010 as the allegations mentioned in the FIR could not be substantiated.

Environmental Impact of Agriculture

4452. SHRI G.V. HARSHA KUMAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the agriculture sector has to find ways to reduce its environmental impact including lowering its own greenhouse gas emissions without compromising food security and rural development;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) As per the report 'India: Greenhouse Gas (GHG) Emissions 2007', published by Ministry of Environment and Forests, the GHG emissions in Agriculture Sector has reduced from 27.6% in 1994 to 17.6% in 2007 (of the total GHG emissions) without impacting food security. This has been possible due to improved agronomic and live-stock management, adoption of precision farming, farm mechanization etc.

[Translation]

Processing of Tendu Leaves

4453. SHRI P.L. PUNIA: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government has banned the processing of certain items including tendu leaves;

(b) if so, the reasons therefor;

(c) whether the Government proposes to provide free market for such produce; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) The Government in the Ministry of Micro, Small and Medium Enterprises has not banned the processing of tendu leaves.

(b) Does not arise.

(c) and (d) The State Government undertake the planning required for promotion of local livelihood based on non-timber forest produce collection/trade, etc. which also includes tendu leaves.

[English]

Trans Arunachal Highway Projects

4454. SHRI TAKAM SANJOY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether trans-Arunachal Highway Projects have been delayed due to technical and environmental reasons;

(b) if so, the details thereof and the reasons therefor;

(c) whether multilateral funding for Highway Projects for Arunachal-Pradesh could not be secured;

(d) if so, the reasons therefor;

(e) whether the tender under BOT (Annuity) for such projects were cancelled thrice;

(f) if so, whether in addition to trans- Arunachal Highway Projects, the District connectivity roads for border areas under the same package allotted to BRO is also not being implemented;

(g) if so, the details thereof and the reasons therefor; and

(h) the steps being taken by the Government to expeditiously complete such projects?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) There has been delay in the commencement of work in part of Trans-Arunachal Highway Project, as 2 projects with aggregate length of 718 km. could not be awarded pending forest clearance.

(c) There was no such proposal.

(d) Does not arise.

(e) The bid process for 2 BOT (Annuity) projects had to be annulled on two occasions.

(f) and (g) BRO is in the process of preparation of detailed project report for district connectivity roads entrusted to them.

(h) The progress of the project is being reviewed in consultation with the State Government and BRO at regular interval. The matter is also being perused at regular interval to expedite forest clearance.

Proposal to Bifurcate Home Ministry

4455. SHRI M.I. SHANAVAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to bifurcate the Home Ministry into Internal Security and non-Internal Security related departments; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Home Minister during the course of a lecture on December 23, 2009 said:—

"In my view, given the imperatives and the challenges of the times, a division of the current functions of the Ministry of Home Affairs is unavoidable. Subjects not

directly related to internal security should be dealt with by a separate Ministry or should be brought under a separate Department in MHA and dealt with by a Minister, more or less independently, without referring every issue to the Home Minister. The Home Minister should devote the whole of his/her time and energy to matters relating to security."

[Translation]

Use of Organic Fertilisers

4456. SHRI DATTA MEGHE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the farmers in the country are using more organic fertilisers to get better yield;

(b) if so, the details thereof;

(c) whether the Government proposes to increase the production of organic fertilisers; and

(d) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) With the increase in awareness about soil health and importance of balance and judicious use of fertilizers, farmers are using organic fertilizers including vermicompost, compost and biofertilizers to maintain soil health and its productivity. That the production of organic fertilizers which was 2136 lakh tones in 2008-09 has increased to 3486 lakh tones in 2009-10 is an indicating of growing use.

The Government is encouraging production of organic fertilizers by providing financial assistance under National Project on Organic Farming (NPOF), National Horticulture Mission (NHM) and under National Project on Management of Soil Health and Fertility (NPMSHF). Financial assistance is also available for organic fertilizers under Rashtriya Krishi Vikas Yojana (RKVY).

Manufacturing of Khadi Clothes

4457. SHRI BHUDEO CHOUDHARY: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Khadi and Village Industries Commission has any proposal to manufacture green cloth by spinning yarn on solar spinning wheels;

(b) if so, the details of solar energy likely to be generated in the country annually and the quantum of electricity in terms of rupees likely to be saved in this regard;

(c) whether the assistance of social service organisations is likely to be sought for developing solar energy technique; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) to (d) Khadi is a cloth woven on handloom from cotton, silk or woolen hand spun yarn and nowhere in the process, power is used for manufacture of the khadi. Khadi activity is completely green activity without leaving any carbon footprint.

Since no power is used for manufacture of khadi the information in respect of savings to be generated by use of solar energy is nil. However, KVIC through Mahatma Gandhi Institute of Rural Industrialization (MGIRI) has taken steps to harness solar energy for running charkhas in order to reduce the drudgery in spinning activity and make the quality of yarn more uniform. The field trial of solar charkha is taking place in six Khadi clusters under the Scheme of Fund for Regeneration of Traditional Industries (SFURTI). These Clusters are located in Uttar Pradesh, Rajasthan, West Bengal, Tamil Nadu, Assam and Gujarat.

[English]

KRC Report

4458. SHRIMATI DARSHANA JARDOSH: Will the

Minister of HOME AFFAIRS be pleased to State the details of recommendations made by the Kargil Review Committee (KRC) and the status of its implementation thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): The Kargil Review Committee (KRC) submitted its report to the Government on January 07, 2000.

As follow-up to the recommendations of KRC, the Government set up a Group of Ministers (GoM) on April 17, 2000 to study the deficiencies highlighted by KRC in areas relating to intelligence, border management and defence. Though the KRC did not deal with internal security, the GoM considered it necessary to examine this subject as well. The GoM thus set up four Task Forces-one each in the areas of Intelligence Apparatus, Internal Security, Border Management and Defence Management.

The recommendations of the Task Force were incorporated in the report of 'Reforming the National Security System' which was finalized in February, 2001. Recommendations of this report were implemented and contributed substantially in upgradation of the intelligence apparatus.

Establishment of Sports Regulatory Authority

4459. SHRI DHARMENDRA YADAV: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has proposed/proposes to establish a Sports Regulatory Authority to mediate between National Sports Federations and other stakeholders including players to resolve various issues relating to functioning of sports activities like providing of funds, mismanagement in election process etc.;

(b) if so, the details thereof and the present status of such proposal; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) No, Madam.

(b) and (c) Do not arise.

Sports Infrastructure in Lakshadweep

4460. SHRI HAMDULLAH SAYEED: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether any steps taken by the Government to supports sports infrastructure in the Union Territory of Lakshadweep during the last three years; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) and (b) The erstwhile centrally sponsored sports infrastructure schemes have been discontinued with effect from 01.04.2005. However, under 'PYKKA' 100% Central grant of Rs. 56 lakhs has been released to the Union Territory of Lakshadweep during this year (2010-11) to develop play fields in 11 Islands. It includes one-time grant of Rs. 5.00 lakhs each for 9 Islands and Rs. 1.00 lakh each for 2 islands for development of play fields based on population norms.

[Translation]

Livestock Insurance Scheme

4461. SHRI RAM SUNDAR DAS:
SHRI BHISMA SHANKAR ALIAS KUSHAL
TIWARI:
SHRI RADHE MOHAN SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Livestock Insurance Scheme is operational in the country;

(b) if so, the details thereof alongwith its norms and

objectives and criteria laid down in regard to financial share among Union/State Government and cattle rearers;

(c) the details of insurance agencies involved in the implementation of the said scheme alongwith details of cattle insured, cattle rearers benefited, district covered and expenditure incurred thereunder during each of the last three years and the current year, State-wise; and

(d) the details of funds allocated and released under the scheme during the said period, State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Livestock Insurance Scheme has twin objectives of providing protection mechanism to the farmers and cattle rearers against any eventual loss of their animals due to death and to demonstrate the benefit of the insurance of livestock to the people. The Government of India introduced the scheme on a pilot basis during 2005-06 in 100 selected districts, covering all States except Goa. The scheme covers 300 selected districts from 10.12.2009, covering all States. The scheme benefits the farmers and cattle rearers having milch cattle and buffaloes. Benefit of subsidy is restricted to two animals per beneficiary per household. The funds under the scheme are utilized for payment of premium subsidy, honorarium to veterinary practitioners and publicity campaign for creation of awareness. Half of the insurance premium is paid by the beneficiary and the rest by the Government of India.

(c) State-wise number of animals insured and expenditure incurred during 2007-08 to 2009-10 and 2010-11 (upto October 10); list of districts covered and the name of insurance agencies involved in the implementation of the scheme are enclosed as Statement-I, II and III respectively.

(d) State-wise information on funds released during 2005-06 to 2009-10 and 2010-11 (as on 2/12/2010) under the scheme is enclosed as Statement-IV.

Statement-I**Number of animals insured and expenditure incurred under Livestock Insurance Scheme**

Sl. No.	State	Number of animals insured				Expenditure (Rs. in lakh)			
		2007-08	2008-09	2009-10	2010-11 (upto October'10)	2007-08	2008-09	2009-10	2010-11 (upto October'10)
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	67324	71937	262338	78222	265.60	309.30	825.10	392.58
2.	Bihar	3251	11	893	0	21.80	11.74	2.40	0.13
3.	Chhattisgarh	3428	0	4172	0	18.18	1.97	19.92	0.00
4.	Gujarat	5285	0	57835	4704	68.56	0.96	225.16	9.45
5.	Haryana	66791	0	51431	21547	254.70	0.00	236.07	49.90
6.	Himachal Pradesh	25608	21284	13435	3092	94.53	84.55	49.32	19.00
7.	Jammu and Kashmir	4676	1662	12128	0	20.99	5.44	51.90	0.64
8.	Jharkhand	20	0	210	1599	0.21	0.00	7.51	7.31
9.	Karnataka	13853	0	16043	29610	109.69	0.00	111.12	132.19
10.	Kerala	29804	11729	27742	81162	57.06	25.93	249.84	304.40
11.	Madhya Pradesh	4310	31354	21390	28406	24.09	133.32	145.81	98.73
12.	Maharashtra	27938	0	2294	6808	227.69	1.45	21.69	58.41
13.	Orissa	27865	12710	38150	2105	53.46	46.91	95.61	5.90
14.	Punjab	1276	9116	10160	0	28.78	50.00	29.08	3.02
15.	Rajasthan	17280	2158	11904	7004	58.08	6.01	53.81	27.83
16.	Tamil Nadu	119032	156519	89649	27226	363.80	482.66	470.54	160.00
17.	Uttarakhand	4362	3525	2966	2362	17.70	30.60	17.92	12.82
18.	Uttar Pradesh	16873	53719	6747	500	58.16	248.05	79.55	21.04
19.	West Bengal	222	5	20881	3872	0.94	0.03	109.02	26.13

1	2	3	4	5	6	7	8	9	10
20.	Arunachal Pradesh	891	955	150	80	4.89	5.03	1.00	1.00
21.	Assam	432	17470	20947	14656	3.27	59.10	91.50	48.14
22.	Manipur	210	102	250	9	2.81	2.32	5.35	0.13
23.	Meghalaya	326	398	1158	152	4.38	0.87	1.71	1.14
24.	Mizoram	212	0	79	56	5.84	0.56	4.82	1.53
25.	Nagaland	5153	2323	4466	6051	58.83	27.98	59.30	41.46
26.	Sikkim	2013	313	1386	1096	12.34	19.26	17.95	6.28
27.	Tripura	1731	0	535	1222	6.50	0.00	1.50	5.74

Source: State Livestock Boards/Animal Husbandry Departments.

Statement-II

Sl.No.	Name of Districts
1	2
1.	Andhra Pradesh (22)
1.	Adilabad*
2.	Anantpur*
3.	Chittoor
4.	Cuddapah*
5.	East Godavari
6.	Guntur
7.	Karimnagar
8.	Khammam*#
9.	Krishna
10.	Kurnool*
11.	Mahboobnagar*

12.	Medak
13.	Nalgonda
14.	Nellore*
15.	Nizamabad
16.	Prakasam
17.	Ranga Reddy
18.	Srikakulam
19.	Vishakapatanam
20.	Vizianagaram
21.	Warangal*
22.	West Godavari
2.	Arunachal Pradesh (4)
23.	East Siang
24.	Lohit
25.	Lower Dibang Valley
26.	West Siang

3. Assam (6)

- 27. Barpeta
- 28. Jorhat
- 29. Kamrup
- 30. Morigaon
- 31. Nagoan
- 32. Sonitpur

4. Bihar (10)

- 33. Begusarai
- 34. Bhojpur
- 35. Chhapra
- 36. Gaya#
- 37. Muzaffarpur
- 38. Nalanda
- 39. Patna
- 40. Rohtas
- 41. Samastipur
- 42. Vaishali

5. Chhattisgarh (5)

- 43. Dhamtari
- 44. Durg
- 45. Mahsamund
- 46. Raipur
- 47. Rajnandgaon#

6. Gujarat (15)

- 48. Ahmedabad

49. Banaskantha

50. Bhavnagar

51. Dang

52. Junagadh

53. Katchch

54. Kheda

55. Mahesana

56. Navasari

57. Panchmahal

58. Rajkot

59. Sabarkantha

60. Surat

61. Vadodara

62. Valsad

7. Haryana (15)

63. Bhiwani

64. Faridabad

65. Fatehabad

66. Hisar

67. Jhajjar

68. Jind

69. Kaithal

70. Karnal

71. Kurukshetra

72. Mewat

73. Mohindergarh

- | | |
|---------------------------------|--------------------------------|
| 74. Panipat | 96. Belgaum* |
| 75. Rohtak | 97. Bellary |
| 76. Sirsa | 98. Dakshina Kannad |
| 77. Sonapat | 99. Davangere |
| 8. Himachal Pradesh (5) | 100. Gulbarga |
| 78. Chamba | 101. Hassan* |
| 79. Hamirpur | 102. Haveri |
| 80. Kangra | 103. Kolar |
| 81. Mandi | 104. Mandya |
| 82. Shimla | 105. Mysore |
| 8. Jammu and Kashmir (6) | 106. Tumkur |
| 83. Anantnag | 12. Kerala (11) |
| 84. Baramulla | 107. Alapuzzah |
| 85. Jammu | 108. Eranakulam |
| 86. Kupwara | 109. Idduki |
| 87. Pulwama | 110. Kannur |
| 88. Udampur | 111. Kollam |
| 10. Jharkhand (4) | 112. Kottayam |
| 89. Godda | 113. Kozhikode |
| 90. Hazaribagh# | 114. Pallakad |
| 91. Palamau# | 115. Thrissur |
| 92. Ranchi | 116. Trivandrum |
| 11. Karnataka (14) | 117. Wayanand |
| 93. Bagalkote | 13. Madhya Pradesh (20) |
| 94. Bangalore Rural | 118. Balaghat# |
| 95. Bangalore Urban | 119. Bhind |

- | | |
|-----------------------------|--------------------------|
| 120. Bidisha | 145. Kolhapur |
| 121. Chhatarpur | 146. Lathur |
| 122. Chhindwara | 147. Nagpur |
| 123. Dewas | 148. Nanded |
| 124. Dhar | 149. Nashik |
| 125. Guna | 150. Pune |
| 126. Indore | 151. Sangli |
| 127. Morena | 152. Satara |
| 128. Panna | 153. Solapur |
| 129. Raisen | 154. Wardha |
| 130. Ratlam | 155. Yavatmal* |
| 131. Rewa | 15. Manipur (6) |
| 132. Sagar | 156. Bishnupur |
| 133. Satna | 157. Imhpal East |
| 134. Sehore | 158. Senapati |
| 135. Shajapur | 159. Thoubal |
| 136. Shivpuri | 160. Ukhrul |
| 137. Sidhi | 161. West Imhpal |
| 14. Maharashtra (18) | 16. Meghalaya (4) |
| 138. Ahmednagar | 162. East Khasi Hills |
| 139. Auranagabad | 163. Jaintia Hills |
| 140. Beed | 164. Ri Bhoi |
| 141. Bhandara | 165. West Garo Hills |
| 142. Gondia# | 17. Mizoram (4) |
| 143. Jalgaon | 166. Aizawl |
| 144. Jalna | 167. Champhai |
-

168. Kolasib

169. Saiha

18. Nagaland (7)

170. Dimapur

171. Kohima

172. Mokokchung

173. Peren

174. Phek

175. Wokha

176. Zunheboto

19. Orissa (9)

177. Cuttack

178. Jagatsinghpur

179. Puri

180. Sambalpur#

181. Baragarh

182. Khurda

183. Mayurbhanj

184. Keonjhar

185. Kendrapara

20. Punjab (19)

186. Amritsar

187. Barnala

188. Bathinda

189. Faridkot

190. Fatehgarh Sahib

191. Ferozepur

192. Gurdaspur

193. Hoshiarpur

194. Jalandhar

195. Kapurthala

196. Ludhiana

197. Mansa

198. Moga

199. Mohali

200. Mukatsar

201. Nawan Shehr

202. Patiala

203. Ropar

204. Sangrur

21. Rajasthan (22)

205. Ajmer

206. Alwar

207. Banswara

208. Barmer

209. Bharatpur

210. Bhilwara

211. Bikaner

212. Chittorgarh

213. Churu

214. Dungarpur
215. Jaipur
216. Jaisalmer
217. Jhalawar
218. Jhunjhanu
219. Jodhpur
220. Kota
221. Nagaur
222. Pratapgarh
223. Sikar
224. Sri Ganganagar
225. Tonk
226. Udaipur
- 22. Sikkim (4)**
227. East Sikkim
228. North Sikkim
229. South Sikkim
230. West Sikkim
- 23. Tamil Nadu (15)**
231. Coimbatore
232. Cuddalore
233. Dharmapuri
234. Erode
235. Krishnagiri
236. Namakkal
237. Salem
238. Thanjavur
239. Thirucharapalli
240. Thiruvannamalai
241. Tirunelveli
242. Vellore
243. Villupuram
244. Dindigul
245. Madurai
- 24. Tripura (2)**
246. West Tripura
247. South Tripura
- 25. Uttar Pradesh (39)**
248. Auraiya
249. Agra
250. Aligarh
251. Allahabad
252. Azamgarh
253. Ballia
254. Barabanki
255. Bareilly
256. Bijnor
257. Budayun
258. Bulandshahar
259. Deoria

260. Etah
 261. Faiziabad
 262. Farukhabad
 263. Fatehpur
 264. Firozabad
 265. Ghaziabad
 266. Ghazipur
 267. Gonda
 268. Gorakhpur
 269. Hardoi
 270. Jaunpur
 271. Kashiramnagar
 272. Kheri
25. Uttar Pradesh (39)
 273. Nagar
 274. Mainpuri
 275. Mathura
 276. Meerut
 277. Moradabad
 278. Muzaffarnagar
 279. Pratapgarh
 280. Raebareli
 281. Saharanpur
 282. Sitapur
 283. Sonbhadra #

284. Sultanpur
 285. Varanasi
 286. Unnao
26. Uttarakhand (6)
 287. Chamoli
 288. Dehradun
 289. Haridwar
 290. Nainital
 291. Pithoragarh
 292. Udham Singh Nagar
27. West Bengal (6)
 293. 24 Parganas (N)
 294. Hooghly
 295. Nadia
 296. Jalpaiguri
 297. Dakshindinajpur
 298. Murshidabad
28. Goa (2)
 299. North Goa
 300. South Goa

*Suicide prone districts

#Left Wing Extremist affected districts

Note: Figures in parenthesis indicate total number of districts covered under the scheme.

Source: Annual Report 2009-10, Departments of Animal Husbandry and Fisheries.

Statement-III

Name of insurance agencies involved in the implementation of Livestock Insurance Scheme for 2010-11

Sl. No.	Name of the State	
1	2	
1.	Andhra Pradesh	New India Assurance Company Ltd., National Insurance Company Ltd., United India Insurance Company Ltd. and Oriental Insurance Company Ltd.
2.	Arunachal Pradesh	New India Assurance Company Ltd.
3.	Assam	New India Insurance Company Ltd.
4.	Bihar	National Insurance Company Ltd., United India Insurance Company Ltd. and Oriental Insurance Company Ltd.
5.	Chhattisgarh	Tata AIG General Insurance Company Ltd.
6.	Gujarat	National Insurance Company Ltd., United India Insurance Company Ltd. and Oriental Insurance Company Ltd.
7.	Haryana	United India Insurance Company Ltd., National Insurance Company Ltd. and Oriental Insurance Company Ltd.
8.	Himachal Pradesh	New India Assurance Company Ltd.
9.	Jammu and Kashmir	Oriental Insurance Company Ltd.
10.	Jharkhand	Tata A.I.G. General Insurance Company Ltd. and Future General India Insurance Company Ltd.
11.	Karnataka	United India Insurance Company, National Insurance Company Ltd., Oriental Insurance Company Ltd. and New India Insurance Company Ltd.
12.	Kerala	United India Insurance Company Ltd.
13.	Madhya Pradesh	National Insurance Company Ltd. and New India Assurance Company Ltd.
14.	Maharashtra	United India Insurance Company and Tata AIG General Insurance Company Ltd.
15.	Manipur	Oriental Insurance Company Ltd.
16.	Meghalaya	Oriental Insurance Company Ltd. and National Insurance Company

1	2
17.	Mizoram National Insurance Company Ltd.
18.	Nagaland National Insurance Company Ltd.
19.	Orissa Tata AIG General Insurance Company Ltd., IFFCO Tokio General Insurance Company Ltd. and Future General India Insurance Company Ltd.
20.	Punjab Reliance General Insurance Company Ltd.
21.	Rajasthan Future General GIC, Tata AIG General Insurance Company Ltd., United India Insurance Company Ltd. and HDFC ERGO GIC
22.	Sikkim The Oriental Insurance Company Ltd.
23.	Tamil Nadu United India Insurance Company Ltd., New India Assurance Co., National Insurance Company Ltd., and Oriental Insurance Company Ltd.
24.	Tripura National Insurance Company Ltd.
25.	Uttar Pradesh Tata AIG General Insurance Company Ltd.
26.	Uttarakhand Tata AIG General Insurance Company Ltd.
27.	West Bengal National Insurance Company Ltd. and New India Assurance Company Ltd.

Statement-IV

State-wise Funds Released under Livestock Insurance Scheme

(Rs. in lakh)

Sl. No	Name of the State/UT	2005-06	2006-07	2007-08	2008-09	2009-10	2010-11 (as on 2.12.2010)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	184.60	905.00	300.00		500.00	800.00
2.	Arunachal Pradesh	47.00	40.00				
3.	Assam	47.00	88.00			50.00	148.50
4.	Bihar	133.00	112.00	100.00			

1	2	3	4	5	6	7	80
5.	Chhattisgarh	44.00	50.00				
6.	Goa#						19.00
7.	Gujarat	150.00	271.00				200.00
8.	Haryana	133.00	199.00	200.00	100.00	300.00	
9.	Himachal Pradesh	44.00	73.00	150.00	25.00	20.00	40.00
10.	Jammu and Kashmir	44.00	15.00			67.72	
11.	Jharkhand	44.00	50.00	0.00			
12.	Karnataka	110.00	33.00	300.00		150.00	
13.	Kerala	68.00	450.00	100.00			200.00
14.	Madhya Pradesh	150.00	192.00			54.75	160.00
15.	Maharashtra	150.00	370.00	250.00			
16.	Manipur	47.00	61.00				
17.	Meghalaya	47.00	40.00				
18.	Mizoram	47.00	40.00				
19.	Nagaland	47.00	110.00			40.00	
20.	Orissa	69.00	45.00	50.00	163.12		
21.	Punjab	125.00	302.00				
22.	Rajasthan	150.00	306.00				
23.	Sikkim	46.00	61.00				
24.	Tamil Nadu	106.00	582.00	150.00	361.88	600.00	
25.	Tripura	22.00	60.00				
26.	Uttarakhand	44.54	67.00				
27.	Uttar Pradesh	254.00	419.00			650.00	
28.	West Bengal	68.00	59.00				104.67

[English]

Medical Aid to Road Accident Victims

4462. SHRI MAHESH JOSHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether any provision exist in the IPC, Cr.PC and Motor Vehicles Act which prevents doctors from attending to seriously injured persons and victims of road accidents before police take due note of it;

(b) if so, whether in order to bring down the death rate of road accidents, the matters relating to sensitising policemen and medical staff to provide medical aid immediately during the golden hour has been taken up with the concerned authorities;

(c) if so, the details thereof;

(d) whether the Government proposes to give wide publicity at hospitals and police stations about the need to provide immediate medical aid to the road accident victim; and

(e) if so, the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA): (a) The Hon'ble Supreme Court in one of their judgments had clearly stated that there are no provision in the Indian Penal Code, Criminal Procedure Code, Motor Vehicles Act, which prevents doctors from promptly attending to seriously injured persons and accident cases before arrival of police. Hon'ble SC has also stated that every injured citizen brought to the Hospital for medical treatment should instantaneously be given medical aid. The Motor Vehicle Act was further amended to this effect in 1994, to make it mandatory that the doctors would treat the accident victims without waiting for any formalities. A detailed circular containing all these

provisions of SC order was issued by this Ministry to all the States and UTs on 9th September, 2004.

(b) to (e) The Ministry of Road Transport and Highways has written a letter on 7th May, 2010 to Ministry of Health and Family welfare highlighting the Hon'ble Supreme Court's order in this regard and requesting them to direct all the hospitals and doctors to attend the accident victim during the golden hour without waiting for any formalities and without any apprehension of police for being involved in these medico legal cases. Similarly Ministry of Home affairs has also been requested to give the training to entire police force so as to handle the accident victims with compassion and utmost urgency.

Veterinary Doctors

4463. SHRI B. MAHTAB:

SHRI SANJAY SINGH CHAUHAN:

SHRI ADAGOORU H. VISHWANATH:

Will the Minister of AGRICULTURE be pleased to state:

(a) the number of veterinary hospitals, dispensaries, polyclinic and doctors in the country, State-wise;

(b) the recommended number of veterinary surgeons *vis-a-vis* population of livestock in the country;

(c) whether availability of such surgeons is not as per the required norms;

(d) if so, the details thereof and the reasons therefor; and

(e) the details of the new veterinary hospitals, dispensaries, polyclinics being set up/proposed to be set up by the State Governments in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) There are a total of 8,732 veterinary hospitals/polyclinics and 18,830 veterinary dispensaries in the country providing health

services in the livestock and poultry in the country. The State-wise details are enclosed as Statement-I. As per record of Veterinary Council of India there are 57,509 registered veterinary practitioners in the country. The State-wise details are enclosed as Statement-II.

(b) The National Commission on Agricultural in 1976 had made the recommendation that there should be at least one veterinarian for every 20,000 cattle units by 1980, 10,000 cattle units by 1990 and 5,000 units by 2000 AD.

(c) and (d) Yes, Madam. There is a gap in availability of doctors/surgeons per cattle unit. There are 57509 registered veterinary practitioners in the country, of which only about 50% are in public sector. The basic reasons for the gap are non-creation of enough educational infrastructure for veterinary training, shortage of veterinary hospitals and dispensaries and non filling up of the vacant posts in the States and Union Territories.

(e) As per information received from the States, most of the State Governments are in the process of setting up new hospitals/polyclinics and dispensaries as per need and norms. In order to set up buildings for new veterinary hospitals and dispensaries, and strengthen the existing ones, central assistance is being provided to States on 75:25 centre and State sharing basis except in the north eastern States, where the centre and State share is 90:10. A sum of Rs. 6390.00 Lakhs has been released to the States during 2010-11 for this purpose.

Statement-I

State-wise details of Veterinary Hospitals/Polyclinics and Veterinary Dispensaries

Sl. No.	States/Union Territories	Veterinary Hospitals/ Polyclinics	Veterinary Dispensaries
1	2	3	4
1.	Andhra Pradesh	303	1794
2.	Arunachal Pradesh	1	93

1	2	3	4
3.	Assam	29	428
4.	Bihar	39	785
5.	Chhattisgarh	208	708
6.	Goa	5	21
7.	Gujarat	14	487
8.	Haryana	673	999
9.	Himachal Pradesh	335	1721
10.	Jammu and Kashmir	303	1585
11.	Jharkhand	405	3
12.	Karnataka	294	1451
13.	Kerala	213	880
14.	Madhya Pradesh	565	1742
15.	Maharashtra	43	1382
16.	Manipur	55	109
17.	Meghalaya	4	70
18.	Mizoram	5	35
19.	Nagaland	4	27
20.	Orissa	—	540
21.	Punjab	1362	1486
22.	Rajasthan	1439	285
23.	Sikkim	12	25
24.	Tamil Nadu	167	1156
25.	Tripura	15	56
26.	Uttar Pradesh	1763	268

1	2	3	
27.	Uttarakhand	295	11
28.	West Bengal	111	612
29.	Andaman and Nicobar Islands	10	11
30.	Chandigarh	5	10
31.	Dadra and Nagar Haveli	1	0
32.	Daman and Diu	0	2
33.	Delhi	49	27
34.	Lakshadweep	3	6
35.	Puducherry	2	15
Total		8732	18830

Statement-II

Statement showing State-wise Data on total number of Registered Veterinary Practitioner as on 31.3.2010

State	Number
1	2
Andaman and Nicobar Islands	74
Andhra Pradesh	5,242
Arunachal Pradesh	109
Assam	2,377
Bihar	3,104
Chandigarh	13
Chhattisgarh	250

1	2
Dadra and Nagar Haveli	4
Daman and Diu	1
Delhi	719
Goa	135
Gujarat	1,869
Haryana	1,934
Himachal Pradesh	862
Jharkhand	923
Karnataka	4,032
Kerala	3,461
Lakshadweep	23
Madhya Pradesh	2,718
Maharashtra	7,718
Manipur	337
Meghalaya	288
Mizoram	184
Nagaland	228
Orissa	1,738
Puducherry	310
Punjab	2,773
Rajasthan	3,533
Sikkim	91
Tamil Nadu	4,635
Tripura	197

1	2
Uttar Pradesh	4,407
Uttarakhand	505
West Bengal	2,715
Total	57,509

Rising Prices

4464. SHRI AMBICA BANERJEE:

SHRI PREMDAS:

SHRI NISHIKANT DUBEY:

SHRI PURNMASI RAM:

SHRI ADHIR CHOWDHURY:

SHRI ANANTKUMAR HEGDE:

SHRI RAJIV RANJAN

SINGH ALIAS LALAN SINGH:

SHRI BHUDEO CHOUDHARY:

SHRI SARVEY SATYANARAYANA:

SHRI GOPINATH MUNDE:

SHRI A.T. NANA PATIL:

SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether rise in prices of essential commodities including foodgrains and pulses in the country is attributable to supply constraints, lack of stringent action against hoarding and speculative trading;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the details of the steps taken by the Government against hoarding and speculative trading alongwith the success achieved therein during each of the last three years and the current year, State-wise; and

(d) the steps taken to meet the shortage and to check the rise in prices?

THE MINISTER OF STATE IN THE MINISTRY OF

AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The retail prices of foodgrains such as rice, pulses such as tur dal, urad dal, moong dal, mustard oil, milk are either steady or showing a declining trend while the prices of wheat, atta, pulses such as gram dal, masoor dal, groundnut oil, vanaspati, potato and onion have shown some increase as observed in the 4 metros viz. Delhi, Mumbai, Kolkata and Chennai, over a period of 3 months. The details of the retail prices of essential commodities in 4 metros viz. Delhi, Mumbai, Kolkata and Chennai over the last 3 months is given in Statement-I.

Price rise is due to the factors such as, shortfall in domestic supplies relative to demand, increase in MSP and bonus, hardening of international prices, changes in consumption pattern, adverse weather and climate change etc. Market expectations and sentiments also have an impact on the prices. The rise in prices of wheat can be partly attributed to the increase in MSP. The rise in prices of pulses and edible oils is mainly due to the demand supply gap due to which imports are resorted to. Weather and seasonal factors are responsible for the rise in potato and onion prices.

(c) The enforcement of the Essential Commodities Act, 1955 lies with the State Governments/Union Territories. The State Governments/UT Administrations have been delegated powers to take necessary action under the provisions of both "The Essential Commodities Act, 1955" and "The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980", to prevent hoarding and blackmarketing of essential commodities. The State Governments/UT Administrations have been repeatedly requested to strictly enforce both the Acts and also monitor enforcement of these Acts.

Further, in order to check hoarding and blackmarketing of essential commodities the Government of India has taken the following steps:—

(i) To enable the State Governments/UT Adminis-

tration to take effective action for undertaking de-hoarding operations under the Essential Commodities Act, 1955, it was decided to enable State Governments to impose stockholding limits by keeping in abeyance some provisions of the Central Order dated 15.2.2002 in respect of pulses, paddy and rice for the period upto 30.9.2011, in respect of edible oils and edible oilseeds for the period upto 31.3.2011 and for sugar upto 31.12.2010.

- (ii) The details of the raids conducted, value of goods confiscated and persons booked for violation of rules under the Essential Commodities Act, 1955, during the year 2007, 2008, 2009 and 2010 (upto 30.09.2010) as reported by State Governments/UT Administrations are enclosed at Statement-II, III, IV and V.
- (iii) The State Governments/UT Administrations are empowered to detain such persons under the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980, whose activities are found to be prejudicial to the maintenance of supplies of commodities essential to the community. Details of detention orders issued under the said Act and as reported to the Central Government by the State Govern-

ments/UT Administrations during the year 2007, 2008, 2009 and 2010 (upto 30.09.2010) are given below:—

Name of the State	2007	2008	2009	2010 (Upto 30.09.2010)
Gujarat	50	16	31	63
Tamil Nadu	65	141	112	83
Orissa	—	01	02	02
Maharashtra	01	—	02	02
Madhya Pradesh	03	—	—	—
Andhra Pradesh	—	04	—	02
Chhattisgarh	—	—	—	01
Total	119	162	147	153

- (iv) The State Governments/UT Administrations have been repeatedly requested to strictly enforce both the Acts and monitor such enforcements.

(d) The steps taken by the Government to meet the shortage and to check the rise in prices of essential commodities is given in Statement-VI.

Statement-I

Daily Retail Prices Alongwith % Variation of essential commodities

(Rs. per kg.)

Centre	Daily Retail Price				% Variation		
	Current Date	Last Week	1 Month Back	3 Month Back	Last Week	1 Month Back	3 Month Back
	02.12.10	25.11.10	02.11.10	02.09.10	25.11.10	02.11.10	02.09.10
1	2	3	4	5	6	7	8
Rice							
Delhi	23	23	22.5	23	0	2.22	0

1	2	3	4	5	6	7	8
Mumbai	20	20	21	20	0	-4.76	0
Kolkata	20	20	20	20	0	0	0
Chennai	22	22	22	21	0	0	4.76
Wheat							
Delhi	14	14	14	14	0	0	0
Mumbai	20	20	21	19	0	-4.76	5.26
Kolkata	NR	NR	NR	NR	NR	NR	NR
Chennai	23	23	23	22	0	0	4.55
Atta							
Delhi	16	16	16	16	0	0	0
Mumbai	24	24	24	21	0	0	14.29
Kolkata	16	17	17	16	-5.88	-5.88	0
Chennai	24	24	24	23.5	0	0	2.13
Gram dal							
Delhi	35	35	35	35	0	0	0
Mumbai	38	39	38	34	-2.56	0	11.76
Kolkata	35	35	34	32	0	2.94	9.38
Chennai	38	36	36	34	5.56	5.56	11.76
Tur dal							
Delhi	68.5	68.5	68.5	70	0	0	-2.14
Mumbai	71	71	70	65	0	1.43	9.23
Kolkata	58	56	56	58	3.57	3.57	0
Chennai	60	62	62	66.5	-3.23	-3.23	-9.77

1	2	3	4	5	6	7	8
Urad dal							
Delhi	72	79	76	72	-8.86	-5.26	0
Mumbai	78	78	80	73	0	-2.5	6.85
Kolkata	62	60	64	68	3.33	-3.12	-8.82
Chennai	72	72	72	78	0	0	-7.69
Moong dal							
Delhi	72	74	74.5	80	-2.70	-3.36	-10
Mumbai	78	78	80	79	0	-2.5	-1.27
Kolkata	70	72	70	80	-2.78	0	-12.5
Chennai	65	65	65	77	0	0	-15.58
Masoor dal							
Delhi	54	54	54	54	0	0	0
Mumbai	58	58	57	51	0	1.75	13.73
Kolkata	48	48	48	48	0	0	0
Chennai	46	46	48	45	0	-4.17	2.22
Sugar							
Delhi	33	31	31	31	6.45	6.45	6.45
Mumbai	32	32	30	29	0	6.67	10.34
Kolkata	32	33	31	30	-3.03	3.23	6.67
Chennai	32	32	29	28	0	10.34	14.29
Milk@							
Delhi	24	24	24	24	0	0	0
Mumbai	28	28	28	26	0	0	7.69
Kolkata	21	21	21	21	0	0	0
Chennai	20.5	20.5	20.5	20.5	0	0	0

1	2	3	4	5	6	7	8
Groundnut oil							
Delhi	128	122	122	121	4.92	4.92	5.79
Mumbai	NR	82	80	86	NR	NR	NR
Kolkata	110	120	110	110	-8.33	0	0
Chennai	88	84	88	90	4.76	0	-2.22
Mustard oil							
Delhi	70	70	69	71	0	1.45	-1.41
Mumbai	NR	81	80	72	NR	NR	NR
Kolkata	60	66	65	65	-9.09	-7.69	-7.69
Chennai	74	74	73	72	0	1.37	2.78
Vanaspati							
Delhi	68	66	65	63	3.03	4.62	7.94
Mumbai	NR	68	65	57	NR	NR	NR
Kolkata	58	58	54	53	0	7.41	9.43
Chennai	68	66	64	61	3.03	6.25	11.48
Tea (loose)							
Delhi	148	148	148	147	0	0	0.68
Mumbai	NR	179	180	155	NR	NR	NR
Kolkata	100	100	100	100	0	0	0
Chennai	240	240	240	240	0	0	0
Potato							
Delhi	14	15.5	16	11	-9.68	-12.5	27.27
Mumbai	NR	18	17	11	NR	NR	NR
Kolkata	9	9	9	7	0	0	28.57
Chennai	15	15	16	13	0	-6.25	15.38

1	2	3	4	5	6	7	8
Onion							
Delhi	33	29.5	26	18.5	11.86	26.92	78.38
Mumbai	NR	38	23	13	NR	NR	NR
Kolkata	32	34	24	16	-5.88	33.33	100
Chennai	27	29	25	15	-6.90	8	80

Source: State/UTs Civil Supplies Department.

Statement-II

*Action Taken under the Essential Commodities Act, 1955 for the year, 2007 –
information received from States/UTs upto 31.12.2007*

Sl. No.	State/UTs	No. of raids	No. of persons arrested	No. of persons prosecuted	No. of persons convicted	Value of goods confiscated in Rs. lakh	Reported upto
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	6766	67	11	11	28.79	November
2.	Assam	1768	108	32	Nil	0.26	December
3.	Arunachal Pradesh	33	1	1	Nil	0.09	October
4.	Bihar	20	2	Nil	Nil	Nil	July*
5.	Chhattisgarh	243	15	89	76	199.04	September
6.	Delhi	94	63	8	1	24.91	December
7.	Gujarat	32142	60	134	Nil	270.09	December
8.	Goa	2	1	Nil	Nil	Nil	December
9.	Haryana	20	17	15	1	3.57	December
10.	Himachal Pradesh	24212	4	330	Nil	5.13	November
11.	Jammu and Kashmir	588	555	342	Nil	2.91	October
12.	Jharkhand						Not Reported

1	2	3	4	5	6	7	8
13. Karnataka		3722	70	Nil	Nil	39.68	December
14. Kerala		36661	Nil	1	Nil	41.68	December\$
15. Madhya Pradesh							Not Reported
16. Maharashtra		2134	2798	1888	Nil	611.56	December
17. Manipur		94	Nil	Nil	Nil	Nil	December
18. Meghalaya		66	7	9	Nil	1.25	December
19. Mizoram		-232	Nil	Nil	Nil	6.06	December
20. Nagaland		Nil	Nil	Nil	Nil	Nil	October
21. Orissa		4897	31	179	Nil	135.04	December
22. Punjab		60431	12	5	2	0.6	December
23. Rajasthan		196	12	52	4	28.86	March
24. Sikkim		Nil	Nil	Nil	Nil	Nil	February
25. Tamil Nadu		12634	1452	138	676	977.69	December
26. Tripura		48	12	Nil	Nil	1.55	October
27. Uttarakhand							Not Reported
28. Uttar Pradesh		47304	1430	1548	251	1613.94	December
29. West Bengal		227	174	43	Nil	2.95	November
30. Andaman and Nicobar Islands		324	Nil	Nil	Nil	Nil	December
31. Chandigarh		3	9	3	Nil	1.21	July
32. Dadra and Nagar Haveli		Nil	Nil	Nil	Nil	Nil	September
33. Daman and Diu							Not Reported
34. Lakshadweep		Nil	Nil	Nil	Nil	Nil	September
35. Puducherry		544	44	44	Nil	7.1	December
Total		235405	6944	4872	1022	4003.96	

* - Except January

\$ - Except August

Updated as on 15.4.2008

Statement-III

Action Taken under the Essential Commodities Act, 1955 for the year, 2008 – Information received from States/UTs upto 31.12.2008

Sl. No.	State/UTs	No. of raids	No. of persons arrested	No. of persons prosecuted	No. of persons convicted	Value of goods confiscated in Rs. lakh	Reported upto
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	17235	29	6	–	86.12	December
2.	Assam	1419	14	19	Nil	2.37	December*
3.	Arunachal Pradesh	23	Nil	Nil	Nil	Nil	November
4.	Bihar	16	9	Nil	Nil	Nil	September
5.	Chhattisgarh	225	1	32	1	102.03	March
6.	Delhi	153	135	119	4	61.7	December
7.	Gujarat	31098	20	142	Nil	253.15	December
8.	Goa	121	Nil	Nil	Nil	Nil	December
9.	Haryana	46	8	Nil	Nil	Nil	December
10.	Himachal Pradesh	25634	13	49	Nil	15.52	December\$\$
11.	Jammu and Kashmir	422	376	94	Nil	Nil	September
12.	Jharkhand	Nil	Nil	Nil	Nil	Nil	April
13.	Karnataka	3396	74	1	4	580.95	December
14.	Kerala	87305	12	2	Nil	12.98	December
15.	Madhya Pradesh	14921	52	107	Nil	405.15	April
16.	Maharashtra	2551	3376	2595	Nil	2365.92	December
17.	Manipur	99	4	3	3	0.16	December
18.	Meghalaya	70	1	2	1	0.05	December

1	2	3	4	5	6	7	8
19.	Mizoram	61	Nil	Nil	Nil	0.49	July**
20.	Nagaland	Nil	Nil	Nil	Nil	Nil	December
21.	Orissa	2001	22	117	Nil	17.51	November
22.	Punjab	20632	22	9	4	3.08	November
23.	Rajasthan	450	13	170	4	18.12	July
24.	Sikkim	1	2	2	Nil	0.01	December
25.	Tamil Nadu	20268	2525	1127	761	683.33	November
26.	Tripura	35	12	9	Nil	2.69	December
27.	Uttarakhand						Not Reported
28.	Uttar Pradesh	39474	1047	1734	Nil	1410.49	December
29.	West Bengal	176	142	5	Nil	58.83	December
30.	Andaman and Nicobar Islands	291	Nil	Nil	Nil	December***	
31.	Chandigarh	6	9	Nil	Nil	2.01	December
32.	Dadra and Nagar Haveli	13	2	Nil	Nil	5.49	December
33.	Daman and Diu						Not Reported
34.	Lakshadweep	Nil	Nil	Nil	Nil	Nil	December
35.	Puducherry	633	81	81	8	7.07	December
Total		268775	8001	6425	790	6095.22	

* — Except January and February

** — Except April, May and June

*** — Except — September and October

\$\$ — Except — October

Updated as on 31.3.2009.

Statement-IV

Action Taken under the Essential Commodities Act, 1955 for the year, 2009 – Information received from States/UTs upto 31.12.2009

Sl. No.	State/UTs	No. of raids	No. of persons arrested	No. of persons prosecuted	No. of persons convicted	Value of goods confiscated in Rs. lakh	Reported upto
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	7873	43	Nil	1	233.31	December
2.	Assam	2382	5	Nil	Nil	Nil	December\$
3.	Arunachal Pradesh	Nil	3	3	Nil	Nil	November
4.	Bihar	17	8	Nil	Nil	1.69	December
5.	Chhattisgarh	751	36	90	66	858.27	December
6.	Delhi	93	98	76	Nil	Nil	December
7.	Gujarat	28025	30	89	Nil	528.31	December
8.	Goa	30	Nil	Nil	Nil	Nil	December
9.	Haryana	107	8	1	Nil	0.82	December*
10.	Himachal Pradesh	24642	3	2	Nil	10.99	December
11.	Jammu and Kashmir						Not Reported
12.	Jharkhand						Not Reported
13.	Karnataka	1659	137	9	3	24.58	December
14.	Kerala	48829	21	2	Nil	121.47	December***
15.	Madhya Pradesh						Not Reported
16.	Maharashtra	1688	2565	1562	Nil	13842.38	December
17.	Manipur	Nil	Nil	Nil	Nil	Nil	November**
18.	Meghalaya	8	Nil	4	Nil	Nil	December

1	2	3	4	5	6	7	8
19. Mizoram		366	Nil	Nil	Nil	Nil	December
20. Nagaland		Nil	Nil	Nil	Nil	Nil	December
21. Orissa		35494	7	149	9	14.56	December
22. Punjab		122	54	34	26	464.52	December
23. Rajasthan		281	3	62	Nil	36.89	March
24. Sikkim		Nil	Nil	Nil	Nil	Nil	December
25. Tamil Nadu		16404	4775	1471	7	623.25	December
26. Tripura		66	2	2	Nil	0.65	December
27. Uttarakhand							Not Reported
28. Uttar Pradesh		39684	1023	1491	Nil	1929.48	December
29. West Bengal		161	117	16	Nil	90.4	December
30. Andaman and Nicobar Islands		208	Nil	Nil	Nil	Nil	December
31. Chandigarh		8	9	Nil	Nil	7.97	December
32. Dadra and Nagar Haveli		3	2	Nil	Nil	0.22	December
33. Daman and Diu							Not Reported
34. Lakshadweep		Nil	Nil	Nil	Nil	Nil	November
35. Puducherry		512	63	68	15	15.53	December
Total		209413	9012	5131	127	18805.29	

* — Except August and September

** — Except August and October

*** — Except October

\$ — Except August

Updated as on 7.4.2010.

Statement-V

*Action Taken under the Essential Commodities Act, 1955 Information
received from States/UTs upto 30.9.2010*

Sl. No.	State/UTs	No. of raids	No. of persons arrested	No. of persons prosecuted	No. of persons convicted	Value of goods confiscated in Rs. lakh	Reported upto
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	4476	Nil	Nil	Nil	106.64	July*
2.	Assam	238	26	17	10	Nil	June\$
3.	Arunachal Pradesh	69	Nil	Nil	Nil	Nil	May
4.	Bihar	61	18	Nil	Nil	Nil	July
5.	Chhattisgarh						Not Reported
6.	Delhi	49	13	21	4	Nil	August
7.	Gujarat	21116	102	59	17	254.14	August
8.	Goa	81	Nil	Nil	Nil	Nil	August#
9.	Haryana	245	43	7	Nil	282.83	August
10.	Himachal Pradesh	13036	Nil	Nil	Nil	6.15	August##
11.	Jammu and Kashmir						Not Reported
12.	Jharkhand						Not Reported
13.	Karnataka	1480	86	Nil	2	35.2	July
14.	kerala	20625	17	16	3	20.34	August
15.	Madhya Pradesh						Not Reported
16.	Maharashtra	778	1189	611	Nil	513.11	May
17.	Manipur	3	3	3	3	0.75	August
18.	Meghalaya	49	2	5	3	0.301	July

1	2	3	4	5	6	7	8
19.	Mizoram	121	13	2	2	3.73	August***
20.	Nagaland	1	Nil	Nil	Nil	0.39	July**
21.	Orissa	45360	Nil	121	Nil	2.41	July
22.	Punjab	129	6	5	3	0.68	July
23.	Rajasthan						Not Reported
24.	Sikkim	Nil	Nil	Nil	Nil	Nil	July
25.	Tamil Nadu	11621	3992	784	33	394.38	August
26.	Tripura	144	7	4	Nil	3.12	July
27.	Uttarakhand						Not Reported
28.	Uttar Pradesh						Not Reported
29.	West Bengal	130	65'	16	Nil	258.08	July
30.	Andaman and Nicobar Islands	181	Nil	Nil	Nil	Nil	August
31.	Chandigarh	5	5	Nil	Nil	8.75	July
32.	Dadra and Nagar Haveli	10	Nil	Nil	Nil	Nil	August
33.	Daman and Diu	Nil	Nil	Nil	Nil	Nil	July\$\$
34.	Lakshadweep	Nil	Nil	Nil	Nil	Nil	May
35.	Puducherry	265	8	17	11	0.57	April
Total		120273	5595	1688	91	1891.571	

* — Except June

\$ — Except February, May

— Except June

— Except July

*** — Except July

** — Except January, February

\$\$ — Only June

Statement-VI

Steps taken by the Government to contain price rise in essential Commodities are briefly stated below

(A) Short term Measures:**I. Fiscal Measures**

- (i) Reduced import duties to zero - for rice, wheat, pulses, edible oils (crude); butter and ghee and to 7.5% for refined and hydrogenated oils and vegetable oils;
- (ii) Allowed import of raw sugar at zero duty under O.G.L.
- (iii) Allowed import of white/refined sugar. The facility has been extended upto 31.12.2010 without any quantitative cap.

II. Administrative Measures

- (i) Removed levy obligation in respect of all imported raw sugar and white/refined sugar.
- (ii) Banned export of non-basmati rice, edible oils and pulses (except coconut oil and forest based oil) and pulses (except Kabuli chana).
- (iii) Using Minimum Export Price (MEP) to regulate exports of onion (at \$525 per tonne for November, 2010) and basmati rice (\$900 PMT).
- (iv) Maintaining the Central Issue Price (CIP) for rice (at Rs. 5.65 per kg. for BPL and Rs. 3 per kg. for AAY) and wheat (at Rs. 4.15 per kg. for BPL and Rs. 2 per kg. for AAY) since 2002.
- (v) Suspension of Futures trading in Rice, urad and Tur by the Forward Market Commission in the year 2007-08 continues during 2010-11. Futures trading in sugar were suspended w.e.f. 27.5.2009 upto 30.9.2010).

- (vi) Proportion of sugar production requisitioned as levy sugar was increased from 10 to 20% for 2009-10 sugar season. However, for 2010-11 sugar season, the levy obligation has been reduced to 10%.
- (vii) For the month of November, 2010, 14.00 lakh tonnes of non levy sugar have been made available which includes 13.08 lakh tonnes of normal non-levy sugar and 0.92 lakh tonnes of sugar processed from imported raw sugar during August and September, 2010. Besides, levy sugar quota of 2.15 lakh tonnes also been released. Thus, for the month of November, 2010, 16.15 lakh tonnes of sugar have been made available.
- (viii) An additional allocation of wheat/rice @ 10 kg./family/month of January and February, 2010 was made to the accepted number of AAY, BPL and APL ration cards. This is in addition to existing allocation while wheat was allocated at MSP price of Rs. 10800 per tonnes; rice was allotted at MSP derived price of Rs. 15373.10 per tonne for Grade-A.
- (ix) Specific adhoc additional allocation of 30.66 lakh tonnes of foodgrains has been made for all cardholders on 19.5.2010 with validity for lifting upto 20.11.2010@ of Rs. 8.45 per kg. for wheat and Rs. 11.85 per kg. for rice.
- (x) An additional allocation of 4.57 lakh tonnes of foodgrains per month for APL families at the prevailing APL CIP made on 2.8.2010. This is applicable initially for a period of six months to those States where APL allocations were below 15 kg. per family per month.
- (xi) 25 lakh tonnes of food grains have also been allocated in September, 2010 to all States/UTs for distribution to BPL families at BPL issue price during six months period from September, 2010.

- (xii) Extended stock limit orders in the case of pulses, paddy and rice for a period upto 30th September, 2011, edible oil and edible oilseeds upto 31st March, 2011, sugar upto 31st December 2010.
- (xiii) (a) Under OMSS interventions Allocation to State Governments under OMSS (Domestic) for release of 20.00 lakh tonnes of wheat and 10 lakh tonnes of Rice was made to check inflationary trends in food economy from October, 2009 to March, 2010.
- (b) In addition to above, a quantity of 10 lakh MTs wheat was also allocated for sale to bulk consumers through open tenders by FCI from October, 09 — March, 10. Another 11.29 lakh tonnes of wheat from the expected savings from retail allocations was allocated for bulk consumers through tender sale.
- (c) On 18.1.2010, NAFED was allotted 37400 tonnes of wheat and 17000 tonnes of rice from the un-lifted quantity of OMSS allocations to State Governments. Similarly, NCCF was allocated 32684.21 tonnes wheat and 11000 tonnes rice for sale to retail consumers.
- (d) On 16.2.2010, another allocation of 5 lakh tonnes of wheat was made for tender sale to small processors by FCI. High Level Committee of FCI has formulated guidelines for tender sale to small processors. The reserve price fixed for tender sale of wheat to bulk consumers undertaken by FCI.
- (e) The sale of wheat from nominated FCI depot has been permitted. Any private traders can purchase 3-9 tonnes of wheat

per person per depot per day under OMSS (D).

- (xiv) Experimented with popularization of Yellow Peas through sale in the Retail Outlets of NAFED, Kendriya Bhandar, NCCF and Mother Dairy in Delhi.

(B) Medium Term Measures:

In the medium term, Government has taken initiatives such as the National Food Security Mission (NFSM), Rashtriya Krishi Vikas Yojana (RKVY) to improve production and productivity in agriculture. New initiative of "Bringing Green Revolution to Eastern India" in 6 eastern States is also focused towards enhancing agriculture production. Similarly, new initiative of "organizing 60,000 pulses and Oilseed village" is being implemented in major pulses growing States to supplement the efforts of other schemes in enhancing the pulses production. Maize production is promoted through Integrated Scheme on Oilseed, Pulses, Oil Palm and Maize (ISOPOM).

[Translation]

Four Laning of NH

4465. SHRI KAPIL MUNI KARWARIA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government proposes to four lane the National Highway linking Allahabad and Lucknow;
- (b) if so, the time by which it is likely to be done; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (c) Four laning of National Highway No. 24B from Km. 4.967 to Km. 15.00 has been included in the Annual Plan 2010-11. Besides this, National

Highway No. 24B linking Allahabad and Lucknow has been identified for upgradation to 2 lane with paved shoulder under National Highway Development Project (NHDP) Phase-IV. Widening of National Highways is done on the basis of traffic density, inter-se-priority and availability of funds.

[English]

Deployment of CPF

4466. SHRI BAL KUMAR PATEL:

SHRIMATI DARSHANA JARDOSH:

SHRI RAMESH BAIS:

SHRI VISHWA MOHAN KUMAR:

DR. BHOLA SINGH:

SHRI HANSRAJ G. AHIR:

SHRI JITENDRA SINGH BUNDELA:

SHRI KIRTI AZAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of Central Paramilitary Forces (CPF) personnel deployed in various States to tackle law and order situation and to check terrorist activities during each of the last three years and the current year, State-wise;

(b) the total number of such personnel who sacrificed their lives while on duty and the financial assistance provided to their dependents during the said period, State-wise;

(c) whether the Union Government has received any proposal from various State Governments including extremist and terrorist affected States to provide additional forces to tackle such menace;

(d) if so, the details thereof and the reaction of the Union Government thereto; and

(e) the details of other assistance/facilities provided by the Union Government to extremist and terrorist affected States to fight such menace in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) CPMFs are made available to assist the State Governments to maintain public order on their request, depending upon the prevailing security situation and overall availability of CPMFs. CPMFs are also deployed for border guarding, counter insurgency operations, anti naxal operations and also to guard vital installations.

It is not in public interest to indicate the details of these Forces or their area of deployment.

(b) The details of CPMFs personnel killed while on duty during the period and the financial assistance provided to their dependents is given hereunder:—

Force	Year	No. of Casualties	Financial Assistance
1	2	3	4
CRPF	2007	70	Ex-gratia amount @ Rs. 15 Lakhs for those killed in action and @ Rs. 10 Lakhs for accidental deaths have been paid to their dependents/Next of Kin. Apart from this such cases are considered under Extra Ordinary Family Pension/Liberalised Pensionary award under CCS (EOP) Rules.
	2008	66	
	2009	70	
	2010	139	
BSF	2007	02	
	2008	07	
	2009	13	
	2010	08	
ITBP	2007	20	
	2008	17	
	2009	15	
	2010	07	
SSB	2007	—	
	2008	—	

1	2	3	4
	2009	—	Ex-gratia amount @
	2010	01	Rs. 15 Lakhs for those
NSG	2007	—	killed in action and @
	2008	02	Rs. 10 Lakhs for acci-
	2009	—	dental deaths have been
	2010	—	paid to their depen-
CISF	2007	—	dents/Next of Kin. Apart
	2008	—	from this such cases
	2009	01	are considered under
	2010	—	Extra Ordinary Family
	2007	—	Pension/Liberalised Pen-
	2008	—	sionary award under
	2009	01	CCS (EOP) Rules.
	2010	—	
Assam Rifles	2007	12	
	2008	06	
	2009	11	
	2010	03	

(c) Yes, Madam.

(d) It is not in public interest to indicate the details of these Forces or their area of deployment. On the request of the State Government, the CPMFs are provided keeping in view the security situation prevailing in the State and in the country and overall availability of CPMFs.

(e) The Central Government provides assistance to the State Governments by sanctioning IR Bns, Commando Coys, modernization of State Police, providing training, allocation of funds through Security Related Expenditure schemes, intelligence inputs etc.

Integrated Nutrient Management

4467. SHRI NAMA NAGESWARA RAO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has launched Integrated Nutrient Management System based on the soil specific condition of each geographical region in the country;

(b) if so, the details thereof;

(c) the various activities undertaken under the scheme during each of the last three years in the country including Andhra Pradesh;

(d) whether any subsidy or financial assistance is given to the farmers for development/fortification of their soil under the scheme; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) In order to improve soil health and productivity, the Government has been encouraging Integrated Nutrient Management for quite some time. The "National Project on Management of Soil Health and Family" was launched during 2008-09 to specifically promote soil test based balance and judicious use of fertilizers in conjunction with organic manure for improving soil health and its productivity.

The scheme envisages setting up/strengthening new Static/Mobile Soil Testing Laboratories (STLs) and Fertilizer Quality Control Laboratories (FQCLs), trainings, field demonstrations, promotion of Integrated Nutrient Management (INM).

The State-wise components sanctioned under the scheme (including Andhra Pradesh) during 2008-09, 2009-10 and 2010-11 (as on 30.11.2010) are given in Statement-I, II and III respectively.

(d) and (e) For promoting use of INM, financial assistance @ Rs. 500/ha. is provided to farmers for Promotion of organic manure, soil amendements (lime/basic slag) in acidic soils and micronutrients.

Statement-I**Physical and Financial Status under the scheme "National Project on Management of Soil Health and Fertility" (NPMSHF) during 2008-09**

(Rs in Lakh)

Sl. No.	State	New Statis. STLs			New Mobile STLs			Strengthening of Existing STLs			New FQCLs			Strengthening of FQCLs			Total Sanct- ioned Amount	Released
		Phy- sical (No)	Sanct- ioned Amount	Amount released	Phy- sical (No)	Sanct- ioned Amount	Amount released	Phy- sical (No)	Sanct- ioned Amount	Amount released	Phy- sical (No)	Sanct- ioned Amount	Amount released	Phy- sical (No)	Sanct- ioned Amount	Amount released		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
1.	Andhra Pradesh	5	150.00	75.00	3	90.00	45.00	11	110.00	55.00							350.00	175.00
2.	Arunachal Pradesh	2	60.00	30.00	3	90.00	45.00										150.00	75.00
3.	Goa							1	10.00	5.00							10.00	05.00
4.	Himachal Pradesh							2	20.00	10.00				2	50.00	25.00	70.00	35.00
5.	Karnataka	7	210.00	105.00	1	30.00	15.00							4	50.60	5.40	290.60	125.40
6.	Kerala	3	90.00	45.00	7	210.00	105.00										300.00	150.00
7.	Madhya Pradesh	3	90.00	45.00	3	90.00	41.00										180.00	86.00
8.	Maharashtra							3	30.00	15.00				4	100.00	50.00	130.00	65.00
9.	Mizoram	1	30.00	15.00	3	90.00	45.00										120.00	60.00

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
10.	Nagaland							3	30.00	15.00							30.00	15.00
11.	Orissa	6	180.00	90.00	5	150.00	75.00	3	30.00	15.00	1	50.00	25.00	1	25.00	12.50	435.00	217.50
12.	Punjab							7	70.00	35.00							70.00	35.00
13.	Rajasthan	14	420.00	210.00	12	360.00	180.00				1	50.00	25.00				830.00	415.00
14.	Uttar Pradesh													4	30.00	15.00	30.00	15.00
15.	Uttarakhand							4	40.00	20.00				1	10.00	5.00	50.00	25.00
16.	West Bengal	1	30.00	15.00	7	210.00	105.00	5	50.00	25.00				3	18.75	18.75	308.75	163.75
Total		42	1260.00	630.00	44	1320.00	656.00	39	390.00	195.00	2	100.00	50.00	19	284.35	131.65	3354.35	1662.65

Abbreviations: — STL — Soil Testing Laboratory, FQCL — Fertilizer Quality Control Laboratory.

Note:

Madhya Pradesh — 1st instalment reduced by Rs. 4.00 lakh due to non-availability of funds during 2008-09.

Karnataka, West Bengal and Uttar Pradesh - Financial assistance sought by States under strengthening of FQCLs was less than approved norms.

Statement-II

Physical and Financial Status under the scheme "National Project on Management of Soil Health and Fertility" (NPMSHF) during 2009-10

(Rs in lakh)

Sl. No.	State	New Static. STLs			New Mobile STLs			Strengthening of Existing STLs			New FQCLs			Strengthening of FQCLs		
		Physical (No)	Sanctioned Amount	Amount released	Physical (No)	Sanctioned Amount	Amount released	Physical (No)	Sanctioned Amount	Amount released	Physical (No)	Sanctioned Amount	Amount released	Physical (No)	Sanctioned Amount	Amount released
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
1.	Andhra Pradesh	0	0.00	0.00	0	0.00	0.00	11	110.00	55.00	2	100.00	50.00	2	50.00	25.00
2.	Bihar	15	450.00	225.00	15	450.00	225.00	12	120.00	60.00	1	50.00	25.00	1	25.00	12.50
3.	Himachal Pradesh	0	0.00	0.00	2	60.00	30.00	2	20.00	10.00	0	0.00	0.00	0	0.00	0.00
4.	Jharkhand	8	240.00	120.00	3	90.00	45.00	8	80.00	40.00	1	50.00	25.00	1	25.00	12.50
5.	Karnataka	10	300.00	150.00	0	0.00	0.00	4	40.00	20.00	0	0.00	0.00	4	100.00	12.60
6.	Kerala	0	0.00	0.00	0	0.00	0.00	14	140.00	70.00	0	0.00	0.00	2	50.00	25.00
7.	Maharashtra	9	270.00	135.00	8	240.00	120.00	0	0.00	0.00	1	50.00	25.00	0	0.00	0.00
8.	Manipur	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00
9.	Meghalaya	0	0.00	0.00	3	90.00	45.00	3	30.00	15.00	0	0.00	0.00	0	0.00	0.00
10.	Mizoram	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	1	25.00	12.50

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
11.	Punjab	0	0.00	0.00	3	90.00	45.00	13	130.00	65.00	1	50.00	25.00	0	0.00	0.00
12.	Rajasthan	10	257.60	128.80	4	75.10	37.55	0	0.00	0.00	2	100.00	50.00	4	100.00	50.00
13.	Tamil Nadu	0	0.00	0.00	13	390.00	195.00	11	110.00	55.00	0	0.00	0.00	0	0.00	0.00
14.	Tripura	2	60.00	30.00	1	30.00	15.00	1	10.00	5.00	0	0.00	0.00	0	0.00	0.00
15.	Uttar Pradesh	0	0.00	0.00	0	0.00	0.00	26	260.00	130.00	3	150.00	75.00	4	70.00	35.00
16.	IISS, Bhopal	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00
17.	Fertilizer Cos.	12	360.00	0.00	10	300.00	0.00	2	17.50	0.00	0	0.00	0.00	0	0.00	0.00
Total		66	1937.60	788.80	62	1815.10	757.55	107	1067.50	525.00	11	550.00	275.00	19	445.00	185.10

Sl. No.	State/Component	Digital Soil Maps			Training of STL Staff/Extn. Officers			Training of Farmers			Field demonstration			Front Line Field Demonstrations		
		Physical (No)	Sanctioned Amount	Amount released	Physical (No)	Sanctioned Amount	Amount released	Physical (No)	Sanctioned Amount	Amount released	Physical (No)	Sanctioned Amount	Amount released	Physical (No)	Sanctioned Amount	Amount released
1.	Andhra Pradesh	0	0.00	0.00	11	2.75	2.75	110	11.00	11.00	12	1.20	1.20	110	22.00	11.00
2.	Bihar	0	0.00	0.00	60	15.00	15.00	76	7.60	7.60	100	10.00	10.00	100	20.00	10.00
3.	Himachal Pradesh	0	0.00	0.00	36	9.00	4.50	30	3.00	1.50	30	3.00	1.50	55	11.00	2.75
4.	Jharkhand	0	0.00	0.00	8	2.00	1.00	8	0.80	0.40	8	0.80	0.40	80	16.00	4.00
5.	Karnataka	0	0.00	0.00	55	13.75	6.87	117	11.70	5.85	15	1.50	0.75	0	0.00	0.00
6.	Kerala	0	0.00	0.00	4	1.00	1.00	28	2.80	2.80	151	15.10	15.10	9	1.80	0.90
7.	Maharashtra	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00
8.	Manipur	0	0.00	0.00	20	5.00	5.00	50	5.00	5.00	0	0.00	0.00	40	8.00	4.00
9.	Meghalaya	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00
10.	Mizoram	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00
11.	Punjab	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00
12.	Rajasthan	0	0.00	0.00	10	2.50	1.25	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00
13.	Tamil Nadu	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00
14.	Tripura	4	8.00	4.00	8	2.00	1.00	40	4.00	2.00	50	5.00	2.50	20	4.00	2.00
15.	Uttar Pradesh	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00
16.	IISS, Bhopal	57	386.59	386.59	5*	3.283	3.283	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00
17.	Fertilizer Cos.	0	0.00	0.00	5	1.25	0.00	59	5.90	0.00	26	2.60	0.00	54	10.80	0.00
Total		61	394.59	390.59	227	57.53	41.653	518	51.80	36.15	392	39.20	31.45	468	93.60	34.65

* 1 National Seminar (Rs. 1.123 lakh) + 4 Regional Seminar-cum-training (Rs. 2.16 lakh).

Sl. No.	State/Component	Promotion of Organic Manure			Promotion of Soil Amendment			Promotion of Micronutrients			Total Sanctioned Amount	Amount Released 1st Instalment 2009-10	Amount Released 2nd Instalment 2008-09	Amount Released 2nd Instalment 2009-10	Total Amounts Released
		Physical (Ha.)	Sanctioned Amount	Amount released	Physical (Ha.)	Sanctioned Amount	Amount released	Physical (Ha.)	Sanctioned Amount	Amount released					
1.	Andhra Pradesh	11,000	55.00	27.50	0	0.00	0.00	0	0.00	0.00	351.95	183.45	0.00	0.00	183.45
2.	Bihar	10,000	50.00	25.00	0	0.00	0.00	10,000	50.00	25.00	1247.60	640.10	0.00	264.587	904.687
3.	Himachal Pradesh	4,000	20.00	5.00	2,000	10.00	2.50	2,000	10.00	2.50	146.00	60.25	25.22	58.25	143.72
4.	Jharkhand	2,000	10.00	2.50	2,000	10.00	2.50	2,000	10.00	2.50	534.60	255.80	0.00	0.00	255.80
5.	Karnataka	15,000	75.00	37.50	0	0.00	0.00	14,800	74.00	37.00	615.95	270.57	0.00	0.00	270.57
6.	Kerala	10,000	50.00	25.00	10,000	50.00	25.00	5,000	25.00	12.50	335.70	177.30	0.00	0.00	177.30
7.	Maharashtra	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	560.00	280.00	0.00	0.00	280.00
8.	Manipur	10,000	50.00	25.00	10,000	50.00	25.00	10,000	50.00	25.00	168.00	89.00	0.00	0.00	89.00
9.	Meghalaya	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	120.00	60.00	0.00	0.00	60.00
10.	Mizoram	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	25.00	12.50	0.00	0.00	12.50
11.	Punjab	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	270.00	135.00	0.00	0.00	135.00
12.	Rajasthan	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	535.20	267.60	0.00	0.00	267.60
13.	Tamil Nadu	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	500.00	250.00	0.00	0.00	250.00
14.	Tripura	10,000	50.00	25.00	10,000	50.00	25.00	10,000	50.00	25.00	273.00	136.50	0.00	0.00	136.50
15.	Uttar Pradesh	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	480.00	240.00	0.00	0.00	240.00
16.	IISS, Bhopal	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	389.873	389.873	0.00	0.00	389.873
17.	Fertilizer Cos.	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	698.05	0.00	0.00	0.00	0.00
Total		72,000	360.00	172.50	34,000	170.00	80.00	53,800	269.00	129.50	7250.92	3447.943	25.22	322.837	3796.00

Note: Fertilizer Cost will be provided back ended subsidy after completion of programme.

Statement-III

Physical and Financial Status under the scheme "National Project on Management of Soil Health and Fertility" (NPMSHF) during 2010-11

(Rs. in lakh)

Sl. No.	State	New Static STLs			New Mobile STLs Officers			Strengthening of Existing STLs			New FQCLs			Strengthening of FQCLs		
		Phy- sical (No)	Sanct- ioned Amount	Amount released	Phy- sical (No)	Sanct- ioned Amount	Amount released	Phy- sical (No)	Sanct- ioned Amount	Amount released	Phy- sical (No)	Sanct- ioned Amount	Amount released	Phy- sical (No)	Sanct- ioned Amount	Amount released
1.	Andhra Pradesh	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00
2.	Haryana	4	120.00	60.00	3*	90.00	30.00	5	50.00	25.00	0	0.00	0.00	0	0.00	0.00
3.	Sikkim	2	60.00	30.00	2	60.00	30.00	1	10.00	5.00	0	0.00	0.00	0	0.00	0.00
4.	Andhra Pradesh	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00
5.	Chhattisgarh	2#	60.00	15.00	2*	60.00	15.00	0	0.00	0.00	0	0.00	0.00	1	25.00	12.50
6.	Fertilizer Cos.	3	90.00	0.00	3	82.50	0.00	3	30.00	0.00	1	10.00	0.00	0	0.00	0.00
Total		11	330.00	105.00	10	292.50	75.00	9	90.00	30.00	1	10.00	0.00	1	25.00	12.50

Abbreviations — STL — Soil Testing Laboratory, FQCL — Fertilizer Quality Control Laboratory

*1 New Mobile STL under PPP Mode (Back ended subsidy)

*1 New Static STL under PPP Mode (Back ended subsidy)

\$1 New FQCL for advisory purpose

Note: Fertilizer Cos will be provided back ended subsidy after completion of programme.

Sl. No.	State/Component	Digital Soil Maps			Training of STL Staff/ Extn. Officers			Training of Farmers			Field demonstration			Front Line Field Demonstration		
		Phy- sical (No)	Sanct- ioned Amount	Amount released	Phy- sical (No)	Sanct- ioned Amount	Amount released	Phy- sical (No)	Sanct- ioned Amount	Amount released	Phy- sical (No)	Sanct- ioned Amount	Amount released	Phy- sical (No)	Sanct- ioned Amount	Amount released
1.	Bihar	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00
2.	Haryana	0	0.00	0.00	60	15.00	15.00	21	2.10	2.10	60	6.00	6.00	120	12.00	6.00
3.	Sikkim	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00
4.	Andhra Pradesh	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00
5.	Chhattisgarh	0	0.00	0.00	50	12.50	12.50	20	2.00	2.00	8	0.80	0.80	6	3.20	1.60
6.	Fertilizer Cos.	0	0.00	0.00	2	0.50	0.00	30	3.00	0.00	50	5.00	0.00	20	4.00	0.00
Total		0	0.00	0.00	112	28.00	27.50	71	7.10	4.10	118	11.80	6.80	146	19.20	7.60

Note: Fertilizer Cost will be provided back ended subsidy after completion of programme.

Sl. No.	State/ Component	Promotion of Organic Manure			Promotion of Soil Amendment			Promotion of Micronutrients			Total Sanctioned Amount	Amount Released 1st Instalment 2010-11	Amount Released 2nd Instalment 2008-09	Amount Released 2nd Instalment 2009-10	Total Amounts Released
		Physical (Ha.)	Sanctioned Amount	Amount released	Physical (Ha.)	Sanctioned Amount	Amount released	Physical (Ha.)	Sanctioned Amount	Amount released					
1.	Andhra Pradesh	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0.00	0.00	0.00	342.913	342.913
2.	Haryana	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	295.10	144.10	0.00	0.00	144.10
3.	Sikkim	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	130.00	65.00	0.00	0.00	65.00
4.	Andhra Pradesh	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0.00	0.00	149.145	0.00	149.145
5.	Chhattisgarh	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	163.50	59.40	0.00	0.00	59.40
6.	Fertilizer Cos.	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	225.00	0.00	0.00	0.00	0.00
Total		0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	813.60	268.50	149.145	342.913	760.558

Note: Fertilizer Cost will be provided back ended subsidy after completion of programme.

World Bank Assistance for Highway Sector

4468. SHRI KHAGEN DAS:

SHRI KODIKKUNNIL SURESH:

SHRI KISHANBHAI V. PATEL:

SHRI CHANDRAKANT KHAIRE:

SHRI SOMEN MITRA:

SHRI PRADEEP MAJHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to seek World Bank assistance for development of highways, strengthening the National Institute for Training of Highway Engineers and to make it an Asian hub and a centre of excellence;

(b) if so, the details thereof and the reaction of the World Bank in this regard;

(c) the details of issues/projects for which representatives of World Bank agreed for cooperation;

(d) whether any discussion has been held with Singapore in the recent past on cooperation in the Highway sector; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (c) Yes, Madam. The Government proposes to seek World Bank assistance for development of about 3770 km. of various National Highways to 2 lane/2 lane with paved shoulders. The World Bank has agreed in principle to provide a loan of US \$ 2.96 billion in three tranches for this project. The detail of projects for which World Bank has agreed in principle is enclosed in the Statement. Regarding assistance for strengthening the training facilities at National Institute for Training of Highway Engineers (NITHE) through World Bank assistance, only preliminary discussion has been held with the World Bank.

(d) and (e) Yes, Madam. An Indian delegation headed by the Hon'ble Minister for Road Transport and Highways held investors meet/Road show in Singapore to attract foreign investment in Highway sector.

Statement

Details of National Highways for 2 lane/2 lane with paved shoulders to be taken up with loan assistance of World Bank

Sl. No.	Name of the State/UT	NH No.	Length (in Km.)
1	2	3	4
1.	Andaman and Nicobar Islands	223	277
2.	Bihar	30A	69
		106	136
		2C	65
		104	176
		98	149
		80	125
		28B	87
3.	Himachal Pradesh	22	111
		72B	97
		88	147.6
		70	124
		20A	91
		20	69.7
4.	Karnataka	206	348
		234	314.9

1	2	3	4
5.	Orissa	217	248.5
		23	68
		200	129
		224	57
		201	55
6.	Rajasthan	11B	116
		113	100
7.	Uttarakhand	119	137
		121	111
		87 Ext.	200
8.	West Bengal	55	77
		60A	84

[Translation]

Construction Cost under PPP Mode

4469. SHRI HARSH VARDHAN:

SHRI JAGDISH SHARMA:

SHRI ANAND PRAKASH PARANJPE:

DR. MURLI MANOHAR JOSHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government had made an assessment of the cost of road construction before implementing the PPP mode;

(b) if so, the construction cost of 4 laned and 6 laned roads at that time;

(c) the date when construction of roads was started in the country on PPP model, the number of lanes first constructed under such project and the cost of construction;

(d) the estimated construction cost of the said roads as estimated during March, 2010; and

(e) the proposal under consideration to approve the construction cost presently?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) No separate assessment of construction cost for each road taken up under Public Private Partnership (PPP) was made at the time of initial approval by the Government. The cost of roads included under various phases of NHDP as approved by the Government at the time of initial approval is annexed as Statement.

(c) The first PPP project was 4-lane Road Over Bridge (ROB) at Kishangarh taken up in March, 1998 on Built, Operate and Transfer (BOT) basis. The Total Project Cost (TPC) of this project was Rs. 18 crore.

(d) No such estimate has been prepared by the National Highways Authority of India (NHAI).

(e) Does not arise.

Statement

NHDP Phase-wise Estimated Cost

Phases	Total length in km.	Date of approval	Approved cost in Rs crore
1	2	3	4
L. GQ, EW-NS corridors, Port connectivity and others	7,498	12.12.2000	30,300

	1	2	3	4
II. 4/6-laning North South-East West Corridor, Others		6,647	18.12.2003	34,339
IIIA. Upgradation, 4/6-laning		4,815	05.03.2005, 27.10.2006 and 12.4.2007	33,069
IIIB. Upgradation, 4/6-laning		7,294	12.4.2007	47,557
Total phase III (Phase III A + III B)		12,100	—	80,626
IV. 2-laning with paved shoulders		20,000	July, 2008 for 5000 km.	27,800
V. 6-laning of GQ and High density corridor		8,500	05.10.2006	41,210
VI. Expressways		1000	02.11.2006	16,680
VII. Ring Roads, Bypasses and flyovers and other structures		700 km. of ring roads/ bypass + flyovers	06.12.2007	16,680

[English]

Toll Plazas to Ex-Servicemen

4470. SHRI P. KUMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the management of about 100 toll plazas were given to ex-servicemen after recommendation from DG of Resettlement in the Defence Ministry and the ex-servicemen get a fixed 10% of the toll collection as their commission;

(b) If so, the details thereof;

(c) whether the NHAI has decided to hand over the management of public funded toll plazas to private firms hoping for 25% increase in the collection; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) The details of toll plazas handed over to DGR sponsored Ex-servicemen after recommendation from DG, Resettlement in the Ministry of Defence is enclosed as Statement. However, the service charges payable to the selected ex-servicemen range from 14% to 19%.

(c) and (d) As per the revised policy, the fee collection will be done through Operation, Maintenance and Transfer (OMT) Concessionaire, an agency engaged through competitive bidding and DGR sponsored ex-servicemen in Jammu and Kashmir, North-East States and other difficult areas. The policy is expected to result in better service and higher revenue.

Statement*Detail of fee plazas handed over to DGR Sponsored Ex-Servicemen as on May 2010*

Sl. No.	NH No.	Section	Plaza
1	2	3	4
1.	79&79A	Kishangarh-Bhilwara	Kavalias
2.	79	Bhilwara-Chittorgarh	Jojro Ka Kheda
3.	76	Rithola-Udaipur	Narayanpura
4.	8	Udaipur-Kherwara	Paduna
5.	8	Kherwara-Ratanpur	Khandi Obri
6.	8	Ratanpur-Himmatnagar	Vantada
7.	8	Himmatnagar-Chiloda	Kathpur
8.	4	Belgam-Maharashtra Border	Kognoli
9.	4	Hirebagewadi-Hattargi	Hattargi
10	4	Satara-Khandala	Anewadi
11	4	Westerty Bypass	Khedshivpur
12	4	Kanchipuram-Walajapet	Chennasamudram
13	7	Hosour-Krishnagiri	Krishnagiri
14	46	Krishnagiri-Ambur	Vaniyambadi
15	46	Ambur-Walajahpet	Pallikonda
16	4	Kanchipuram-Chennai	Sriperumbudur
17	4	Hirebagewadi-Dharwad	Hirebagewadi
18	4	Anthrasanahally-Tavarakere	Karajeevanahally
19	4	Gabbur-Devegiri	3ankapur
20	4	Tavarekare - Daddasidanahally	Gulalu

1	2	3	4
21	2	Badarpur-Kosi	Srinagar
22	2	Kosi-Agra	Mahuvan
23	2	Tundla-Makhanpur	Tundla
24	2	Barwa-Adda-Panagarh	Garui/Asansol
25	2	Budbud-Pulsit	Palsit
26	2	Palsit-Dankuni	Dankuni
27	2	Rampur-Thariwan-Kokhraj	Katoghan
28	2	Sikandera-Bhaunti	Sikandera
29	2	Bhaunti-Fatehpur	Purwa Meer
30	2	Barun-Barachatti	Sau Kala
31	2	Barachatti-Gorahar	Rasoiyadhamna
32	2	Etawah-Sikandera	Anantram
33	2	Handia-Rajatalab	Lalanagar
34	2	Varanasi-Monia	VRM Bypass
35	2	Mohania-Barun	Sasaram
36	2	Shikohabad-Etawah and Etawah Bypass	Semra
37	60	Dantun-Kharagpur	Rampura
38	6	Dankuni-Kolaghat	Jaladhulagori
39	5	Bhubaneswar-Cuttack-Jagatpur	Gopalpur/Manguli
40	5	Ankapalli -Vishakhapatnam	Agnampudi
41	5	Nadigama-Icchapuram	Madapam
42	5	Icchapuram-Srikakulam	Laxmipuram
43	5	Vijayawada-Gundugolanu (31/8 Km.)	Pattipadu
44	5	Vijayawada-Gundugolanu (53/3 Km.)	Kalaparru
45	5	Rajamundry-Tuni	Krishnavaram

1	2	3	4
46	5	Tuni-Ankapalli	Vemapadu
47	5	Visakhapatnam-Champawati	Nathavalasa
48	5	Bommuru-Gondugolanu	Tanuku
49	5	Kavali-Nellore	Sunnambatti
50	5	Kavalli-Ongole	Tangtur
51	5	Ongole-Chilkaluript	Bolapalli
52	60	Dantan-Balasore	Laxmannath
53	5	Srikakulam-Chilakapalem	Chilakapalem
54	5	Chetia-Bhadrak	Panikholi
55	6	Kolaghat-Kharagpur	Debra/Baramulla
56	5	Sunakhala-Bhubaneshwar	Gangapada
57	3	Agra-Dholpur	Baretha
58	3	Agra-Gwalior	Choundha
59	7	Adloor Yellareddy-Gundla Pochampally	Manoharabad (AP2)
60	7	Kadtal-Armur	Gamjal
61	7	Kothakota bypass-Kumool	Km. 200.95 (AP5)
62	7	AP/Kamataka Border-Devanhalli	Km 464.774 Bagepalli
63	8B	Porbandar-Bhiladi	Vanana
64	14	Palanpur/Khemana-Aburoad	Khemana
65	14	Aburoad-Pindwara	Undvariya
66	76	Pindwara-Jaswantgarh	Malera
67	76	Jaswantgarh-Debari	Jaswantgarh
68	8B	Bhiladi-Jetpur	Dumiyani
69	76	Chittorgarh-Bichoor	Bassi 237.629
70	76	Bichoor-Bijoliya	Aroli 294.469

1	2	3	4
71	76	Bijoliya-Kharipur	Dhaneshwar 340.979
72	76	Gadawali River-Raj/MP Boarder	Baran/Mundiya
73	76	Kota Bypass-Derumata Temple	Simliya/Baran
74	76	Derumata Temple-Gadawali River	Km. 479 Fatehpur
75	76&25	Raj/MP Boarder-Amola Village	Shivpuri Bypass/Ramnagar
76	25	Amola-Jhansi Bypass	At Km. 80.000 Raksa
77	25	Lucknow-Kanpur	Nawabganj
78	8A	Bamanbore-Garamore	Km. 213.1 Vaghasia
79	8A	Samakhayali-Gandhidham	Samakhayali
80	6	Amravati Bypass	Amravati Bypass
81	24	Ghaziabad-Hapur and Hapur Bypass	Dasna
82	45	Tambaram-Tindivaram	Parinur
83	45	Tambaram-Tindivaram	Athur
84	45	Chennai Bypass	Chennai Bypass
85	79&76	Chittorgarh Bypass	Chittorgarh Bypass
86	45B	Trichi-Tovarankurichi	Km. 21.020 (Boothakudi Village)
87	45B	Tovarankurichi bypass end to Madurai	Chittampatti Village
BRIDGES			
88	2	Shastri Bridge	1
89	5	ROB. Kishangarh	1
90	27	Cable stay Bridge at Naini	1
91	24	Kali Nadi Bridge	1
92	7	Khooni Bridge	1
93	57	Gosaghat Bridge	1
94	7	Wagadhi Nallah Bridge	254

SPV

95	NE-1	AV Expressway Phase-I	Ahmedabad and AUDA
Ringroad			
96	NE-1	AV Expressway Phase-II	Nadiad
			Anand
			Vadodara
97	24	Moradabad Bypass	TP-I and TP-II
98	4&4B	Jawahar Lal Nehru Port Trust	Panvel
99	5	Convent Junction to laayapa Temple (VPCP)	Vishakhapatnam
100	8	Ahemdabad Vadodara	Vasad
101	8	Vatrak Bridge	At 42 Km.
102	5A	Chandikhol-Paradip	4 Km. Srirampur

Administrative Reforms Commission

4471. SHRI ASADUDDIN OWAISI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received any recommendations from the Administrative Reforms Commission (ARC) to maintain law and order and to effectively tackle federal crimes and to deploy forces in the affected States;

(b) if so, whether the said recommendations involved constitutional issues and Center-State relations;

(c) if so, the details thereof;

(d) whether the Union Government has held any meeting with the State Governments on the recommendations of the ARC and the issue relating to the National Development Council; and

(e) if so, the details and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) to (c) Yes, Madam. The 2nd Administrative Reforms Commission (ARC), in its 5th Report titled 'Public Order' released in June, 2007, inter alia made recommendations for tackling 'federal crimes' and deployment of forces in affected States for maintenance of law and order.

There is no definition of 'federal crime' in the Indian Penal Code (IPC). Since 'Public order' and 'Police' figure as Entry 1 and 2 respectively in List-II (State List) in the Seventh Schedule of our Constitution, the recommendations involve constitutional issues having ramifications on Centre-State relations.

The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, the Union Government has been advising the State Governments/UT Administrations from time to time to give more focused attention to the administration of criminal justice system with emphasis on prevention and control of crime. In April, 2007, the Government constituted a Commission on Centre-State Relations (CCSR) under the Chairpersonship of Shri Justice Madan Mohan Punchhi (Retd.), former Chief Justice of India to look into the issues

of Centre-State relations. CCSR has since submitted its report on 19.04.2010. The Report of the Commission is being examined by the Inter-State Council Secretariat in consultation with the State Governments/Union Territory Administrations and concerned Ministries/Departments of the Central Government.

(d) and (e) No meeting has so far been held with the State Governments in connection with the 5th Report of the 2nd Administrative Reforms Commission.

Developing Low Carbon Transport System

4472. SHRI D.B. CHANDRE GOWDA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether India is the world's fourth largest green house gas emitter proposes to launch a new United Nations backed project to reduce emissions and develop a low carbon transport system;

(b) if so, the details thereof;

(c) whether privately owned vehicles in the country are increasing at a rapid rate; and

(d) if so, the manner in which the Government proposes to reduce transport emissions and develop a low carbon transport system in the country?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA) (a) and (b) The Planning Commission has set up an Expert Group on Strategy for a Low Carbon Economy under the chairmanship of Dr. Kirit Parikh to outline an action plan comprising low carbon initiatives to be undertaken including sector-specific initiatives. This is a voluntary initiative and not a UN backed project.

(c) Over the years, number of registered vehicles including privately owned vehicles in the country are increasing continuously.

(d) In order to reduce pollution from motor vehicles, Mass Emission Norms for new vehicles as well as "Pollution Under Control" (PUC) norms for in-use vehicles are tightened from time to time. Besides, alternate fuels like CNG, LPG etc. are also allowed for use in motor vehicles.

Construction of NH-107

4473. SHRI SAMEER BHUJBAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the progress of construction work on the National Highway No. 107 in Bihar;

(b) details of amount spent on the widening and strengthening of the said highway during the last financial year;

(c) the reasons for stopping/suspension of work and the time by which the said work would be resumed;

(d) whether the project of widening and strengthening would be completed within the stipulated period; and

(e) if so, the details of action plan to execute the work in a time bound manner?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) Four works with sanctioned amount aggregating to Rs. 23.31 crore are in progress.

(b) An amount of Rs. 7.52 crore was spent for widening and strengthening of this National Highway during the last financial year.

(c) to (e) The work was never stopped/suspended. Maheshkoot-Saharsa-Purnea section of NH-107 has been included under NHDP Phase-IV. The request for proposal (RFP) for preparation of Feasibility Study for widening this section to 2-lane with paved shoulder has been received by National Highway Authority of India (NHAI). Likely date

of award of work is June, 2011. The commencement and completion of work is subject to response of bidders for execution of work.

[Translation]

Investment in Agricultural Land

4474. SHRI ANURAG SINGH THAKUR:
SHRI VIRENDER KASHYAP:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the investment made for development of agricultural land in various hilly and other States of the country including Himachal Pradesh in the last couple of years is insufficient;

(b) if so, the details thereof;

(c) the steps taken by the Government to promote investment for the development of agricultural land during the Eleventh Five Year Plan period;

(d) whether the National Commission on Farmers has recommended to provide one acre of land to each landless farmer;

(e) if so, the details thereof; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) With a view to prevent soil erosion, land degradation, maintain balance in different types of land uses and to improve the productivity of land, Ministry of Agriculture is implementing various Watershed Development Programmes/ Schemes, namely; (i) National Watershed Development Project for Rainfed Areas (NWDPA), (ii) Soil Conservation

in the Catchments of River Valley Project and Flood Prone River (RVP & FPR) and (iii) Watershed Development Project in Shifting Cultivation Areas (WDPSCA). The Ministry of Rural Development is also implementing area development programmes on watershed basis namely; Drought Prone Areas Programme (DPAP), Desert Development Programme (DDP) and Integrated Wastelands Development Programme (IWDP). These three programmes have now been integrated and consolidated into a single modified programme called Integrated Watershed Management Programme (IWMP) w.e.f. 26.02.2009. Substantial investments have been made under these programmes for development of land which also include Himachal Pradesh. The details of investments made in the last three years is given in Statement.

(c) Ministry of Rural Development under IWMP is targeting to cover 22.65 million ha. during the XI Plan with an outlay of Rs. 15,359.46 crores. So far, 2157 projects covering an area of 10.24 million ha. have been sanctioned under IWMP. Ministry of Agriculture is also targeting a coverage of 3 million ha. under Watershed development programmes with an investment of about Rs. 3000 crores during the XI Plan and in the first three years, about 1.83 million ha. has been developed.

(d) to (f) The National Commission on Farmers (NCF) had recommended provision of one acre of land per landless labour household, wherever feasible. The National Policy for Farmers (NPF), 2007, which was approved by the Government based on recommendations of NCF, provides for asset reforms to ensure that every farmer household in villages possesses and/or has access to productive assets like land, live stock, fish pond, homestead farm and/or income through an enterprise or market driven skills so that the household income is increased substantially on a sustainable basis which, in turn, would ensure nutrition and livelihood security and their education and health requirements. State Governments have been advised from time to time for distribution of ceiling surplus land and Bhoodan land to the eligible poor.

Statement

Investment made for Land Development under Watershed Programmes

(Rs. in lakhs)

Sl.No.	State	NWDPRAs*			RVP & FPR*			WDPSCA*			DDP, DPAP & IWDP (Pre IWMP)# IWMP#			
		2007-08	2008-09	2009-10	2007-08	2008-09	2009-10	2007-08	2008-09	2009-10	2007-08	2008-09	2009-10	2009-10
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1.	Andhra Pradesh	192.50	400.00	74.42	751.39	591.46	722.03				12167.00	13532.00	8041.00	3068.00
2.	Arunachal Pradesh	255.00	519.00	1408.65	224.04	124.31	184.19	350.00	175.00	175.00	1564.00	3227.00	2668.00	545.00
3.	Assam	80.10	300.00	0.00	126.95	79.03	143.56	550.00	600.00	710.00	2705.00	3893.00	2152.00	3253.00
4.	Bihar	98.10	6.19	220.85	0.00	61.08	36.84				220.00	732.00	571.00	0.00
5.	Jharkhand	0.00	871.03	823.20	1333.45	1169.31	51.51				290.00	1131.00	307.00	764.00
6.	Goa	290.10	107.79	154.37	0.00	0.00	0.00				0.00	0.00	0.00	0.00
7.	Gujarat	1260.00	963.44	1475.73	2403.98	2369.92	1025.01				10550.00	14633.00	18863.00	5023.00
8.	Haryana	313.60	190.73	222.85	299.01	296.18	302.88				3319.00	1454.00	3106.00	0.00
9.	Himachal Pradesh	114.30	633.31	399.99	1090.13	1098.39	751.08				3838.00	3852.00	1756.00	1651.00
10.	Jammu and Kashmir	260.70	543.00	250.52	2236.83	2748.86	2337.97				1336.00	1371.00	2453.00	0.00
11.	Karnataka	2175.70	2248.29	1250.55	1353.95	1946.05	1250.00				10245.00	15343.00	13319.00	8100.00
12.	Kerala	947.00	175.70	200.24	242.89	240.88	129.24				210.00	1146.00	320.00	0.00
13.	Madhya Pradesh	2345.60	3127.48	2424.83	1911.98	2252.55	2694.54				6963.00	8573.00	7646.00	4348.00

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
14.	Chhattisgarh	548.40	1198.52	765.60	602.67	304.88	305.80				3967.00	5482.00	3458.00	1369.00
15.	Maharashtra	1860.40	1867.00	1439.62	4324.46	3459.99	2456.91				11118.00	12447.00	11735.00	6777.00
16.	Manipur	660.00	408.00	409.00	453.00	430.50	453.00	600.00	885.00	55.00	450.00	1118.00	1097.00	0.00
17.	Mizoram	800.00	1269.75	1321.37	563.00	452.77	350.00	550.00	600.00	50.00	3129.00	2650.00	3670.00	506.00
18.	Meghalaya	617.00	628.00	1036.00	4.73	39.00	127.46	752.00	550.00	550.00	547.00	942.00	1595.00	243.00
19.	Nagaland	882.00	900.00	950.00	300.00	300.00	300.00	1050.00	800.00	20.00	2964.00	2753.00	749.00	857.00
20.	Orissa	1296.70	972.00	2010.15	445.00	476.32	229.30				4187.00	5867.00	7074.00	2177.00
21.	Punjab	489.00	581.30	40.53	76.62	70.26	0.36				250.00	360.00	290.00	229.00
22.	Rajasthan	1521.00	688.40	1557.62	2918.95	4185.13	3322.98				16059.00	28023.00	14263.00	6992.00
23.	Sikkim	176.20	391.00	565.00	227.88	254.17	245.00				386.00	260.00	845.00	117.00
24.	Tamil Nadu	1315.00	551.52	893.07	1237.35	1064.13	1487.51				5908.00	7009.00	2570.00	1617.00
25.	Tripura	213.00	409.28	529.00	49.12	81.57	61.47	350.00	350.00	80.00	0.00	158.00	39.00	245.00
26.	Uttar Pradesh	1794.60	4918.86	4960.72	1201.68	3120.52	2270.00				10522.00	11030.00	7149.00	2268.00
27.	Uttarakhand	1256.10	1318.24	1410.01	675.54	386.83	400.00				3129.00	3171.00	1171.00	0.00
28.	West Bengal	116.80	404.26	1544.32	94.92	86.09	418.11				530.00	1371.00	546.00	0.00
Total		21878.90	26592.09	28338.21	25149.52	27690.18	22056.75	4202.00	3960.00	3730.00	116553.00	151528.00	117453.00	50149.00

Note: Progress under RVP & FPR in Jharkhand includes area treated by Damodar Valley Corporation, Hazaribagh.

*Figures indicate expenditure incurred; #Figures indicate releases made.

Mustard and Sesame Cultivation

4475. SHRI PAKAURI LAL: Will the Minister of AGRICULTURE be pleased to state:

(a) the Minimum Support Price of mustard and sesame during the last three years and the current year;

(b) the production of mustard and sesame, State-wise; and

(c) the details of assistance provided for promoting mustard and sesame cultivation during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The details of MSP of mustard and sesame for last three years and the current year are give below:—

MSP (Rs. Per quintal)

Year	Mustard	Sesame
2007-08	1800	1580
2008-09	1830	2750
2009-10	1830	2850
2010-11	1850	2900

(b) The State-wise details of estimates of Mustard and sesame production during 2006-07 to 2009-10 are given in the Statement enclosed.

(c) Government of India is implementing a centrally sponsored Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM) in 14 major Oilseeds growing States, 15 Maize growing States and 9 Oil Palm growing States to increase the production and productivity of these crops including mustard and Sesame.

Under the scheme, financial assistance is provided for purchase of breeder seed, production of foundation seed, production and distribution of certified seed, distribution of seed minikits, distribution of plant protection chemicals, plant protection equipments, weedicides, supply of micro nutrients and improved agricultural implements, supply of rhizobium culture/phosphate solubilising bacteria, distribution of gypsum/pyrite/liming/dolomite, distribution of sprinkler sets and water carrying pipes, trainings, publicity, etc. to encourage all type of farmers to grow these crops. During the last three years, funds released for ISOPOM which includes promoting mustard and sesame also, were as under:—

Year	Amount (Rs. in crores)
2007-08	343.45
2008-09	399.78
2009-10	451.29

Statement

State-wise estimates of Production of Rapeseed and Mustard seed and Sesame seed from 2006-07 to 2009-10*

Production : ('000 Tonnes)

States	Rapeseed and Mustard seed				Sesame seed			
	2006-07	2007-08	2008-09	2009-10*	2006-07	2007-08	2008-09	2009-10*
1	2	3	4	5	6	7	8	9
Andhra Pradesh	3.0	3.0	4.0	1.0	29.0	27.0	19.0	20.0

1	2	3	4	5	6	7	8	9
Arunachal Pradesh	18.4	20.6	23.8	#	0.7	0.8	1.3	#
Assam	116.0	123.0	122.9	129.0	8.0	7.0	6.9	7.4
Bihar	89.4	81.6	81.8	90.8	2.5	2.6	1.8	2.6
Chhattisgarh	23.5	21.1	19.6	25.0	6.8	6.8	6.4	9.0
Gujarat	504.0	551.0	334.0	261.0	71.0	141.0	84.9	93.0
Haryana	802.0	598.0	895.0	846.0	1.6	1.3	1.3	1.1
Himachal Pradesh	4.5	3.6	2.4	3.0	1.7	1.3	1.2	0.5
Jammu and Kashmir	37.0	50.6	47.2	45.5	3.0	2.6	2.3	2.0
Jharkhand	33.4	37.4	36.2	46.2	2.9	2.4	1.3	1.3
Karnataka	1.0	1.0	2.0	2.0	48.0	48.0	32.0	31.0
Kerala	0.0	0.0	0.0	0.0	0.2	0.2	0.3	0.3
Madhya Pradesh	693.4	536.8	736.6	848.9	66.2	87.6	87.6	77.9
Maharashtra	5.0	4.0	2.0	2.0	14.0	30.0	15.0	15.0
Manipur	0.1	0.5	0.2	#	0.6	0.4	0.5	#
Meghalaya	4.8	4.8	4.9	#	0.8	0.9	0.9	#
Mizoram	0.3	0.1	0.3	#	1.5	0.3	1.1	#
Nagaland	20.7	21.9	26.6	#	3.5	3.7	2.9	#
Orissa	2.6	3.2	2.5	2.7	10.6	10.2	7.3	10.4
Punjab	46.0	33.0	33.0	40.0	3.2	2.7	2.8	2.6
Rajasthan	3805.6	2362.2	3502.5	2948.2	88.7	126.9	152.5	97.2
Sikkim	3.9	4.3	4.1	#	0.0	0.0	0.0	0.0
Tamil Nadu	0.1	0.1	0.1	0.2	27.3	27.3	32.3	50.3
Tripura	1.4	1.1	1.2	#	1.1	0.9	0.8	#
Uttar Pradesh	873.8	997.3	991.9	699.0	39.3	39.0	44.4	34.0

1	2	3	4	5	6	7	8	9
Uttarakhand	9.0	9.0	10.0	12.0	0.0	0.0	0.0	0.0
West Bengal	338.6	361.7	315.3	348.8	186.1	185.9	133.3	194.4
Delhi	0.3	2.7	0.6	#	0.0	0.0	0.0	0.0
Puducherry	0.0	0.0	0.0	0.0	0.1	0.1	0.2	#
Others	NA	NA	NA	61.7	0.0	NA	NA	7.2
Total	7437.8	5833.6	7200.7	6413.0	618.4	756.9	640.3	657.2

*4th advance estimates released on 19.07.2010,

#Includes in others,

NA: Not Applicable

Shortage of Technical Officers in Highway Construction Projects

4476. SHRI ARJUN RAM MEGHWAL:
SHRI RAMASHANKAR RAJBHAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether inordinate delay is taking place in the implementation of highway projects due to shortage of technical officers/engineers in the Highway Sector;

(b) if so, the details thereof;

(c) whether project work of roads of certain States has been suspended due to shortage of skilled engineers;

(d) whether the Government proposes to formulate an advance scheme to overcome the shortage of technical officers/engineers;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b)-No, Madam. However, there is some

delay in implementation of Highway Projects, mainly due to delay in land acquisition, shifting of utilities, Environment and Forest clearances, clearances of Road Over Bridges (RoBs), law and order problems in some States, etc.

(c) No, Madam.

(d) and (e) With the increase in mandate of NHAI, recruitment of technical manpower in NHAI has been increased in a phased manner. The Government has set up the National Institute for Training of Highway Engineers (NITHE), Noida which imparts training to fresh as well as in-service highway engineers of the country. So far NITHE has trained more than 18,000 highways engineers since 2001, which includes engineers from other developing countries. There are also other Training Institutes in the public and private sector imparting training to highway engineers. Highway Engineers are also deputed for training abroad under various International Co-operation Schemes for latest technical know-how in this Sector.

(f) Does not arise in view of (d) and (e) above.

[English]

World Bank Funding for MSME

4477. SHRI P.C. GADDIGOUDAR: Will the Minister of

MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the World Bank proposes to grant funds and loans for funding infrastructure projects for the development of the Micro, Small and Medium Enterprises (MSME) sector;

(b) if so, the details thereof;

(c) the details of such development projects carried out in the village industries sector; and

(d) the extent to which it is likely to be helpful to revitalize this sector?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) to (d) There is no proposal of World Bank to grant funds and loans for funding of infrastructure projects for the development of MSME sector, received in the Ministry of MSME.

Rail Over Bridges

4478. SHRI JOSE K. MANI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the National Highway Authority of India (NHAI) has been assigned the work to construct Rail Over Bridges (ROBs) in the State of Kerala during each of the last three years;

(b) if so, the details thereof, project-wise;

(c) whether the construction work on the said ROBs has been delayed;

(d) if so, the reasons therefor; and

(e) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF

ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) Yes, Madam. The details are given as under:—

Year	NH	ROB Location	Status
2007-08	47	km. 320.090	Completed
2008-09		Nil	
2009-10		Nil	

(c) No, Madam.

(d) and (e) Does not arise.

[Translation]

Bridge over Dhasam River

4479. SHRI SHIVRAJ BHAIYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether a bridge is being constructed at Girar Ghat (between Sagar and Lalitpur districts) on the Dhasam River;

(b) if so, the name of the agency engaged in the construction work and the total cost thereof;

(c) whether construction work of the said bridge has not been completed;

(d) if so, the reasons therefor; and

(e) the time by which the construction work of the said bridge is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) No, Madam. This Ministry has not taken up this project.

(b) to (e) Does not arise.

[English]

Impact of Recession on Coir Industry

4480. SHRI M.B. RAJESH: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether the coir industry in the country is facing crisis due to global recession;
- (b) if so, the details thereof;
- (c) whether the Government has taken any initiative for a revitalization package for the same;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) to (e) Although global recession had posed challenges in export of coir and coir products, the sector had been fortunate enough to avoid a crisis and the exports of Coir and Coir products have increased both in quantity and value during the past 3 years as indicated in the Statement enclosed.

Among the significant steps taken by the Government of India to promote coir exports, incentives have been extended to handloom coir furnishings under the Foreign Trade Policy as per details given below:—

Sl. No.	Scheme	Benefit
1	2	3
1.	Duty Entitlement Pass Book (DEPB)	Duty free scrip of 1.5% of the FOB value of export to neutralize incidence of customs duty on import content of exported product.

1	2	3
2.	Duty Drawback	Fiscal incentive of 1% to 5.3% of the FOB value of exports for various products as notified in the drawback schedule to enable the exporter to replenish the duty elements incurred on various inputs of the exported products. Coir mats are receiving incentives @3.5%.
3.	Advance Authorization Scheme	Allows duty free import of inputs which are physically incorporated in the exported product allowing normal wastage
4.	Focus Market Scheme	Duty free scrip of 3% of the FOB value of exports effected to the countries notified in Appendix, 37C of the Foreign Trade Policy. All products are eligible for assistance under the scheme.
5.	Focus Product Scheme	Duty free scrip of 2% of the FOB value of exports of the products notified in Appendix, 37 D of the Foreign trade Policy. Coir fibre, Curled Coir, Coir Pith, Coir Yarn, Geotextile, Ropes, Garden articles, braids, bags are eligible for assistance under the scheme.
6.	Special Focus Product Scheme	All handmade carpets and other textile floor coverings of Coir covered under Chapter 57 of FTP are eligible for Duty free scrip of 5% of the FOB value of exports in terms of Table 2 of Appendix 37 D of the FTP.

Statement**Export of Coir and Coir Products from India**

(Q-Quantity in tonnes and V-Value in Rs. lakh)

Product	2007-08		2008-09		2009-10	
	Q	V	Q	V	Q	V
Curled Coir	1279.99	152.06	1438.38	223.85	3365.70	668.33
Coir Fibre	11101.64	1224.14	19443.54	2390.89	73074.93	9742.03
Coir Rugs and Carpet	178.14	134.40	63.83	67.63	46.17	45.38
Coir Pith	83613.24	6384.77	96996.32	6462.30	131916.67	12347.06
Coir Rope	372.26	139.99	370.28	164.60	430.56	165.92
Coir other sorts	57.02	57.83	50.50	19.03	55.04	28.53
Coir Yarn	8407.09	2666.90	5335.09	1925.92	6108.35	2461.21
Geo-textiles	3364.72	1444.65	3251.52	1591.05	3754.44	2023.77
Handloom Mats	40917.35	24299.85	35553.43	23537.53	36297.71	25428.01
Handloom Mattings	3013.71	1879.33	2368.45	1716.56	1832.24	1425.28
Powerloom Mats	75.06	52.69	54.21	40.06	2.84	2.03
Powerloom Mattings	115.82	88.30	87.52	85.09	2.41	3.04
Rubberised Coir	1120.35	852.19	1222.59	1174.77	629.78	713.39
Tufted Mats	33950.35	19910.98	33689.27	22598.15	36991.21	25351.24
Total	187566.74	59288.08	199924.93	63997.43	294508.05	80405.22

[Translation]

Will the Minister of AGRICULTURE be pleased to state:

Production of Paddy

4481. SHRI PREMDAS:

SHRI BRIJBHUSHAN SHARAN SINGH:

SHRI R. DHUVANARAYANA:

(a) the target fixed for production of paddy for the current year and the actual production achieved in the country including Uttar Pradesh, State-wise;

(b) the average production of paddy in each State

vis-a-vis the country's average production during each of the last three years and the current year;

(c) whether the Government proposes to develop high yielding varieties of paddy; and

(d) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The target fixed for production of paddy during the year 2010-11 is 102.00 million tones, including 87.00 million tones for Kharif and 15.00 million tones for Rabi. The State-wise estimated production of Rice in the country during each

of the last three years and the current year, including Uttar Pradesh is given at Statement enclosed.

(c) and (d) Development of high yielding varieties suited to different agro-ecological zones and tolerant to various biotic and abiotic stresses is the major mandate of crop based ICAR institutes. Every year several genotypes are tested across the country in different situations and locations. Based on three years performance, better genotypes than the already released varieties are recommended for release for different situations. In paddy, so far about 870 high yielding varieties and 43 hybrids have been developed and released for cultivation in different ecological conditions. Varieties suited to specific situations have also been released. These high yielding varieties/hybrids are being promoted through various crop development schemes.

Statement

State-wise estimated Production of Rice viz-a-viz the country's average production during last three year and current year

State/UT	Season	Production ('000 Tonnes)			
		2007-08	2008-09	2009-10*	2010-11**
1	2	3	4	5	6
Andhra Pradesh	Kharif	8191.0	8380.0	5958.0	8645.0
	Rabi	5133.0	5861.0	4556.0	
	Total	13324.0	14241.0	10514.0	8645.0
Arunachal Pradesh	Kharif	158.1	163.9	#	#
Assam	Autumn	348.0	374.0		
	Winter	2239.0	2865.9		
	Total Kharif	2587.0	3239.9	3086.7	3115.9
	Summer	732.0	768.6	710.0	
	Total	3319.0	4008.5	3796.7	3115.9

1	2	3	4	5	6
Bihar	Autumn	332.5	727.7		
	Winter	3913.3	4684.4		
	Total Kharif	4245.8	5412.1	3461.2	3069.6
	Summer	172.3	178.2	159.5	
	Total	4418.1	5590.3	3620.7	3069.6
Chhattisgarh	Kharif	5426.6	4391.8	4110.4	5293.8
Goa	Autumn	78.1	80.1	#	#
	Rabi	43.5	43.2	#	#
	Total Kharif	121.6	123.3	#	#
Gujarat	Kharif	1376.0	1226.0	1228.0	1427.0
	Summer	98.0	77.0	64.0	
	Total	1474.0	1303.0	1292.0	1427.0
Haryana	Kharif	3613.0	3298.0	3625.0	3738.0
Himachal Pradesh	Kharif	121.5	118.3	105.2	113.5
Jammu and Kashmir	Kharif	561.3	563.11	497.4	497.4
Jharkhand	Autumn				
	Winter				
	Total Kharif	3326.4	3400.2	1471.0	791.7
	Rabi	10.0	20.0	20.0	
	Total	3336.4	3420.2	1491.0	791.7
Karnataka	Kharif	2675.0	2725.0	2584.0	3193.2
	Rabi	84.0	88.0		

1	2	3	4	5	6
	Summer	958.0	989.0		
	Total Rabi/ Summer	1042.0	1077.0	928.0	
	Total	3717.0	3802.0	3512.0	3193.2
Kerala	Autumn	168.1	192.8		
	Winter	251.1	249.1		
	Total Kharif	419.2	441.9	464.3	474.1
	Summer	109.3	148.4	160.8	
	Total	528.5	590.3	625.1	474.1
Madhya Pradesh	Kharif	1461.9	1559.7	1260.6	1596.9
Maharashtra	Kharif	2913.0	2234.0	2167.0	3220.7
	Rabi	83.0	50.0	45.0	
	Total	2996.0	2284.0	2212.0	3220.7
Manipur	Kharif	406.2	397.0	#	#
Meghalaya	Kharif	151.9	157.3	#	#
	Rabi	48.1	46.6	#	#
	Total	200.0	203.9	#	#
Mizoram	Kharif	15.5	45.8	#	#
	Rabi	0.2	0.2	#	#
	Total	15.7	46.0	#	#
Nagaland	Kharif	290.6	345.1	#	#
Orissa	Autumn	813.8	735.2		

1	2	3	4	5	6
	Winter	5910.2	5266.3		
	Total Kharif	6724.0	6001.5	6196.6	5661.0
	Summer	816.7	811.2	698.4	
	Total	7540.7	6812.7	6895.0	5661.0
Punjab	Kharif	10489.0	11000.0	11236.0	11000.0
Rajasthan	Kharif	259.6	241.1	228.3	238.3
Sikkim	Kharif	22.9	21.7	#	#
Tamil Nadu	Autumn	728.3	748.9		
	Winter	3768.4	3875.0		
	Total Kharif	4496.7	4623.9	5374.5	5400.4
	Summer	543.5	558.8	649.5	
	Total	5040.2	5182.7	6024.0	5400.4
Tripura	Autumn	56.7	52.5	#	#
	Winter	395.5	404.8	#	#
	Total Kharif	452.2	457.3	#	#
	Summer	172.4	169.8	#	#
	Total	624.6	627.1	#	#
Uttar Pradesh	Kharif	11732.0	13051.0	10761.0	12202.4
	Rabi/Summer	48.0	46.0	31.1	
	Total	11780.0	13097.0	10792.1	12202.4
Uttarakhand	Kharif	550.0	536.0	564.0	628.0
	Zaid/Rabi	43.0	46.0	50.0	
	Total	593.0	582.0	614.0	628.0

1	2	3	4	5	6
West Bengal	Autumn	565.8	605.0		
	Winter	9227.6	10074.3		
	Total Kharif	9793.4	10679.2	10006.7	8320.0
	Summer	4926.1	4358.0	4875.0	
	Total	14719.5	15037.2	14881.7	8320.0
Andaman and Nicobar Islands	Kharif	21.9	22.1	#	#
Dadra and Nagar Haveli	Kharif	23.7	23.4	#	#
Delhi	Kharif	31.4	31.4	#	#
Daman and Diu	Kharif	3.5	3.8	#	#
Puducherry	Autumn	12.9	12.3	#	#
	Winter	28.1	24.2	#	#
	Total Kharif	41.0	36.5	#	#
	Summer	12.4	14.3	#	#
	Total	53.4	50.8	#	#
Others	Kharif	NA	NA	1520.0	1785.4
	Rabi	NA	NA	274.1	
	Total	NA	NA	1794.1	1785.4
All India	Autumn	3104.2	3528.5		
	Winter	25733.2	27444.0		
	Kharif	53822.0	53935.7		
	Total Kharif	82659.4	84908.1	75905.9	80412.3

1	2	3	4	5	6
	Summer/Rabi	14033.5	14274.3	13221.4	0.0
	Total	96692.9	99182.4	89127.3	80412.3

*4th advance estimates released on 19.7.2010.

**1st advance estimates of 2010-11 released on 23.9.2010.

#Included in others.

NA: Not Applicable.

Foreign Assistance for Agriculture

4482. SHRI VIRENDRA KUMAR:

SHRI GHANSHYAM ANURAGI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether foreign assistance for agricultural development schemes has come down;

(b) if so, the details thereof during each of the last three years and the current year; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) The information is being collected and will be laid on the Table of the House.

[English]

Financing Plan for National Highways

4483. DR. SANJEEV GANESH NAIK: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether a Rs. 8,12,661 crore financing plan had been referred to Chaturvedi Committee for its revision

under the directions of the Empowered Group of Ministers on roads;

(b) if so, the details thereof;

(c) whether the Planning Commission has also raised concerns over feasibility of the said financing plan for National highway construction targets; and

(d) if so, the details thereof and reaction of the Government thereto alongwith the steps taken to address such concerns?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (d) A Committee headed by Shri B.K. Chaturvedi, Member, Planning Commission was constituted for evolving a strategy for the expeditious implementation of the National Highways Development Project (NHDP). The Recommendations of the Committee have been accepted by the Government with the proviso that an Empowered Group of Ministers (EGoM) shall consider the Financing Plan for 2010-11 onwards for the National Highways Development Project (NHDP), including such changes to the work plans that may become necessary. The details of the estimates on the expenditure and sources of funds are enclosed as Statement. Planning Commission supports speedy construction of Highways as per the agreed target for the year 2010-11 and regards investment in road construction as one of the critical sectors for achieving inclusive growth.

Statement**Summary of the NHDP Financing Plan**

Particulars	(Rs. in crores)
A. Estimated Expenditure	
Project Construction	3,37,959
Payment of Annuity	2,07,579
Interest on Borrowed Funds	78,285
Repayment of Borrowing	1,88,838
Total (A)	8,12,661
B. Sources of funds	
Cess funds	3,60,631
External Assistance (Grant and Loan)	9,782
Net Surplus from Toll Revenue	1,17,418
Negative Grant	3,318
Budgetary Support	1,398
Additional Budgetary Support	39,329
Share of Private Sector	2,11,315
Borrowings	1,91,948
Total (B)	9,35,139

[Translation]

**Coordination between Police and
Intelligence Agencies**

4484. SHRI VISHWA MOHAN KUMAR:
SHRI RADHE MOHAN SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has taken any steps to ensure coordination between the police forces and various intelligence agencies including constituting an integrated command and National Intelligence Agency to check the terrorist activities in the country; and

(b) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):
(a) and (b) There exist coordination mechanism in IB and at the State level to facilitate regular coordination between IB and other Central and State security and intelligence agencies.

Further, as part of ongoing exercise major steps taken by the Government include, strengthening and re-organisation of the Multi-Agency Centre (MAC) in the Intelligence Bureau to enable in to function on 24x7 basis, for real time collation and sharing of intelligence with all other intelligence and security agencies of the Central and State Governments/Union; setting up of 24x7 Control Rooms in all the States for quick sharing of data/information pertaining to terrorism; setting up of a network connecting all the State Special Branches (SSBs) to MAC and its State level nodes (Subsidiary Multi-Agency Centres); steps taken for strengthening SSBs, etc. The manpower strength of agencies are also reviewed and augmented.

The National Investigation Agency (NIA) was established on 31st December, 2008, under the National Investigation Agency Act, 2008, to check the terrorist activities in the country.

[English]

Law on Anti-National Speeches

4485. SHRI SANJAY DINA PATIL:
DR. SANJAY JAISWAL:
DR. PADMASINHA BAJIRAO PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the laws to prosecute the persons who make anti-national speeches are weak;

(b) if so, the reaction of the Government thereto;

(c) whether the Government is considering to amend the law in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) No, Madam.

(b) to (e) Does not arise.

[Translation]

Market Forecast for Agriculture

4486. SHRI RAJU SHETTI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to provide the facility of market forecast to the farmers in the agriculture sector; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Ministry of Agriculture is implementing a Central Sector Scheme of Marketing Research and Information Network since March, 2000, with an objective to provide market information on arrival and prices of different agricultural commodities for the benefit of the farmers. So far more than 3000 markets have been covered under the network and market information from more than 1900 markets is disseminated in respect of 300 commodities and 2000 varieties through AGMARKNET Portal based on the

information received from different Agriculture Wholesale Markets.

Delhi-Gurgaon Expressway Project

4487. SHRI JAGDISH SHARMA:

SHRI ANANTKUMAR HEGDE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether 25% of the expenditure incurred on the construction of Delhi-Gurgaon Express Highway project has been recovered from the users as toll tax till September, 2010;

(b) if not, the facts in this regard;

(c) whether the Government has decided to continue this system of charging toll tax on the said road for the next 20 years;

(d) if not, the facts in this regard; and

(e) the total amount likely to be recovered as toll tax during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) The project has been implemented on Public Private Partnership (PPP) basis on Build, Operate and Transfer (BOT) mode. The total collection from users from 24.01.2008, the Commercial Operation Date (COD) till 31.10.2010 is Rs. 412 crore, as reported by the concessionaire to NHAI. Since the construction cost has been incurred by the concessionaire, it is not possible to indicate the percentage of toll collected vis-a-vis construction cost of the highways.

(c) and (d) As per the concession agreement, the concessionaire is entitled to collect toll till 2023.

(e) No such estimate has been made by the Government.

[English]

Production of Pulses and Oilseeds

4488. DR. G. VIVEKANAND:

DR. RATTAN SINGH AJNALA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the production of pulses and oilseeds have come to standstill and as a result thereof, their prices have gone up;

(b) if so, the details of production and consumption of pulses and oilseeds in the country during each of the last three years and the current year, State-wise;

(c) the steps taken to increase the production of pulses and oilseeds and the incentives provided to the growers; and

(d) the time by which the country is likely to attain self-sufficiency in these items?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) During the last decade, the production of production of pulses has been fluctuating in the range of about 13 to 15 million tonnes whereas production of oilseeds has increased from 20.71 million tonnes in 1999-2000 to 29.76 million tonnes in 2007-08. Due to drought in most parts of the country, the estimated production of oilseeds in 2009-10 declined to 24.39 million tones (4th advance estimates). However, during the current year, the prospectus of pulses and oilseeds are better and as per the 1st advance estimates released on 23.09.2010, the estimated production of kharif pulses and oilseeds are higher than the last year. State-wise details of estimated production and consumption of pulses and oilseeds (based on per capita consumption norms as per Consumer Expenditure Survey of National

Sample Survey Office (NSSO) for 2004-05 and projected population of the country) during the last three years and the current year, i.e., 2007-08 to 2010-11 are given in the enclosed Statement.

Due to various measures taken by the Government to check price rise, as per Wholesale Prices Indices (WPIs) released by Ministry of Commerce and Industry, while there has been only marginally increase of 1.01% in the overall wholesale prices of oilseeds during October, 2010 as compared to April, 2010, the prices of pulses during the above period have declined.

(c) and (d) To increase production and productivity of pulses and oilseeds in the country, the Government of India is implementing various Crop Development Schemes such as National Food Security Mission-Pulses, Integrated Scheme of Oilseeds, Pulses, Maize and Oil Palm (ISOPOM) and Rashtriya Krishi Vikas Yojana through State Governments. In addition to above schemes, during 2010-11, two new programmes for bringing Green Revolution to Eastern India and Integrated Development of 60000 Pulses and Oilseeds Villages in rainfed areas have been initiated under RKVY. The National Food Security Mission has been strengthened from 1.4.2010 with the merger of pulses component of ISOPOM and inclusion of two new potential States namely; Assam and Jharkhand for pulses production. A new programme "Accelerated Pulses Production Programme (A3P)" in the form of block demonstrations has also been started in 16 pulse growing States of the country. Further, during 2010-11, a new sub-scheme has been introduced under RKVY as a special initiative for pulses and oilseeds for Organizing 60,000 Pulses and Oilseeds Villages in rainfed areas.

Despite various efforts made by the Government, the production of pulses and oilseeds is lower than their requirements and in the near future the gap between demand and supply has to be met through imports.

Statement

State-wise details of estimated Production and Consumption of Pulses and Oilseeds during the years 2007-08 to 2010-11

States	Total Consumption ('000 Tonnes)								Estimated Production ('000 Tonnes)							
	Pulses				Oilseeds				Pulses				Oilseeds			
	2007-08	2008-09	2009-10	2010-11	2007-08	2008-09	2009-10	2010-11	2007-08	2008-09	2009-10*	2010-11\$	2007-08	2008-09	2009-10*	2010-11\$
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
Haryana	191.4	194.7	197.9	200.5	0.1	0.1	0.1	0.1	101.8	178.1	100.8	48.0	642.8	932.8	878.5	5.0
Rajasthan	389.2	396.0	402.8	407.0	2.7	2.8	2.8	2.9	1552.8	1826.4	735.2	839.7	4197.6	5178.4	4407.2	1915.9
Uttar Pradesh	1898.7	1934.0	1969.4	1992.2	2.3	2.4	2.4	2.5	1576.9	1998.1	1999.3	494.1	1146.8	1164.5	832.0	105.0
Bihar	965.1	979.7	994.0	1001.7	16.4	16.7	16.9	17.1	497.1	469.1	513.8	88.1	137.9	138.0	148.6	9.0
Assam	264.0	267.4	270.7	272.8	2.1	2.2	2.2	2.2	63.0	64.5	61.7	0.0	139.0	137.9	145.4	11.5
West Bengal	529.3	534.4	539.5	542.6	21.2	21.4	21.6	21.7	147.6	128.5	158.2	33.9	705.1	582.6	711.3	102.6
Jharkhand	286.9	291.0	294.9	297.4	7.4	7.5	7.6	7.6	301.8	280.7	220.6	134.4	68.8	73.2	67.4	17.7
Orissa	317.2	320.0	322.8	324.6	13.5	13.6	13.7	13.8	383.5	387.3	393.9	231.7	196.6	180.3	170.8	77.8
Madhya Pradesh	684.2	695.8	707.3	714.9	6.6	6.7	6.8	6.9	2453.6	3683.1	3934.0	530.6	6352.0	6976.9	7627.4	5761.8
Gujarat	588.9	597.1	605.2	611.5	11.3	11.5	11.7	11.8	743.0	609.0	545.0	403.0	4725.0	4015.9	2956.0	2923.2
Maharashtra	1154.6	1171.5	1188.3	1202.6	18.7	19.0	19.2	19.5	3024.0	1656.0	2463.6	1967.0	4874.0	3409.7	2905.0	3253.7
Andhra Pradesh	761.7	769.2	776.6	781.2	8.8	8.9	8.9	9.0	1697.0	1448.0	1401.0	405.0	3390.0	2189.1	1573.0	1563.2

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
Karnataka	577.6	583.7	589.8	594.7	10.3	10.4	10.6	10.7	1265.0	972.0	1100.0	511.0	1549.0	1212.0	1037.0	596.6
Kerala	253.3	255.3	257.2	258.3	8.8	8.9	8.9	9.0	8.4	6.3	5.7	0.0	2.4	1.6	2.4	2.0
Tamil Nadu	681.4	684.8	688.0	693.9	19.5	19.6	19.7	19.9	185.0	164.5	272.5	75.9	1146.7	1043.0	955.7	709.9
Others	290.9	294.9	298.8	302.3	3.9	4.0	4.0	4.1	761.0	695.1	585.6	188.6	481.6	483.2	387.9	159.8
All India	10764.5	10913.7	11061.5	11166.2	160.2	162.4	164.6	166.2	14761.5	14566.7	14598.2	5996.7	29755.3	27719.0	24928.2	17273.0

*4th advance estimates,

\$1st advance estimates.

Note: Consumption of pulses and Oilseeds is based upon per capita consumption of pulses and Oilseeds as per Consumer Expenditure Survey by NSSO for the year 2004-05 (latest available) and Projected Population (As on 01.09.2007) released by Office of Registrar General of India (RGI).

[Translation]

Irregularities in AAY

4489. SHRI SUDARSHAN BHAGAT:

SHRI JAYARAM PANGI:

SHRI GANESH SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether complaints regarding irregularities in Antyodaya Anna Yojana (AAY) like under weighing, errors of inclusion and exclusion have been reported during the last three years;

(b) if so, the details thereof and the corrective steps taken in this regard, State-wise;

(c) whether the Government has received any request for expansion of AAY; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Targeted Public Distribution System (TPDS) is implemented jointly by Government of India and State/Union Territory (UT) Governments with sharing of responsibilities in this regard. The responsibilities for allocation of foodgrains within State/UT, identification of eligible Below Poverty Line (BPL) families, issuance of ration cards to them and distribution of allocated foodgrains to eligible ration card holders through Fair Price Shops and supervision of the functioning of Fair Price Shops, etc., rest with the State/UT Governments.

Public Distribution System (Control) Order 2001, mandates the State and UT Governments to carry out all required action to ensure smooth functioning of TPDS.

Complaints as and when received by the Central Government about malpractices in TPDS including inclusion and exclusion errors in identification of Antyodaya Anna Yojana (AAY) families, are sent to the concerned State Governments/UT Administrations for inquiry and necessary action. The details of complaints on TPDS received from individuals, organizations and through media reports etc. during the year 2007 to 2009 and upto September, 2010 are given in the enclosed Statement.

Government has issued directions to the State Governments to streamline functioning of TPDS by enforcing provisions of PDS (Control) Order, 2001. Government has also issued instructions to States/Union Territories to strengthen functioning of TPDS by improving monitoring mechanism and vigilance, increased transparency in functioning of TPDS, use of Information and Communication Technology (ICT) tools and improving the efficiency of Fair Price Shop operations.

Requests have been received from the State Governments of Andhra Pradesh, Assam, Chhattisgarh, Jammu and Kashmir, Maharashtra, Orissa and Uttar Pradesh for coverage of additional families and allocation of foodgrains under AAY. As the State Governments are required to identify AAY families within the ceiling on number of AAY families given to each State/UT Government, their request for coverage of additional families under AAY beyond the targeted number could not be acceded to.

Statement

Complaints on TPDS received in the Department from individuals, organisation and through Media Reports etc. from 2007 to 2010 (upto September, 2010)

Sl. No.	State/UT	2007	2008	2009	2010
1	2	3	4	5	6
1.	Andhra Pradesh	—	1	—	3

1	2	3	4	5	6
2. Arunachal Pradesh	—	—	—	—	1
3. Assam	—	2	4	6	1
4. Bihar	—	5	5	16	12
5. Chhattisgarh	—	1	1	4	3
6. Delhi	—	12	26	29	32
7. Goa	—	—	—	—	1
8. Gujarat	—	2	—	4	2
9. Haryana	—	3	6	5	15
10. Himachal Pradesh	—	—	1	—	—
11. Jammu and Kashmir	—	—	—	1	3
12. Jharkhand	—	5	1	6	3
13. Karnataka	—	3	2	6	1
14. Kerala	—	—	4	1	3
15. Madhya Pradesh	—	3	2	9	12
16. Maharashtra	—	6	7	12	5
17. Manipur	—	—	2	—	—
18. Nagaland	—	—	—	1	1
19. Orissa	—	—	—	1	2
20. Punjab	—	—	1	1	2
21. Rajasthan	—	16	7	7	5
22. Sikkim	—	—	—	3	2
23. Tamil Nadu	—	—	2	6	1
24. Uttarakhand	—	—	—	1	1

1	2	3	4	5	6
25. Uttar Pradesh	—	38	17	46	28
26. West Bengal	—	3	4	4	1
27. Chandigarh	—	—	—	—	2
28. Puducherry	—	—	1	—	—
Total	—	99	94	169	142

[English]

Decentralised Procurement

4490. SHRI ARJUN CHARAN SETHI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of foodgrains procured by the States under decentralised procurement and the surplus quantity out of the above handed over to Food Corporation of India (FCI) by these States during each of the last three years and the current year, State-wise;

(b) whether huge quantity of foodgrains from some States have been moved to Orissa for storage in FCI godowns in the State leaving little space for storage of custom milled rice for distribution to the people of the State;

(c) if so, the details thereof and the reasons therefor; and

(d) the remedial steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The State-wise information about the procurement of foodgrains made by DCP States and the quantities of foodgrains handed over by them to Food Corporation of India (FCI) during the last three years and the current year is enclosed as Statement.

(b) and (c) No, Madam. Only wheat has been moved to the State to meet the requirements of TPDS and other schemes, maintain sufficient buffer stock in the State and to utilise vacant storage capacity. The quantity of wheat moved to Orissa from April, 2010 is as under:—

Month	Quantity in MTs
April, 2010	28,000
May, 2010	38,000
June, 2010	36,000
July, 2010	51,000
August, 2010	52,000
September, 2010	26,000
October, 2010	42,000
November, 2010 (Plan)	40,000

(d) To create space for storage of custom milled Rice in Orissa, Boiled Rice was dispatched out of the State as per the details given below:—

Month	Dispatches in MTs
1	2
April, 2010	Nil
May, 2010	36,000
June, 2010	59,000
July, 2010	56,000
August, 2010	23,000
September, 2010	71,000

1	2
October, 2010	18,000
November, 2010	46,000

Statement

State-wise procurement of foodgrains made by DCP States and the quantities of foodgrains handed over by them to Food corporation of India (FCI) during the last three years and the current year

(Figures in MT)

1. Chhattisgarh

Paddy

Marketing Year	Quantity procured by the State	Quantity handed over to FCI by State Government
2007-08	316400	716000
2008-09	3059000	852000
2009-10	4427000	205000
2010-11 (Estimated)	5000000	1000000

Rice

2007-08	3413000	1891000
2008-09	3312000	1866000
2009-10	3419000	1994000
2010-11 upto 29.11.2010	13000	—

No Wheat Procurement in Chhattisgarh.

2. West Bengal**Rice**

Marketing Year	Quantity procured by the State	Quantity handed over to FCI by State Government
2007-08	783583	644661
2008-09	1097298	641272
2009-10	946306	349144
2010-11 (as on 30.11.10)	0	0

Wheat

2007-08	0	0
2008-09	0	0
2009-10	0	0
2010-11	8550	0

3. Uttar Pradesh**Wheat**

Marketing Year	Quantity procured by the State	Quantity handed over to FCI by State Government
1	2	3
2007-08	545746	278133
2008-09	3137452	1568186
2009-10	3882406	469133

Rice

2007-08	2875867	487358
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1

2

3

2008-09	4012135	783944
2009-10 (as on 30.11.2010)	3067902	453631

Note:—

1. State Government of U.P. withdrew DCP System from RMS 2010-11. Adopted procurement on Punjab pattern.
2. From KMS 2010-11 U.P. State has been declared as non DCP State.

4. Gujarat**Wheat**

Marketing Year	Quantity procured by the State	Quantity handed over to FCI by State Government
2007-08	Nil	Nil
2008-09	13468.78	Nil
2009-10	74760	Nil
2010-11	624	Nil

5. Uttarakhand**Wheat**

Marketing Year	Quantity procured by the State	Quantity handed over to FCI by State Government
2007-08	1570	Nil
2008-09	48664	Nil
2009-10	97862	Nil
2010-11	68570	Nil

Uttarakhand State is not a surplus State as far as Wheat is concerned.

Rice		
Marketing Year	Quantity procured by the State	Quantity handed over to FCI by State Government
2007-08	134996	43398
2008-09	347313	179334
2009-10	377191	207463
2010-11	33413	13691

(upto 30.11.10)

6. Orissa**Paddy**

Marketing Year	Quantity procured by the State	Quantity handed over to FCI by State Government
2007-08	1773089	1366125
2008-09	2675613	1197314
2009-10	1416477	541565
2010-11	Nil	Nil

No Wheat procurement in Orissa

7. Madhya Pradesh**Wheat**

Marketing Year	Quantity procured by the State	Quantity handed over to FCI by State Government
1	2	3
2007-08	47125	Nil
2008-09	150935	Nil
2009-10	1660960	Nil
2010-11	3298500	300000

1	2	3
Rice		
2007-08	25382	Nil
2008-09	160834	Nil
2009-10	207445	Nil
2010-11	14287	Nil

8. Karnataka**Paddy**

Marketing Year	Quantity procured by the State	Quantity handed over to FCI by State Government
2007-08	Nil	Nil
2008-09	367	Nil
2009-10	15456	Nil
2010-11	Not yet started	Nil

No Wheat Procurement in Karnataka.

9. Kerala**Paddy**

Marketing Year	Quantity procured by the State	Quantity handed over to FCI by State Government
2007-08	251314.018	Nil
2008-09	354294.14	Nil
2009-10	389246.296	Nil
2010-11	87052.967	Nil

No Wheat procurement in the Kerala.

10. Tamil Nadu**Rice**

Marketing Year	Quantity procured by the State	Custom Milled Rice obtained from paddy	Quantity handed over to FCI by State Government
2007-08	1446496	970976	Nil
2008-09	1792816	1187188	Nil
2009-10 (Reconciled position yet to be intimated by the State Government)	1852754	1194619	Nil
2010-11 (Upto 30.11.2010)	128665	11019	Nil

No Wheat procurement in the Tamil Nadu.

Maintenance of National Highways

4491. SHRI LALIT MOHAN SUKLABAIDYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether National Highways Nos. 44, 53, 54 and 154 passing through Barak Valley of Assam, Tripura, Manipur and Mizoram are in a dilapidated and non road worthy condition;

(b) if so, the reaction of the Government thereto;

(c) the amount spent on maintenance of the relevant portions of NHs 44, 53, 54 and 154 including the stretches passing through Karimganj, Hailakandi and Cachar districts of Assam during each of the last three years and the current year; and

(d) the action taken for regular check up of the road condition and immediate maintenance of the said NHs?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) The National Highways Nos. 44, 53, 54 and 154 passing through Barak Valley of Assam, Tripura, Manipur and Mizoram are maintained in the traffic worthy condition depending upon the availability of funds and inter se priority. Some damages have occurred on these NHs due to early and prolonged monsoon rains, during 2010, for which repair works have been taken by State PWDs, Border Road Organization (BRO) and National Highway Authority of India (NHAI) from the funds placed at their disposal.

(c) Allocation and expenditure is not made National Highway-wise/District-wise. The allocated and expenditure for the State of Assam during last three year and current year under maintenance head is as under:

(Rs. in crore)

Year	Allocation	Expenditure
2007-08	41.62	32.86
2008-09	40.20	40.47
2009-10	78.85	67.19
2010-11	38.47	20.63

(d) The National Highways are maintained in traffic worthy condition by carrying out regular checkup of the road condition and immediate maintenance out of the Ordinary Repairs sub-head of Maintenance and Repair head depending upon the availability of funds and inter se priority of works.

Funds for Repairing of Roads

4492. SHRI ANAND PRAKASH PARANJPE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the National Highways Authority of India have sought funds from the Government for repairing of roads;

(b) if so, the details of the estimated expenditure therefor;

(c) whether the Government has assessed the guarantee period for road laying before sanctioning the amount;

(d) if not, the details of such roads which have undergone wear and tear before the guarantee period; and

(e) if so, the action taken by the Government against the errant persons/officials?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) NHA receives fund for maintenance and repair of National highways from overall budgetary allocation of Ministry of Road Transport and Highways and Rs. 126.04 crore has been release to NHA upto October, 2010.

(c) to (e) The maintenance and repair of National Highways is a continuous process to keep the road in traffic worthy condition.

[Translation]

Soil Erosion

4493. SHRI MANSUKHBHAI D. VASAVA:
SHRI GORAKH PRASAD JAISWAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the foodgrain production has been declining due to soil erosion in the country;

(b) if so, the details in this regard;

(c) the area of land which is rendered unfit for agriculture due to soil erosion every year;

(d) whether the Government has prepared any action plan in this regard;

(e) if so, the details thereof; and

(f) the success achieved by the Government in preventing soil erosion as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) As per study conducted by Indian Council of Agricultural Research (ICAR) about 1 millimeter of top soil is being lost each year due to soil erosion. No specific assessment has been made on land which has become unfit for agriculture due to soil erosion. Soil formation and erosion is a natural process occurring simultaneously to maintain the equilibrium in eco-system. However, due to developmental efforts, the food grain production has increased from 208.60 million tonne in 2005-06 to 233.88 million tonne in 2008-09.

(d) to (f) With a view to prevent soil erosion and land degradation, Ministry of Agriculture is implementing various Watershed Development Programmes, namely; National Watershed Development Project for Rainfed Areas (NWDPA), Soil Conservation in the Catchments of River Valley Project and Flood Prone River (RVP & FPR), Reclamation and Development of Alkali and Acid Soils (RADAS) and Watershed Development Project in Shifting Cultivation Areas (WDPSCA) across the country. Ministry of Rural Development is also implementing a major Integrated Watershed Management Programme (IWMP) for restoring ecological balance by conserving and developing degraded lands in the country. Ministry of Rural Development under IWMP is targeting to cover 22.65 million ha. during the XI Plan with an outlay of Rs. 15,359.46 crores. So far, 2157 projects covering an area of 10.24 million ha. have been sanctioned under IWMP. Ministry of Agriculture is also targeting a coverage of 3 million ha. under watershed development with an investment of about Rs. 3000 crores during the XI Plan and in the first three years, about 1.83 million ha. has been developed. The Comprehensive Assessment of Watershed Programmes in India conducted by International Crops Research Institute for the Semi-Arid Tropics (ICRISAT) reveals that watershed interventions have prevented soil

loss to the extent of about 1.12 tonnes per hectare per year.

[English]

Beneficiation Plants

4494. SHRI GAJENDRA SINGH RAJUKHEDI:
SHRI MANOHAR TIRKEY:
SHRI MUKESH BHAIKAVDANJI GADHVI:

Will the Minister of MINES be pleased to state:

- (a) whether a large quantities of iron ore fines are generated in the course of mining;
- (b) if so, the details thereof;
- (c) whether these fines are dumped as waste resulting into loss of natural resources;
- (d) if so, the details thereof and the reaction of the Government thereto;
- (e) whether the Government proposes to make it compulsory for mine owners to set up modern plants/beneficiation plants so as to beneficiate poor grade lump ore and iron ore fines;
- (f) if so, the details thereof;
- (g) if not, the reasons therefor; and
- (h) the number of beneficiation plants set up in the country?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) to (d) As per available information, the percentage of iron ore Fines generated in the course of mining varies from 53.68 % to 57.70%. Iron ore Fines above the notified threshold value are required to be stacked separately by the mining lease holder in terms of Mineral Conservation and Development Rules 1988, for use, either through beneficiation or by blending for its marketability.

(e) to (h) The Government has recommended a decision to incentivize pelletisation of iron ore Fines through a policy of giving preference to exporters/miners who set up pelletisation plants. As per available information, there are 50 beneficiation plants in the country.

Damage to Crops

4495. SHRI RAJEN GOHAIN: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether standing crops in large parts of the Brahmaputra Valley has been damaged by a series of floods during the current fiscal year;
- (b) if so, whether the Government proposes to provide financial assistance to the farmers of the area for the ensuing rabi season;
- (c) if so, the details thereof; and
- (d) the steps taken by the Government to supply quality seeds to the farmers of Assam?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. State has availability of funds in the State Disaster Response Fund (SDRF) for emergency mitigation of disaster including floods. Additional assistance is also considered from the National Disaster Response Fund (NDRF) for natural calamities of severe nature. State Department of Agriculture Government of Assam has submitted a proposal for Rs. 44.91 crores to Government of Assam for onward submission to Ministry of Home Affairs for providing assistance to the flood affected farmers of the State. Department of Agriculture Government of Assam has distributed 2719.94 qtls. of mustard seed, 2574.26 qtls. of pea seeds, 7898.83 qtls of potato tubers and 11205.00 qtls. of summer paddy seed among the affected farmers of the State.

(c) and (d) State Seed Certification Agency, Assam

Seeds Corporation have been strengthened to enhance their purchasing capacity so that more seed can be purchased from the cultivators. Assam Agricultural University has taken massive programme for production of certified seeds for increasing Seed Replacement Ratio (SRR). The State Seed Farms have been strengthened through RKVY Seed Village and State plan schemes with a view to produce more quality seeds. In addition, production and distribution of quality seeds is an integral part of already existing centrally sponsored schemes of National Food Security Mission (NFSM), Rashtriya Krishi Vikash Yojana (RKVY), and Micro Management Scheme of Agriculture (MMA), Integrated Scheme of Oilseeds, Pulses, Oilpalm and Maize (ISOPOM) that are being implemented in the State.

[Translation]

Oilseeds Production

4496. DR. MURLI MANOHAR JOSHI:
 SHRI N. CHELUVARAYA SWAMY:
 SHRI ANANTKUMAR HEGDE:
 SHRI TUFANI SAROJ:
 SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:
 SHRIMATI SEEMA UPADHYAY:
 SHRIMATI SUSHILA SAROJ:

Will the Minister of AGRICULTURE be pleased to state:

- whether the production of rice, wheat, pulses, oilseeds and cotton have dwindled considerably this year and is likely to fall short of the estimates;
- if so, the details thereof, crop-wise;
- the reasons for decline in the production; and
- the production of the said crops in each State and Union Territory including Delhi during each of the last three years, crop-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) As per 1st advance estimates for 2010-11 (covering only Kharif crops), the production estimates of rice and oilseeds during the Kharif season are lower than then-targets. However, the estimated production of Kharif pulses and cotton are higher than their respective targets for Kharif 2010-11. The production estimates of wheat for 2010-11 (being a rabi crop) have not been released. The crop-wise details of estimated production of rice, pulses, oilseeds and cotton during Kharif 2010-11 vis-a-vis their targets are given in the table below:—

(Million Tonnes).

Crop	Targets and Production during Kharif 2010-11	
	Targets	Estimated production*
Rice	87.00	80.41
Pulses	5.71	6.00
Oilseeds	20.70	17.27
Cotton**	26.00	33.50

*As per 1st advance estimates released on 23.09.2010.

**Million bales of 170 kgs. each.

(c) The shortfall in production of rice and oilseeds has been mainly due to drought in major crop growing areas of the country such as East Uttar Pradesh, Bihar, Jharkhand and West Bengal during the monsoon season 2010 and decline in the area coverage under oilseeds in some of the States such as Gujarat, Karnataka, Maharashtra, Rajasthan and Uttar Pradesh.

(d) Crop-wise and State-wise details of production of rice, wheat, pulses, oilseeds and cotton during the last three years i.e. 2007-08 to 2009-10 are given in the Statement enclosed.

Statement

State-wise estimated production of Rice, Wheat, Pulses, Oilseeds and Cotton during 2007-08 to 2009-10

Crops	Production (*000 Tonnes)														
	Rice			Wheat			Pulses			Oilseeds			Cotton##		
	2007-08	2008-09	2009-10*	2007-08	2008-09	2009-10*	2007-08	2008-09	2009-10*	2007-08	2008-09	2009-10*	2007-08	2008-09	2009-10*
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
Andhra Pradesh	13324.0	14241.0	10514.0	8.0	16.0	9.0	1697.0	1448.0	1401.0	3390.0	2189.1	1573.0	3491.0	3569.0	3265.0
Arunachal Pradesh	158.1	163.9	#	5.3	5.2	#	8.3	9.0	#	25.6	30.5	#	NA	NA	NA
Assam	3319.0	4008.5	3796.7	71.0	54.6	64.0	63.0	64.5	61.7	139.0	137.9	145.4	0.6	0.6	0.7
Bihar	4418.1	5590.3	3620.7	4450.4	4410.0	4623.0	497.1	469.1	513.8	137.9	138.0	148.6	NA	NA	NA
Chhattisgarh	5426.6	4391.8	4110.4	98.8	92.5	121.9	536.8	498.6	486.7	192.6	193.5	221.4	0.1	0.1	0.3
Goa	121.6	123.3	#	NA	NA	NA	11.3	10.2	#	7.0	8.2	#	NA	NA	NA
Gujarat	1474.0	1303.0	1292.0	3838.0	2593.0	2648.0	743.0	609.0	545.0	4725.0	4015.9	2956.0	8276.0	7013.8	7875.0
Haryana	3613.0	3298.0	3625.0	10236.0	10808.2	10500.0	101.8	178.1	100.8	642.8	932.8	878.5	1885.0	1858.0	1926.0
Himachal Pradesh	121.5	118.3	105.2	504.4	547.3	568.7	36.0	23.5	14.0	6.5	5.0	4.2	0.2	0.1	0.0
Jammu and Kashmir	561.3	563.1	497.4	495.9	483.6	492.6	15.4	14.2	23.7	53.3	49.6	47.5	NA	NA	NA
Jharkhand	3336.4	3420.2	1491.0	139.9	153.9	154.5	301.8	280.7	220.6	68.8	73.2	67.4	NA	NA	NA
Karnataka	3717.0	3802.0	3512.0	261.0	247.0	251.0	1265.0	972.0	1100.0	1549.0	1212.0	1037.0	778.0	866.0	865.0
Kerala	528.5	590.3	625.1	NA	NA	NA	8.4	6.3	5.7	2.4	1.6	2.4	1.7	1.5	1.0
Madhya Pradesh	1461.9	1559.7	1260.6	6032.5	6521.9	7846.3	2453.6	3683.1	3934.0	6352.0	6976.9	7627.4	864.8	856.1	857.2
Maharashtra	2996.0	2284.0	2212.0	2078.7	1516.0	1757.0	3024.0	1656.0	2463.6	4874.0	3409.7	2905.0	7015.0	4752.0	5881.0
Manipur	406.2	397.0	#	NA	NA	NA	7.2	6.5	#	0.9	0.7	#	NA	NA	NA

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
Meghalaya	200.0	203.9	#	1.1	0.7	#	3.3	3.9	#	6.7	7.1	#	6.5	5.6	#
Mizoram	15.7	46.0	#	NA	NA	NA	2.7	3.6	#	0.8	2.5	#	0.6	0.1	#
Nagaland	290.6	345.1	#	1.6	2.1	#	41.6	39.7	#	68.1	71.5	#	0.3	0.1	#
Orissa	7540.7	6812.7	6895.0	8.7	7.4	5.7	383.5	387.3	393.9	196.6	180.3	170.8	124.7	146.6	147.1
Punjab	10489.0	11000.0	11236.0	15720.0	15733.0	15263.0	23.0	21.7	19.2	76.5	76.2	82.8	2355.0	2285.0	2006.0
Rajasthan	259.6	241.1	228.3	7124.9	7287.0	6828.3	1552.8	1826.4	735.2	4197.6	5178.4	4407.2	862.2	725.7	903.1
Sikkim	22.9	21.7	#	4.5	7.8	#	11.6	11.8	#	7.5	7.4	#	NA	NA	NA
Tamil Nadu	5040.2	5182.7	6024.0	NA	NA	NA	185.0	164.5	272.5	1146.7	1043.0	955.7	200.7	187.7	194.2
Tripura	624.6	627.1	#	1.9	1.2	#	4.7	4.4	#	2.7	2.5	#	1.5	1.4	#
Uttar Pradesh	11780.0	13097.0	10792.1	25679.0	28554.0	27810.0	1576.9	1998.1	1999.3	1146.8	1164.5	832.0	6.8	0.8	1.0
Uttarakhand	593.0	582.0	614.0	814.0	797.0	837.0	50.0	39.0	42.0	29.0	26.0	32.0	NA	NA	NA
West Bengal	14719.5	15037.2	14881.7	917.3	764.5	837.1	147.6	128.5	158.2	705.1	582.6	711.3	13.2	6.0	5.0
Andaman and Nicobar Islands	21.9	22.1	#	NA	NA	NA	1.3	1.2	#	NA	NA	NA	NA	NA	NA
Dadra and Nagar Haveli	23.7	23.4	#	1.1	1.1	#	5.6	5.5	#	0.1	0.1	#	NA	NA	NA
Delhi	31.4	31.4	#	76.2	74.4	#	0.7	0.7	#	2.7	0.6	#	NA	NA	NA
Daman and Diu	3.5	3.8	#	NA	NA	NA	1.1	1.1	#	NA	NA	NA	NA	NA	NA
Puducherry	53.4	50.8	#	NA	NA	NA	0.4	0.5	#	1.6	1.8	#	0.2	0.0	#
Others	NA	NA	1794.1	NA	NA	92.5	NA	NA	107.3	NA	NA	122.6	NA	NA	7.0
All India	96692.9	99182.4	89127.3	78570.2	80679.4	80709.6	14761.5	14566.7	14598.2	29755.3	27719.0	24928.2	25884.1	22276.2	23934.7

*4th advance estimates released on 19.07.2010.

#Figures includes in others.

NA - Not applicable.

##Production in 000' bales of 170 kg. each.

Four Laning of Highways

4497. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the status of the implementation of projects/proposals to widen Highways from Patna-Purnia, Patna-Buxar and Patna-Bodh Gaya into four lanes;

(b) whether there is any proposal to widen Chhapra-Gopalganj Highway into four lane;

(c) if so, the time since when the said work is lying pending; and

(d) the reasons for delay in starting the work?

THE MINISTER OF STATE IN THE MINISTRY OF

ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) The status of implementation of projects/proposals to widen Highways from Patna-Purnia, Patna-Buxar and Patna-Bodh Gaya into four lanes is enclosed in the Statement.

(b) There is a proposal to develop the Gopalganj-Chhapra section of NH 85 in two lanes with paved shoulders on BOT (Annuity) basis.

(c) and (d) No response was received to invitation of bids for four laning of this stretch on BOT (Toll) basis. The project was restructured for 2-lane with paved shoulder on BOT (Toll) basis and bids were re-invited. No bids were received till the bid due date of 16.04.2010. Bids for 2-laning of Gopalganj-Chhapra section has been re-invited. The due date for submission of bids is 10.01.2010.

Statement

Sl.No.	Project	NH No.	Length	Lanes	Mode	Status as on 15.11.2010
1	Patna -Bakhtiarpur (Km. 181.3 to Km. 231.95)	30	50.6	4L	BOT (Toll)	Bids received for four laning are under evaluation.
2.	Bakhtiarpur-Khagaria (Km. 153.30 to Km. 273.450)	31	120.15	2L + PS (Toll)	BOT	No bids were received for four laning on BOT (toll) earlier. Project is being restructured for 2-lane with paved shoulder.
3	Khagaria-Purnia (Km. 270 to Km. 410)	31	140	2L + PS	BOT (Ann.)	Evaluation of RFQ completed. Public Private Partnership Appraisal Committee (PPPAC) has approved the proposal for 2-lane with paved shoulder.
4	Patna-Gaya-Dobhi (Km. 0.00 to Km. 127.280)	83	127.12	4L	Proposed under JICA ODA loan	Feasibility study completed.
5	Patna-Buxar (Km. 0.00 to Km. 75.00 of NH-84 & Km. 117 to 181.3 of NH-30)	30 & 84	125	2L+PS & 4L	BOT (Toll)	Project has been restructured for 2-lane with paved shoulder with 4-laning of selected stretch. Revised PPPAC proposal after restructuring has been submitted.

[English]

Traffic Jam on NH-8

4498. SHRIMATI BOTCHA JHANSI LAKSHMI:
SHRI BANSA GOPAL CHOWDHURY:
SHRI RAMESH RATHOD:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there are huge traffic jams on National Highway No. 8 due to the opening of Terminal 3 of the Indira Gandhi International Airport;

(b) if so, whether jams on NH-8 have a cascading effect on the highway, slowing down traffic till Dhaula Kuan in Delhi and the toll plaza on the Gurgaon border; and

(c) the steps being taken to ease the traffic on NH-8?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) No, Madam.

(b) Does not arise.

(c) Multiple road connectivity has been provided between NH-8 and Terminal 3 of Indira Gandhi International Airport, such as toll free ground service road; elevated toll road; and Northern Access Road (toll free). To decongest the rotary near Radisson and service roads in Mahipalpur area, NHAI has recently completed the work of improvement of rotary alongwith construction of additional slip roads.

Sports Bodies under RTI

4499. SHRI G.S. BASAVARAJ: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to bring the various sports bodies/National Sports Federations under the purview of the Right to Information Act (RTI);

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the other corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) and (b) The Ministry has already, vide its order dated 30th March, 2010, declared National Sports Federation receiving annual grant of Rs. 10 lakhs and more, as Public authorities under RTI Act.

(c) Does not arise.

Regional News on National Channel

4500. SHRI AMARNATH PRADHAN:
SHRI MUKESH BHAIRAVDANJI GADHVI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to broadcast regional news through Doordarshan Channel/Akashwani in Sambalpuri and other regional languages every day;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government proposes to telecast drama in various languages on Doordarshan Channel; and

(d) if so, the details thereof, language-wise including Hindi and Gujarati?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) Prasar Bharati has informed that 44 Regional News Units (RNUs) of News Services Division, All India Radio (AIR) produce/broadcast regional news bulletins. 7 Regional News Units of AIR are being set up at Jodhpur, Rajkot, Vishakhapatnam, Darbhanga, Sambalpur, Passighat and Kargil for production/broadcast of regional news bulletins during 11th Five Year Plan. Decision on the language of news bulletins is taken only

after setting up of new RNUs as per the language policy of AIR. Doordarshan telecast news bulletins through 24 RNUs and one News Bureau, Chandigarh. Details are given in the enclosed Statement.

(c) and (d) Prasar Bharati has informed that Doordarshan telecasts drama in Hindi and in different regional languages including Gujarati from its major Kendras from time to time.

Statement

I. All India Radio

Regional New Bulletins Broadcast from 44 Regional New Units

Sl. No.	State	Regional News Unit/Station	No. of regional news bulletins	Language	Timings
1	2	3	4	5	6
Andhra Pradesh					
1.		Hyderabad	3	Telugu	1310-1320
				Urdu	1750-1800
				Telugu	1815-1825
2.		Vijayawada	2	Telugu	0645-0655
				Telugu	1320-1330
Andaman and Nicobar Islands					
3.		Port Blair	2	Hindi	0705-0715
				Hindi	1900-1905
Arunachal Pradesh					
4.		Itanagar	13	Tagin	0620-0625
				Apatani	0640-0645
				Adi (Galo)	0715-0720
				Miju Mishmi	1545-1550
				Khampti	1606-1610
				Wancho	1625-1630

1	2	3	4	5	6
				Idu	1700-1705
				Tangsa	1720-1725
				Nocte	1740-1745
				Adi	1830-1835
				Nyshi	1900-1905
				Hindi	1945-1950
				English	1950-1955
	Assam				
5.		Dibrugarh	1	Assamese	1800-1805
6.		Guwahati	6	Assamese	0850-0900
				Karbi	1545-1550
				Bodo	1630-1635
				Assamese	1845-1855
				Assamese	2125-2130
				Nepali	1515-1520 (Wednesday and Sunday)
7.		Silchar	4	Bengali	0735-0740
				Manipuri	1730-1735
				Dimasa	1800-1805
				Bengali	1955-2005
	Bihar				
8.		Patna	5	Hindi	0830-0840
				Hindi	1510-1515
				Urdu	1515-1520

1	2	3	4	5	6
				Maithil*	1815-1820
				Hindi	1930-1940
				*Broadcast from Darbhanga	
	Chhattisgarh				
9.	Raipur		2	Chhattisgarhi	1800-1805
				Hindi	1911-1921
	Goa				
10.	Panaji		2	Konkani	0725-0730
				Konkani	1920-1930
	Gujarat				
11.	Ahmedabad		3	Gujarati	0705-0715
				Gujarati	1420-1425
				Gujarati	1910-1920
12.	Bhuj		2	Gujarati	0650-0655
				Gujarati	1825-1835
	Haryana and Punjab				
13.	Chandigarh		4	Hindi	1305-1310
				Punjabi	1310-1315
				Hindi	1810-1820
				Punjabi	1820-1830
	Himachal Pradesh				
14.	Shimla		3	Hindi	0915-0920
				Hindi	1800-1805
				Hindi	1950-2000

1	2	3	4	5	6
Jammu and Kashmir					
15.	Jammu	4	Dogri	0920-0930	
			Dogri	1230-1235	
			Gojri	1700-1710	
			Dogri	1815-1825	
16.	Leh	2	Ladakhi	0905-0910	
			Ladakhi	1915-1925	
17.	Srinagar	9	Kashmiri	0920-0925	
			Urdu	0925-0930	
			Urdu	1230-1235	
			Kashmiri	1235-1240	
			Gojri	1750-1800	
			Balti	1920-1930	
			Kashmiri	1930-1940	
			Urdu	1940-1955	
			Urdu	2305-2310	
18.	Kargil	2	Purjee	1725-1730	
			Purjee	1930-1935	
Jharkhand					
19.	Ranchi	7	Hindi	0830-0840	
			Hindi	1900-1910	
			Nagpuri	1920-1925	Saturday
			Kurukh	1925-1930	Saturday
			Mundari	1930-1935	Saturday
			Ho	1935-1940	Saturday
			Santhali	1940-1945	Saturday

1	2	3	4	5	6
Karnataka					
20.		Bangalore	2	Kannada	1430-1435
				Kannada	1840-1850
21.		Dharwad	1	Kannada	0705-0715
Kerala					
22.		Calicut (Kozhikode)	2	Malyalam	0645-0655
				Malyalam	1230-1240
23.		Thiruvananthapuram	2	Malayalam	1230-1240
				Malayalam	1820-1830
Madhya Pradesh					
24.		Bhopal	2	Hindi	1420-1425
				Hindi	1910-1920
25.		Indore	1	Hindi	0705-0715
Maharashtra					
26.		Aurangabad	2	Marathi	0650-0700
				Urdu	0840-0845
27.		Mumbai	6	Marathi	1345-1350
				Marathi	1900-1910
				Marathi	1035-1038
				Marathi	1815-1818
				Marathi	1945-1948
				Mārath	1945-2000
28.		Nagpur	1	Marathi	1850-1900
29.		Pune	1	Marathi	0710-0720

1	2	3	4	5	6
	Manipur				
30.	Imphal		9	Manipuri	0730-0740
				Mani	1200-1205
				Hmar	1600-1606
				Paite	1620-1626
				Kabui	1640-1646
				Thadou	1700-1707
				Mao	1730-1736
				Tangkhul	1750-1757
				Manipuri	1930-1945
	Meghalaya				
31.	Shillong		5	Khasi	0745-0750
				English	0830-0835
				Garo	1805-1815
				Jaintia	1840-1850
				Khasi	1950-2000
	Mizoram				
32.	Aizwal		2	Mizo	0730-0740
				Mizo	1830-1840
	Nagaland				
33.	Kohima		17	Sangtam	0555-0605
				Yimchungru	0625-0635
				Konyak	0655-0705
				Nagamese	0725-0730
				Khiamnugan	0835-0845

1	2	3	4	5	6
				Phom	0905-0915
				Chang	0935-0945
				Zeliang	1005-1015
				Kuki	1500-1510
				Rengma	1530-1540
				Sema	1600-1610
				Lotha	1630-1640
				Chakhesang	1700-1710
				Ao	1730-1740
				Angami	1800-1810
				Nagamese	1910-1920
				English	1920-1930
	Orissa				
34.		Cuttack	3	Oriya	0705-0710
				Oriya	1502-1512
				Oriya	1845-1855
	Puducherry				
35.		Puducherry	1	Tamil	1810-1820
	Rajasthan				
36.		Jaipur	4	Hindi	0900-0905
				Hindi	1230-1235
				Hindi	1830-1840
				Rajasthani	1850-1900

1	2	3	4	5	6
Sikkim					
37.	Gangtok	3	Nepali	1840-1845	
			Lepcha	1845-1850	
			Bhutia	1850-1855	
Tamil Nadu					
38.	Chennai	3	Tamil	0645-0655	
			Tamil	1830-1840	
			Tamil	1945-2000	
39.	Tiruchirapalli	1	Tamil	1345-1355	
Tripura					
40.	Agartala	4	Bengali	0735-0740	
			Kokborok	0740-0745	
			Kokborok	1945-1955	
			Bengali	1955-2005	
Uttarakhand					
41.	Dehradun	1	Hindi*	1830-1840	
			*Broadcast from Lucknow		
Uttar Pradesh					
42.	Gorakhpur	3	Hindi	0720-0730	
			Bhojpuri	1725-1730	
			Hindi	1800-1805	
43.	Lucknow	3	Urdu	1310-1315	
			Hindi	1920-1930	
			Hindi*	1830-1840	
			(*Uttarakhand Bulletin)		

1	2	3	4	5	6
West Bengal					
44.	Kolkata	12	Bengali	0620-0630	
			Bengali	0735-0745	
			Bengali	1010-1015	
			Bengali	1230-1233	
			Bengali	1250-1300	
			Bengali	1340-1345	
			Bengali	1710-1715	
			Santhali	1810-1815	
			Bengali	1835-1838	
			Bengali	1950-2000	
			Bengali	2010-2015	
			Bengali	2200-2210	
45.	Kurseong	1	Nepali	1850-1900	

II. Doordarshan:

State-wise details of Regional News Bulletins Telecast from RNU, Doordarshan Kendras

Sl. No.	Name of RNU	State	Language	No. of News bulletin per day
1	2	3	4	5
1.	Aizawl	Mizoram	Mizo	2
2.	Agartala	Tripura	Bengali Kokborok	2
3.	Ahmedabad	Gujarat	Gujarati	5
4.	Bangalore	Karnataka	Kannada	4

1	2	3	4	5
5.	Bhopal	Madhya Pradesh	Hindi	2
6.	Bhubaneshwar	Orissa	Oriya	4
7.	Chennai	Tamil Nadu	Tamil	9
8.	Guwahati	Assam	Assamese English	4
9.	Hisar	Haryana	Hindi	1
10.	Hyderabad	Andhra Pradesh	Telgu Urdu	7
11.	Imphal	Manipur	Manipuri	2
12.	Jaipur	Rajasthan	Rajasthani Hindi	2
13.	Jalandhar	Punjab	Punjabi	7
14.	Jammu	Jammu and Kashmir	Dogri	2
15.	Kohima	Nagaland	English	1
16.	Kolkata	West Bengal	Bangla Urdu	17
17.	Lucknow	Uttar Pradesh	Hindi Urdu	3
18.	Mumbai	Maharashtra	Marathi	5
19.	Patna	Bihar	Hindi Urdu	2
20.	Raipur	Chhattisgarh	Hindi	1
21.	Ranchi	Jharkhand	Hindi	1
22.	Shimla	Himachal Pradesh	Hindi	2
23.	Srinagar	Jammu and Kashmir	Kashmiri Urdu	14
24.	Thiruvananthapuram	Kerala	Malayalam	6
25.	Chandigarh (News Bureau)	UT	Punjabi	2 per week through HPT Chandigarh
26.	Itanagar	Arunachal Pradesh	Hindi	Weekly round up

[Translation]

Ongoing Works under Bharat Jodo Projects

4501. SHRI MAHESHWAR HAZARI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the present status of ongoing work under Bharat Jodo Projects on National Highways passing through various States including Bihar, State-wise and NH-wise; and

(b) the time by which the ongoing works are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) No such programme as Bharat Jodo Projects has been taken up in National Highways.

(b) Does not arise.

[English]

Soil Erosion

4502. DR. K.S. RAO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has made any assessment with regard to the extent of soil erosion caused by the recent floods in the country;

(b) if so, the details thereof, State-wise;

(c) the steps taken by the Government to check the soil erosion;

(d) whether the Government has assessed the loss caused therefrom; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No, Madam. However, as per study conducted by Indian Council of Agricultural Research (ICAR), out of total geographical area of 328.73 million ha., about 146.82 million ha. (45%) area is subjected to various kinds of land degradation, of which 93.68 million ha. (28.5%) is due to water erosion across the country. The State-wise details of various kind of land degradation are enclosed as Statement.

(c) With a view to prevent soil erosion and land degradation, Government of India, Ministry of Agriculture is implementing various Watershed Development Programmes, namely; National Watershed Development Project for Rainfed Areas (NWDPA), Soil Conservation in the Catchments of River Valley Project and Flood Prone River (RVP & FPR), Reclamation and Development of Alkali and Acid Soils (RADAS) and Watershed Development Project in Shifting Cultivation Areas (WDPSA) across the country. Ministry of Rural Development is also implementing a major Integrated Watershed Management Programme (IWMP) for restoring ecological balance by conserving and developing degraded lands in the country.

(d) and (e) As per study conducted by Indian Council of Agricultural Research (ICAR) about 1 millimeter of top soil is being lost each year due to soil erosion.

Statement

State-wise area affected by Soil Erosion and Land Degradation in India

(Area in thousand hectares)

Sl. No.	Name of States/ Union Territories	Water Erosion	Wind Erosion	Water Logging	Salinity/ Alkalinity	Soil Acidity	Complex Problem	Degraded Area	Geographical Area
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	11518	0	1896	517	905	156	14992	27507

1	2	3	4	5	6	7	8	9	10
2.	Arunachal Pradesh	2372	0	176	0	1955	0	4503	8374
3.	Assam	688	0	37	0	612	876	2213	7844
4.	Bihar +	3024	0	2001	229	1029	0	6283	17387
5.	Jharkhand								
6.	Goa	60	0	76	0	2	24	162	370
7.	Gujarat	5207	443	523	296	0	1666	8133	19602
8.	Haryana	315	536	146	256	0	214	1467	4421
9.	Himachal Pradesh	2718	0	1303	0	157	0	4178	5567
10.	Jammu and Kashmir	5460	1360	200	0	0	0	7020	22224
11.	Karnataka	5810	0	941	110	58	712	7631	19179
12.	Kerala	76	0	2098	0	138	296	2608	3886
13.	Madhya Pradesh +	17883	0	359	46	6796	1126	26210	44344
14.	Chhattisgarh								
15.	Maharashtra	11179	0	0	1056	517	303	13055	30771
16.	Manipur	133	0	111	0	481	227	952	2233
17.	Mizoram	137	0	0	0	1050	694	1881	2108
18.	Meghalaya	137	0	7	0	1030	34	1208	2243
19.	Nagaland	390	0	0	0	127	478	995	1658
20.	Orissa	5028	0	681	75	263	75	6122	15571
21.	Punjab	372	282	338	288	0	0	1280	5036
22.	Rajasthan	3137	6650	53	1418	0	110	11368	34224
23.	Sikkim	158	0	0	0	76	0	234	710
24.	Tamil Nadu	4926	0	96	96	78	138	5334	13006
25.	Tripura	121	0	191	0	203	113	628	1049

1	2	3	4	5	6	7	8	9	10
26. Uttar Pradesh +		11392	212	2350	1370	0	0	15324	29441
27. Uttarakhand									
28. West Bengal		1197	0	710	170	556	119	2752	8875
29. Delhi		55	0	6	10	0	11	82	148
30. Andaman and Nicobar Island		187	0	0	9	0	9	205	825
31. Chandigarh*									11
32. Dadra and Nagar Haveli*									49
33. Daman and Diu*									11
34. Lakshadweep*									3
35. Puducherry*									48
Grand Total		93680	9483	14299	5946	16033	7381	146820	328725
Grand Total (Million ha.)		93.68	9.48	14.30	5.95	16.03	7.38	146.82	328.72

*Degradation details are not available.

Source: National Bureau of Soil Survey and Land Use Planning (NBSS&LUP) - Indian Council of Agricultural Research (ICAR) Regional Centre, Nagpur, Maharashtra.

MSCS Act

4503. SHRI KISHANBHAI V. PATEL:
SHRI PRADEEP MAJHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has finalised the changes/amendments to be made in the Multi-State Cooperative Societies (MSCS) Act;

(b) if so, the details thereof;

(c) if so, whether the Government has held

consultations with the various stakeholders before finalisation of such changes/amendments in the said Act; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. The Multi-State Co-operative Societies (Amendment) Bill, 2010 has been introduced in Lok Sabha on 15.11.2010.

(c) Yes, Madam.

(d) The High Powered Committee on Co-operatives (HPC) constituted by the Government under the chairmanship of Shri S.G. Patil had inter-alia, recommended for certain amendments to the Multi-State Co-operative Societies Act, 2002. The recommendations of HPC as well as the additional recommendations proposed by the Department of Agriculture and Cooperation were discussed with various stakeholders before finalization of the amendments to the Multi-State Co-operative Societies Act, 2002.

[Translation]

Farmers Below Poverty Line

4504. SHRI NARANBHAI KACHHADIA:
SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has conducted any study to ascertain the number of farmers living below poverty line in the country including in Gujarat;

(b) if so, the details thereof, State-wise;

(c) the details of welfare schemes under implementation for them;

(d) the details of funds released by the Government under such schemes during each of the last three years

and the current year, State-wise/scheme-wise; and

(e) the number of farmers benefited therefrom, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The Department of Agriculture and Cooperation has not conducted any study to ascertain the number of farmers living below the poverty line.

(b) Does not arise.

(c) to (e) The Department of Agriculture and Cooperation is implementing a number of schemes for development of agriculture leading to welfare of farmers. The flagship schemes include (i) Macro Management of Agriculture; (ii) Rashtriya Krishi Vikas Yojana; (iii) National Horticulture Mission; (iv) National Food Security Mission; (v) Micro Irrigation; (vi) Support to State Extension Programmes for Extension Reforms; (vii) Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM); (viii) National Bamboo Mission; and (ix) Horticulture Mission for North-East and Himalayan States, (x) Technology Mission on Cotton; and (xi) National Project on Management of Soil Health and Fertility. Scheme-wise and State-wise details of funds released under these schemes are given in the Statement-I to XI.

Statement-I

Statement showing State-wise and year-wise details of released under Macro Management of Agriculture during 2007-08 to 2010-11

(Rs. In lakhs) As on 30.9.2010

Name of State/UT	2007-08 Release	2008-09 Release	2009-10 Release	2010-11 Release
1	2	3	4	5
Andhra Pradesh	4643.82	3428.72	6253.22	3153.60

1	2	3	4	5
Arunachal Pradesh	2650.00	2050.00	2250.00	
Assam	1594.64	812.50	812.50	1168.50
Bihar	3042.14	4593.03	3814.75	1918.24
Chhattisgarh	2455.48	2170.00	2170.00	1040.85
Goa	432.63	140.00	100.00	22.75
Gujarat	5771.65	5045.00	3830.30	1828.78
Haryana	2250.00	2300.00	2690.00	567.20
Himachal Pradesh	2214.88	2585.09	2000.00	997.11
Jammu And Kashmir	2554.04	3026.35	3090.50	958.03
Jharkhand	850.00	532.50	876.48	538.22
Karnataka	7346.88	4885.43	5025.00	2394.78
Kerala	1725.00	907.50	1275.00	591.93
Madhya Pradesh	4789.92	5834.64	6170.58	3082.70
Maharashtra	12034.63	10313.09	9275.00	4455.09
Manipur	3309.25	2050.00	2350.00	1510.50
Mizoram	3000.00	2716.28	1425.00	1054.50
Meghalaya	925.00	1425.00	1801.63	1710.00
Nagaland	2384.00	2325.00	2475.00	1710.00
Orissa	3736.11	4360.00	2353.63	1599.72
Punjab	650.00	1750.00	1875.00	813.64
Rajasthan	7835.42	3775.00	4791.48	2792.57
Sikkim	2335.46	1850.00	1745.54	1368.00
Tamil Nadu	6662.51	4270.00	2935.04	1641.51
Tripura	1444.80	1850.00	1080.25	1368.00

1	2	3	4	5
Uttar Pradesh	7153.27	10893.24	12060.00	5439.51
Uttarakhand	2353.87	2300.00	2236.34	1161.27
West Bengal	3364.21	3811.30	5077.68	2144.40
Total	99509.61	91999.67	91839.92	47031.37

Statement-II

State-wise and year-wise release under RKVY from 2007-08 to 2010-11

(Rs. in crore) As on 30.9.2010

Sl. No.	Name of the State/ UT	2007-08 Total Release	2008-09 Total Release	2009-10 Total Release	2010-11 Total Release
1	2	3	4	5	6
1.	Andhra Pradesh	61.08	297.17	410.00	86.05
2.	Arunachal Pradesh	1.90	0.00	15.98	9.77
3.	Assam	0.00	144.12	79.86	
4.	Bihar	57.77	148.54	110.79	305.13
5.	Chhattisgarh	52.96	117.45	136.64	279.74
6.	Goa*	1.70	0.00	0	2.83
7.	Gujarat	49.81	243.39	386.19	
8.	Haryana	21.52	39.50	112.77	
9.	Himachal Pradesh	16.17	15.11	33.03	59.28
10.	Jammu and Kashmir	0	1.20	42.05	
11.	Jharkhand	55.68	29.31	70.13	47.64
12.	Karnataka	154.30	314.14	410.00	173.40
13.	Kerala	55.40	30.06	110.92	120.22
14.	Madhya Pradesh	101.62	146.05	247.44	284.15

1	2	3	4	5	6
15.	Maharashtra	128.20	261.77	404.39	176.00
16.	Manipur	0	0.90	5.86	
17.	Meghalaya	6.37	6.77	24.68	28.83
18.	Mizoram*	0	0.80	0.00	0.00
19.	Nagaland	3.19	6.95	20.38	3.31
20.	Orissa	39.30	115.44	121.49	161.54
21.	Punjab	36.05	87.52	43.23	111.94
22.	Rajasthan	55.76	233.76	186.12	350.67
23.	Sikkim	2.77	5.68	15.29	
24.	Tamil Nadu	153.60	140.38	127.90	141.07
25.	Tripura	4.16	16.08	31.28	73.04
26.	Uttar Pradesh	103.90	316.57	390.97	373.42
27.	Uttarakhand	28.25	10.30	71.36	0.00
28.	West Bengal	54.93	147.38	147.38	284.80
Total States		1246.39	2876.34	3756.13	3072.83

*These States are ineligible for the year 2009-10.

#Rs. 6.11 crore has been released to Andaman and Nicobar Islands.

\$Rs. 7.96 crore has been.

Statement-III

State-wise and Year-wise details of released under National Horticulture Mission during 2007-08 to 2010-11

(Rs. in lakhs) As on 30.9.2010

Sl. No.	State	2007-08 Release	2008-09 Release	2009-10 Release	2010-11 Release
1	2	3	4	5	6
1.	Andhra Pradesh	7836.94	12968.39	9566.59	
2.	Bihar	269.72	3122.48	2435.17	

1	2	3	4	5	6
3.	Chhattisgarh	6252.41	3000.00	6000.00	3414.00
4.	Goa	3.19	100.45	150.00	
5.	Gujarat	1954.24	3531.83	2521.32	2797.00
6.	Haryana	6476.49	3300.31	5600.00	3000.00
7.	Jharkhand	781.00	5000.00	3084.00	
8.	Karnataka	8571.05	12536.88	8001.67	
9.	Kerala	6147.73	7517.29		
10.	Madhya Pradesh	5537.49	6000.00	3545.00	2700.00
11.	Maharashtra	13224.97	13021.70	9173.20	5648.00
12.	Orissa	3812.16	2341.00	3500.00	
13.	Punjab	2409.99	1412.48	2578.00	1000.00
14.	Rajasthan	5673.19	4097.71	2500.00	1500.00
15.	Tamil Nadu	8536.82	9688.00	6180.00	
16.	Uttar Pradesh	9425.90	6372.78	9143.38	3400.00
17.	West Bengal	681.82	607.20		1600.00
Total States		87595.11	94618.50	73978.33	25059.00

Statement-IV

State-wise and Year-wise details of released under National Food Security Mission from 2007-08 – 2010-11

(Rs. in crore) As on 30.9.2010

Sl. No.	State	2007-08 Release	2008-09 Release	2009-10 Release	2010-11 Release
1	2	3	4	5	6
1.	Andhra Pradesh	44.62	84.15	123.81	62.56
2.	Assam	11.40	27.06	36.16	27.58
3.	Bihar	36.30	81.05	44.14	16.18

1	2	3	4	5	6
4.	Chhattisgarh	14.55	71.65	21.16	3.28
5.	Gujarat	7.37	8.33	15.08	11.48
6.	Haryana	21.15	11.04	28.65	1.64
7.	Jharkhand	0.00	9.80	4.93	14.3
8.	Karnataka	7.87	30.15	47.65	50.87
9.	Kerala	0.00	1.89	2.78	2.1
10.	Madhya Pradesh	46.12	64.38	59.33	58.61
11.	Maharashtra	14.14	72.17	107.40	43.18
12.	Orissa	11.34	62.24	63.41	49.12
13.	Punjab	32.88	35.69	61.22	0
14.	Rajasthan	24.59	18.83	39.16	37.92
15.	Tamil Nadu	12.81	33.50	30.57	27.07
16.	Uttar Pradesh	83.79	155.20	226.28	12.02
17.	West Bengal	13.00	63.36	71.65	26.44
Total		381.93	830.49	983.38	444.35

Statement-V

State-wise and Year-wise details of released under Micro Irrigation during 2007-08 to 2010-11

(Rs. in lakh) As on 30.9.2010

Sl. No.	State	2007-08 Release	2008-09 Release	2009-10 Release	2010-11 Release
1	2	3	4	5	6
1.	Andhra Pradesh	5747.76	9727.31	14310.70	
2.	Bihar	0.00	0.00		
3.	Chhattisgarh	783.39	954.45	1251.89	
4.	Goa	0.00	2.00	10.70	

1	2	3	4	5	6
5.	Gujarat	7349.60	4898.61	4447.27	60.00
6.	Haryana	604.19	1207.28	211.69	40.00
7.	Jharkhand	0.00	0.00	0.00	
8.	Karnataka	6864.51	7318.66	6381.30	36.50
9.	Kerala	0.00	0.00	0.00	
10.	Madhya Pradesh	700.46	4649.84	3474.58	37.09
11.	Maharashtra	13897.34	14748.06	10707.08	110.00
12.	Orissa	108.40	337.94	528.40	6.10
13.	Punjab	427.05	504.88	859.03	5.13
14.	Rajasthan	2341.14	2382.31	5693.15	60.00
15.	Tamil Nadu	2200.00	0.00	0.00	10.00
16.	Uttar Pradesh	0.00	150.00	0.00	
17.	West Bengal	0.00	0.00	0.00	
18.	TMNE State Himalyan States				
19.	North Eastern States				
Grand Total		41023.84	41982.73	47875.79	364.82

Statement-VI

*State-wise and Year-wise details of released under Support to Extension Programme for
Extension Reforms during 2007-08 to 2010-11*

(Rs. in lakh) As on 30.9.2010

Sl. No.	State	2007-08 Release	2008-09 Release	2009-10 Release	2010-11 Release
1	2	3	4	5	6
1.	Andhra Pradesh	2470.64	1025.87	989.30	

1	2	3	4	5	6
2.	Bihar	1463.00	2255.76	1246.54	
3.	Chhattisgarh	422.24	400.00	50.00	
4.	Goa	18.76	0.00	0.00	
5.	Gujarat	311.21	189.39	556.71	
6.	Haryana	285.84	477.00	737.64	
7.	Himachal Pradesh	372.75	336.88	514.83	
8.	Jammu and Kashmir		0.00	0.00	444.80
9.	Jharkhand	557.73	0.00	604.89	
10.	Karnataka	339.00	452.00	250.00	634.63
11.	Kerala	125.00	470.00	343.27	
12.	Maharashtra	1283.14	1425.07	939.17	1134.87
13.	Madhya Pradesh	612.23	2198.36	1534.48	
14.	Orissa	1233.16	1424.24	1510.57	
15.	Punjab	427.60	637.86	211.42	
16.	Rajasthan	1152.97	575.00	1186.90	
17.	Tamil Nadu	679.14	1266.28	1113.24	
18.	Uttar Pradesh	2135.03	2586.00	4158.67	
19.	Uttarakhand	262.25	180.30	664.21	
20.	West Bengal	635.10	1815.27	0.00	
21.	Assam	0.00	200.00	0.00	375.50
22.	Arunachal Pradesh	142.25	39.00	197.75	
23.	Manipur	93.58	286.40	0.00	
24.	Meghalaya	0.00	0.00	0.00	
25.	Mizoram	46.55	192.56	121.54	
26.	Nagaland	0.00	270.36	378.80	

1	2	3	4	5	6
27.	Tripura	94.66	286.00	178.12	
28.	Sikkim	83.09	168.00	75.00	
Total		15246.92	19157.60	17563.05	2589.80

Statement-VII

State-wise and Year-wise details of released under ISOPOM during 2007-08 to 2010-11

(Rs. in lakh) As on 30.9.2010

Sl. No.	Name of the State	2007-08 Release	2008-09 Release	2009-10 Release	2010-11 Release
1	2	3	4	5	6
1.	Andhra Pradesh	5325.00	3000.00	3731.84	4047.29
2.	Assam	0.00	0.00	0.00	0.00
3.	Bihar	1100.00	800.00	859.66	299.36
4.	Chhattisgarh	500.00	884.06	1261.57	665.99
5.	Gujarat	1000.00	1600.00	2363.15	1000.00
6.	Goa	0.00	0.00	0.00	0.00
7.	Haryana	800.00	700.00	655.88	215.16
8.	Himachal Pradesh	100.00	10.00	59.43	89.26
9.	Jammu and Kashmir	75.00	0.00	82.63	86.30
10.	Karnataka	2500.00	2700.00	1738.49	1000.00
11.	Kerala	0.00	60.00	35.22	0.00
12.	Madhya Pradesh	2500.00	3500.00	4329.32	2583.19
13.	Maharashtra	2000.00	2900.00	3428.42	2936.36
14.	Mizoram	300.00	390.00	553.76	726.84
15.	Orissa	900.00	575.00	3164.04	1550.00
16.	Punjab	0.00	30.94	58.09	60.77

1	2	3	4	5	6
17.	Rajasthan	3600.00	3140.00	3001.64	1787.12
18.	Tamil Nadu	1200.00	1900.00	1753.83	397.70
19.	Tripura	0.00	0.00	0.00	0.00
20.	Uttar Pradesh	1600.00	1450.00	1822.08	453.38
21.	West Bengal	800.00	400.00	754.73	214.18
Total		24300.00	24040.00	29653.78	18112.90

Statement-VIII*State-wise and Year-wise details of release under National Bamboo Mission during 2007-08 to 2010-11*

(Rs. in lakhs) As on 30.9.2010

Sl. No.	Name of the State/ UT	2007-08 Amount Release	2008-09 Amount Release	2009-10 Amount Release	2010-11 Amount Release
1	2	3	4	5	6
1.	Andhra Pradesh	112.80	117.65	0.00	
2.	Bihar	543.87	0.00	0.00	
3.	Chhattisgarh	786.98	548.96	427.46	240.00
4.	Goa	31.00	0.00	0.00	
5.	Gujarat	194.83	450.23	370.00	
6.	Himachal Pradesh	127.25	188.08	0.00	
7.	Jammu and Kashmir	0.00	110.20	20.00	
8.	Jharkhand	100.00	276.56	109.14	127.00
9.	Karnataka	212.17	324.25	323.07	
10.	Kerala	151.00	48.59	30.00	
11.	Madhya Pradesh	601.59	0.00	0.00	
12.	Maharashtra	109.78	483.59	190.74	
13.	Orissa	736.72	140.94	184.68	126.00

1	2	3	4	5	6
14.	Punjab	395.71	79.48	0.00	
15.	Rajasthan	0.00	270.00	200.00	113.00
16.	Tamil Nadu	258.32	149.59	0.00	
17.	Uttar Pradesh	391.16	188.88	62.79	68.00
18.	Uttarakhand	387.00	285.47	79.50	150.00
19.	West Bengal	0.00	129.15	0.00	
Sub-Total		5140.18	3860.59	1997.38	824
NE STATES					
23.	Arunachal Pradesh	873.60	196.00	50.00	200.00
24.	Assam	601.36	755.16	338.44	165.00
25.	Manipur	371.21	497.77	130.00	
26.	Meghalaya	332.54	355.28	338.67	
27.	Mizoram	1001.97	825.27	900.00	300.00
28.	Nagaland	1484.17	1370.44	965.34	400.00
29.	Sikkim	450.44	213.84	155.50	167.00
30.	Tripura	646.63	137.67	40.00	
Sub-Total (NE)		5761.92	4482.27	2917.95	1232.00
Grand Total		10902.10	8342.86	4915.33	2056.00

Statement-IX

State-wise and Year-wise details of released under ISOPOM during 2007-08 to 2010-11

(Rs. in lakh) As on 30.9.2010

Sl. No.	Name of the State	2007-08 Release	2008-09 Release	2009-10 Release	2010-11 Release
1	2	3	4	5	6
B. Mini Mission-II					
1.	Arunachal Pradesh	2830.00	1765.00	1492.00	

1	2	3	4	5	6
2.	Assam	2680.00	3675.00	3743.00	1000.00
3.	Manipur	2228.00	2500.00	3029.00	1000.00
4.	Meghalaya	2700.00	2862.50	1932.00	1500.00
5.	Mizoram	3095.00	3050.00	3500.00	1100.00
6.	Nagaland	2500.00	2450.00	3950.00	1800.00
7.	Sikkim	3110.00	2675.00	3428.20	1000.00
8.	Tripura	2400.00	1700.00	3000.00	1000.00
9.	Jammu and Kashmir	2000.00	1815.00	1700.00	900.00
10.	Himachal Pradesh	2400.00	2100.00	1589.00	0.00
11.	Uttarakhand	2839.94	2000.00	1700.00	1000.00
Grand Total		28782.94	26592.50	29063.20	10300.00

Statement-X

State-wise and Year-wise details of released under Technology Mission on Cotton during 2007-08 to 2010-11

(Rs. in lakh) As on 30.9.2010

Sl. No.	State	2007-08 Release	2008-09 Release	2009-10 Release	2010-11 Release
1	2	3	4	5	6
1.	Andhra Pradesh	1369.97	882.12	777.40	
2.	Gujarat	1372.18	1290.23	855.44	
3.	Haryana	317.26	385.69	366.34	
4.	Karnataka	389.03	412.74	248.90	
5.	Madhya Pradesh	442.37	142.60	729.73	
6.	Maharashtra	1434.82	958.89	1200.00	
7.	Orissa	123.77	141.46	129.64	
8.	Punjab	0.00	0.00	0.00	

1	2	3	4	5	6
9.	Rajasthan	0.00	103.60	131.82	
10.	Tamil Nadu	360.00	400.00	324.11	
11.	Tripura	16.00	5.00	20.00	
12.	Uttar Pradesh	8.00	59.12	36.09	
13.	West Bengal	138.19	218.61	0.00	
Total States		5971.59	5000.06	4819.47	

Statement-XI

State-wise and Year-wise details of released under National Project on Management of Soil Health and Fertility (NPMSHF) during 2008-09 to 2010-11

(Rs. in lakhs) as on 30.9.2010

Sl. No.	Name of States	Amount released during 2008-09	Amount released during 2009-10	Amount released during 2010-11
1	2	3	4	5
1.	Andhra Pradesh	175.00	183.45	0.00
2.	Karnataka	125.00	270.57	0.00
3.	Kerala	150.00	177.30	0.00
4.	Rajasthan	415.00	267.60	0.00
5.	Uttar Pradesh	15.00	240.00	0.00
6.	Madhya Pradesh	86.00	0.00	0.00
7.	Punjab	35.00	135.00	0.00
8.	West Bengal	163.75	0.00	0.00
9.	Uttarakhand	25.00	0.00	0.00

1	2	3	4	5
10.	Nagaland	15.00	0.00	0.00
11.	Orissa	217.50	0.00	0.00
12.	Arunachal Pradesh	75.00	0.00	0.00
13.	Maharashtra	65.00	280.00	0.00
14.	Himachal Pradesh	35.00	143.72	0.00
15.	Mizoram	60.00	12.50	0.00
16.	Goa	5.00	0.00	0.00
17.	Jharkhand	0.00	255.80	0.00
18.	Bihar	0.00	904.69	342.91
19.	Meghalaya	0.00	60.00	0.00
20.	Tamil Nadu	0.00	250.00	0.00
21.	Tripura	0.00	136.50	0.00
22.	Manipur	0.00	89.00	0.00
23.	Haryana	0.00	0.00	144.10
Total		1662.25	3796.00	487.01

No State-wise allocations has been made under the schemes.

[Translation]

Cooperation in Agriculture Sector

4505. SHRI ANANTKUMAR HEGDE:

SHRI ARJUN ROY:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the agreements signed between India and the United States of America to enhance agricultural cooperation between the two countries;

(b) the details of the benefits accrued to the agriculture sector by these agreements;

(c) whether agriculture system, climate and environmental conditions are different in both the countries; and

(d) if so, the manner in which cooperation between the two countries is likely to bear the desired results?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) The requisite details on agreements signed between India and the United State of America in the field of agriculture and allied sector has been annexed as Statement.

Statement

Details on agreements signed between India and the United States of America in the field of Agriculture and Allied Sectors

Sl. No.	Name of the Agreement/ Areas of cooperation	Benefits/Achievements
1	2	3
1.	Memorandum of Understanding (MoU) between Indian Council of Agricultural Research (ICAR) and IOWA State University, USA was signed in 1998 for cooperation in the field of agriculture research specially on water quality for crops, livestock and fisheries production systems; meat processing and quality standards.	I. Collaborative Projects: <ul style="list-style-type: none"> • Pigeonpea Genomics Initiative • Genetic Engineering for Abiotic Stress Tolerance in Crops • Water Harvesting for groundwater re-charge and bio-drainage for salinity control.
2.	ICAR and Cornell University, USA signed an MoU in 1999 for cooperation in field of agricultural research in areas viz. Plant biotechnology; Education and E-learning and Food Processing.	<ul style="list-style-type: none"> • Sustainable Water Resource Management: • On Farm Water Management for Rain-fed Agriculture on Benchmark Watersheds in five Diverse Eco-Regions of India.
3.	An MoU between Ohio State University, USA and ICAR was signed in 1999 for cooperation through exchange of scientists and technologists; Germ-plasm; Breeding material; scientific literature and scientific equipments.	<ul style="list-style-type: none"> • Information and Communications Technologies for Capacity Building Model in Water Management: US-India Collaborative Extension/Outreach and Distance Education

- | 1 | 2 | 3 |
|--|---|--|
| <p>4. Department of Agricultural Research and Education signed an Agreement with USA on Indo-US Agriculture Knowledge Initiative (AKI) in November, 2005 for cooperation in the areas of (i) Human Resources and Institutional Capacity Building (cross-cutting areas)-particularly Education, learning resources, curriculum development and training, (ii) Agri-processing and Marketing particularly Food processing, use of by-products and bio-fuels, (iii) Emerging Technologies-Biotechnology, and (iv) Natural Resource Management-with focus on Water Management.</p> <p>5. MoU between ICAR and the University of Georgia, USA has been signed in February, 2010.</p> <p>6. An MoU was signed in March, 2010 between India and USA for Agricultural Cooperation and Food Security under the Indo-US Agriculture Dialogue. The MoU intended to bring new capability in key sectors related to agricultural productivity, improved weather forecasting for crop management, modern and efficient farm-to-market linkages, post harvest value addition to agricultural products, and implementation of integrated nutrition programmes.</p> <p>7. Partnership Agreement between the Government of India and United State of America was signed on 30.9.2010 for cooperation in agriculture and food security programme.</p> <p>8. India and USA have signed an Implementing Agreement (IA) on Technical Cooperation for Study of Dynamical Seasonal Prediction of Indian Summer Monsoon Rainfall on 6th November, 2010. Under the agreement, appropriate models are to be built for fuller understanding of the Indian summer monsoon and associated rainfall characteristics. The present technical cooperation agreement is scheduled to be in place for the next 5 years. The joint research efforts</p> | | <ul style="list-style-type: none"> • Teaching and Learning Excellence: A Capacity Building Model • Capacity Building for Library Professionals. • Capacity Building for Intellectual Property Protection and Technology Licensing in Agriculture • Capacity Building for Risk Analysis and Modeling to Promote Trade <p>II. Joint Workshops</p> <p>(a) Organized in India:-</p> <ul style="list-style-type: none"> • Water Management, September, 2006, New Delhi • Human Resource and Institutional Capacity Building, November, 2006, GBPIAT, Pantnagar. • Curriculum Development in emerging areas of agriculture and rural development, January, 2007, New Delhi • Contract Farming Methods and Experiences, May, 2007 at New Delhi. • Strengthening of Indian Library and Information System, May, 2007, New Delhi • SPS Capacity Building and Science-based Risk Analysis and Modeling, July -August 2007, Hyderabad • Agribusiness and Food Industry in Developing Countries, August, 2007, Lucknow • Capacity Building in the Avian Viral Diseases and Animal Biotechnological Applications in August 2007, Tamil Nadu • Four Cold Chain Workshops (Chennai, Mumbai, New Delhi, Kolkata) 222 • Harnessing the Benefits of Biotechnology, March, 2008 at New Delhi • Sanitary and Phyto-sanitary (SPS) Regulations in July, 2008 at NASC Complex, New Delhi. |

1

2

3

between the scientists of India and USA will be focusing initially on Monsoon-2011 predictions through carrying out extensive numerical experimentation in India involving a global coupled ocean-atmospheric model at 28 Km. grid scale.

(b) Organized in USA:

- Genomics -Enabled Molecular Breeding in Legumes, August 29-September 01, 2006 University of California, Davis.
 - Cassava Functional Genomics, January 30-31, 2007 St. Louis Missouri.
 - US-India Sanitary and Phyto-sanitary (SPS) Workshop, June 11-16, 2007 Washington.
- III. Fifteen Borlaug Fellows selected from the Indian National Agricultural Research System (NARS), have completed their training in matching US host universities.

[English]

Recipients of Freedom Fighters' Pension

4506. SHRI M.K. RAGHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of living recipients of Freedom Fighters' Pension, both freedom fighters and their spouses, separately and State-wise;

(b) the amount disbursed in the last three years to them, State-wise;

(c) whether any check has been carried out on the disbursements so far; and

(d) if so, the details and the variations noticed in the amount of pension disbursed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Since the inception of the Swatantrata Sainik Samman Pension Scheme, pension has been sanctioned to about 1.71

lakh freedom fighters and their eligible dependents till 30.11.2010. State-wise details are enclosed as Statement. Data relating to the exact number of freedom fighters and their eligible dependents who are drawing pension as on date is not centrally maintained, since disbursement of pension has been decentralized through Banks/Treasuries.

(b) The details of expenditure incurred during the last three years on account of pension is as under:—

Year	(Rupees in crore)
2007-08	594.05
2008-09	691.93
2009-10	1818.55

(c) and (d) The Ministry has decided to conduct random audit of the Scheme at selected branches of public sector banks and treasuries to ensure that the benefit of the Scheme reaches the intended beneficiaries.

Statement		
Sl. No.	Name of State/ Union Territory	Number of freedom fighters/their eligible dependents who have been sanctioned pension (as on 30.11.2010)
1	2	3
1.	Andhra Pradesh	15,0012
2.	Arunachal Pradesh	0
3.	Assam	4,441
4.	Bihar	24,879
5.	Jharkhand	
6.	Goa	1,501
7.	Gujarat	3,599
8.	Haryana	1,688
9.	Himachal Pradesh	626
10.	Jammu and Kashmir	1,807
11.	Karnataka	10,098
12.	Kerala	3,342
13.	Madhya Pradesh	3,478
14.	Chhattisgarh	
15.	Maharashtra	17,945
16.	Manipur	62
17.	Meghalaya	86
18.	Mizoram	04
19.	Nagaland	03

1	2	3
20.	Orissa	4,193
21.	Punjab	7,022
22.	Rajasthan	814
23.	Sikkim	0
24.	Tamil Nadu	4,116
25.	Tripura	888
26.	Uttar Pradesh	17,995
27.	Uttarakhand	
28.	West Bengal	22,500
29.	Andaman and Nicobar Islands	03
30.	Chandigarh	91
31.	Dadra and Nagar Haveli	83
32.	Daman and Diu	33
33.	Lakshadweep	0
34.	NCT of Delhi	2,046
35.	Puducherry	317
	Indian National Army (INA)	22,468
Total		1,71,129

[Translation]

Assistance from World Bank

4507. SHRI JAI PRAKASH AGARWAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the World Bank has sanctioned funds to improve the transportation system of various States in the country;

(b) if so, the details thereof; and

(c) the names of the States for which funds have been sanctioned by the World Bank for the said purpose and the amount of funds allocated to each of the State from that funds?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA): (a) Yes, Madam.

(b) and (c) The World Bank has, on 19th November, 2009, approved a total loan of Rs. 5,038.45 million for the Sustainable Urban Transport Project (SUTP) for the States of Maharashtra and Chhattisgarh. In addition, grant of Rs. 455.36 million from Global Environmental Facility (GEF) has been approved for routing through the World Bank. The State-wise allocation of GEF grant and World Bank loan is as under:—

Name of the State	GEF grant (In Rs. Million)	World Bank loan (In Rs. Million)
Maharashtra	182.02	4369.45
Chhattisgarh	91.20	669.00
Madhya Pradesh	91.35	—
Karnataka	90.79	—
Total	455.36	5038.45

Deployment of CISF in Private Sector

4508. SHRI TUFANI SAROJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Industrial Security Force

(CISF) are deployed for providing security cover to various private sector establishments of the country;

(b) if so, the details thereof;

(c) whether the Government has received any requests from various companies in the private sector for the deployment of CISF personnel in their installations; and

(d) if so, the details thereof alongwith the decision taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Yes, Madam.

(b) So far, CISF has been deployed for the security of 04 Private Sector Installations. Statement-I is enclosed.

(c) CISF have received requests from 128 Private Sector Installations for deployment of CISF.

(d) A Statement-II indicating names of installations who have requested for providing security cover is annexed. Government takes decision on providing CISF security to the private companies after detail assessment conducted through security survey and threat perception on the likelihood and types of possible armed attacks.

Statement-I

CISF units deployed in Private Sector Undertakings

Sl. No.	Name of PSU/ Organisation	Date of Induction
1.	Infosys Technologies, Bangalore	31.07.2009
2.	Electronics City, Bangalore	29.01.2010
3.	Infosys Technologies, Mysore	26.03.2010
4.	Reliance Refinery and Petrochemicals, Jamnagar, Gujarat	28.10.2010

Statement-II

*Requests received for deployment of CISF in
Private Sector Undertakings*

Sl.No.	Name of PSU/Organisation
1	2
1.	Shree Durga Cotton and Spinning Mills Ltd.
2.	NGEF Ltd. Bangalore
3.	Samakhiyali (Kutch) Factory
4.	BIECCO Lowire Ltd., Kolkata
5.	Pragati Papers Industries Ltd. (Punjab)
6.	Hometek India Agro Foods, Guwahati
7.	Malvika Steel Ltd. Jagdishpur (UP)
8.	Hindustan Prefab Ltd. Jangpura, New Delhi
9.	Torrent Power Ltd. Ahmedabad
10.	PNC Construction Co. Ltd., Agra
11.	Infosys Technologies Ltd., Bangalore
12.	M/s Jindal Steel and Power Ltd., (for their all establishments)
13.	04 Cement Plants and Eastern Operation Office of Lafarge India Pvt. Ltd. Mumbai
14.	M/s Gujarat Glass (P) Ltd., Kosamba (Near Surat)
15.	Hindustan Cables Ltd. UP SIDC Industrial Area, Naina
16.	Sabhar Salt Ltd., Rajasthan
17.	Mind Tree Ltd., Bangalore
18.	IT Park, Bangalore

1	2
19.	Ambuja Cements (Himachal Unit)
20.	Electronics City, Bangalore
21.	BIOCON Ltd., Bangalore
22.	National Stock Exchange of India Ltd., Mumbai
23.	Indian Machine Tool Manufactures Association, Bangalore
24.	Mumbai Stock Exchange, Mumbai
25.	IDBI Bank, Mumbai
26.	DLF Services Ltd., Gurgaon
27.	Premier Explosives, Secunderabad
28.	Reliance Industries, Jamnagar Gujarat
29.	Reliance Industries, upstream Oil and Gas Complex, Gadimoga, Kakinada (AP)
30.	Marrioff Hotels in India
31.	The Leela, Mumbai (Palaces, Hotels, Resorts)
32.	Sir Ganga Ram Hospital, New Delhi
33.	Jai Prakash Associates Ltd., New Delhi
	(1) Jaypee Sidharth, New Delhi
	(2) Jaypee Vasant Continental, New Delhi
	(3) Jaypee Residency Manor, Mussorie
	(4) Jaypee Palace, Agra
	(5) Jaypee Garden, Noida
	(6) Vital Industry, Rewa
34.	Larsen and Toubro, Mumbai (For their works and offices at various locations in India)

1	2
35.	Ambuja Cements, Darlaghat, Himachal Pradesh
36.	Delhi Public School – RK Puram, East of Kailash and Vasant Vihar
37.	Trident Hotels (8 locations)
38.	HDFC Bank – For their currency chest at Janakpuri, New Delhi. (Requirement is 1 HC and 4 Const.)
39.	Oberoi Hotel (5 locations)
40.	I.B.M. (2 locations)
41.	Shree Maheshwar Hyder Power Corpn. Ltd., Mandleshwar, Madhya Pradesh
42.	JCB India Ltd., Ballabgarh, Haryana
43.	Krishak Barat Cooperative Ltd., Amonia-Urea Complex Hazira, Surat, Gujarat
44.	Bharat Oman Refineries Ltd. Sagar (M.P.)
45.	QRT to Essar Company, Kirandul
46.	Raddison Hotel, Delhi
47.	Cluster South Asia Siemens Ltd., Mumbai for their Factory at Navi Mumbai
48.	OCL India Ltd., Rajgangpur, Orissa
49.	Mahindra Special Services Group, New Delhi (for their clients)
50.	The Madras Aluminium Co. Ltd., Mettur Dam, Salem. Tamil Nadu
51.	Moserbaer, Noida
52.	Raheja Developers (P) Ltd., Saket, New Delhi (SEZ Project of 255 acres, 7 other Residential, Hotel and Commercial Projects in Gurgaon)

1	2
53.	Jeevan Bharati Building, Connaught Circus, New Delhi
54.	Cement Plant of Lafarage India Pvt Ltd., Mejia, WB
55.	Telecom Installations of Shyam (Sistema Shyam Teleservices Ltd., Gurgaon)
56.	WIPRO Bangalore
57.	Hillwoods Academy, Preet Vihar, Delhi-110 092
58.	Noida Power Company Ltd., Noida
59.	Gate Global Solutions Ltd., Bangalore
60.	IFFCO Phulpur
61.	IFFCO Anola
62.	IFFCO, Paradip, Orissa
63.	Essar Refinery, Jamnagar, Gujarat
64.	ITC Welcomgroup Hotels (80 properties spread across various locations)
65.	Premises of Tata Consultancy Services in various locations
66.	WIPRO Campuses Across India
67.	Mayar Infrastructure Development (P) Ltd., New Delhi(Special Economic Zone of Biotechnology, Rahaka, Sohna, Gurgaon, Haryana)
68.	Great Eastern Energy Corporation Ltd., Asansol
69.	Gaytech Engineering Pvt. Ltd., Vadodara
70.	Ganpact facilities at Gurgaon, Hyd. and Jaipur
71.	ACC Wadi Plant, Distt. Gulbarga, Karnataka
72.	Chemfab Alkalis Ltd. Kalapet, Puducherry

1	2
73.	ICICI Bank Ltd. Mumbai
74.	Chemplast Sanmar Ltd. Chennai
75.	R.K.M. Powergen Private Ltd. Janjgir Chhattisgarh
76.	Le Meridien, New Delhi
77.	Vedanta Aluminium Ltd., Lanjangan, Distt.—Kalahandi Orissa
78.	Chanderiya Smelter Complex, Chittorgarh, Rajasthan (Hindustan Zinc Ltd.)
79.	Ratnagiri Gas and Power Ltd., Maharashtra
80.	Essar Steel – Iron Ore Slurry Pipeline, Kirandul (05 installations)
81.	HSIL Ltd., Haryana (Formerly Hindustan Sanitaryware and Industries Ltd.) Mfg. Units at Bahadurgarh (Haryana) and Hyderabad (AP)
82.	Dynamatic Technologies Ltd., Bangalore
83.	Guru Govind Singh Refinery Project, Bathinda Punjab
84.	Times of India Group, New Delhi
85.	GenEnpro Petroleum Ltd., Kharbang Oil Field, Arunachal Pradesh
86.	Ispat Dolvi Plant, Raigad District, Maharashtra
87.	Lovely Professional University, Phagwara, Punjab
88.	Embassy Golf Links Business Park, Bangalore
89.	Infosys Technologies Ltd., Mysore
90.	Mahindra Towers, Worli, Mumbai
91.	Cadbury India Ltd., Baddi Himachal Pradesh

1	2
92.	Kohinoor Steel (P) Ltd., Jharkhand (MHA reference UO dated 20.10.09)
93.	Utkal Alumina International Ltd., Doraguda, Rayagada Distt. Orissa
94.	MMTC-Pamp India (P) Ltd., Mewat, Haryana (MHA reference)
95.	Electrosteel Integrated Ltd., Steel Project, Bokaro
96.	Jindal Steel and Power Ltd., Jharkhand
97.	Jindal Iron and Ore Mines Orissa
98.	MKU (P) Ltd., Factory Premises at Rooma, Distt. Kanpur, Uttar Pradesh
99.	Rashmi Cement Ltd., Jhargram, West Midnapore, West BENGAL
100.	HCL Noida
101.	Mahindra World City, Jaipur
102.	Manyata Embassy Business Park, Bangalore
103.	PKSS Infrastructure (P) Ltd., New Delhi
104.	MVIRDC World Trade Centre, Mumbai
105.	Hoogly Met Coke and Power Co. Ltd., Haldia WB (Subsidiary of Tata Steels)
106.	Data Centre of Bank of Rajasthan Ltd., Jaipur
107.	Infosys Campus, Pune
108.	Mideast Integrated Steels Ltd., Barbil, Keonjhar
109.	Lower Siang HE Project, Arunachal Pradesh (MHA reference) (Request of Jaypee Arunachal Power Ltd.)
110.	Bagmane Tech. Park, Bangalore

1	2
111.	Seven Hills Health Care (P) Ltd., Andheri, Mumbai
112.	One Indiabulls Centre, Lower Parel, Mumbai
113.	WTTIL Guwahati (Security at Tower Sites)
114.	Mahindra Vehicle Manufacturer Pune
115.	Pax Group, Intelligent Chemical Solutions, Mumbai
116.	Arshiya International Ltd., Mumbai
117.	Tata Motors Ltd. Pune (Commercial Vehicle Business Units at Pimpri and Chinchwad)
118.	Darewala Jewellery Industries Ltd., Jaipur
119.	Delhi-Gurgaon Expressway of NH-8 (Near Rajokari Flyover and under Mahipalpur Flyover)
120.	Caim Energy Project (Oil Field) — Mangla Processing Terminal, Village-Nagana, Barmer, Rajasthan
121.	Caim Energy Project (Oil Field) — Rageshwari Gas Terminal, Village-Eawali-Nadi, Barmer, Rajasthan
122.	Bhavanapadu Thermal Power Project, Kakkarapalli, Srikakulam Distt., AP (East Coast Energy (P) Ltd., Hyderabad)
123.	JPVL's Vishnuprayag Hydro Electric Project, Chamoli, Uttarakhand
124.	JPVL's Baspa-II, Hydro Electric Project, Kinnaur, Himachal Pradesh
125.	Jaypee Karchan Wangtoo Hydro Electric Project, Kinnaur, Himachal Pradesh
126.	Pipavav Shipyard Ltd., Uchhaiya, Gujarat
127.	Sri SUM Foundation, Vasant Kunj, New Delhi-70
128.	Godawari Power and Ispat Ltd., Siltara, Raipur

*[English]***Revenue Sharing Formula for Sugarcane**

4509. SHRI L. RAJAGOPAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is formulating a new revenue sharing sugarcane formula for the benefit of farmers;

(b) if so, the details thereof;

(c) whether the proposed formula will take into account income on by-products such as molasses and bagasse; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) In order to determine an acceptable revenue sharing formula for sugarcane amongst the sugar factories and farmers, the Government has constituted a group under the Chairmanship of Dr. C. Rangarajan, Chairman, Economic Advisory Council to Prime Minister. The group has not yet submitted any report.

*[Translation]***Funds under Social Obligation**

4510. DR. SANJAY SINGH:
RAJKUMARI RATNA SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the undertakings and agencies involved in the National Highway sector have utilised funds under social obligation;

(b) if so, the details of funds allocated and spent

during each of the last three years and the current year, undertaking-wise and agency-wise;

(c) the details of work for which such funds were utilised during the said period;

(d) whether the concerned officials have spent the said funds arbitrarily; and

(e) if so, the details thereof and the reaction of the Government thereto and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (e) The information is being compiled and will be laid on the Table of the House.

[English]

Agreement in Agriculture and Dairy Sector

4511. SHRI GAJANAN D. BABAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether India and Israel have signed an agreement for cooperation in agriculture and dairy sector in the country including Andhra Pradesh;

(b) if so, the details thereof; and

(c) the measures taken by the Government to boost the agricultural production in cooperation with Israel?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) The information is being collected and will be laid on the Table of the House.

[Translation]

Condition of Roads

4512. SHRI ASHOK KUMAR RAWAT: Will the Minister

of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Metalled roads in the country particularly in backward rural areas are in dilapidated condition;

(b) if so, the details of the funds demanded in the form of assistance under the Central Road Fund;

(c) the amount of assistance provided to the States under the said head during each of the last three years and the current year, State-wise; and

(d) the amount likely to be provided to the States in the form of assistance during the current five year plan, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (c) This Ministry is primarily responsible for development and maintenance of National Highways (NHs). The development and maintenance of State roads are the responsibilities of the concerned State Governments. However, this Ministry allocates funds to the State Governments for development and maintenance of State roads (other than rural roads) under the Central Road fund (CRF) scheme and Economic importance (EI) and Inter-State connectivity (ISC) schemes as per the provisions of the CRF Act, 2000 amended by the Finance Act, 2005.

The accrual/allocation of funds under the CRF scheme is made to the States on the basis of 30% weightage on consumption of petrol and high speed diesel (HSD) oil and 70% weightage on geographical area of the respective State as per the overall availability of funds. The allocation of funds under EI & ISC schemes are made to the States on the basis of fund requirements for works sanctioned subject to the overall availability of funds. The State-wise details of the accruals/allocation of funds and releases made under the CRF and EI & ISC schemes during the last three years and the current year are given in the enclosed Statement-I and II respectively.

(d) This Ministry has not made any assessments (i.e. the last financial year of the present Eleventh Five regarding the likely accrual/allocation of funds for 2011-12 Year Plan (2007-12).

Statement-I

The State-wise details of the accruals/allocation of funds and releases made under the Central Road Fund (CRF) schemes during the last three years and the current year

(Amount in Rs. crore)

Sl. No.	Name of State	2007-08		2008-09		2009-10		2010-11\$	
		Accrual	Release	Accrual	Release	Accrual	Release	Accrual	Release
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	131.07	135.61	143.63	273.63	148.91	175.05	161.52	161.52
2.	Arunachal Pradesh	16.74	18.13	18.26	25.96	31.38	18.44	33.59	0.00
3.	Assam	26.13	26.13	27.42	15.09	35.05	32.87	36.90	1914
4.	Bihar	38.52	16.14	40.59	32.03	46.28	50.49	50.84	21.47
5.	Chhattisgarh	40.35	40.35	43.66	26.52	58.43	22.19	6296	0.00
6.	Goa	8.18	4.17	8.93	8.99	5.87	2.82	5.87	5.87
7.	Gujarat	97.07	97.07	104.84	177.14	107.48	0.00	113 62	55.17
8.	Haryana	61.56	54.76	66.18	91.18	47.55	18.16	52.50	50.57
9.	Himachal Pradesh	18.07	15.48	19.34	4.36	24.81	12.06	2606	17.44
10.	Jammu and Kashmir	50.86	50.85	54 92	84.62	86.81	86.81	91.96	60.65
11.	Jharkhand	35.37	17.02	34.85	38.47	39.44	32.64	41 85	0.00
12.	Karnataka	97.92	102.42	103.82	148.87	105.84	120.30	9601	96.01
13.	Kerala	48.42	29.45	4858	43.60	36.54	49.27	38.18	0.00
14.	Madhya Pradesh	93.85	93.85	100.29	87.45	133.63	45.76	144.45	144.45
15.	Maharashtra	161.49	96 68	175.89	222.85	174.92	72.97	189.42	159.01
16.	Manipur	5.28	3.86	5.84	0.60	8.90	2.20	954	0.00

1	2	3	4	5	6	7	8	9	10
17. Meghalaya		8.12	4.06	8.54	9.93	10.40	3.04	11.20	10.24
18. Mizoram		4.74	4.74	5.14	5.67	8.20	6.73	8.81	0.00
19. Nagaland		4.13	4.42	4.34	3.55	6.61	4.63	6.97	0.00
20. Orissa		52.14	31.66	56.25	83.49	70.56	70.56	75.62	40.91
21. Punjab		62.90	52.92	65.39	72.18	48.69	68.69	48.09	34.31
22. Rajasthan		119.83	132.45	130.60	180.60	158.91	158.91	168.13	96.66
23. Sikkim		2.13	2.07	2.15	2.54	2.99	3.41	3.30	0.00
24. Tamil Nadu		106.78	68.84	110.92	142.10	93.98	54.89	103.52	0.00
25. Tripura		3.29	0.00	3.54	3.78	4.62	5.27	4.95	0.00
26. Uttar Pradesh		143.11	159.34	145.55	234.55	140.65	161.07	149.77	0.00
27. Uttarakhand		19.07	14.02	20.96	10.54	25.74	8.01	27.35	27.35
28. West Bengal		53.65	35.70	55.40	42.69	53.02	53.02	56.19	16.62

\$ - Figure are upto 31.10.2010.

Statement-II

The State-wise details of the allocations of funds and releases made under the Economic Importance (EI) and Inter-State Connectivity (ISC) schemes during the last three years and the current year

(Amount in Rs. crore)

Sl. No.	Name of State	2007-08		2008-09		2009-10		2010-11@	
		Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	5.91	0.00	5.29	5.29	9.55	9.55	10.27	0.00
2.	Arunachal Pradesh	6.38	5.20	6.53	6.53	11.90	11.36	2.11	0.00
3.	Assam	6.38	0.00	0.40	0.40	1.62	1.00	2.34	1.33
4.	Bihar	3.15	0.00	0.00	0.00	6.44	3.36	4.97	0.00

1	2	3	4	5	6	7	8	9	10
5.	Chhattisgarh	2.00	0.00	0.00	0.00	1.97	0.00	3.41	0.00
6	Goa	0.00	0.00	0.00	0.00	0.00	0.00	0.15	0.00
7.	Gujarat	6.40	14.06	1.46	1.46	16.98	0.00	22.62	0.00
8.	Haryana	6.62	6.62	4.60	4.60	6.99	0.00	9.38	0.00
9.	Himachal Pradesh	2.05	1.89	9.91	9.91	8.37	0.00	6.28	0.00
10.	Jammu and Kashmir	1.73	0.00	0.00	0.00	0.00	0.00	7.03	7.03
11.	Jharkhand	0.94	0.00	1.99	1.99	14.13	6.36	10.39	0.00
12.	Karnataka	23.32	22.64	20.36	20.36	10.27	9.06	10.44	6.28
13.	Kerala	2.68	0.00	1.25	1.25	11.34	10.84	7.58	0.00
14.	Madhya Pradesh	12.81	6.89	0.00	0.00	6.07	0.00	17.71	0.00
15.	Maharashtra	20.71	18.84	0.00	0.00	2.57	0.00	0.00	0.00
16.	Manipur	0.08	0.00	0.00	0.00	4.80	2.80	5.32	3.51
17.	Meghalaya	0.72	0.64	0.00	0.00	1.07	0.00	0.98	0.00
18.	Mizoram	2.92	4.41	13.39	13.39	2.85	0.00	4.34	2.81
19.	Nagaland	5.75	5.20	4.75	4.75	4.75	1.50	8.53	6.00
20.	Orissa	12.08	1.90	35.04	35.04	14.87	10.20	11.77	0.00
21.	Punjab	2.83	2.52	8.47	8.47	4.05	8.68	7.84	2.78
22.	Rajasthan	5.91	10.97	20.81	20.81	5.57	0.00	5.40	3.67
23.	Sikkim	12.70	15.72	16.80	16.80	9.32	9.00	14.06	13.96
24.	Tamil Nadu	0.16	0.00	4.19	4.19	13.64	12.39	9.60	0.00
25.	Tripura	1.97	1.70	1.29	1.29	0.38	0.00	0.39	0.00
26.	Uttar Pradesh	6.65	0.00	17.82	17.82	6.15	6.15	8.27	4.48
27.	Uttarakhand	6.38	5.50	0.00	0.00	5.59	0.00	1.17	0.00
28.	West Bengal	5.70	5.00	1.30	1.30	1.49	2.10	0.83	0.00

@ — Figure are upto 31.10.2010.

[English]

Denial of Pension to Freedom Fighters

4513. SHRI UMASHANKAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received a list of applications from the Government of Bihar for grant of freedom fighters, pension under 'Swatantrata Sainik Samman Pension Scheme';

(b) if so, the details thereof and the reaction of the Union Government in this regard;

(c) whether the Government has declined to grant the said pension to some applicants on the list; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) No such list has been received from the Government of Bihar.

(c) and (d) Pension has been sanctioned to all such applicants from Bihar, who had fulfilled the eligibility criteria and submitted the required documentary evidence under the Swatantrata Sainik Samman Pension Scheme, 1980.

Promoting Amateur Sports

4514. SHRI P. BALRAM:

SHRI SURESH KUMAR SHETKAR:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether sportspersons tend to migrate from amateur sports to professional sports due to commercial considerations and pecuniary benefits;

(b) if so, the reaction of the Government thereto; and

(c) the steps taken by the Government for promoting/encouraging amateur sports in the country?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) and (b) Yes, Madam. In some sports disciplines such as Lawn Tennis, Badminton, Golf etc. there are well-established professional circuits that offer attractive prize money to take to the sport as a profession. It also helps them gain ranking which determine their qualification to participate in some major amateur events like Olympics. There is nothing wrong in this trend, as the line between the amateurism and professional sports is gradually disappearing.

(c) The Government provides financial assistance to National Sports Federation concerned, for training and coaching of sportspersons/teams through Indian and foreign coaches, training and participation in tournaments abroad, purchase of equipments including consumables, engagement of supporting personnel, and holding of national/international tournaments in India for encouraging amateur sports in the country.

Movement of Agricultural Commodities

4515. SHRI PURNMASI RAM: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has removed restrictions on the movement and fixed the stock limit for foodgrains and other agricultural commodities;

(b) if so, the details thereof;

(c) the details of the steps taken to check hoarding and smuggling, control prices and maintain supply of essential commodities;

(d) the number of persons arrested, prosecuted and convicted for the same during the last three years; and

(e) the quantum and value of such products recovered/confiscated during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Central Government had issued Notifications on 15.02.2002 and 16.06.2003 under the Essential Commodities Act, 1955 removing the licensing requirement, stock limits and movement restrictions on specified foodstuffs namely wheat, paddy/rice, coarse grains, sugar, edible oilseeds, edible oils, pulses, gur, wheat products (namely maida, rava, suzi, atta, resultant atta and bran) and hydrogenated vegetable oil or vanaspati. With the issue of these orders, any dealer may freely buy, stock, sell, transport, distribute, dispose, acquire, use or consume any quantity of these commodities.

These Notifications, however, do not restrict the Central Government or the State Governments from operating the Public Distribution System (Control) Order, 2001 in respect of Public Distribution System (PDS) items, operation of the rice/paddy levy orders issued by the State Governments for the purpose of procurement of rice and regulating procurement and distribution of sugar.

To enable the State Governments/UT Administration to take effective action for undertaking de-hoarding operations under the Essential Commodities Act, 1955, it was decided to enable State Governments to impose stockholding limits by keeping in abeyance some provisions of the Central Order dated 15.2.2002 in respect of wheat and pulses initially for a period for six months vide Order dated 29.08.2006. Subsequently the commodities rice, paddy, edible oils, edible oilseeds and sugar were added and wheat was removed. At present these Orders are valid in respect of pulses, paddy and rice for the period upto 30.9.2011, in respect of edible oils and edible oilseeds for the period upto 31.3.2011 and for sugar upto 31.12.2010.

(c) In order to check hoarding and blackmarketing of essential commodities the Government of India has taken the following steps:—

- (i) Powers have been vested with State Governments for taking action under the provisions of Essential Commodities Act, 1955 and Prevention

of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980.

- (ii) The State Governments/UT Administrations are empowered to detain such persons under the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980, whose activities are found to be prejudicial to the maintenance of supplies of commodities essential to the community.
- (iii) Department of Food and PD have issued orders in respect of sugar providing for stock-holding/turnover limits which are as follows:—

- Stockholding:** (i) in Kolkata and extended area -
- (a) recognized dealers who import sugar from outside West Bengal- 10,000 quintals;
- (b) other recognized dealers - 2000 quintals;
- (ii) in other places - 2000 quintals.

Turnover: No dealer can hold the stock of sugar for a period exceeding 30 days from the date of receipt by him of such stock.

- (iv) The State Governments/Union Territory Administrations have fixed the stock limits as per their requirement. As per information furnished by the State Government/UT Administrations 27 State Governments/UTs have either issued stock limits for all the six items or for individual items or have issued only licensing requirements/stock declaration requirements.
- (v) The State Governments/UT Administrations have been repeatedly requested to strictly enforce both the Acts and also monitor such enforcements.

(d) and (e) The number of raids conducted, number of persons prosecuted, number of persons convicted and value of goods confiscated for violation of rules under the

Essential Commodities Act, 1955 during the year 2007, 2008, 2009 and 2010 (upto 30.09.2010) as reported by State Governments/UTs are as under :-

Year	No. of raids	No. of persons arrested	No. of persons prosecuted	No. of persons convicted	Value of goods confiscated (in Rs. lakhs)
2007	235405	6944	4872	1022	4003.96
2008	268775	8001	6425	790	6095.22
2009	209413	9012	5131	127	18805.29
2010 (Upto 30.9.10)	120273	5595	1688	91	1891.57

[Translation]

Market Intervention Scheme

4516. SHRI HARISH CHAUDHARY: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of proposals received under the Market Intervention Scheme (MIS) during the last three years, State-wise;

(b) the details of such proposals cleared and pending thereunder; and

(c) the time by which all the proposals are likely to be cleared so as to protect the farmers from distress sale?

THE MINISTER OF STATE IN THE MINISTRY OF

AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) During the last 3 years (2007-08 to 2009-10), the Department has received 30 proposals under Market Intervention Scheme (MIS) from various States. The details of the proposals year-wise, State-wise, indicating the status are given in the enclosed Statement-I. Out of these 30 proposals, 25 proposals were approved and remaining 5 could not be approved as the same could not fulfill the criteria fixed for implementation of MIS.

(c) MIS is being implemented on the request of State Governments, provided it fulfills the basic criteria for implementation of MIS. Moreover, MIS is implemented for agricultural commodities, which are generally perishable in nature. Hence, the proposals received and not agreed earlier, cannot be considered at a later stage.

Statement

MIS progress from 2007-2008 to 2009-2010

Sl. No.	Name of Commodity	State	Year	Status approved not approved
1	2	3	4	5
1.	Ginger	Mizoram	2007-08	approved

1	2	3	4	5
2.	Tomato	Karnataka	2007-08	not approved
3.	Chilli	Mizoram	2007-08	approved
4.	Passion Fruit	Mizoram	2007-08	approved
5.	Turmeric	Andhra Pradesh	2007-08	not approved
7.	Apples 'C' grade	Himachal Pradesh	2007-08	approved
8.	Apples 'C' grade	Uttarakhand	2007-08	agreed to
9.	Malta 'C' grade	Uttarakhand	2007-08	approved
10.	Onion	Karnataka	2007-08	approved
11.	Onion	Maharashtra	2008-09	not approved
12.	Potato	Uttar Pradesh	2008-09	approved
13.	Potato	Gujarat	2008-09	not approved
14.	Chilli	Mizoram	2008-09	approved
15.	Potato	West Bengal	2008-09	approved
16.	Passion Fruit	Mizoram	2008-09	approved
17.	Apples 'C' grade	Uttarakhand	2008-09	approved
18.	Apples 'C' grade	Himachal Pradesh	2008-09	approved
19.	Malta 'C' grade	Uttarakhand	2008-09	approved
20.	Chow Chow (Iskut)	Mizoram	2008-09	approved
21.	Ginger	Nagaland	2008-09	approved
22.	Oil palm	Andhra Pradesh	2008-09	approved
23.	Areca nut	Karnataka	2008-09	approved
24.	Potato	Uttar Pradesh	2008-09	approved
25.	Orange	Nagaland	2008-09	approved
26.	Oil palm	Karnataka	2008-09	approved

1	2	3	4	5
27.	Oil palm	Tamil Nadu	2008-09	not approved
28.	Areca nut	Karnataka	2009-10	approved
29.	Potato	West Bengal	2009-10	approved
30.	Potato	Uttar Pradesh	2009-10	approved

Irrigation Facilities

4517. SHRI RAMASHANKAR RAJBHAR: Will the Minister of AGRICULTURE be pleased to state:

- whether most of the land in the country is becoming barren due to the lack of irrigation facilities;
- if so, the details thereof and the steps taken by the Government in this regard;
- whether the Government provides assistance to the farmers whose land has become barren; and
- if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam.

(b) As per the data available, barren and un-cultivable land has declined from 17.46 million ha. in 2005-06 to 17.29 million ha. in 2007-08. During the same period the total net irrigated area has increased from 60.41 million ha. in 2005-06 to 62.28 million ha. in 2007-08.

(c) and (d) According to the definition of Land Uses, barren land includes all land covered by mountains, deserts, etc. which cannot be brought under cultivation except at an exorbitant cost and is classified as un-culturable land located in isolated blocks or within cultivated holdings and, therefore, there is no comprehensive scheme/programme for the development of barren land.

*[English]***Road Infrastructure Development Programme**

4518. SHRI CHANDRAKANT KHAIRE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- whether the Union Government has chalked out an infrastructure development programme aiming to construct 70000 kms of highways every year;
- if so, the details thereof;
- whether the Government has any specific plan/schemes for the said purpose;
- if so, the details thereof; and
- the funds expected to be invested alongwith the details of participation of private sector in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) No, Madam.

(b) to (e) Do not arise.

*[Translation]***Income from Agriculture**

4519. SHRI GHANSHYAM ANURAGI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the income derived from agriculture is far less in several States of the country in comparison to the national average;

(b) if so, whether the Government proposes to formulate any concrete scheme to increase the income of farmers in the said States;

(c) if so, the time by which the said scheme is likely to be implemented; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The State-wise Gross Domestic Product/income from Agriculture and Allied Sector, per capita income of the cultivators and its variation from the national average is enclosed as Statement.

(b) and (c) The Government of India has launched several schemes in consultation with States to increase investments in agricultural sector, for accelerating agricultural growth and income of farmers. Some of the major Schemes are:—

1. Rashtriya Krishi Vikas Yojana (RKVY)
 2. National Food Security Mission (NFSM)
 3. Development and Strengthening of Infrastructure Facilities for Production and Distribution of Quality Seed
 4. National Horticulture Mission (NHM)
 5. Integrated Oilseeds, Oil Palm, Pulses and Maize (ISOPOM)
 6. Gramin Bhandaran Yojana
- (d) Question does not arise.

Statement

State Gross Agricultural Domestic Product, No. of Cultivators, per capita income of cultivators and State-wise variation of per capita income from National average of per capita income

Sl. No.	States	Agri. GSDP 2008-09 (Rs Lakh) at 1999-2000 prices	Cultivators (Main and Marginal) as per 2001 Census (Numbers)	Per capita income of cultivators (Rs. lakh) 2008-09	Variation from National average (Rs. Lakh)
1	2	3	4	5	6
1.	Andhra Pradesh	6068000.0	7859534	0.77	0.34
2.	Arunachal Pradesh	71726.0	279300	0.26	-0.18
3.	Assam	1328705.0	3730773	0.36	-0.08
4.	Bihar	2684651.0	8193621	0.33	-0.11
5.	Chhattisgarh	878926.0	4311131	0.20	-0.23

1	2	3	4	5	6
6.	Goa*	69835.0	50395	1.39	0.95
7.	Gujarat*	3462500.0	5802681	0.60	0.16
8.	Haryana	2181180.0	3018014	0.72	0.29
9.	Himachal Pradesh	488912.0	1954870	0.25	-0.19
10.	Jammu and Kashmir*	615413.0	1591514	0.39	-0.05
11.	Jharkhand	644706.0	3889506	0.17	-0.27
12.	Karnataka	2861351.0	6883856	0.42	-0.02
13.	Kerala	1608283.0	724155	2.22	1.79
14.	Madhya Pradesh*	2490108.0	11037906	0.23	-0.21
15.	Maharashtra*	5531126.0	11813275	0.47	0.03
16.	Manipur	111258.0	379705	0.29	-0.14
17.	Meghalaya	124186.0	467010	0.27	-0.17
18.	Mizoram	38509.0	256332	0.15	-0.29
19.	Nagaland**	159197.0	548845	0.29	-0.15
20.	Orissa	1661524.0	4247661	0.39	-0.04
21.	Punjab	3098000.0	2065067	1.50	1.06
22.	Rajasthan	3647316.0	13140066	0.28	-0.16
23.	Sikkim	30527.0	131258	0.23	-0.20
24.	Tamil Nadu	2433175.0	5116039	0.48	0.04
25.	Tripura*	192749.0	313300	0.62	0.18
26.	Uttar Pradesh	7316639.0	22167562	0.33	-0.11
27.	Uttarakhand	433445.0	1570116	0.28	-0.16
28.	West Bengal	5045217.0	5653922	0.89	0.46

1	2	3	4	5	6
29.	Andaman and Nicobar Islands*	27181.0	21461	1.27	0.83
30.	Chandigarh	5318.0	2141	2.48	2.05
31.	Delhi*	71344.0	37431	1.91	1.47
32.	Puducherry	29750.0	10900	2.73	2.29
State Total		55410757.0	127269347	0.44	0.00

Note: *2007-08

**2006-07

Source: CSO, MoSPI

Use of Insecticides

4520. SHRI A.T. NANA PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it has been estimated that about 30 per cent of crops is destroyed every year in the country due to non-usage of insecticides;

(b) if so, whether the Government is implementing any scheme to increase the use of insecticides in the agriculture sector; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) While no estimation has been made of crop loss due to non usage of pesticides, the crop losses due to insect pests, diseases and weeds in the country are assessed to be in the range between 10 to 30 per cent annually, depending on severity of pest attack.

(b) and (c) Government of India has been implementing a scheme entitled "Strengthening and Modernization of Pest Management Approach in India" since 1991-92 by adopting Integrated Pest Management (IPM) as the main

plank of plant protection strategy in overall crop production programme. IPM is an eco-friendly approach which encompasses judicious mix of chemical, cultural, mechanical and biological control measures.

[English]

Co-operation in MSME Sector

4521. DR. KRUPARANI KILLI: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether a Letter of Intent (LoI) was signed with the United States of America in 2007 for co-operation in the Micro, Small and Medium Enterprises (MSME) sector;

(b) if so, the details thereof and the present status of the LoI;

(c) whether the visit of the US President recently has helped in bolstering cooperation in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) and (b) A Letter of Intent (LoI) was signed between the Small Business Administration of

the United States of America (SBA) and the then Ministry of Small Scale Industry of India (now known as Ministry of Micro, Small and Medium Enterprises) during 2007. It envisaged to promote reciprocal trade and opportunities for strategic linkages between Small Business of the United States and small and medium enterprises of India to further economic development and job creation. The Letter of Intent came into effect from 24th January, 2007 for a period of 12 months.

(c) and (d) Visits by the Head of States of foreign countries alongwith business delegation including that of Mr. Barack Obama, President of USA are always looked upon as one of the opportunities to showcase the advantages to MSMEs. However, outcome of such visits, both tangible and intangible, take some time to fructify.

[Translation]

Appointment of Trainers/Coaches for Sports

4522. SHRI JAGDANAND SINGH:

SHRI JITENDRA SINGH BUNDELA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of training centers functioning in the country alongwith the number of National trainers/coaches appointed/posted by the Government/Sports Authority of India, State-wise, centre-wise and sporting event-wise;

(b) the number of coaches out of them posted/serving at the same place for more than 10 years and above period, State-wise;

(c) whether the Government has made any assessment of their performance of such coaches alongwith the number of players trained by them;

(d) the details of the performance of the players trained by the said coaches at National and International level during each of the last three years and the current year, sporting events-wise; and

(e) the time by which the programme to bring forward rural talent is likely to be completed through appointment of trainers in each of the sporting events, sporting event-wise?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) The number of training centres in Sports Authority of India (SAI) is 313. The State-wise, discipline-wise details of posting of regular and contract coaches of SAI are indicated in Statement-I and II respectively.

(b) The State-wise details of the number of coaches posted/serving at the same place for more than 10 years and above are at Statement-III.

(c) SAI is regularly monitoring the performance of its coaches through monthly returns prescribed for the purpose.

(d) The achievements of SAI trainees in national and international events in the last three years is at Statement-IV. As a result of the intensive and scientific mode of training imparted by SAI under different schemes, the performance of the national athletes at the recently concluded 2010 Commonwealth Games and 2010 Asian Games was very encouraging. India won a record of 101 medals in 2010 Commonwealth Games securing 2nd position, and 64 medals in 2010 Asian Games securing 6th position in the overall ranking.

Apart from the SAI Schemes, the coaches of SAI are also working in the State Coaching Centres where the sportspersons are trained under the schemes of the State Governments. Details of the performance/achievements of those trainees are available only with the respective State Governments.

(e) The Panchayat Yuva Krida and Khel Abhiyan (PYKKA) Scheme envisages a programme for implementation over a period of 10 years from 2008-09 in 20 disciplines viz. athletic, Archery, Boxing, Hockey, Gymnastics, Wrestling, Judo, Football, Swimming, Teakwondo, Volleyball, Badminton, Kabaddi, Weightlifting, Basketball, Table-Tennis, Cycling, Kho-Kho and Handball through the Krida Shrees (Trainers).

Statement-I*State-wise and discipline-wise details of Coaches (Regular) posted in SAI Promotion Schemes*

Sl. No.	Name of State	Coaches (Regular) posted in SAI (All India)																			
		Arc	Ath	Bdm	BB	BX	CKT	CY	FB	GYM	HB	HCK	JD	KKK	LT	SWM	TT	VB	WL	WR	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22
1.	Andaman and Nicobar Islands		1						2										1		4
2.	Bihar		2		2				5		1		3			1	7		1		22
3.	Jharkhand		3		2				3	1	2	5	1				6				23
4.	Orissa		8		3				4	2		2	1				3	1	2		26
5.	West Bengal	4	15	2	4		3		23	11	2	1	1	1	5	2	7	2			83
6.	Assam		4	1	3	1	2		4	1			1	1	1	4	3	3	1		30
7.	Meghalaya	1				1			2	1							2				7
8.	Sikkim								2							1					3
9.	Tripura		3	1	1				3	5	2		1			1	1	1	1		20
10.	Manipur	2	3	2	2	1		1	3	2	3	3	1	2			1	2	2	2	32
11.	Nagaland								1		1										2
12.	Delhi		5	3	8	2	5	2	11	7	4	9	6	6	3	8	4	8	1	9	101
13.	Madhya Pradesh	1	6	3	3	3	3		5	5		6		2		2		6		5	50

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	
14. Uttar Pradesh			10	6	4	1	1		8	4	3	15	1				3	5	1	2	64	
15. Uttarakhand			3	2	1	1	1		5	1		1	1		1		4		3	1	25	
16. Chhattisgarh									1	1	1		1							1	5	
17. Haryana			7	2	4	8	5	1	4	3	4	5	4	6		2	2	5	3	4	69	
18. Jammu and Kashmir			2	2	3		2		3		3	4		1			1		1		22	
19. Himachal Pradesh			4	4	3	2	3		4	1	1	6	1	6			3	4			42	
20. Chandigarh			2	3	2		1		3	3	1	8		4		1		7			35	
21. Punjab			26	2	12	11	6	5	7	8	15	16	14	5	1	2	6	10	9	8	163	
22. Tamil Nadu			4		5	2	1		2			3		5	1	1	1	11	1		37	
23. Andhra Pradesh			8	2	5	1	1		6	4	6	6	1	11				7			58	
24. Kerala			13	1	6	1	2	1	3	3	4	8	1	5	1	6		9	4	1	69	
25. Karnataka			11	4	7		1		8	3	2	13	1	12	1	2	2	11	2	3	83	
26. Puducherry			1								1	1		2			1	3	1		10	
27. Rajasthan			6	2	6		3		2	4	3	3		2		1	5	6	1	6	50	
28. Gujarat			2	4	1	1	4		1	1	5	2	2	1		2	1	2		2	31	
29. Maharashtra		2	5		2				1	4	3	4	2	4		1	3	2	1	5	39	
30. Goa			2	1	1		1		2	1			2	1		3		1			15	
31. Daman and Diu				1			1														2	
Grand Total			10	156	48	90	36	46	10	128	76	66	122	40	82	10	42	46	126	37	51	1222

1	2	3	4	5	6	7	8	9	10	11	12	13
19. Haryana						3						
20. Jammu and Kashmir												
21. Himachal Pradesh												
22. Chandigarh												
23. Punjab		1			1	2	2	1				
24. NIS Patiala												
25. Tamil Nadu												
26. Andhra Pradesh		1		1		2						
27. Kerala			1	1			1	1	1			
28. Karnataka						1						2
29. Puducherry												
30. Rajasthan						1						
31. Gujarat												
32. Maharashtra						3						
33. Goa												
Grand Total		12	4	4	1	25	7	4	5	1	1	5

*Arc-Archery, Ath-Athletics, Bdm-Badminton, BB-Basketball, BX-Boxing, Fenc-Fencing, CY-Cycling, FB-Football, GYM-Gymnastic,

14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30
1				1		2										7
						1	2		2					1		13
	1														1	2
	1															5
	3											1				9
	2	1			1						1					8
				1												2
2						3										8
8	22	3	1	2	5	9	11	5	7	2	3	4	2	1	1	155

HB-Handball, HCK-Hockey, JD-Judo, TKW-Taekwondo, SWM-Swimming, TT-Table Tennis, VB-Volleyball, WL-Weightlifting, WR-Wrestling.

Statement-III

Details of number of coaches posted at same place for more than 10 years

Sl.No.	Name of State	Number of Coaches
1	2	3
1.	Andhra Pradesh	3
2.	Assam	5
3.	Bihar	1

1	2	3
4.	Chandigarh	1
5.	Goa	1
6.	Gujarat	3
7.	Haryana	9
8.	Himachal Pradesh	2
9.	Jharkhand	2

1	2	3	1	2	3
10.	Karnataka	3	19.	Rajasthan	7
11.	Kerala	10	20.	Sikkim	1
12.	Madhya Pradesh	6	21.	Tamil Nadu	2
13.	Maharashtra	7	22.	Uttar Pradesh	11
14.	Manipur	19	23.	Uttarakhand	2
15.	Meghalaya	1	24.	West Bengal	10
16.	Nagaland	2	25.	Andaman and Nicobar Islands	2
17.	Orissa	6	26.	Delhi (NCR)	6
18.	Punjab	9	27.	Puducherry	1

Statement-IV

Discipline-wise achievement of SAI Trainees in the last three years in National and International events

Discipline	Year					
	2007-08		2008-09		2009-10	
	National	International	National	International	National	International
1	2	3	4	5	6	7
Archery	50	02	43	02	181	02
Athletics	156	42	103	33	168	23
Aquatics	—	14	—	—	—	—
Basket Ball	07	20	—	01	07	—
Boxing	60	53	69	44	76	02
Badminton	02	46	23	03	03	02
Cycling	25	07	16	—	32	09
Canoeing	—	—	—	—	—	—
Chess	—	02	—	—	—	—
Diving	—	—	—	—	—	—

1	2	3	4	5	6	7
Equestrian	—	—	09	—	—	—
Football	10	11	02	10	12	—
Gymnastics	62	17	60	15	13	—
Handball	14	10	—	—	01	—
Hockey	13	08	05	10	01	03
Kabaddi-Kho-Kho	03	03	31	01	09	—
Karate	02	01	07	06	48	15
Taekwondo	25	—	37	—	41	02
Table Tennis	03	60	11	—	21	04
Volleyball	09	15	15	03	07	—
Wrestling	43	33	30	09	25	06
Weightlifting	42	01	06	07	11	—
Shooting	—	51	09	10	—	—
Rowing	09	11	29	—	18	01
Swimming	24	26	26	06	26	01
Judo	13	09	23	12	32	11
Kalariapattu	—	—	—	—	—	—
Silambum	—	—	—	—	—	—
Mukna	—	—	—	—	—	—
Thang	—	—	—	—	08	—
Kayaking	50	—	38	—	50	—
Fencing	06	—	33	03	55	01
Wushu	26	—	14	07	18	05
Water Sport	—	—	—	—	—	—
Sepak Tak	03	—	—	—	10	01
Soft Ball	—	—	—	—	02	—
Lawn Tennis	—	—	—	—	—	—

[English]

Modernisation of Khadi Bhawans

4523. SHRI CHARLES DIAS: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Khadi and Village Industries Commission has any plan to renovate and modernise the Khadi Bhawans in various parts of the country;

(b) if so, the details of funds likely to be incurred;

(c) whether the Government has any proposal to withdraw the rebate on khadi products including cloth items; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) and (b) For the modernisation and renovation of identified sales outlets of Khadi and Village Industries Commission (KVIC), KVIBs as well as khadi institutions, the Government, through KVIC, has introduced a pilot scheme for 'Strengthening of Infrastructure of existing Weak Khadi Institutions and Assistance for Marketing Infrastructure'. Besides, the recently launched Khadi Reforms and Development Programme with financial assistance from Asian Development Bank of around Rs. 700 crore envisages inter-alia opening of new sales outlets in metropolitan cities and State capitals and renovation and modernization of institutional sales outlets, with professional support made available through a Marketing organization set up in Public Private Partnership PPP mode.

(c) and (d) Based on the recommendation of the High Power Committee headed by the then Prime Minister in 1994, Pant Committee Report of 2001, and the Expert Committee Report of 2005 followed by implementation of pilot projects and consultations with stakeholders, the system of providing rebate on sales of khadi has been

replaced with effect from 1st April, 2010 with the approval of the Cabinet Committee on Economic Affairs with a more flexible, growth stimulating and artisan-centric scheme of Market Development Assistance (MDA) on production of khadi for implementation by the (KVIC) during 2010-11 and 2011-12. The scheme provides for financial assistance to khadi institutions @ 20% of production value of khadi and polyvastra to be shared among artisans, producing institutions and selling institutions in the ratio 25:30:45. The guidelines of the scheme are available on the KVIC's website www.kvic.org.in. Under the new system of MDA, sales are expected to be evenly spread throughout the year, and the institutions will have the flexibility to use the assistance as per their actual needs and priorities to improve production and marketing infrastructure such as improving the outlets, designing products as per market demands or even giving incentive to customers, etc.

The newly introduced MDA scheme makes it mandatory for the institutions to pass on 25% of the total MDA to the spinners and weavers as incentive or bonus in addition to their wages through their bank accounts or post office accounts which facility did not exist under the rebate scheme. Sales are also expected to be spread across the year under MDA Scheme and would not get restricted to only 108 days as used to happen under rebate scheme. The erstwhile scheme of rebate on sales usually caused delay in release of rebate claimed by the institutions as they had to wait firstly till completion of sale and then wait further till the ensuing year to get the claims reimbursed after completion of audit, wherever required. Under MDA, incentive would be provided the same year, after the end of the quarter of production and this is expected to ease the working capital situation of the institutions by ensuring immediate liquidity which would in turn ensure timely payment to the artisans.

[Translation]

Soyabean Products

4524. SHRI SONAWANE PRATAP NARAYANRAO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to promote the dairy sector under the existing agricultural schemes;

(b) if so, the details thereof;

(c) whether the Government proposes to include Soyabean products under dairy products;

(d) if so, the details thereof; and

(e) the names of such products included so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Department of Animal Husbandry, Dairying and Fisheries have the following existing/schemes to promote dairy sector:—

1. National Project for Cattle and Buffalo Breeding
2. Intensive Dairy Development Programme
3. Strengthening Infrastructure for Quality and Clean Milk Production
4. Assistance to Cooperative
5. Dairy Venture Capital Fund/Dairy Entrepreneurships Development Scheme

(c) No, Madam. Soyabean products cannot be included under dairy products since they are neither obtained from milk nor contain milk solids.

(d) and (e) Do not arise.

[English]

Objectives of Futures Trading

4525. SHRI JAGDAMBIKA PAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the objectives for allowing Futures Trading in commodities alongwith the achievements made therein;

(b) whether Futures Trading has also been permitted in essential commodities;

(c) if so, the details thereof and the reasons therefor alongwith its impact on the price and availability of the said commodities;

(d) whether the Government proposes to allow options in trading; and

(e) if so, the details thereof and the benefits likely to accrue therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The futures trading in commodities is allowed in accordance with the provisions of the Forward Contracts (Regulation) Act, 1952 for performing two important economic functions, i.e., price discovery and price risk management.

The price discovery role of futures market is extremely valuable to the real sector of the economy in terms of planning business activity and for allocating commodity price risk. The price signals emanating from the market help various stakeholders in the commodities sector, viz., farmers, producers, processors, manufacturers, exporters etc. to plan their business strategies and use the futures markets to mitigate their price risks arising out of potential unfavourable price movements in the future.

The second important function performed by the commodity futures market is that of price risk management. Price Risk management is the process by which commodity market participants from the real sector, viz., producers, processors, exporters, importers etc. protect their businesses from adverse price changes in the future (which could dent the profitability of their business), by hedging their price risks in the commodity futures market. The price risk in the spot market is offset in the commodity futures

market by taking an equal but opposite position in the futures market. Hedging benefits all participants like farmers, livestock producers, traders and merchandisers, food processors, feed manufacturers, exporters and importers.

Thus, by performing the two important economic functions of price discovery and price risk management, the commodity futures market serves as an important adjunct to the commodity spot market. It also helps policy makers to realign policies to meet likely shortage or surplus situation in a given commodity in the near future.

(b) and (c) Yes, Madam, some of the essential commodities are permitted for futures trading. The presently actively traded essential commodities are wheat, chana, mustard seed, soyabean, soy oil, maize and potato.

Futures trading does not impact the price or availability of any commodities in the short-term. But in the medium or long-term price discovery process facilitates strategic action by various stake holders including policy planners in government to augment production and imports in shortage situation and export and MSP operations during surplus situation, thereby helping the consumers and producers respectively as well as stabilize the prices. Thus, futures market helps the players in the real economy to plan their economic activities better and balance the demand-supply equation.

(d) and (e) As per the provisions of the Forward Contracts (Regulation) Act, 1952, presently, options trading in commodities is not allowed. However, under the proposed amendments to the FC(R) Act, options will be allowed. An options contract provides an option to a producer/stockiest/importer to sell or not to sell his commodity if the subsequent price movement is upwards. In other words, if the prices move down, he can exercise his option and sell his goods to the options underwriter (counter party who has transferred the risk to himself) at the agreed (counter party who has transferred his risk) at the agreed price but retains the right not to sell by foregoing

the option premium if price movement is favorable to him. In that situation, he can sell his goods in the open market at higher price. Thus, the options contract will help a farmer to protect his down side without foregoing the benefit of the potential upside where as in futures contract, the farmer has to sell the goods at the agreed price. Thus, options contract is a superior instrument for price risk management as far as the farmer is concerned.

[Translation]

Use of Hindi

4526. SHRI GANESH SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any Committee is working for the promotion of the use of Hindi in the Ministry of Agriculture;

(b) if so, the details thereof;

(c) whether the Ministry regularly reviews the progress of use of Hindi in its Departments and offices; and

(d) if so, the details of the progress made in this regard during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Yes, Madam. Official Language Implementation Committee and a Joint Hindi Salahkar Samiti are functioning in the Ministry to promote the use of Hindi. Official Language Implementation Committees have been constituted separately in the three Departments of the Ministry and use of Hindi in official work is reviewed in their meetings. The Joint Hindi Salahkar Samiti of the three Departments of the Ministry reviews in its meetings implementation of the Official Language Policy of the Government and use of Hindi in the Official work. Official Language Inspections are also carried out of the sections and the offices under their control by the Departments.

As a result of the continuous efforts made by Department of Agriculture and Cooperation, Indira Gandhi Rajbhasha Puskar was awarded in the year 2009 for the year 2007-2008.

Construction of NHs and Bridges

4527. YOGI ADITYA NATH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether proposals regarding construction of National Highways (NHs) and new bridges have been sanctioned by the National Highways Authority of India in

Uttar Pradesh during each of the last two years;

(b) if so, the details thereof; and

(c) the time by which the sanctioned projects are likely to be commenced?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (c) Details of projects awarded in Uttar Pradesh during last two years with details of major bridges/ROB/RUB/Flyovers etc. are enclosed in the Statement.

Statement

Sl. No.	Stretch	NH No.	Length (km.)	Bridges and ROBs	Status
1	2	3	4	5	6
1.	4/6 laning of Ghaziabad-Aligarh from km. 23.600 to km 140.200	91	126.3	(i) Major Bridge – Nil (ii) Grade Separator/ Flyover – 6 Nos. (iii) ROB – 4 Nos.	The work has already been awarded and will commence from appointed date on achieving financial closure.
2.	4-Laning of Moradabad to Bareilly from km. 148.000 to km 262.000	24	121	(i) Major Bridge – 7 Nos. (ii) Grade Separator/ Flyover – 2 Nos. (iii) ROB – 6 Nos.	The work has already been awarded and likely to start by January, 2011
3.	4-Laning of Muzaffarnagar-Haridwar from Km. 131.00 to Km. 211.00	58	80	(i) Major Bridge – 19 Nos. (ii) Grade Separator/ Flyover 3 Nos. (iii) ROB 2 Nos.	The work has already been awarded and likely to start by January, 2011
4.	4-Laning of Bareilly-Sitapur from Km. 262.000 to Km 413.200	24	152.4	(i) Major Bridge – 8 Nos. (ii) (a) Grade Separator/ Flyover – 3 Nos. (b) 2-lane cross fly-overs – 2 Nos. (iii) ROB – 4 Nos.	The work has already been awarded and will commence from appointed date on achieving financial closure

1	2	3	4	5	6
5.	6-laning of Delhi-Agra Section of NH-2 from km 20.500 to 200.00	2	179.50	(i) Elevated corridor/ Viaduct – 1 no (ii) Grade Separator – 16 Nos. (iii) ROBs (widening) – 7 nos	The work has already been awarded and will commence from appointed date on achieving financial closure

Bio-agent Laboratories

4528. SHRI BHAUSAHEB RAJARAM WAKCHAURE:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether any proposal has been received from the State Governments in regard to setting up of bio-agent laboratories;
- (b) if so, the details thereof; and
- (c) the time by which the proposed laboratories are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. Three proposals have been received in the current financial year for setting up State Bio-Control Laboratories (SBCL) under the Central Sector Scheme 'Strengthening and Modernization of Pest Management Approach' from States of Meghalaya, Mizoram and Union Territory of Andaman and Nicobar Islands.

Further, project proposals for setting up biocontrol laboratories under centrally sponsored 'National Horticulture Mission' received from Gujarat (2), Karnataka (1), Kerala (2) and Maharashtra (1) have been sanctioned during 2010-11.

- (c) Once approval is accorded it normally takes about one and a half years to set up a laboratory.

[English]

Allocation of RKVY Funds

4529. SHRI SARVEY SATYANARAYANA: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government of Andhra Pradesh has sent any proposal for considering production parameter instead of baseline expenditure in the allocation of Rashtriya Krishi Vikas Yojana (RKVY) funds;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam. Production parameter is recognized in the current allocation formula as 30% of allocation is based on the relative size of the agriculture and allied sector in a State weighted for the targeted/actual growth rate in Eleventh Plan.

- (b) and (c) Does not arise.

Adult Content on TV

4530. SHRI S. PAKKIRAPPA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government proposes to amend existing laws/Act relating to permit the telecast of adult contents on television;

(b) if so, the details thereof;

(c) whether the Government has assessed its impact on the society before amending this law;

(d) if so, the details thereof; and

(e) if not, whether the Government also proposes to constitute a Committee to assess its impact before making amendment in this law/Act?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (e) The Government had constituted a committee for reviewing the existing Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 to provide greater specificity to the provision of existing codes. The committee has made recommendations in the form of draft 'Self-regulation Guidelines for the Broadcasting sector' which is available on the Ministry's website <http://mib.gov.in> under the heading "Codes Guidelines Policy".

Ministry has been holding consultations with all concerned stakeholders to arrive at a broad consensus on the recommendations of the committee. A Task Force had been set up under the Chairmanship of Secretary (I&B) for holding wider consultations with stakeholders to arrive at a consensus on this issue.

[Translation]

Construction of Road in Chhattisgarh

4531. SHRI MADHUSUDAN YADAV: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether several proposals for construction of roads and bridges under the road requirement plan in naxal affected areas have been submitted by the Government of Chhattisgarh;

(b) if so, the details thereof;

(c) the time by which the said proposals are likely to be sanctioned;

(d) whether the upgradation of 177 km. length of roads on four National Highways and 124 km. length of roads on four State highways are proposed for implementation in naxal affected areas in the State;

(e) if so, the details thereof; and

(f) the time by which the amount is likely to be released for these works under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) Yes, Madam.

(b) and (c) 47 proposals for improvement of 1944 km. road stretches amounting to Rs. 3075 crore have been received in the Ministry under Road Requirement Plan for the State of Chhattisgarh, out of which, 37 proposals for improvement of 1491 km. road stretches have already been sanctioned.

(d) and (e) The Road Requirement Plan for in Left Wing Extremism (LWE) affected Districts of Chhattisgarh envisages improvement of 355 km. National Highways and 1737 km. State Roads.

(f) The amount for sanctioned works is released from time to time linked to the actual progress. Rs. 250 crore has been kept for year 2010-2011 for the works of Chhattisgarh under this programme.

[English]

Loans for Sugar Mills

4532. SHRI NILESH NARAYAN RANE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number and details of applications received from sugar factories approved and sponsored by the State Governments including Maharashtra for grant of loans alongwith the current status of these applications;

(b) whether the benefits of sugar development fund are extended to the Sugarcane growers, also; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Applications from 81 sugar factories for sanction of Cane Development loan were received from the State Governments (including the State of Maharashtra) duly recommended during 2009-10 and 2010-11 (upto 30.11.2010). Details alongwith current status are given in the enclosed Statement.

(b) and (c) As per SDF Act, 1982 and Rules made there under. Cane Development loans are given to sugar factories for various purposes, including for rearing of seed nursery, incentive to cultivators to switch over to improved varieties, ratoon management, irrigation schemes etc. in their assigned cane areas. Cane growers are indirect beneficiaries of such loans.

A Short Term Cane Development SDF loan scheme was announced during July, 2009 for purchase of seed, fertilizers and pesticides. The loanee sugar mills were required to pass on the loan in cash or kind to the sugarcane growers within stipulated period.

SDF Rules also provide for defraying expenditure on internal transport and freight charges on export shipment of sugar to sugar mills. The amount received by the sugar factories in this regard was required to be utilized for making payment of cane price arrears for the sugar seasons 2006-07 and 2007-08. Further, the Central Government notified 'Scheme for extending financial assistance to sugar undertakings 2007' on 07.12.2007 providing for interest subvention on loans taken by sugar factories for paying cane price arrears to farmers. This helped payment of cane arrears of 2006-07 and 2007-08 sugar seasons by sugar mills to sugarcane farmers.

Statement

2009-10

Sl. No.	Name of the sugar factory which applied for Cane Development loan:	State Government which approved and forwarded:	Status
1	2	3	4
1.	M/s The Ajnala Coop. Sugar Mills Ltd.	Punjab	Since the networth of the sugar factory is negative SDF loan could not be sanctioned. Sugar factory and the State Government were informed on 29.3.2010.
2.	M/s Wave Industries (P) Ltd.	Uttar Pradesh	Administrative Approval issued on 4.12.2009
3.	M/s DSM Sugar Mansurpur	Uttar Pradesh	Administrative Approval issued on 23.4.2010
4.	M/s DSM Sugar Rajpura	Uttar Pradesh	Administrative Approval issued on 4.12.2009
5.	M/s Dhampur Sugar Mills Ltd.	Uttar Pradesh	Administrative Approval issued on 4.12.2009
6.	M/s DSM Sugar Asmoli	Uttar Pradesh	Administrative Approval issued on 10.6.2010

1	2	3	4
7.	M/s Kareli Sugar Mill Pvt. Ltd.	Madhya Pradesh	Administrative Approval issued on 23.4.2010
8.	M/s Jawahar SSK Ltd.	Maharashtra	The sugar factory is a defaulter in respect of repayment of SDF dues. The application can be considered only after SDF dues are cleared. Further the sugar factory has not furnished the requisite information sought by this Department vide letter dated 10.2.2010 and reminder dated 16.8.2010.
9.	M/s A.B. Sugars Ltd.	Punjab	Administrative Approval issued on 23.4.2010
10.	M/s JK Sugar Ltd.	Uttar Pradesh	Administrative Approval issued on 23.4.2010
11.	M/s Bajaj Hindusthan Ltd., Khamberkhera	Uttar Pradesh	Administrative Approval issued on 23.4.2010
12.	M/s RBNS Sugar Mills Ltd.	Uttarakhand	Administrative Approval issued on 23.4.2010
13.	M/s Majalgaon SSK Ltd.	Maharashtra	Administrative Approval issued on 23.4.2010
14.	M/s Baghaulti Sugar and Distillery Ltd.	Uttar Pradesh	Administrative Approval issued on 9.6.2010
15.	M/s Bajaj Hindusthan Ltd., Maqsoodapur	Uttar Pradesh	Administrative Approval issued on 9.6.2010
16.	M/s Bajaj Hindusthan Ltd., Palia Kalan	Uttar Pradesh	Case considered in the Standing Committee of SDF in its meeting held on 18.11.2010.
17.	M/s Bajaj Hindusthan Ltd., Barkhera	Uttar Pradesh	Administrative Approval issued on 23.4.2010
18.	M/s Bajaj Hindusthan Ltd., Gola Gokarnath	Uttar Pradesh	Case considered in the Standing Committee of SDF in its meeting held on 18.11.2010.
19.	M/s Maa Bhagwati Sugar-Mills Ltd.	Madhya Pradesh	Administrative Approval issued on 9.6.2010
20.	M/s Shri Dnyaneshwar SSK Ltd.	Maharashtra	Administrative Approval issued on 23.4.2010
21.	M/s Bajaj Hindusthan Ltd., Kinauni	Uttar Pradesh	The case considered in the screening committee meeting held on 23.9.2010.
22.	M/s Bajaj Hindusthan Ltd., Thanabhawan	Uttar Pradesh	Required information received on 25.11.2010. To be submitted to the next screening committee meeting.
23.	M/s Bajaj Hindusthan Ltd., Bilai	Uttar Pradesh	Required information received on 26.8.2010. To be submitted to the next screening committee meeting.

1	2	3	4
24.	M/s Bajaj Hindusthan Ltd., Bhasana Budhana	Uttar Pradesh	Administrative Approval issued on 9.6.2010
25.	M/s Bajaj Hindusthan Ltd., Gangnauli	Uttar Pradesh	The case considered in the screening committee meeting held on 23.9.2010.
26.	M/s M.R. Krishnamurthy Coop. Sugar Mills Ltd.	Tamil Nadu	The sugar factory has been advised to revise the proposal as per the revised scheme vide letter dated 3.11.2009. No response has been received from sugar factory.
27.	M/s L.H. Sugar Factories Ltd.	Uttar Pradesh	Administrative Approval issued on 9.6.2010
28.	M/s Dalmia Chini Mills, Nigohi	Uttar Pradesh	Administrative Approval issued on 9.6.2010
29.	M/s Dalmia Chini Mills, Jawaharpur	Uttar Pradesh	Administrative Approval issued on 9.6.2010
30.	M/s Dalmia Chini Mills, Ramgarh	Uttar Pradesh	Case considered in the Standing Committee of SDF in its meeting held on 18.11.2010.
31.	M/s GM Sugar and Energy Pvt. Ltd.	Karnataka	Administrative Approval issued on 9.6.2010
32.	M/s DSCL Sugar - Ajbapur	Uttar Pradesh	The sugar factory is a defaulter in respect of repayment of SDF dues. The application can be considered after SDF dues are cleared.
33.	M/s DSCL Sugar - Loni	Uttar Pradesh	After examination of the application some more information has been called for from the cigar factory.
34.	M/s DSCL Sugar -Rupapur	Uttar Pradesh	The case considered in the screening committee meeting held on 23.9.2010.
35.	M/s DSCL Sugar -Hariawan	Uttar Pradesh	The case considered in the screening committee meeting held on 23.9.2010.
36.	M/s Barwani Sugars, Barwani	Madhya Pradesh	The case considered in the screening committee meeting held on 23.9.2010.
37.	M/s Bajaj Hindusthan Sugar and Ind. Ltd., Rudhauli	Uttar Pradesh	Required information received on 7.10.2010. The same is under scrutiny/examination.

1	2	3	4
38.	M/s Bajaj Hindusthan Sugar and Ind. Ltd., Pratappur	Uttar Pradesh	Required information received on 7.10.2010. The some is under scrutiny/examination.
39.	M/s The Basti Sugar Mills Co. Ltd.	Uttar Pradesh	The sugar factory is a defaulter in respect of repayment of SDF dues. The application can be considered only after SDF dues are cleared.
40.	M/s Bajaj Hindusthan Sugar and Ind. Ltd., Kundarkhi	Uttar Pradesh	Required information received on 19.4.2010. Awaiting its turn.
41.	M/s Bajaj Hindusthan Sugar and Ind. Ltd., Itaimaida	Uttar Pradesh	After examination of the application some more information has been called for from the sugar factory.
42.	M/s Sarita Sugars Ltd.	Andhra Pradesh	The case considered in the screening committee meeting held on 23.9.2010.
43.	M/s Govind Nagar Sugar Ltd.	Uttar Pradesh	The sugar factory is a defaulter in respect of repayment of SDF dues. The application can be considered only after SDF dues are cleared.
44.	M/s Parle Biscuits Pvt. Ltd.	Uttar Pradesh	The case considered in the screening committee meeting held on 23.9.2010.
45.	M/s Piccadily Agro Industries Ltd.	Haryana	Case considered in the Standing Committee of SDF in its meeting held on 18.11.2010.
46.	M/s Oswal Overseas Ltd.	Uttar Pradesh	Case considered in the Standing Committee of SDF in its meeting held on 18.11.2010.
47.	M/s Titawi Sugar Complex	Uttar Pradesh	After examination of the application some more information has been called for from the sugar factory.
48.	M/s Mawana Sugar Works	Uttar Pradesh	After examination of the application some more information has been called for from the sugar factory.
49.	M/s Nanglamal Sugar Complex	Uttar Pradesh	After examination of the application some more information has been called for from the sugar factory.

1	2	3	4
50.	M/s Bilagi Sugar Mill Ltd.	Karnataka	Case considered in the Standing Committee of SDF in its meeting held on 18.11.2010.
51.	M/s Bannari Amman Sugars Ltd., Distt. Chamarajanagar	Karnataka	The case considered in the screening committee meeting held on 23.9.2010.
52.	M/s Nandi SSK	Karnataka	Administrative Approval issued on 9.6.2010.
53.	M/s Shree Someshwar SSK Ltd.	Maharashtra	Administrative Approval issued on 9.6.2010.
54.	M/s Uttam Sugar Mills Ltd., Khaikheri	Uttar Pradesh	Case considered in the Standing Committee of SDF in its meeting held on 18.11.2010.
55.	M/s Uttam Sugar Mills Ltd., Barakatpur	Uttar Pradesh	Case considered in the Standing Committee of SDF in its meeting held on 18.11.2010.
56.	M/s Bannari Amman Sugars Ltd., Mysore Distt.	Karnataka	The case considered in the screening committee meeting held on 23.9.2010.
57.	M/s Uttam Sugar Mills Ltd., Shermau	Uttar Pradesh	After examination of the application some more information has been called for from the sugar factory.
58.	M/s Baramati Agro Ltd.	Maharashtra	Case considered in the Standing Committee of SDF in its meeting held on 18.11.2010.
59.	M/s Shri Narmada Khand Sahakari Mandli Ltd., Dharikheda, P.O. Timbi, Pratapnagar, Tal. Nanded, Distt. Narmada, Gujarat	Gujarat	The case considered in the screening committee meeting held on 23.9.2010.
60.	M/s Shree Ganesh Khand Udyog Sahakari Mandli Ltd., Valia, Vataria, Tal. Valia, Distt. Bharuch, Gujarat	Gujarat	The application has been examined and some more information is required from the sugar factory.
61.	M/s Ugar Sugar works Ltd., Nagarhalli Malli Village, Jewargi Taluk, Gulbarga Distt., Karnataka	Karnataka	Required information received on 14.11.2010. The same is under scrutiny/examination.
62.	M/s Satish Sugars Ltd., Sangankeri Yadwad Road, Hunshyal PG, Tal: Gokak, Distt. Belgaum, Karnataka	Karnataka	The case considered in the screening committee meeting held on 23.9.2010.

1	2	3	4
63.	M/s Gangakhed Sugar and Energy Pvt. Ltd., Kodri Road, Vijaynagar, Village Makhani, Tal. Gangakhed, Distt. Parbhani, Maharashtra	Maharashtra	Required information received on 21.9.2010. Awaiting its turn.
64.	M/s Shree Tatyasaheb Kore Warana SSK Ltd., Warananagar, Tal. Panhala, Distt. Kolhapur, Maharashtra	Maharashtra	The sugar factory is a defaulter in respect of repayment of SDF dues. The application can be considered only after SDF dues are cleared.
2010-11			
1.	M/s Kothari Sugar and Chemicals Ltd. (Unit-II) at Sathamangalam, Ariyalur Distt., Tamil Nadu	Tamil Nadu	The case considered in the screening committee meeting held on 23.9.2010.
2.	M/s Uttam Sugar Mills Ltd., Libberheri, Distt. Haridwar, Uttarakhand	Uttarakhand	After examination of the application some more information has been called for from the sugar factory.
3.	M/s Shakumbari Sugar and Allied Ltd., Todarpur, Distt. Saharanpur, U.P.	Uttar Pradesh	The case considered in the screening committee meeting held on 23.9.2010.
4.	M/s NCS Sugars Ltd., Latchayyapeta, Vizianagaram Distt., Andhra Pradesh	Andhra Pradesh	The sugar factory is a defaulter in respect of repayment of SDF dues. The application can be considered only after SDF dues are cleared.
5.	M/s Shambu Mahadev Sugar and Allied Industry Ltd., Havargaon, Tal. Kallam, Distt. Osmanabad, Maharashtra	Maharashtra	Required information received on 4.11.2010. Awaiting its turn.
6.	M/s Sree Rayalaseema Sugar and Energy (P) Ltd., Nandyal, Distt. Kurnool, Andhra Pradesh	Andhra Pradesh	The case considered in the screening committee meeting held on 23.9.2010.
7.	M/s Purti Power and Sugar Ltd., Bela, Tal. Umrer, Distt. Nagpur, Maharashtra	Maharashtra	The case considered in the screening committee meeting held on 23.9.2010.
8.	M/s Mahatma Sugar and Power Ltd., Jamni, Tal. Seloo, Distt. Wardha, Maharashtra	Maharashtra	The case considered in the screening committee meeting held on 23.9.2010.

1	2	3	4
9.	M/s Shree Govardhan Sugar Industries, Kukarmunda, Tal. Nizar, Distt. Tapi, Gujarat	Gujarat	Required information received on 29.7.2010. Awaiting its turn.
10.	M/s Bannari Amman Sugars Ltd., Alathukombai village, Sathiyamangalam, Erode, Tamil Nadu	Tamil Nadu	Information sought vide this Ministry's letter dated 6.8.2010 is awaited from the sugar factory.
11.	M/s Saraya Sugar Mill (A unit of Saraya Industries Ltd., Sardar Nagar, Uttar Pradesh	Uttar Pradesh	Required information received on 21.9.2010. Awaiting its turn.
12.	M/s Lokmangal Sugar Ethanol and Cogeneration Industry Ltd., Bhandarkavathe, Tal. South Solapur, Distt. Solapur, Maharashtra	Maharashtra	Required information received on 12.11.2010. The same is under scrutiny/examination.
13.	M/s Piccadily Sugar and Allied Industries Ltd., Patran, Distt. Patiala, Punjab.	Punjab	Required information received on 2.11.2010. The same is under scrutiny/examination.
14.	M/s Lokmangal Agro Industries Ltd., Subhash Nagar, Bibi Darphal, Tal. North Solapur, Distt. Solapur, Maharashtra	Maharashtra	Required information received on 12.11.2010. The same is under scrutiny/examination.
15.	M/s Mahakaushal Sugar and Power Industries Limited, Bachi, Distt. Narsinghpur, Madhya Pradesh	Madhya Pradesh	Required information received on 25.11.2010. The same is under scrutiny/examination.
16.	M/s Krishak Sahakari Sakkar Karkhana Maryadit, Narayanpura, Distt. Guna, Madhya Pradesh	Madhya Pradesh	Information sought vide this Ministry's letter dated 25.11.2010 is awaited from the sugar factory.
17.	M/s Sonhira SSK Ltd., Distt. Sangli, Maharashtra	Maharashtra	Information sought vide this Ministry's letter dated 25.11.2010 is awaited from the sugar factory.

[Translation]

Assistance through SAI

4533. SHRI RAKESH SINGH: Will the Minister of

YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the amount made available to States as Central assistance is provided through the Sports Authority of India (SAI);

(b) if so, the details thereof and the reasons for not providing the same directly to the States;

(c) whether the Government proposes to reconsider such practice; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) to (d) Under 'Panchayat Yuva Krida Aur Khel Abhiyan' (PYKKA) Scheme, annual acquisition and operational grants for maintenance of playfields in village/block panchayats and competitions grants for block, district and State level competitions were released to the States/UTs through Sports Authority of India (SAI) till 2009-10. From 2010-11 onwards, these grants are released to States/UTs directly by the Ministry.

[English]

Computer Education in Navyug Schools

4534. SHRI KAUSHALENDRA KUMAR:
SHRI RAMKISHUN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to allow the National Institute of Information Technology to promote computer education in Navyug schools being run by the New Delhi Municipal council;

(b) if so, the details thereof; and

(c) the total funds likely to be incurred in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The New Delhi Municipal Council has decided to outsource hardware, and provision of computer teachers in its schools and Navyug Schools run by the Navyug School Education Society (NSES) to M/s NIIT for

imparting quality computer education in these schools. On the said project, an annual expenditure of Rs. 16,86,072 is incurred by NSES.

New National Permit System

4535. SHRI E.G. SUGAVANAM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the amount collected so far on account of Consolidated Fee as per the New National Permit System;

(b) the basis of distribution of the same between the Centre and the States; and

(c) the time by when the States would get their due share?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA): (a) As per the information available, the amount collected on account of consolidated fee on national permit as on 31.10.2010 is Rs. 490,07,42,980/-.

(b) The consolidated fee collected on national permit is distributed among the States/UTs on the basis of their average share of remittance received on account of composite fee on national permit in the last three years i.e., 2007-08, 2008-09 and 2009-10. The Central Government does not have any share on the same.

(c) The consolidated fee collected for the months of May and June, 2010 has already been released to the States/UTs and the fee collected for the months of July and August, 2010 has already been sanctioned for release.

Warehousing Development Regulatory Authority

4536. SHRI K.R.G. REDDY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to constitute

the Warehousing Development Regulatory Authority (WDRA);

(b) if so, the details thereof and the constitution of the proposed WDRA;

(c) whether the rules governing the WDRA have also been formulated;

(d) if so, the details thereof; and

(e) the benefits likely to accrue therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. The Government has constituted the Warehousing Development and Regulatory Authority with effect from 26.10.2010. The Authority consists of a Chairperson and two Members. Chairperson is of the rank of Secretary to the Government of India and Members are of the rank of Joint Secretaries to the Government of India.

(c) and (d) Yes, madam. The Government has framed seven rules under Warehousing (Development and Regulation) Act, 2007 the details of which are given in the enclosed Statement.

(e) The Warehousing Development and Regulatory Authority (WDRA) constituted under the Warehousing (Development and Regulation) Act, 2007 is a regulatory body. The Regulatory Authority will register and accredit warehouses intending to issue negotiable warehouse receipts. The introduction of negotiable Warehouse receipt system in the country will not only help farmers avail better credit facilities and avoid distress sale but will also safeguard financial institutions by mitigating risks inherent in credit extension to farmers. The pledging/collateralization of agricultural produce with a legal backing in the form of negotiable warehouse receipts will lead to increase in flow of credit to rural areas, reduce cost of credit and will spur related activities like standardization, grading, packaging and insurance and in development of quality warehousing.

Statement

List of rules framed under the Warehousing (Development and Regulation) Act, 2007

- (i) Salaries, Allowances and other Terms and Conditions of Service of Chairperson and Members of Warehousing (Development and Regulatory) Authority Rules, 2010.
- (ii) Warehousing (Development and Regulation) Registration of Warehouses Rules, 2010.
- (iii) Warehousing (Development and Regulation) Registration of Accreditation Agencies Rules, 2010.
- (iv) Warehousing (Development and Regulation) Appellate Authority Procedure Rules, 2010.
- (v) Warehousing (Development and Regulation) Authority – Financial and Managerial Powers Rules, 2010.
- (vi) Warehousing (Development and Regulation) Authority Annual Report and Returns Rules, 2010.
- (vii) Warehousing (Development and Regulation) Authority) Annual Statement of Accounts and Records Rules, 2010.

Zonal Units of NCB

4537. SHRI S.S. RAMASUBBU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Narcotic Control Bureau (NCB) is having zonal units in various parts of the country;

(b) if so, the details and the functions thereof;

(c) whether there is any proposal to open more zonal units in the country;

(d) whether it is also proposed to create more posts and to enhance vigilance in sensitive areas; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) Yes, Madam.

(b) The Zonal Units of NCB are at Delhi, Mumbai, Chennai, Kolkata, Lucknow, Jodhpur, Chandigarh, Jammu, Ahmedabad, Indore, Guwahati, Patna and Bangalore. Besides, there is one Regional Unit at Imphal. The main function of these Units is to take measures for preventing and combating abuse of Narcotic drugs and Psychotropic substances and the illicit drug trafficking.

(c) No, Madam.

(d) and (e) 252 posts in various categories in NCB have already been created during 2009-10 for this purpose.

[Translation]

Study on Khadi and Village Industries

4538. SHRI OM PRAKASH YADAV: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government has conducted any comprehensive and comparative study on the khadi and village industries in the country; and

(b) if so, the details thereof and the outcome of the study, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) and (b) The Government has from time to time conducted studies on khadi and village industries (KVI) and its various aspects over a few decades, the latest one being the study carried out by an independent agency namely Pricewaterhousecoopers in 2008. Within the overall objective of revitalizing the KVI sector, the study recommended a set of reform measures aimed at:

- achieving sustainability of khadi by repositioning it and linking it to needs of the market as well as selective use of subsidy.
- enhancing welfare of artisans through their greater involvement in the process as well as better remuneration and quality of life.
- greater thrust on select traditional village industries.

The recommendations are not State-wise.

[English]

Consumer Protection Council

4539. SHRI HARISHCHANDRA CHAVAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the responsibility assigned to the consumer protection councils;

(b) whether any assessment/study has been made about the effectiveness of the councils in protecting the interest of the consumers;

(c) if so, the details and the outcome alongwith the steps taken to make these councils more effective;

(d) whether these councils have been set up in all the States;

(e) if so, the details thereof, and if not, the reasons therefor; and

(f) the details of the alternate mechanism proposed to be put in place for consumer protection?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) As per the Consumer Protection Act, 1986, objectives of every State and District Consumer Protection Council Shall be to

promote and protect within the State and the District the rights of the consumers laid down in clauses (a) to (f) of section of section 6 of the Act.

(b) No, Madam.

(c) Not applicable in view of (b) above.

(d) and (e) As per the information available, information regarding setting up of State Consumer Protection Councils (SCPCs), District Consumers Protec-

tion Council (DCPCs) as furnished by the concerned States/UTs is given in the Statement enclosed. As per Section 7 and 8A of the Consumer Protection Act it is the responsibility of the State Governments/UT administrations to establish the State and District Consumer Protection Councils.

(f) At present there is no proposal under consideration for setting up an alternate mechanism for Consumer Protection.

Statement

Setting up of SCPCs/DCPCs:

Sl. No.	Name of States/UTs	SCPCs	DCPCs
1	2	3	4
1.	Andaman and Nicobar Islands	Constituted	Constituted in both Districts.
2.	Andhra Pradesh	Constituted	Constituted in 7 Districts
3.	Arunachal Pradesh	Constituted	Constituted
4.	Assam	Not Constituted	Not Constituted
5.	Bihar	Not constituted	Not constituted
6.	Chandigarh	Not given	Not given
7.	Chhattisgarh	Not given	Constituted in 16 out of 18 District Fora
8.	Dadra and Nagar Haveli	Constituted	Constituted
9.	Daman and Diu	Constituted	Constituted
10.	Delhi	Information is not given.	
11.	Goa	Constituted	Constituted
12.	Gujarat	Constituted	Constituted in all 25 Districts

1	2	3	4
13.	Haryana	Information is not given by the State Government	
14.	Himachal Pradesh	Constituted	Constituted
15.	Jammu and Kashmir	Not Constituted	Not given
16.	Jharkhand	Not Constituted	Not Constituted
17.	Karnataka	Constituted	Constituted
18.	Kerala	Constituted	Constituted
19.	Lakshadweep	Constituted	Constituted
20.	Madhya Pradesh	Information is not given.	
21.	Maharashtra	Constituted	Raigard, Jalgaon and Amravati district have been set up.
22.	Manipur	Constituted	Not Constituted
23.	Meghalaya	Constituted	Constituted
24.	Mizoram	Constituted	Constituted
25.	Nagaland	Constituted	Constituted
26.	Orissa	Information is not given by State Government	Constituted
27.	Puducherry	Constituted	Constituted
28.	Punjab	Information is not given by State Government	
29.	Rajasthan	Information is not given by State Government	
30.	Sikkim	Constituted	Constituted
31.	Tamil Nadu	Information is not given by the State Government	
32.	Tripura	Constituted	Not constituted

1	2	3	4
33.	Uttarakhand	Not intimated	Not intimated
34.	Uttar Pradesh	Information is not given by the State Government	
35.	West Bengal	Constituted	Constituted

Financial Assistance for Films

4540. SHRI JAYARAM PANGI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of the films for which the Government provides financial assistance during each of the last three years and the current year, film-wise;

(b) the criteria for providing the said assistance;

(c) the names of the person who received the said assistance; and

(d) the number of films completed out of the above and the places where were screened?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) The Government provides funds under the Plan Scheme "Film Production in various regional languages" to National Film Develop-

ment Corporation Ltd. (NFDC) for production of films in various regional languages and films in Hindi/English languages. Under the Plan Scheme, for the 11th Five Year Plan, Rs. 36.00 crores has been earmarked for production/co-production by NFDC for 15 features films in regional languages and 3 films in Hindi/English languages. Out of Rs. 36.00 crores, Rs. 19.34 crores has been disbursed to NFDC till date. The details of films, which has been completed by NFDC so far with the funds provided are given in Statement.

(b) The criteria for providing said assistance is as per NFDC's production guidelines. This includes Bye-laws and Regulations for the regulation of the Corporation's Scheme for Film Production and related activities and is available on the website of NFDC i.e. www.nfdcindia.com.

(c) Does not arise. The NFDC does not extend financial assistance to individuals.

(d) The details of films completed with the fund provided to NFDC and the places where these films have been screened are given in the enclosed Statement.

Statement

Number of Films completed by NFDC under the Plan Scheme "Film Production in various regional languages" and the places where these were screened.

Sl.No.	Name of the Films	Places where screened
1	2	3
1.	Paltadacho Munis (Konkani)	Mumbai, Goa, Pune, Thiruvananthapuram, Bengaluru, Toronto (Canada), Hongkong (China), Cairo (Egypt), California (USA), Berlin (Germany)

1	2	3
2.	Haat The Weekly Bazaar (Rajasthani)	Mumbai, Goa, Kolkata, Thiruvananthapuram, Bengaluru, TPune, Cairo (Egypt)
3.	Bioscope (Malayalam)	Goa, Delhi, Mumbai, Thiruvananthapuram, Thrisur, Kozhikode, Palakkad, Kochi, Kolkata, Cannes (France), Sao Paulo (Brazil), Florence (Italy), Mannheim (Germany), Atlanta (USA), Tehran(Iran), New York (USA), New Jersey (USA), San Francisco (USA)
4.	Manjadikuru (Malayalam)	Thiruvananthapuram, Cannes (France)
5.	Maya Bazaar (Bengali)	Thiruvananthapuram, Bengaluru
6.	That Girl in Yellow Boots (Hindi)	Toronto (Canada), South Asia International Film Festiva.

[Translation]

Construction of By-passes on NH-49

4541. SHRIMATI KAMLA DEVI PATLE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Union Government has received any proposal from the Government of Chhattisgarh for construction of by-passes on National Highway No. 49 at Champa (22 Km) and Sakti (12 Km.);

(b) if so, the details and status thereof; and

(c) the time by which it is likely to be approved keeping in view the rising population, setting up of power plants and number of accidents occurred in the city?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a), to (c) The stretch from Bilaspur to Chhattisgarh/Odisha border of NH-49 (erstwhile NH-200) passing through the towns of Champa and Sakti has been taken up under NHDP Phase IVB programme. The feasibility study has been completed and the National Highway passing through the towns of Champa (2.95 Kms.) and Sakti (2.82 Kms.) have been envisaged for widening to four lane. The remaining stretch is

proposed to be developed to two lane with paved shoulders. The Public Works Department of the State Government of Chhattisgarh have already invited the bids for this project.

[English]

Eco-Friendly Norms for Sports

4542. SHRI K.J.S.P. REDDY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to take steps to formulate eco-friendly norms for development of sports in the country including in rural areas;

(b) if so, the details thereof; and

(c) the funds earmarked and spent for the purpose, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) No, Madam. There is no separate proposal or scheme to that effect. However, all projects, including sports projects, are subject to the general environmental guidelines. As far as rural areas are concerned, most facilities are basic playfields, which are fully eco-friendly.

(b) and (c) Do not arise.

Dairy Units

4543. SHRI MUKESH BHAIKAVDANJI GADHVI: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of milk booths/dairy units opened under the National Dairy Development Board in the country, State-wise;

(b) whether the Government proposes to set up more such booths/units in the country;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The details of milk booths/dairy units under National Dairy Development Board are as under:

1. **Delhi:** The Mother Dairy, Delhi a Government of India Project is a unit of NDDB and there are presently about 740 milk booths under Mother Dairy, Delhi in the National Capital Region.
2. **Gujarat:** Under a Board of Industrial Finance and Restructuring (BIFR) scheme, the Government of Gujarat approved the transfer of the assets of the dairies, located in the Saurashtra and Kachchh region, of Gujarat Dairy Development Corporation to NDDB.
3. **Andhra Pradesh:** At the request of the Chittoor milk union, NDDB was managing Balaji Dairy which subsequently became a unit of NDDB with the approval of Government of Andhra Pradesh.

(b) to (d) Central Government is implementing Delhi Milk Scheme (DMS) in Delhi. There are 1710 functioning outlets of DMS including sale point of distributors. DMS has proposed, to various agencies, for allotment of 22 new sites for construction of booths.

Cost of Road Construction

4544. SHRI T.K.S. ELANGO VAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Planning Commission has objected to NHAI's proposal to increase the cost allocation of building each four lane highway by 33% from 9 crores a Km. to 12 crores;

(b) if so, whether the revised cost is based on change in prices of construction material and the wholesale price index as the cost of construction material goes up 79% a year and WPI increase by 5% per annum; and

(c) if so, the details thereof and the decision of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) No, Madam.

(b) and (c) Do not arise.

Closure of Mining Units

4545. SHRI RAMSINH RATHWA: Will the Minister of MINES be pleased to state:

(a) the number of mining units closed down in the country in compliance of courts' order taking into account the environmental hazards around mining areas and the number of workers affected therein; and

(b) the safeguards ensured in this context to address the environmental issues and steps taken to approach the court to seek modification of its orders in the larger interest of the mining industry?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) As per available information, the following are the mining activities suspended:

- (i) In Rajasthan, Supreme Court vide order dated 19.2.2010, restrained 157 mines in Aravalli hills of Rajasthan from mining till further orders. The matter is sub-judice.

- (ii) In Haryana all mining operations have been closed since 1.3.2010 except sand mining in Sonapat and Panipat.
- (iii) In Andhra Pradesh 6 mines were suspended. The suspension orders for 6 mines, was quashed by the High Court of Andhra Pradesh. However, Supreme Court of India ordered survey of the area, and till then mining operations are suspended.
- (iv) In Meghalaya mining operations in limestone mine of M/s Laffarge India Private Limited have been suspended. The matter is sub-judice.

Details of number of workers affected due to suspension of mining activities in compliance of the court's order are not centrally maintained.

(b) As per available information, State Government of Haryana is pursuing the matter with Supreme Court of India for allowing mining of construction material over an area of 600 hectares in Faridabad and 1500 hectares in the districts of Gurgaon including Mewat.

[Translation]

Procurement of Foodgrains

4546. SHRI JAGDISH THAKOR: Will the Minister of

CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of the agencies entrusted with the job of procurement of foodgrains from the farmers at the Minimum Support Price (MSP) in the State of Gujarat; and

(b) the number of centres targeted to be opened during each of the last three years and the current year alongwith the actual number of centres opened in the State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Food Corporation of India (FCI), National Agricultural Marketing Federation of India (NAFED), National Bulk Handling Corporation (NBHC), Gujarat State Cooperative Marketing Federation Limited (GUJCOMASOL), National Bulk Handling Corporation (NBHC) and Gujarat State Civil Supplies Corporation (GSCSC) Ltd. and Cooperative Societies were entrusted the job procurement in Gujarat.

(b) The information about the no. of procurement centres opened during each of the last three years and the current year is enclosed as Statement.

Statement

Details of purchase centres targeted and operated during last three years (RMS/KMS) including current year

RMS	Year 2007-08		Year 2008-09		Year 2009-10		Current Year 2010-11	
	Targets fixed for opening centers	No. of centers actually opened	Targets fixed for opening centers	No. of centers actually opened	Targets fixed for opening centers	No. of centers actually opened	Targets fixed for opening centers	No. of centers actually opened
By FCI	Not fixed	Nil	Not fixed	Nil	Not fixed	Nil	Not fixed	Nil
By State Government	Not fixed	Nil	Not fixed	20	Not fixed	153	153	153

KMS	Year 2007-08		Year 2008-09		Year 2009-10		Current Year 2010-11	
	Targets fixed for opening centers	No. of centers actually opened	Targets fixed for opening centers	No. of centers actually opened	Targets fixed for opening centers	No. of centers actually opened	Targets fixed for opening centers	No. of centers actually opened
By FCI	Nil	NIL	NIL	NIL	NIL	NIL	17	17*
By State Government	Not fixed	NIL	Not fixed	NIL	106	106	152	152**

*17 centres opened for paddy procurement in Gujarat State.

**02 centres opened for paddy and remaining for coarse grain for procurement during KMS 2010-11.

[English]

Manganese Deposit

4547. SHRI NRIPENDRA NATH ROY:
SHRI N. CHELUVARAYA SWAMY:

Will the Minister of MINES be pleased to state:

- the total deposits of chromite, dolomite, Manganese in public and private sectors;
- the percentage of mines allotted to private companies;
- whether manganese deposit are abundant in the country including Karnataka;
- if so, the details thereof, State-wise;
- the details of revenue being generated therefrom, State-wise; and
- the criteria for granting lease of manganese deposit?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) and (b) As per information available with Indian Bureau of Mines, the No. of deposits and leases of chromite, dolomite, Manganese are given below:—

Name of Mineral	No. of Deposits (as on 1.4.2005)		Percentage of mines in Private Sector
	Public	Private	
Chromite	17	12	61%
Dolomite	19	396	94%
Manganese	28	318	85%

(c) and (d) As per available information, the country has a total of 37.85 million tonnes Manganese ore resources. State-wise information on reserves/resources of minerals is given in the Indian Minerals Year Book, published by the Indian Bureau of Mines, a copy of which is supplied to the Parliament Library on regular basis.

(e) The State Governments collect royalty as the owners of minerals. For this reason, the information on total revenue generated from manganese ore is not centrally maintained.

(f) The State Government as the owner of minerals grant mining leases for mineral manganese ore in terms of the criteria given in the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act), Mineral Concession Rules, 1960 and Mineral Policy. Since, mineral manganese is included in the First Schedule of the MMDR Act, prior permission of Central Government is mandatory.

Subsidy on Agriculture

4548. SHRI N. CHELUVARAYA SWAMY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there has been an increase of more than 200 per cent in subsidy amount in the agriculture sector during the last three years;

(b) if not, the facts in this regard;

(c) whether the agriculture sector is not being benefited by the subsidies provided; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Subsidy is being provided to farmers as per approved guidelines under various schemes implemented by the Department of Agriculture and Cooperation (DAC). The Plan budget of the Department has increased during the last three years as below and the subsidy provided to the farmers has also increased proportionately:—

Year	Funds Allocated as Budget Estimates (Rs. in crores)
2007-08	5560.00
2008-09	10105.67
2009-10	11307.07
2010-11	17254.00

Financial Assistance for Newspapers and Private TV

4549. SHRI G.M. SIDDESHWARA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has proposed/proposes to provide financial assistance to various newspa-

pers, news agencies and private channels to bail them out from recession;

(b) if so, the details thereof;

(c) whether the Government also proposes to help/assist the small news papers by taking services of different news agencies;

(d) if so, the details thereof; and

(e) if not, the reasons therefor and the other corrective steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) The Government announced a fiscal stimulus package for the print media on account of economic slowdown which was valid from 27th February, 2009 to 31st December, 2009. It included the following:—

(i) Waiver of 15% Agency Commission on DAVP advertisements.

(ii) 10% increase in the DAVP rates (paid as a separate element and designated as 'special relief') subject to documentary proof of loss of revenue in the non-governmental advertisements as compared to the same period in the previous year.

(c) There is no such proposal.

(d) Does not arise.

(e) The Government does not interfere in the internal affairs of newspapers establishments or news agencies given the policy of the Government of non-interference in the affairs of media.

[Translation]

Cattle Rearing

4550. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether cattle rearing is a primary source of income generation in rural areas of the country;

(b) if so, the details thereof alongwith the rural population engaged thereunder, State-wise; and

(c) the measures taken by the Government to encourage cattle rearing and to protect and conserve the cattle breed in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam. Only 3.3% of the workforce, as per principal usual status, in rural areas of the country is engaged in animal farming as per the latest available NSS 61st round (July, 2004 to June, 2005) report on "Employment Unemployment Situation in India" brought out by the National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation.

(b) Does not arise.

(c) In addition to the steps taken by the State Governments, Department of Animal Husbandry, Dairying and Fisheries, Government of India has been supplementing the efforts of the State Governments to encourage cattle rearing and to protect and conserve the cattle breed in the country by way of following steps:—

- (i) National Project for Cattle and Buffalo Breeding is being implemented since October, 2000. The project envisages genetic up-gradation of bovine population on priority basis and also has focus on development and conservation of indigenous cattle and buffalo breeds.
- (ii) Government is also implementing four Central Sector Schemes, namely; (1) Central Cattle Breeding Farms to produce elite bulls for supplying to the State/breeding agencies for induction in their breeding programmes to upgrade the quality and productivity of the livestock in the country; (2) Central Frozen Semen Production and Training Institute to produce frozen semen doses of indigenous/exotic, crossbred cattle and Murrah bulls for use

in Artificial Insemination under breeding programme of the country; (3) Central Herd Registration Scheme for registration of elite cows and buffaloes of national important breeds and for identification and location of superior germ plasm; and (4) Central Fodder Development Organization with the objective of multiplication of high yielding varieties of fodder crops, distribution of minikits, seed production, training programmes and fodder demonstration.

- (iii) Government is also implementing Centrally sponsored schemes namely Fodder and Feed Development for supplementing the efforts of States in feed and fodder development.
- (iv) Indian Council of Agricultural Research (ICAR) is undertaking research programmes for the improvement of various breeds of livestock in different agro climatic regions of the country through institute based projects and All India Coordinated Research/Network Projects.

[English]

Construction of Rural Road in Andhra Pradesh Islands

4551. SHRI BISHNU PADA RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any foundation stone has been laid by the Zilla Parishad Adhayshak for construction of rural road from Andaman Track Road to Khara Nallah in 2003 in Sundergarh Panchayat in Baratang Islands of Andaman and Nicobar (A&N) Islands;

(b) if so, the details thereof alongwith the progress made so far and funds allotted therefor; and

(c) the time by which the work would be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) Yes, Madam.

(b) The total length of the said road is 4.00 km. out

of which 1(one) No. RCC Bridge of size 15m x 3m at chainage 515 mtrs. has already been completed on 25.07.2006.

Further metalling and black topping of the road for the initial stretch of 1.50 km. has also been award to the designated agency through competitive bidding on 31.08.2007.

Preparation of embankment for a length of 1.50 km. has been completed and requisite quarry products are also being stacked along the stretch of the road.

No specific funds have been allotted to the Zilla Parishad for the aforesaid work.

(c) The initial stretch of the road for a length of 1.5 km. is likely to be completed by the end of June, 2011.

[Translation]

ROB on Chandigarh-Morinda Rail Line

4552. SHRI RAVNEET SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has fixed any time limit for the construction of Railway Over Bridge (ROB) on Chandigarh-Morinda rail line near Morinda, Punjab;

(b) if so, the time by which the construction of over bridge is likely to be completed;

(c) whether any penalty have ever been imposed on the firm for delay in construction;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (e) Ministry is mainly responsible for development and maintenance of National Highways. National Highway-95 is passing through Morinda town and no ROB is under construction on this National Highway. However an ROB is under construction on Morinda Bypass (which is not part of NH-95) by Punjab Infrastructure Development Board through State funds.

[English]

Nationalisation of Mines

4553. SHRI C. SIVASAMI:
Sk. SAIDUL HAQUE:
SHRI MAHENDRA KUMAR ROY:

Will the Minister of MINES be pleased to state:

(a) whether the Government proposes to nationalise mines in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) to (c) The mining sector was liberalised with the enunciation of the National Mineral Policy-1993, which allowed private sector investment in mining. There is no change in this policy approach in the current National Mineral Policy enunciated in 2008. The National Mineral Policy 2008 is available on website of Ministry of Mines (<http://www.mines.gov.in>).

Naxal Violence

4554. DR. SANJAY JAISWAL:
SHRI NITYANANDA PRADHAN:
SHRI BAIJAYANT PANDA:
SHRI S. PAKKIRAPPA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of districts declared as naxal affected in the country alongwith the criteria adopted to declare the same;

(b) whether there is any proposal to include more districts in the country in the said category;

(c) if so, the details thereof including Orissa and Bihar; and

(d) the details of financial assistance provided to the said districts including the tribal districts during each of the last three years and the current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) Based on violence profile, presently 83 districts in 9 States are covered under Security Related Expenditure (SRE) Scheme, which are eligible for reimbursement of the expenditure incurred by the State Governments for anti naxal operations. Details are given in the enclosed Statement-I.

Proposals are received from State Governments from time to time for inclusion of districts under SRE Scheme, which is a continuous process.

The details of fund provided to the Left Wing Extremist affected States under SRE Scheme during the last three years and the current year are given in enclosed Statement-II.

Statement-I

*List of 83 districts included under
SRE Scheme*

Andhra Pradesh

1. Anantapur
2. Adilabad
3. East Godawari
4. Guntur
5. Karimnagar
6. Khamam
7. Kurnool
8. Medak
9. Mehboobnagar
10. Nalgonda
11. Prakasam
12. Srikakulam
13. Visakhapatnam

14. Vizianagaram
15. Warangal
16. Nizamabad

Bihar

17. Arwal
18. Aurangabad
19. Bhojpur
20. East Champaran
21. Gaya
22. Jamui
23. Jehanabad
24. Kaimur
25. Munger
26. Nalanda
27. Nawada
28. Patna
29. Rohtas
30. Sitamarhi
31. West Champaran

Chhattisgarh

32. Bastar
33. Bijapur
34. Dantewada
35. Jashpur
36. Kanker
37. Korea (Baikunthpur)

38. Narayanpur

39. Rajnandgaon

40. Sarguja

Jharkhand

41. Bokaro

42. Chatra

43. Dhanbad

44. East Singhbhum

45. Garhwa

46. Giridih

47. Gumla

48. Hazaribagh

49. Koderma

50. Latehar

51. Lohardagga

52. Palamu

53. Ranchi

54. Simdega

55. Saraikela-Kharaswan

56. West Singhbhum

57. Khunti

58. Ramgarh

Madhya Pradesh

59. Balaghat

Maharashtra

60. Chandrapur

61. Gadchiroli

62. Gondia

Orissa

63. Gajapati

64. Ganjam

65. Keonjhar

66. Koraput

67. Malkangiri

68. Mayurbhanj

69. Navrangpur

70. Rayagada

71. Sambhalpur

72. Sundargarh

73. Nayagarh

74. Kondhamal

75. Deogarh

76. Jajpur

77. Dhenkanal

Uttar Pradesh

78. Chandauli

79. Mirzapur

80. Sonebhadra

West Bengal

81. Bankura

82. Midnapore

83. Purulia

Statement-II*Release of Funds under SRE Scheme*

(Figures in crore)

State	2007-08		2008-09		2009-10		2010-2011	
	Fund released		Fund released		Fund released		Fund released (upto 30.11.2010)	
	Advance	Reimbursement	Advance	Reimbursement	Advance	Reimbursement	Advance	Reimbursement
Andhra Pradesh	5.00	5.79	2.74	3.09	1.98	0.30	7.48	16.54
Bihar	2.30	0.00	2.16	3.05	2.77	—	9.08	13.15
Chhattisgarh	6.50	3.95	4.71	15.41	4.60	31.54	24.29	36.07
Jharkhand	4.40	12.85	4.74	18.76	4.99	6.12	12.33	44.24
Madhya Pradesh	1.70	0.00	0.19	3.81	0.11	—	0.15	0.31
Maharashtra	3.70	0.92	0.83	3.90	0.67	2.04	4.38	4.90
Orissa	2.00	10.16	3.39	9.70	3.71	—	22.80	12.16
Uttar Pradesh	0.80	0.00	0.74	1.11	0.51	—	0.72	—
West Bengal	2.80	0.08	0.67	1.00	0.66	—	1.55	12.97
Total	29.20	33.75	20.17	59.83	20.00	40.00	82.78	140.34
	62.95		80.00		60.00		223.12	

[Translation]

Harassment by Jail Authority

4555. SHRI SHATRUGHAN SINHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any complaint with regard to harassment of people who visited jails to meet their imprisoned relatives by the jail administrative authority;

(b) if so, the total number of such cases registered during each of the three years and the current year, State-wise; and

(c) the measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) 'Prisons' is a State subject under List-II of the Seventh Schedule to the Constitution and prison administration is primarily the responsibility of the State Governments. The provisions of the Prisons Act, 1894 and the Jail Manual framed by the respective State Governments guide prison administration. Data relating to cases of harassment, if any, by jail authorities to the people visiting their relatives in jails are not maintained centrally.

[English]

Aged Farmers

4556. SHRI ANTO ANTONY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has any scheme for the welfare of the aged farmers in the country;

(b) if so, the details thereof;

(c) if not, whether the Government proposes to launch any scheme in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) The Unorganized Workers' Social Security Act, 2008 provides for various welfare schemes, which are also applicable to farmers eligible under the said Act. The welfare schemes provided under the said Act include Indira Gandhi National Old Age Pension Scheme.

Illegal Survey by Foreign Agencies

4557. SHRI K.P. DHANAPALAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any complaint regarding illegal surveys conducted by foreign agencies targeting one particular religion in the country;

(b) if so, the details thereof and the action taken by the Government in this regard;

(c) whether the Government has formulated any regulation for conducting surveys in the country by any external agency;

(d) if so, the details thereof, and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Yes. Government has received a complaint from the District Committee of a political party regarding the Socio-Economic survey at Attakulangara Karimadom Colony, Thiruvananthapuram, Kerala by Princeton Survey Research Associates International.

(b) The Princeton Survey Research Associates International based in Washington DC, USA were reportedly conducting survey and providing the data for clients in USA and other countries. Recently, they are learnt to have entrusted M/s. Taylor Nelson Sofres which has an office in Cochin to conduct the socio-economic

survey in question in various parts of Kerala State. As part of the survey one Simi, Selma, Meena and Sonia belonging to Emakulam came to Attakulangara Karimadom Colony, a place in Thiruvananthapuram and distributed a questionnaire among 130 Muslim houses. The questionnaire contained nearly 100 pages including data on how many times they are praying going to Mosque, whether attending Fast during Ramzan season, whether they would like to go to any other country if not able to live in India, whether they are wearing Burqa, when going outside the house, whether it is demanded by Islamic law etc. When the local people objected and created a scene, police reached the scene and detained the young women who had come to collect data. A case was registered as Crime 1041/2010/u/s153(B) and 43 IPC.

(c) to (e) A foreigner who desires to undertake research in India should apply to the Indian Mission/Post concerned giving the subject of the research project, details and places to be visited, previous visits, whether the scholar has secured admission to a recognized or reputed institution and evidence of financial resources. Prior security clearance from MHA is needed in case of scholars from Prior Reference Category Countries or if the research works involve visit to Restricted or Protected Areas in India or areas affected by terrorism, militancy and extremism etc. or involves politically and socially sensitive subject. If any survey, whether being conducted by Indians or foreigners causes disharmony among different religions in India or otherwise violates any law, it would invite appropriate prosecution under the relevant criminal law.

Investment In Floriculture

4558. SHRI P. KUMAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has formulated any scheme to increase the investment in floriculture and improve the position of the country as key exporter in the global market;

(b) if so, the details thereof;

(c) the details of area covered under floriculture and assistance provided thereunder during each of the last three years and the current year, State-wise; and

(d) the details of the other steps taken to augment the production and position of the country in the global market?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. The Department of Agriculture and Cooperation is implementing two Centrally Sponsored Schemes viz. Horticulture Mission for North East and Himalayan States (HMNEH) and National Horticulture Mission (NHM) in remaining States and Union Territories for the holistic development of horticulture including floriculture. Under both the Schemes, farmers are given financial assistance for cultivation of flowers limited to 2 ha. per beneficiary @ Rs. 24,000/- per ha. for loose flowers, @ Rs. 70,000/- per ha. for cut flowers and @ Rs. 90,000/- per ha. for bulbous flowers.

To improve the position of country as key exporter of flowers in Global market, APEDA is providing assistance to the registered exporter under following plan scheme:—

- Scheme for Market Development
- Scheme for Infrastructure Development
- Scheme for Quality Development
- Scheme for Research and Development
- Transport Assistance Scheme

(c) The State-wise details of assistance provided alongwith area coverage for floriculture under NHM and HMNEH during 2007-08 to 2009-10 and current year is given at Statement-I and II respectively.

(d) The National Horticulture Board (NHB) is also

implementing a Scheme on 'Development of Commercial Horticulture through Production and Post Harvest Management'. Floriculture is covered under the Scheme for the project having more than 4 ha. are considered for financial assistance in the form of credit linked back ended subsidy @ 20% of the total cost limited to Rs. 25 lakh per project in general area and Rs. 30 lakh per project in North East region, Hilly area and Scheduled area.

To augment the export of flowers and improve the position of country in the Global market, APEDA has provided financial assistance for pack house, refrigerated vehicles and centres for perishable commodities for maintenance of the quality of the produce and for increasing the shelf life.

The transport assistance being provided on export of floriculture products during the XI Plan period is as under:—

(a) For Air Shipments (For Fresh Cut Flowers/Bouquets-fresh)

Least of:

- 20% of FOB Value
- 25% of freight
- Specific rate (Rs. Per kg.)

(b) For Sea Shipments (Fresh cut flowers/Dried Flowers)

Least of:

- 10% of FOB Value
- 25% of freight
- Specific rate (Rs. Per kg.)

(ii) APEDA has set up Centres for Perishable Cargo at the key airports of New Delhi, Mumbai, Chennai, Thiruvananthapuram, Cochin, Nasik, Bangalore, Hyderabad, Goa, Bagdogra, Kolkata and Amritsar. These CPCs are in operation.

(iii) Walk in type refrigerated container facilities have also set-up by APEDA at Jaipur, Lucknow, Bhubaneswar, Guwahati, Ahmadabad and Coimbatore airports.

(iv) Flower auction-cum-market facilitation centres have been set up at Bangalore, Mumbai and Noida. Such centers are being set up for providing a readymade market centre for trading and price discovery for a variety of flowers, both for the export and domestic markets.

Statement-I

State-wise details of Area Coverage and Financial Assistance provided for Floriculture under National Horticulture Mission during 2007-08 to 2010-11

(Area: in ha., Assistance: Rs. in lakh)

State	2007-08		2008-09		2009-10		2010-11	
	Area Coverage	Assistance Provided	Area Coverage	Assistance Provided	Area Coverage	Assistance Provided	Area Coverage	Assistance Provided
1	2	3	4	5	6	7	8	9
Andhra Pradesh	1125	146.5	2565	319.64	306	91.04		

1	2	3	4	5	6	7	8	9
Bihar			90	7.52	65	14.75		
Chhattisgarh	720	149.18	650	137.06	2250	673.63	3615	1054.23
Delhi								
Goa			5	0.34	30	3.26		
Gujarat	486	99.91	1900	321.32	311	74.14	300	57.5
Haryana	1858.05	218.63	1615	245.92	2335	451.79	999	208.59
Jharkhand	151	34.13	260	64.6	230	45.9		
Karnataka	5026	683.16	6422	1010.28	4717	803.06	610	89.38
Kerala	136	34.99	251	64.7			100	29.75
Madhya Pradesh	1096	240.65	2525	552.28	1620	308.94	1074	199.67
Maharashtra	2763	490.01	3407	577.39	2656	491.36	1350	252.1
Orissa	1510	327.16	1318	385.98	3050	739.33	800	182.32
Puducherry					25	2.55	50	5.1
Punjab	211	45.51	370	65.98	540	118.8	140	46.24
Rajasthan	790	70.95	1040	105.07	500	51	150	13.57
Tamil Nadu	1815	307.75	3745	593.57	3480	593.91	2050	443.28
Uttar Pradesh	4509.2	810.96	2624	463.83	2979	633.85	1650	344.15
West Bengal	440	104.56	260	65.46			1005	253.51
Andaman and Nicobar Islands					20	4.43		
Total	22636.25	3764.05	29047	4980.94	25114	5106.74	13893	3179.39

Statement-II

State-wise details of Area Coverage and financial assistance provided for Floriculture under Horticulture Mission for North East and Himalayan States during 2007-08 to 2010-11

(Phy. Ach. in ha.; Fin. Ach. Rs. in lakh)

State	2007-08		2008-09		2009-10		2010-11	
	Physical	Financial	Physical	Financial	Physical	Financial	Physical	Financial
Arunachal Pradesh	520	338.00	196	182.00	100	13.00	227	119.18
Assam	800	520.00	1280	832.00	577	75.00		
Manipur	292	190.06	310	201.50	694	318.50	505	230.00
Meghalaya	794	598.75	526	341.90	263	170.95	298	204.95
Mizoram	240	156.00	200	130.00	620	403.00	275	144.38
Nagaland	580	377.00	1156	581.00	34	403.00	770	404.50
Sikkim	870	565.50	660	428.17	890	578.50	910	494.25
Tripura	300	195.13	155	100.75	124	165.16	285	134.70
Jammu and Kashmir	313	39.77	164	17.29	298	78.00	570	199.63
Himachal Pradesh	310	40.30	133	18.59	170	26.78	265.2	68.40
Uttarakhand	176	94.00	1084	77.93	343	129.09	128	59.82
Total	5195	3114.51	5709	2911.13	3536	2360.98	4233.2	2059.81

*For 2010-11 details given as target and outlay.

Congestion Tax

4559. DR. M. THAMBIDURAI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government is planning to impose Congestion Tax on commuters on National Highways;

(b) if so, the details thereof;

(c) the time by which the proposal is likely to be implemented;

(d) whether the Government has conducted any study/survey on the impact of such a step; and

(e) if so, the details and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) No, Madam.

(b) and (c) Does not arise.

(d) No, Madam.

(e) Does not arise.

Strengthen Policing and Legal System

4560. SHRI R. THAMARASELVAN:

SHRI ANANDRAO ADSUL:

SHRI DHARMENDRA YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to bring a comprehensive law under the Criminal Procedure Code to improve and strengthen policing and the legal system in the country;

(b) if so, the details thereof;

(c) whether the Government has received any report from the Law Commission in this regard; and

(d) if so, the details thereof and the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) The Department-related Parliamentary Standing Committee on Home Affairs while examining the Code of Criminal Procedure (Amendment) Bill, 2010 in its 146th Report has recommended that there should be comprehensive review of the Criminal Justice System and introduction of composite draft legislation for revamping of the Criminal Justice System in the country. Earlier also, the Parliamentary Standing Committee in its 111th and 128th Reports recommended that there is an imperative need to reform and rationalize the criminal law of the country by introducing a comprehensive legislation in

Parliament instead of bringing amendment Bills in piecemeal. In view of the recommendations of the committee, the Ministry of Law and Justice has been requested to request the Law Commission of India to examine and give a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in the various laws viz. IPC, Cr. P.C., Evidence Act, etc. The Law Commission may also take into account the recommendations made by the Malimath Committee and Madhava Menon Committee and other Commissions/Committees in this regard. Law Minister has informed that he has asked his Ministry to take necessary steps to bring about a comprehensive legislation on the issue.

Irregularities in IFFI

4561. SHRI KODIKKUNNIL SURESH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Central Bureau of Investigation (CBI) investigated into the alleged financial fraud related to expenditure incurred on infrastructure development for International Film Festival of India (IFFI), 2004;

(b) if so, the details thereof;

(c) whether the CBI completed its investigation/probe into such allegation;

(d) if so, the details of the reports submitted by CBI and the action taken against the persons involved into such fraud; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) to (e) As informed by the Central Bureau of Investigation (CBI), the investigation relating to infrastructure developed by Government of Goa for International Film Festival of India (IFFI) is being conducted by them, on the request from Government of

Goa. A case was registered by CBI in 2007 on the allegations of financial fraud related to expenditure incurred on infrastructure development for IFFI. CBI has, further, informed that the case involved detailed investigations into a number of allegations involving various departments, examination of large number of witnesses, documents, many suspects, namely, contractors, consultant and officials of the Goa State Infrastructure Development Corporation (GSIDC), Entertainment Society of Goa (ESG) and others. CBI has also informed that various projects undertaken during IFFI 2004 are required to be technically examined.

Call Centres on National Highways

4562. SHRI M. KRISHNASSWAMY:
SHRI S.S. RAMASUBBU:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to set up 24/7 Call Centre Services to assist distressed road cases for reporting road accidents and other issues related to National Highways;

(b) if so, the details thereof;

(c) whether the Government has invited/proposes to invite bids for the operation of call centre services;

(d) if so, the details thereof alongwith the response received thereon; and

(e) the time by which such services are likely to be made operational?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) Yes, Madam. National Highways Authority of India (NHAI) is planning to setup 24/7 Call Centre Services to assist distressed road users for reporting road accidents and other issues related to National Highways using a common 4 digit toll free number

in Northern, Southern, Eastern, Western and Central regions of India.

(c) and (d) Yes, Madam. Request for Proposal (RFP) was issued on 06.4.2010 for "Provisioning Call Center Services for road users on National Highways" at a single location. The tender was cancelled on 30.7.2010 and it was later on decided to provide call center services at 5 different regions of the country.

RFP was invited on 27.8.2010 for "Provisioning Call Center Services for road users on National Highways" at said 5 Regions. In response, NHAI received a single bid each for Southern region and Eastern Region.

NHAI re-invited RFP (2nd Call) on 29.10.2010. In response, NHAI has received two bids for Southern report and a single bid each for Eastern Region and Central region. No bid was received for Northern and Western regions. The date of submission of Bids was on 30.11.2010.

(e) Considering poor response of bidders it is too early to give target for making call centre services operational.

Four Laning of NH-6

4563. SHRI HARIBHAU JAWALE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether proposal for four laning of National Highway No. 6 from Dhule to Nandura and for construction of new Bypasses in the cities of Jalgaon in Maharashtra is pending with the Union Government;

(b) if so, the details and the present status of the said proposal;

(c) whether the work on the said project is being delayed;

(d) if so, the reasons therefor; and

(e) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (e) No, Madam. However, under NHDP Phase-III, NHAI has appointed a consultant for carrying out the Feasibility study for 4 laning of NH-6 from Amravati to MH/Gujarat Border (480 Km.) including bypasses as required for major towns. The project is likely to be taken up for implementation in 2011-12 on DBFOT pattern.

National Mineral Fund

4564. SHRI DUSHYANT SINGH: Will the Minister of MINES be pleased to state:

(a) whether the Union Government proposes to set up a separate National Mineral Fund under the Mines and Minerals (Development and Regulation) Bill, 2010;

(b) if so, the details thereof and the reasons therefor;

(c) whether various State Governments have requested the Union Government to provide the entire proceeds of the cess on major minerals to the States instead of setting up a separate National Mineral Fund;

(d) if so, the response of the Union Government thereto; and

(e) the action taken in this regard?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) to (e) Government is preparing a draft Mines and Minerals (Development and Regulation) Bill, 2010 which inter-alia provides for Mineral Fund. In the preparation of the new draft Act, adequate consultation has been undertaken with the stakeholders. The draft Mines and Minerals (Development and Regulation) Bill, 2010 is presently under consideration of Group of Ministers. Since the draft Act is under consideration, the specific measures and provisions are not yet finalised.

Shifting Cultivation

4565. SHRI UDAY SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the practice of shifting cultivation continues in the country in North-Eastern and Eastern parts of the country;

(b) if so, the area under shifting cultivation, State-wise; and

(c) the steps taken by the Government to discourage this practice and introduce modern agricultural practices in the said region?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. Shifting cultivation is a primitive practice of cultivation in the States of North Eastern region and eastern parts of the country. As per studies conducted by Indian Council of Agricultural Research (ICAR), about 14.66 lakh ha. areas are affected by Shifting Cultivation mainly in seven States of North Eastern Region namely; Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland and Tripura. The State-wise details of the extent of Shifting Cultivation/Jhum areas are enclosed as Statement.

(c) With a view to protect hill slopes, reduce land degradation, encourage and assist Jhumia families to develop Jhum land for productive purposes with improved cultivation and modern agriculture practices, Government of India, Ministry of Agriculture is implementing a Special Central Assistance to State Plan Scheme on Watershed Development Project in Shifting Cultivation Areas (WDPSA) in seven States of the North Eastern Region of the country. Under this scheme various soil and water conservation measures alongwith livelihood support interventions are implemented on watershed approach basis with 100% Central assistance to the States covered under the scheme.

Statement**State-wise details of extent of Shifting
Cultivation/Jhum Area**

Sl. No.	Name of State	Shifting ¹ Cultivation Jhum Area (lakh ha.)
1.	Arunachal Pradesh	2.10
2.	Assam	1.39
3.	Manipur	3.60
4.	Meghalaya	2.65
5.	Mizoram	1.89
6.	Nagaland	1.91
7.	Tripura	1.12
Grand Total		14.66

Source: Indian Council of Agricultural Research-NEC Hand Book-2001.

[Translation]

Revival of MSMEs

4566. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether 72,723 micro and small units in the country including West Bengal and Uttar Pradesh as of March, 2010 were sick;

(b) if so, whether the non-availability of loan-in time, use of old technology and marketing problems are the main reasons behind it;

(c) if so, whether the Government has taken any effective measures to bail out the said micro, small and

medium enterprises in the country, including in Jharkhand; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) and (b) As per the data compiled by the Reserve Bank of India (RBI) from the scheduled commercial banks, there were 77,723 sick micro and small enterprises (MSEs) in the country including West Bengal and Uttar Pradesh as at the end of March, 2010. The main reasons for sickness are inadequate and delayed credit, obsolete technology, marketing problems, infrastructural constraints, managerial deficiencies, etc.

(c) and (d) Financial assistance, by way of debt restructuring, including fresh loans, for the rehabilitation of sick MSE is provided by the Primary Lending Institutions (PLIs), including commercial banks, which provide credit to the MSEs. For this purpose, the RBI has issued detailed guidelines to banks in January, 2002 on detection of sickness in MSE at an early stage and taking remedial measures and for rehabilitation of sick MSEs identified as potentially viable. RBI has also issued guidelines on 8th September, 2005 on debt restructuring mechanism for Small and Medium Enterprises (SMEs) which relate, inter alia, to viability criteria, prudential norms for restructured accounts, provision of additional finance and time frame for working out the restructuring package and its implementation. Further, the RBI has advised all scheduled commercial banks on May 4, 2009 to apply the RBFs guidelines on debt restructuring optimally and in letter and spirit and put in place their own non-discretionary one-time settlement (OTS) policy for the MSE sector.

As per the information furnished by the RBI, 2,360 viable sick MSEs were put under nursing across the country including Jharkhand at the end of March, 2010. The State/Union Territory-wise position is given in the enclosed Statement.

Statement

State/Union Territory-wise number of viable sick micro and small enterprises (MSEs) put under nursing at the end of March, 2010

Sl. No.	Name of State/UT	Viable sick MSEs put under nursing (as at the end of March, 2010)
1	2	3
01.	Jammu and Kashmir	25
02.	Himachal Pradesh	4
03.	Punjab	142
04.	Chandigarh	20
05.	Uttarakhand	2
06.	Haryana	19
07.	Delhi	91
08.	Rajasthan	2
09.	Uttar Pradesh	466
10.	Bihar	39
11.	Sikkim	—
12.	Arunachal Pradesh	—
13.	Nagaland	—
14.	Manipur	—
15.	Mizoram	—
16.	Tripura	1
17.	Meghalaya	—
18.	Assam	—

1	2	3
19.	West Bengal	93
20.	Jharkhand	33
21.	Orissa	147
22.	Chhattisgarh	32
23.	Madhya Pradesh	46
24.	Gujarat	720
25.	Daman and Diu	—
26.	Dadra and Nagar Haveli	—
27.	Maharashtra	184
28.	Andhra Pradesh	18
29.	Karnataka	62
30.	Goa	—
31.	Lakshadweep	—
32.	Kerala	69
33.	Tamil Nadu	162
34.	Puducherry	1
35.	Andaman and Nicobar Islands	—
All-India		2360

[English]

Road Projects under ISC&EI Scheme

4567. SHRI MOHAN JENA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of road projects sanctioned under the Inter-State Connectivity and Economic Importance

(ISC&EI) scheme during each of the last three years and the current year, State-wise, including Orissa;

(b) the total length of roads and stretches in kilometers completed and the amount spent thereon during the said period, State-wise;

(c) the uncomplete stretches under the scheme, State-wise including Orissa;

(d) whether the Government is contemplating to provide additional budgetary allocation to the States for timely completion of pending projects under the said scheme; and

(e) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (c) State-wise number of road projects including those in the State of Odisha, sanctioned under the Economic Importance and Inter-State Connectivity (EI & ISC) schemes during each of the last three years and the current year alongwith details of lengths sanctioned, length completed, length under implementation and amount released thereon during the aforesaid period are given in the enclosed Statement.

(d) and (e) The State-wise allocation of funds under EI & ISC schemes are made depending upon the overall availability of funds and demands received from the States.

Statement

State-wise number of road projects sanctioned under the Economic Importance and Inter-State Connectivity (EI & ISC) schemes during each of the last three years and the current year alongwith the details of lengths sanctioned, length completed, length under implementation and amount released thereon during the aforesaid period

Sl. No.	State Name	2007-08 (Number)	2008-09 (Number)	2009-10 (Number)	2010-11 (as on 30-9-2010) (Number)	Length sanctioned (in kms)	Length completed (in kms)	Length under implemen- tation (in kms)	Amount released (Rs. in crore)
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	8	4	5	0	206.91	150.00	56.91	14.84
2.	Arunachal Pradesh	1	0	0	0	38.00	0.00	38.00	23.09
3.	Assam	1	0	0	0	8.65	7.50	1.15	2.73
4.	Bihar	0	2	0	0	0.00	0.00	0.00	3.36
5.	Chhattisgarh	1	0	0	0	25.00	15.00	10.00	0.00
6.	Gujarat	5	0	0	0	76.00	25.80	50.20	15.52
7.	Haryana	0	4	3	1	118.20	39.86	78.34	11.22

1	2	3	4	5	6	7	8	9	10
8.	Himachal Pradesh	0	1	1	0	28.89	0.00	28.89	11.80
9.	Jammu and Kashmir	0	1	0	0	41.50	0.00	41.50	0.00
10.	Jharkhand	1	5	0	0	50.85	5.40	45.45	8.35
11.	Karnataka	1	1	4	1	225.94	121.04	104.90	58.34
12.	Kerala	3	0	0	0	48.00	48.00	0.00	12.09
13.	Madhya Pradesh	3	1	4	0	158.82	72.17	86.65	6.89
14.	Maharashtra	4	1	0	1	41.40	41.40	0.00	18.84
15.	Manipur	0	2	0	1	93.65	15.00	78.65	6.31
16.	Meghalaya	0	0	0	0	0.00	0.00	0.00	0.64
17.	Mizoram	1	0	0	0	20.50	6.76	13.74	20.61
18.	Nagaland	2	0	0	1	16.00	13.60	2.40	17.45
19.	Orissa	6	1	0	0	134.20	68.50	65.70	47.14
20.	Punjab	0	0	1	0	17.59	14.95	2.64	22.45
21.	Rajasthan	3	0	2	3	64.23	18.20	46.03	35.45
22.	Sikkim	2	1	3	0	82.09	23.00	59.09	55.48
23.	Tamil Nadu	2	3	2	0	81.80	41.80	40.00	16.58
24.	Tripura	0	0	0	0	0.00	0.00	0.00	2.99
25.	Uttar Pradesh	1	0	1	1	54.12	21.00	33.12	23.97
26.	Uttarakhand	0	0	0	0	0.00	0.00	0.00	5.50
27.	West Bengal	0	0	0	0	0.00	0.00	0.00	8.40

Allotment of TV Broadcast Licence

4568. SHRI BAIJAYANT PANDA:

SHRI NITYANANDA PRADHAN:

SHRI PRABODH PANDA:

SHRI T.K.S. ELANGO VAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to allot TV broadcast licences through auction in the country;

(b) if so, the details and status thereof;

(c) whether there are reports that certain TV operators, despite having obtained licence, have not commenced their operations; and

(d) if so, the details thereof and the action taken thereon, channel-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) No, Madam. This Ministry grants permission to companies to operate TV channels as per the uplinking and downlinking guidelines 2005. These guidelines do not prescribe any system for auction of private TV channels.

(b) Does not arise.

(c) Yes, Madam.

(d) Operational status of 40 channels has not been received despite the notices to this effect posted on the Ministry's website and also the personal hearings conducted in this regard by the Ministry. Individual letters to the respective applicant companies of these channels have been sent, asking them to indicate immediately the operational status of their channels failing which appropriate action under the uplinking and downlinking guidelines of this Ministry will follow.

Relaying of Cricket Pitch

4569. PROF. RANJAN PRASAD YADAV: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the University of Delhi has requested to relay the cricket pitch of its rugby stadium;

(b) if so, the details thereof and the reasons therefor; and

(c) the total fund allocated and the expenditure incurred for the construction of the rugby stadium?

THE MINISTER OF STATE IN THE MINISTRY OF

YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) No request, for relaying of the cricket pitch on its rugby stadium, has been received in the Ministry.

(b) Does not arise.

(c) University of Delhi has informed that an amount of Rs. 60 crore was allocated for construction of Rugby Stadium at University of Delhi for Commonwealth Games, 2010 and the same has been expended.

[Translation]

Smuggling of Explosives

4570. SHRI DEVJI M. PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of transborder smuggling of explosives by hostile foreign intelligence agencies/terrorist organisations in various States including Rajasthan;

(b) if so, the details thereof;

(c) the number of persons arrested/convicted in this regard; and

(d) the action being taken by the Government to check such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) As per available information, incidents of transborder criminal activities including smuggling of explosives by the hostile elements enemical to the country have been reported on international borders including Rajasthan. Seizures of explosives have been made by border guarding forces.

(d) The Government has adopted a multi pronged approach to check/prevent cross border violations including smuggling of explosives across the international borders which implies to the border in Rajasthan. These measures include:—

- (i) Effective domination of the borders by carrying out round-the-clock surveillance of the borders, viz., patrolling, laying of nakas, establishing of Observation Posts all along the international border and strengthening of existing defences of the Border Out Posts.
- (ii) Erection of fencing and Flood-Lighting along the International border.
- (iii) Introduction of Force Multipliers like Hi-Tech surveillance equipments such as LORROS (Long Range Reconnaissance and Observation System), BFSR (Battle Field Surveillance Radar), HHTI (Hand Held Thermal Imager), Night Vision Devices/Goggles (NVDs/NVGs) etc. Constant efforts are being made to procure latest surveillance equipment for further enhancing the border domination.
- (iv) Frequent visits to border by Unit Commandant and other Senior officers to supervise effective domination of the border.
- (v) Upgradation of Intelligence network and coordination with sister agencies and Conduct of Special Operations, along the borders and in depth areas.

[English]

Bar Coding in MSME

4571. SHRI M. SREENIVASULU REDDY: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether the Government is providing financial assistance for using Bar Code in the Micro, Small and Medium Enterprises sector in the country;
- (b) if so, the details thereof; and
- (c) the details of the objectives of the said system and the progress made so far?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) to (c) Government is providing financial assistance for using Bar Code in the Micro and Small Enterprises (MSEs) sector in the country. This Scheme aims to enhance marketing competitiveness of MSEs and entails financial assistance towards 75% reimbursement of (i) one-time registration fees w.e.f. January, 2002 and (ii) annual recurring fees (for first three years) w.e.f. June, 2007 to eligible MSEs. Financial assistance of Rs. 142.69 lakhs have been provided to 764 MSEs for reimbursement of one-time registration fees and 384 cases of these units for annual recurring fees upto October, 2010.

[Translation]

Agricultural Universities

4572. DR. KIRIT PREMJBHAI SOLANKI:
SHRI MAHENDRASINH P. CHAUHAN:

Will the Minister of AGRICULTURE be pleased to state:

- (a) the number of agriculture universities functioning in the country, State-wise;
- (b) the number of students being awarded graduation degree from these universities every year, State-wise;
- (c) whether Government proposes to open more agriculture universities in the country; and
- (d) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) There are fifty two agricultural universities including 46 State Agricultural Universities, one Central Agricultural University, and five Institutes having deemed-to-be-university status. Besides, four central universities with faculty of Agriculture are functioning in the country. A list of State-wise number

of universities and the number of students graduating is enclosed as Statement.

Agricultural Universities are normally opened by the respective State Governments. Proposals/requests for Central Agricultural Universities are considered on merit when they are mooted or received.

(c) and (d) Education being a State subject, State

Statement

State-wise Number of Universities and Number of Students graduating

Sl. No.	State	No. of University in State	Name of Agricultural University	Average No. of Seats Available for Graduation During Session 2010-11
1	2	3	4	5
1.	Assam	1	Assam Agricultural University, Jorhat	315
			Total	315
2.	Andhra Pradesh	3	Acharya NG Ranga Agricultural University, Rajendra Nagar, Hyderabad	810
			Andhra Pradesh Horticulture University, Venkataramanagudem near Tadepalligudem, West Godawari	225
			Sri Venkateswara Veterinary University, Tirupati	180
			Total	1215
3.	Bihar	2	Rajendra Agricultural University, Pusa, Samastipur	330
			Bihar Agricultural University, Sabour	New University
			Total	330
4.	Chhattisgarh	1	Indira Gandhi Krishi Viswa Vidyalaya, Krishak Nagar, Raipur	320
			Total	320
5.	Gujarat	4	Anand Agricultural University, Anand	225
			Junagarh Agricultural University, Junagarh	158

1	2	3	4	5
			Navsari Agricultural University, Erucharrasta, Vijalpore, Navsari	167
			Sardar Krushinagar, Dantiwada Agricultural University, Sardar Krushinagar, Dantiwada, Distt. Banaskantha	175
			Total	725
6.	Haryana	2	Chaudhary Charan Singh Haryana Agricultural University, Hisar	305
			National Dairy Research Institute, Karnal	47
			Total	352
7.	Himachal Pradesh	2	Ch. Sarwan Kumar Himachal Pradesh Krishi Vishva Vidyalaya, Palampur	55
			Dr. Yashwant Singh Parmar University of Horticulture and Forestry, Solan, Nauli	115
			Total	170
8.	Jammu and Kashmir	2	Sher-e-Kashmir University of Agricultural Sciences and Technology, Railway Road, Jammu.	80
			Sher-e-Kashmir University of Agricultural Sciences and Technology of Kashmir, Shalimar, Srinagar	221
			Total	301
9.	Jharkhand	1	Birsa Agricultural University, Kanke, Ranchi	80
			Total	80
10.	Karnataka	5	University of Agricultural Sciences, GKVK, Bengaluru	560
			University of Agricultural Sciences, Dharwad	360
			University of Horticultural Sciences, Sector No. 60, Navanagar, Bagalkot	210
			University of Agricultural Sciences, Raichur	150

1	2	3	4	5
			Karnataka Veterinary, Animal and Fisheries Sciences University, Bidar	111
			Total	1391
11.	Kerala	1	Kerala Agricultural University, Vellanikara, Thrissur	420
			Total	420
12.	Madhya Pradesh	3	Jawaharlal Nehru Krishi Viswa Vidyalaya, Adhartal, Jabalpur	280
			Rajmata Vijayarje Scindia Krishi Vishwa Vidyalaya, Race Course Road, Gwalior	260
			MP Pashu Chikitsa Vigyan Vishva Vidyalaya, Jabalpur	111
			Total	651
13.	Maharashtra	6	Dr. Balaesahib Sawant Kokan Krishi Vidyapeeth, Dapoli, Distt. Ratnagiri	255
			Marathwada Agricultural University, Parbhani	570
			Mahatma Phule Krishi Vidyapeeth, Rahuri	600
			Dr. Punjabrao Deshmukh Krishi Vidyapeeth, Krishinagar, Akola	615
			Central Institute of Fisheries Education, Mumbai	No Undergraduate programme
			Maharashtra Animal and Fisheries Sciences University, Nagpur	266
			Total	2306
14.	Manipur	1	Central Agricultural University, Imphal	252
			Total	252
15.	Nagaland	1	Nagaland University, (School of Agril. Sciences and Rural Development), Medziphema	60
			Total	60

1	2	3	4	5
16.	New Delhi	1	Indian Agricultural Research Institute, (Deemed to be University) New Delhi	No Undergraduate programme
17.	Orissa	1	Orissa University of Agriculture and Technology, Siripur, Bhubaneswar, Khurda	225
Total				225
18.	Punjab	2	Punjab Agricultural University, Ludhiana-141004 (Punjab)	205
			Guru Angad Dev Veterinary and Animal Sciences University, Ludhiana	68
Total				273
19.	Rajasthan	3	Maharana Pratap University of Agriculture and Technology, Udaipur	155
			Swami Keshwanand Rajasthan Agricultural University, Bikaner	200
			Rajasthan University of Veterinary and Animal Sciences, Bikaner	75
Total				430
20.	Tamil Nadu	2	Tamil Nadu Agricultural University, Coimbatore	380
			Tamil Nadu Veterinary and Animal Science University, Chennai	226
Total				606
21.	Uttar Pradesh	7	Chandra Shekhar Azad University of Agriculture and Technology, Kanpur	225
			Narendra Dev University of Agriculture and Technology, Kumarganj, Faizabad	307
			Sardar Ballabh Bhai Patel University of Agriculture and Technology, Modipuram, Meerut	130
			Sam Higginbottom Institute of Agriculture Technology and Sciences (Deemed-to be-University) Naini, Allahabad	505

1	2	3	4	5
			Aligarh Muslim University, Faculty of Agricultural Sciences, Aligarh	No Undergraduate programme
			Banaras Hindu University, Institute of Agricultural Sciences, Varanasi	120
			UP Pandit Deen Dayal Upadhyay Veterinary Sciences University, Cattle Research	78
22.	Uttarakhand	1	Govind Ballabh Pant University of Agriculture and Technology, Pantnagar, Distt. Udham Singh Nagar	655
Total				655
23.	West Bengal	4	Bidhan Chandra Krishi Vishva Vidyalaya, Mohanpur, Nadia	160
			Uttar Banga Krishi Vishva Vidyalaya, P.O. Pundibari Distt. Cooch Behar	70
			Vishwa Bharti, Palli Siksha Bhawana, P.O. Sriniketan	60
			West Bengal University of Animal and Fishery Sciences, Kolkatta	60
Total				350

[English]

Cocoa Cultivation

4573. SHRI P.T. THOMAS: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has any scheme/ incentive for the promotion of cocoa cultivators in the country;

(b) if so, the details thereof;

(c) details of cocoa production during each of the last three years and the current year, State-wise; and

(d) the details of assistance financial and otherwise

provided to the States in this regard during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. The Department of Agriculture and Cooperation is implementing a Centrally Sponsored Scheme on National Horticulture Mission (NHM) for the holistic development of horticulture including Cocoa. The Cocoa is cultivated in the States of Kerala Karnataka, Tamil Nadu and Andhra Pradesh. Under NHM financial assistance is provided to the farmers for area expansion and replanting @ Rs. 20,000/- per ha. for meeting the expenses on

planting material and cost of material for integrated nutrient management integrated pest management etc. in three installments of 60:20:20 subject to survival rate of 75% in 2nd year and 90% in 3rd year for a maximum area of 4 ha. per beneficiary. The assistance is also provided for rejuvenation of cocoa @Rs. 15,000/- per ha. limited to 2 ha. per beneficiary.

Directorate of Cashew and Cocoa Development (DCCD), Kochi is also implementing the programme for promotion of Cocoa in the country under NHM. Besides, monitoring of the cashew and cocoa development programme in the States, DCCD is implementing programme on technology demonstration in farmers' field and institutional land, area expansion in farmers' field and awareness programme.

(c) The State-wise details of production of cocoa during 2006-07 to 2009-10 are given at enclosed Statement-I.

(d) The State-wise details of financial assistance/ funds approved for area expansion and rejuvenation of cocoa during 2007-08 to 2009-10 and current year are given at enclosed Statement-II.

Statement-I

State-wise Production of Cocoa in India during 2006-07 to 2009-10

Sl. No.	States	Production-MT			
		2006-07	2007-08	2008-09	2009-10
1.	Kerala	5800	6000	6100	6344
2.	Karnataka	2650	2760	2890	3006
3.	Tamil Nadu	210	220	230	900
4.	Andhra Pradesh	1520	1580	2600	2704
Total		10180	10560	11820	12954

Statement-II

State-wise details of funds approved for Area expansion and Rejuvenation of Cocoa during 2007-08 to 2009-10 and current year.

(Rs. in lakh)

Sl. No.	States	2006-07	2007-08	2008-09	2009-10
1.	Kerala	37.50	198.00	103.13	43.50
2.	Karnataka	120.11	19.49	45.00	96.00
3.	Tamil Nadu	527.06	337.50	450.00	360.00
4.	Andhra Pradesh	0.00	65.19	129.85	100.80
Total		684.67	620.18	727.98	600.30

Foodgrain Production

4574. SHRI ANANDRAO ADSUL:
SHRI KHAGEN DAS:
SHRIMATI J. SHANTHA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Agricultural production including foodgrains has been stagnating for over a decade and there is a growing gap between supply and demand;

(b) if so, whether the per capita foodgrains availability has come down;

(c) if so, the details thereof and the reaction of the Government thereto; and

(d) the steps taken by the Government to meet the growing demands of Agricultural production including foodgrains?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The production of foodgrains in 2001-02, and since 2005-06 is given below:—

(Million tonnes)

Year	Rice	Wheat	Pulses	Coarse cereals	Total Foodgrains
1	2	3	4	5	6
2001-02	93.34	72.77	13.37	33.37	212.85
2005-06	91.79	69.35	13.39	34.06	208.60

	1	2	3	4	5	6
2006-07	93.35	75.81	14.20	33.92	217.28	
2007-08	96.69	78.57	14.76	40.76	230.78	
2008-09	99.18	80.68	14.57	40.03	234.47	
2009-10 (Advance Estimates)	89.13	80.71	14.59	33.77	218.20	

The demand and supply of the foodgrains during 11th plan (2007-12) is given below:—

(Million tonnes)

Year	2007-08		2008-09		2009-10	
	Demand	Supply	Demand	Supply	Demand	Supply
Rice	90.91	96.69	92.87	99.18	94.83	89.13
Wheat	71.19	78.57	72.72	80.68	74.26	80.71
Pulses	16.77	14.76	17.51	14.57	18.29	14.59
Coarse Cereals	35.14	40.76	35.90	40.03	36.65	33.77
Total Foodgrains	214.02	230.78	219.01	234.47	224.04	218.20

@ Advance Estimate.

(b) and (c) The per capita net availability of foodgrains during 11 Plan (2007-12) is given below:—

(Grams per day)

Item	2007	2008	2009
Total Foodgrains	442.8	436.0	444.0
Rice	194.0	175.4	188.4
Wheat	157.8	145.1	154.7
Pulses	35.5	41.8	37.0

The variation in per capita availability is mainly due to fluctuations in production on account of variations in weather conditions.

(d) In order to further increase production and productivity of foodgrains in the country, the Government is implementing a number of schemes/programmes, which includes, inter alia, National Food Security Mission (NFSM), Rashtriya Krishi Vikas Yojana (RKVY), Integrated Cereals Development Programme, Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM) etc.

[Translation]

National Agricultural Insurance Schemes

4575. SHRI NEERAJ SHEKHAR

SHRI S.S. RAMASUBBU:

SHRIMATI JAYAPRADA:

SHRI ARJUN RAM MEGHWAL:

SHRI SONAWANE PRATAP NARAYANRAO:

SHRI RAVNEET SINGH:

SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) the number of farmers benefitted under the National Agricultural Insurance Scheme in the country during the last three years and the current year, State-wise;

(b) the number of districts covered so far under the scheme;

(c) whether the Government is taking any steps to ensure that the benefits of the Scheme reaches to all the farmers; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Information is provided in the Statement enclosed.

(b) 548 districts have so far been covered under NAIS.

(c) and (d) Continued efforts are made to create awareness about ongoing NAIS by the implementing agency i.e. Agriculture Insurance Company (AIC) in coordination with implementing States since its inception. The salient activities for campaigning involve the publicity of features and benefits of the scheme through advertisements in leading National/local News Papers, telecast through audio-visual media, distribution of pamphlets,

participation in agriculture fairs/mela/gosti and organization of workshops/trainings etc. Moreover, for making the scheme more farmer friendly, Government has recently, modified the scheme and Modified NAIS has been approved for implementation on pilot basis in 50 districts from Rabi, 2010-11.

Statement

National Agricultural Insurance Scheme

State-wise Farmers benefited from 2007-08 to 2010-11

Sl. No.	State	2009-10	2008-09	2007-08
1	2	3	4	5
1.	Andhra Pradesh	1153559	808999	24825
2.	Assam	11561	3759	2804
3.	Bihar	379864	225064	379334
4.	Chhattisgarh	365931	238211	7503
5.	Goa	4	0	0
6.	Gujarat	536755	305492	37356
7.	Haryana	4717	0	54968
8.	Himachal Pradesh	21789	11666	9
9.	Jharkhand	953142	142127	21493
10.	Karnataka	508177	352355	66471
11.	Kerala	1178	1704	11627
12.	Madhya Pradesh	205482	211577	587541
13.	Maharashtra	1330090	1723841	259951
14.	Manipur	10930	0	0
15.	Meghalaya	806	33	177
16.	Mizoram	119	0	P

1	2	3	4	5
17. Orissa		120340	100248	66849
18. Rajasthan		2188852	681081	510754
19. Sikkim		0	0	0
20. Tamil Nadu		175863	578588	314025
21. Tripura		9	620	203
22. Uttar Pradesh		592650	229737	641827
23. Uttarakhand		37320	29220	7660
24. West Bengal		144037	541111	172359
25. Andaman and Nicobar Islands		0	0	3
26. Puducherry		220	552	791
27. Jammu and Kashmir*		697	0	52
Total		8744092	6185985	3168582

*Regarding the current year 2010-11, Yield data for Kharif 2010 is yet to be received from the State Government and Rabi 2010-11 season is in progress.

Package to Cotton Growers

4576. SHRI MAHENDRASINH P. CHAUHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to provide a package to the cotton farmers in order to raise the production of cotton; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No, Madam. Government of India has been implementing Mini Mission-II of Technology Mission on Cotton in important

cotton growing States to increase production and productivity of cotton. Under the scheme, assistance is provided on various inputs like seeds, agriculture implements, water saving devices, bio-agents/bio pesticides, integrated pest management, transfer of crop production and plant protection technologies through demonstrations and training of farmers and extension workers etc.

Action against TV Channels

4577. SHRI RAM SUNDAR DAS:

SHRI C.R. PATIL:

SHRIMATI DEEPA DASMUNSI:

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI:

SHRIMATI J. HELEN DAVIDSON:

SHRI MAHABAL MISHRA:

SHRI JITENDRA SINGH BUNDELA:

SHRI RADHE MOHAN SINGH:

SHRI ANURAG SINGH THAKUR:

SHRI SOMEN MITRA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has issued any directive to certain TV channels for airing objectionable content on their programmes including reality shows in the recent past;

(b) if so, the details thereof;

(c) whether such channels have complied with the directives of the Government;

(d) if so, the details thereof;

(e) whether the Government has any proposal to regulate the broadcasting of reality shows; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHÓUDHURY MOHAN JATUA) : (a) and (b) Yes, Madam. Recently two

directives have been issued on each to Imagine TV channel and Colors TV channel telecasting reality shows viz. 'Rakhi ka Insaf and 'Big Boss Season-4 respectively. The TV channels have been directed to shift the programme to any time after 11.00 p.m. and modify the content in accordance with the Programme Code. The channels have been also directed to run a scroll on Television screen to effect that the programme is not suitable for children. The channels have been further directed to ensure that there are no transmissions/retransmissions of the programme between 5.00 a.m. to 11.00 p.m. The channels should also ensure that no clippings of the programme are provided by them to any other News/Non News channel for telecast at anytime during the restricted time zone from 5.00 a.m. to 11.00 p.m.

(c) and (d) The Imagine TV channel has complied with the directives of the Government, while Colors TV channel has moved to the High Court at Mumbai and got interim stay on the Government directives. The matter is sub-judice.

(e) and (f) There is no specific proposal. However, all programme and advertisements telecast on TV channels, transmitted/retransmitted through the Cable TV Networks, are required to adhere to the Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and Rules framed thereunder. Action is taken whenever any violation of Code is brought the notice of the Government.

Government had constituted a committee for reviewing the existing Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 to provide greater specificity to the provision of existing codes. The committee has made recommendations in the form of draft 'Self-regulation Guidelines for the Broadcasting sector' which is available on the Ministry's website <http://mib.gov.in> under the heading "Codes Guidelines Policy".

Ministry has been holding consultations with all concerned stakeholders to arrive at a broad consensus on the recommendations of the committee. A task Force has been set up under the Chairmanship of Secretary (I&B) for holding wider consultations with stakeholders to arrive

at a consensus regarding the provision of the draft content code.

[English]

Restructuring of NHAI Projects

4578. SHRI MAHESH JOSHI:
SHRIMATI SUPRIYA SULE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to restructure 17 NHAI projects in the country which have failed to attract investors

(b) if so, the details of such projects for which bids had been invited during the last financial year;

(c) the number of such projects that have since been restructured to increase their viability, State-wise;

(d) whether constraints are being faced with regard to acquisition of land; and

(e) if so, the details thereof, State-wise including the steps taken to remove such hurdles for ensuring timely completion of NH projects?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (c) Yes, Madam. List of National Highway (NH) Projects, to be implemented under Public-Private-Partnership (PPP) mode, recently restructured and yet to be awarded is placed at Statement-I. National Highways Authority of India (NHAI) had earlier restructured for projects which have already been awarded, list of which is placed at Statement-II.

(d) and (e) Constraints being faced by NHAI with regard to acquisition of land for (NH) projects are placed at Statement-III. The State-wise details of constraints being faced in acquisition of land and the steps taken to remove such hurdles for ensuring timely completion of NH projects are placed at Statement-IV.

Statement-I*Details of NH Projects, to be implemented under PPP Mode, restructured and yet to be awarded*

Sl. No.	Name of Project	NH No.	Length (km.)	State	Revised Total Project Cost (TPC) (Rs. in crores)
1.	Purnia-Khagaria	31	140	Bihar	664
2.	Motihari-Raxaul (km. 0.6 to km. 62.064 and Raxaul Bypass from km. 62.064 to ICP raxaul) 2 Lane Paved Shoulder (2LPS)	28A	68.79	Bihar	375
3.	Gopalganj-Chapra (km. 0.000 to 94.7000) 2LPS	85	92	Bihar	325
4.	Walayar-Vadakkancherry	47	58	Kerala	665
5.	Ochira-Trivendrum	47	86	Kerala	1488
6.	Kuttiapuram-Edapalli	17	112	Kerala	1094
7.	Cherthala-Ochira	47	84	Kerala	1540
8.	Nagapatnam-Thanjavur	67	77	Tamil Nadu	392
9.	Karakudi-Ramnathapuram 2LPS	210	80	Tamil Nadu	298.67
10.	Tindivanam-Krishnagiri 2LPS	66	200	Tamil Nadu	610.21
11.	Madurai-Dhanushkodi 2LPS	49	186	Tamil Nadu	Under preparation
12.	6 laning of Walajahpet-Ponamallee	4	92	Tamil Nadu	1197
13.	Kishangarh-Udaipur-Ahmedabad	79A, 79, 76 and 8	558	Rajasthan	5134
14.	Beawar-Pali-Pindwara	14	242.12	Rajasthan	2288.83
15.	Vijayawada-Elluru-Rajamundry	5	198	Andhra Pradesh	1653
16.	Vijayawada-Machilipatnam	9	65	Andhra Pradesh	538

Statement-II*Details of NH Projects restructured and awarded*

Sl. No.	Name of Project	NH No.	Length (km.)	State	Revised Total Project Cost (TPC) (Rs. in crores)
1	2	3	4	5	6
1.	MP/MH Border-Nagpur Section	7	95	Maharashtra	1171
2.	Kundapur-Surathkal section-Mangalore-Kerala Border	17	90	Karnataka	671
3.	Belgaum-Dharwad Section	4	80	Karnataka	480
4.	Devihalli-Hassan	48	77	Karnataka	453
5.	Bijapur-Hungund	13	97.22	Karnataka	748
6.	Hungund-Hospet	13	97.89	Karnataka	946
7.	Tumkur-Chitradurga	4	114	Karnataka	144
8.	Goa/Karnataka Border to Panaji Section	4A	65	Goa	471
9.	4/6 laning of Maharashtra/Goa Border to Panaji-Goa/Karnataka Border	17		Goa	1872
10.	Ghaziabad-Aligarh Section	91	126	Uttar Pradesh	1141
11.	Amritsar-Pathankot Section	15	102	Punjab	705
12.	Muzaffarnagar-Haridwar-Dehradun Section	58/72	126	Uttar Pradesh/ Uttarakhand	1294
13.	Forbesganj-Jogbani (km. 0.00 to km. 9.258) 2LPS	57A	9.258	Bihar	73.5
14.	Chapra-Hazipur (km. 143.2 to km. 207.20) 4 lane except Chapra bypass 2 lane	19	65	Bihar	575
15.	Sonbarsa-Muzaffarpur (km. 2.8 to km. 89.00) 2LPS	77	86	Bihar	512

1	2	3	4	5	6
16.	Mokama-Munger (km. 1.43 to km. 70.00) 2LPS	80	69.27	Bihar	351.54
17.	Kannur-Kuttipuram Section (Package-I)	17	83	Kerala	1366
18.	Kannur-Kuttipuram Section (Package-II)	17	82	Kerala	1312
19.	KNT/Kerala Border to Kannur	17	127	Kerala	1157.16
20.	Tirupati-Tiruthani Chennai Section	205	125	Andhra Pradesh/ Tamil Nadu	571
21.	Chilikaluripet-Nellore Section	5	184	Andhra Pradesh	1465
22.	Krishnagiri-Walahjpet Section	46	148	Tamil Nadu	1250
23.	Jaipur-Tonk-Deoli Section	12	149	Rajasthan	792
24.	Jaipur-Reengus Section	11	54	Rajasthan	268
25.	Indore-Dewas Section	3	45	Madhya Pradesh	325
26.	Delhi-Agra Section	2	180	Haryana/Uttar Pradesh	1433
27.	Baharampur-Farakka	34	100.88	West Bengal	999
28.	Farakka-Raiganj	34	103	West Bengal	1079
29.	Raiganj-Dalkhola	34	49.53	West Bengal	580.43
30.	Belgaum-KNT/Goa Border	4A	81.9	Karnataka	359
31.	Rimuli-Roxy-Rajamunda Section	215	106	Orissa	449

Statement-III

(which is their secondary task).

Constraints being faced by NHA with regard to Land Acquisition

(a) **Frequent transfers of CALAs:** Land acquisition gets delayed due to frequent transfers of Competent Authorities for Land Acquisition (CALAs), and because CALAs assign low priority to land acquisition for NHA

(b) **Problems due to Land Acquisition Act, 1894:** LA Act contains provisions for payment of Solatium @ 30% of compensation and Interest @ 12% per annum. NH Act does not contain any such provisions. Differential rates of compensation between the two Acts leads to disputes, which delay land acquisition.

(c) **Delays in Utility-shifting:** NHAI is required to provide 'encumbrance-free' land to Contractors/Concessionaires. However, NHAI is entirely dependent on local bodies of State Governments for shifting of utilities (such as electrical poles, water and sewer pipelines). Delay in shifting of these utilities from the ROW is a major cause of delay in commencement of civil works.

(d) **Demand for compensation for land belonging to State Governments:** Some State Governments demand market-rates of compensation for their land acquired by NHAI for NHDP projects.

(e) **Time lost in Arbitration:** As per NH Act, either party (i.e. NHAI or landowner) dissatisfied with quantum of compensation can initiate Arbitration. NH Act does not stipulate any timeframes within which Arbitration is to be initiated, or Arbitral Awards are to be declared by the Arbitrator. Lack of specific timeframes for expediting these

tasks leads to obvious delay in obtaining possession of land.

(f) **Delays due to changes in alignment:** It very frequently transpires that the alignment of the Highway has to be altered due to local/political pressures.

(g) **Delays caused by issue of incomplete Notifications (caused by erroneous Revenue Records):** Erroneous/un-updated Revenue Records frequently lead to issue of incomplete Notifications, in that various plots required to be acquired are omitted from the Notification.

(h) **Problems in acquisition of land from other Departments:** NHAI projects frequently require acquisition of land belonging to other Government Departments, most notably, the Ministry of Defence. Delays/refusal by these Departments to transfer their land to NHAI very often results in delay in transfer of land to Concessionaires, leading to delay in implementation/completion of projects.

Statement-IV

Constraints being faced with regard to acquisition of land and the steps taken to remove such hurdles

Sl. No.	State	Constraints being faced with regard to acquisition of land	Steps taken to remove such hurdles
1.	Kerala	Land acquisition for NHDP projects in Kerala are held up due to resistance by local public	Meetings have been held between senior NHAI officers and Chief Ministers/Chief Secretaries of the State Governments for thrashing out problems.
2.	Goa	Land acquisition for NHDP projects in Goa are also held up due to resistance by local public	State Most State Governments have constituted High Level Committees under the Chief Secretaries to monitor pre-construction activities for NHDP projects. The Chief Secretaries have been designated as Nodal Officers for NHAI's projects.
3.	Bihar	Land acquisition for some NHDP projects in Bihar are held up due to public demand for altering the alignment of the Highway	

Crime Graph

4579. SHRI SANJAY NIRUPAM:

SHRI MANOHAR TIRKEY:

SHRI JAYWANT GANGARAM AWALE:

SHRI SHATRUGHAN SINHA:

SHRI BHUDEO CHOUDHARY:

SHRI S.R. JEYADURAI:

SHRI HAMDULLAH SAYEED:

SHRI NARANBHAI KACHHADIA:

SHRI RADHE MOHAN SINGH:

DR. SANJAY SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government/National Crime Record Bureau (NCRB) have maintained latest data with regard to crime against women in the country;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the total number of crime cases registered during each of the last three years and the current year in the six major metro cities *i.e.* Delhi, Mumbai, Kolkata, Chennai, Bangalore and Hyderabad, crime-wise including murder, dacoity, theft, kidnapping, molestation and rape;

(d) whether the crime graph in such metro cities have been found to be the highest in the country;

(e) if so, the details thereof and the reasons therefor;

(f) whether the Government has issued any directive to the police department of various States in this regard; and

(g) if so, the details thereof and responsibility fixed for police personnel in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) National Crime Records Bureau (NCRB) collects data on crime against women from States/Union Territories/Mega Cities and Publishes it in its Annual report "Crime in India". The latest

data on crime against women available with NCRB pertains to year 2009.

(b) State-wise/Union Territory-wise details of cases registered, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted during 2007, 2008 and 2009 under various heads of crime against women on which data is maintained at NCRB are at Statement-I.

(c) The number of cases reported under various IPC crime during 2007, 2008 and 2009 in mega-cities (mega-cities are those cities which have a population of 10 lakhs or more as per the 2001 Census), including the six major metros referred to in the question, are at Statement-II.

(d) and (e) The IPC crime rates (defined as the incidence crime per one lakh population) during 2009 in respect of Delhi, Mumbai, Kolkata, Chennai, Bangalore and Hyderabad were reported 353.7, 191.0, 103.0, 169.7, 569.4 and 322.4 respectively. The average crime rate in India was recorded 181.4 during the year 2009.

(f) and (g) Ministry of Home Affairs has issued detailed advisories dated 4th September, 2009 and 14th July, 2010 to all State Government/UT Administrations wherein they have been advised, inter-alia, to make comprehensive review of the effectiveness of the law enforcement machinery in tackling the problem of crime against women.

The advisory to combat crime against women, inter-alia, advise the States Governments/Union Territory Administrations on gender sensitization of the police personnel, minimizing delays in investigations and improving the quality of investigations, setting up 'Crime against Women Cells' in districts where these do not exist, and expeditious adjudication in rape and dowry related cases etc. and appointment of Dowry Prohibition Officers under the Dowry Prohibition Act, 1961. However, as per Seventh Schedule, 'Police and 'Public Order' are State's subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women and girls lies with the State Governments and Union Territory Administrations.

Statement-I

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Rape during 2007-2009

Sl. No.	State	2007						2008						2009*					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	1070	1066	128	1436	1467	199	1257	1083	100	1531	1526	244	1188	965	118	1487	1302	182
2.	Arunachal Pradesh	48	29	5	57	37	7	42	22	1	37	28	2	59	46	3	60	51	3
3.	Assam	1437	904	191	1477	965	180	1438	988	94	1445	967	201	1631	1004	128	1644	1040	235
4.	Bihar	1555	1103	167	1816	1446	212	1302	921	168	1464	1323	221	929	763	178	1086	1043	237
5.	Chhattisgarh	982	939	162	1146	1126	238	978	922	206	1108	1059	207	976	982	219	1128	1117	243
6.	Goa	20	15	1	25	16	1	30	21	6	41	20	6	47	24	7	56	41	7
7.	Gujarat	316	289	50	503	479	59	374	328	48	529	535	75	433	377	33	610	597	44
8.	Haryana	488	432	114	607	616	180	631	508	128	849	801	175	603	525	125	848	832	230
9.	Himachal Pradesh	159	105	14	197	156	19	157	115	29	182	176	48	183	176	29	250	260	40
10.	Jammu and Kashmir	288	238	8	331	318	7	219	142	10	234	236	17	237	196	12	303	301	12
11.	Jharkhand	855	692	318	886	832	206	791	768	136	802	761	152	719	687	294	765	764	341
12.	Karnataka	436	364	59	518	514	59	446	412	45	642	581	53	509	401	33	595	567	48

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
13.	Kerala	512	546	74	555	655	88	568	467	38	623	557	45	568	615	53	694	751	57
14.	Madhya Pradesh	3010	2898	688	4131	4132	1133	2937	2791	839	3875	3847	1357	2998	2951	562	4243	4221	854
15.	Maharashtra	1451	1404	151	2097	2026	178	1558	1449	160	2206	2056	219	1483	1433	182	2075	2076	225
16.	Manipur	20	2	0	12	2	0	38	6	0	19	6	0	31	5	0	22	7	0
17.	Meghalaya	82	32	8	76	34	17	88	41	11	82	57	11	112	67	7	110	96	7
18.	Mizoram	83	78	28	87	95	32	77	69	85	94	81	92	83	86	58	81	117	53
19.	Nagaland	13	12	26	15	15	31	19	18	13	27	20	15	22	25	10	27	29	16
20.	Orissa	939	784	175	1026	1000	181	1113	883	159	1045	1065	212	1023	834	146	1119	1100	183
21.	Punjab	519	392	76	709	518	121	517	442	149	663	589	224	511	440	158	681	631	234
22.	Rajasthan	1238	854	236	1201	1205	300	1355	857	232	1211	1205	273	1519	967	221	1388	1387	296
23.	Sikkim	24	19	0	30	21	0	20	20	5	24	20	5	18	19	5	19	19	5
24.	Tamil Nadu	523	434	87	615	591	131	573	466	109	740	583	113	596	515	91	776	776	111
25.	Tripura	157	180	30	165	161	56	204	185	23	210	173	21	190	169	24	336	169	24
26.	Uttar Pradesh	1648	1293	573	2283	1980	962	1871	1405	681	2825	2199	1157	1759	1312	623	2918	2168	1187
27.	Uttarakhand	117	101	48	171	156	75	87	79	39	108	106	81	111	98	49	138	146	83
28.	West Bengal	2106	1832	101	2409	2433	100	2263	1693	138	1790	1664	148	2336	1572	130	1748	1707	132
Total State		20096	17037	3518	24581	22996	4772	20953	17101	3652	24406	22241	5374	20874	17254	3498	25207	23315	5089

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
29. Andaman and Nicobar Islands		3	3	1	3	3	1	12	2	0	13	2	0	18	14	1	36	27	1
30. Chandigarh		22	19	11	24	25	14	20	19	5	27	26	7	29	17	16	38	25	26
31. Dadra and Nagar Haveli		7	6	0	5	6	0	6	7	0	8	8	0	4	4	1	5	5	1
32. Daman and Diu		1	1	0	4	4	0	0	0	0	0	0	0	1	1	0	1	1	0
33. Delhi UT		598	541	163	731	657	227	466	478	115	573	702	155	469	440	178	557	615	195
34. Lakshadweep		1	1	0	1	1	0	2	1	1	1	1	1	1	0	0	0	0	1
35. Puducherry		9	9	4	14	12	8	8	6	0	8	9	0	1	8	4	1	8	4
Total UT		641	580	179	782	708	250	514	513	121	630	748	163	523	484	200	638	681	228
Total All India		20737	17617	3697	25363	23704	5022	21467	17614	3773	25036	22989	5537	21397	17738	3698	25845	23996	5317

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Source: Crime in India.

*Data is provisional.

**Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR),
Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Kidnapping and
Abduction of Women and Girls during 2007-2009**

Sl. No.	State	2007						2008						2009*					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	1564	1003	60	1674	1424	129	1396	925	37	1606	1635	96	1526	968	50	1889	1637	93
2.	Arunachal Pradesh	44	33	4	51	37	5	47	26	4	57	35	7	28	31	4	38	34	4
3.	Assam	1471	886	250	1721	1034	225	1789	780	89	1965	1269	248	2092	774	77	2392	1159	118
4.	Bihar	1260	787	78	2085	1742	157	1789	837	138	2382	1978	264	1986	772	114	2397	1961	300
5.	Chhattisgarh	181	148	16	196	198	38	216	178	23	229	210	33	229	173	40	267	250	43
6.	Goa	7	2	2	8	2	3	28	8	1	28	10	1	22	13	0	18	22	0
7.	Gujarat	1089	789	55	1356	1310	87	1119	764	44	1320	1324	67	1162	808	42	1494	1493	73
8.	Haryana	554	311	50	490	463	95	644	327	71	594	563	90	659	339	74	530	549	104
9.	Himachal Pradesh	150	51	3	106	75	7	137	67	10	144	133	17	122	66	5	102	106	17
10.	Jammu and Kashmir	707	496	2	959	956	2	656	267	1	523	524	1	825	427	11	696	694	10
11.	Jharkhand	534	339	125	549	487	129	499	318	57	604	533	92	517	366	129	397	399	129
12.	Karnataka	390	194	13	373	337	25	405	201	6	487	394	11	408	245	5	506	490	16

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
13.	Kerala	177	147	9	194	214	14	166	155	1	179	194	5	173	131	8	202	185	14
14.	Madhya Pradesh	701	585	146	906	920	301	736	619	204	1013	1006	215	841	679	121	1060	1042	188
15.	Maharashtra	967	676	53	1286	1243	79	998	723	47	1487	1351	63	926	722	31	1388	1388	61
16.	Manipur	83	1	1	59	1	1	87	0	0	68	0	0	97	1	0	95	1	0
17.	Meghalaya	22	3	4	12	15	6	25	3	0	14	3	0	26	5	0	17	10	0
18.	Mizoram	0	0	0	0	0	0	1	1	0	1	1	0	0	0	1	0	0	1
19.	Nagaland	6	3	2	12	11	7	7	4	5	5	3	1	10	8	1	8	4	9
20.	Orissa	660	402	28	681	684	61	762	504	67	633	602	71	799	485	40	814	762	52
21.	Punjab	545	210	26	592	381	63	514	257	22	573	470	42	513	212	34	566	358	66
22.	Rajasthan	1694	556	132	942	944	270	1863	612	121	942	938	169	2310	732	120	1138	1132	198
23.	Sikkim	9	2	0	3	3	0	4	5	1	8	8	1	6	3	2	7	4	3
24.	Tamil Nadu	1097	453	53	1107	835	118	1160	521	138	1405	1116	263	1133	527	56	1312	1090	126
25.	Tripura	81	66	5	81	80	12	110	87	4	112	93	12	92	71	6	125	73	10
26.	Uttar Pradesh	3363	1948	804	5683	4166	1843	4439	2571	1172	8280	5932	2782	5078	2941	1251	10487	6777	3527
27.	Uttarakhand	227	120	37	363	269	76	222	125	44	203	174	118	247	150	36	191	193	97
28.	West Bengal	1590	931	31	1742	1549	56	1907	1130	36	1857	1466	58	2187	1137	31	1958	1790	27
Total State		19173	11142	1989	23231	19380	3809	21726	12015	2343	26719	21965	4727	24014	12786	2289	30094	23603	5286

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
29.	Andaman and Nicobar Islands	9	3	0	6	3	0	13	7	0	10	10	0	14	2	0	5	2	0
30.	Chandigarh	46	23	10	45	31	13	42	13	8	42	22	21	36	17	11	29	23	13
31.	Dadra and Nagar Haveli	6	5	0	7	7	0	11	6	0	16	8	0	9	10	2	12	18	3
32.	Daman and Diu	1	1	0	3	3	0	1	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	1167	277	38	352	204	80	1136	405	27	412	458	41	1655	293	46	375	378	57
34.	Lakshadweep	0	0	0	0	0	0	1	0	0	1	0	0	0	1	0	0	0	0
35.	Puducherry	14	9	1	14	18	3	9	5	0	8	7	0	13	13	0	11	13	0
Total UT		1243	318	49	427	266	96	1213	436	35	489	505	62	1727	336	59	432	434	73
Total All India		20416	11460	2038	23658	19646	3905	22939	12451	2378	27208	22470	4789	25741	13122	2348	30526	24037	5359

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Source: Crime in India.

*Data is provisional.

*Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons
Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV)
under Dowry Deaths during 2007-2009*

Sl. No.	State	2007						2008						2009*					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	613	573	97	1562	1450	252	556	471	67	1585	1619	179	546	500	62	1220	1270	284
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	100	72	20	172	139	29	103	83	20	159	143	32	170	95	20	297	181	51
4.	Bihar	1172	1028	167	3265	2512	375	1210	783	177	2605	2561	381	1295	705	140	2908	2166	433
5.	Chhattisgarh	100	106	23	247	241	131	106	92	25	254	250	89	128	136	31	353	354	78
6.	Goa	2	0	0	8	0	0	2	3	0	2	10	0	3	2	0	3	2	0
7.	Gujarat	42	38	4	121	139	11	27	27	1	79	76	1	24	20	0	53	55	0
8.	Haryana	269	238	62	572	581	160	302	258	69	622	603	169	281	253	63	633	635	142
9.	Himachal Pradesh	8	5	1	31	29	3	3	5	3	8	12	7	1	2	1	3	5	5
10.	Jammu and Kashmir	9	7	0	21	21	0	21	15	0	25	24	0	12	18	1	46	45	1
11.	Jharkhand	303	223	92	559	518	131	266	219	55	570	538	96	295	281	80	562	541	167
12.	Karnataka	251	189	27	582	620	66	259	244	24	698	669	66	264	205	13	666	537	33

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
13.	Kerala	27	27	4	40	52	8	31	25	2	35	25	3	20	21	2	32	33	3
14.	Madhya Pradesh	742	738	279	2127	2120	727	805	790	295	2302	2292	765	858	938	257	2474	2473	621
15.	Maharashtra	436	376	30	1349	1286	89	390	397	24	1464	1408	73	341	334	30	1233	1205	83
16.	Manipur	0	0	0	0	0	0	1	0	0	1	0	0	0	0	0	0	0	0
17.	Meghalaya	2	1	0	4	1	0	2	1	0	2	3	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Orissa	461	338	31	958	866	175	401	333	37	733	693	93	384	346	47	857	850	81
21.	Punjab	133	119	43	316	291	141	128	88	39	286	224	108	126	97	61	323	248	154
22.	Rajasthan	439	330	118	683	674	215	439	348	121	643	643	234	436	331	93	553	550	188
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	208	189	64	503	457	117	207	187	44	488	433	114	194	190	35	430	479	113
25.	Tripura	36	21	11	42	40	23	16	31	2	31	27	5	29	27	7	60	57	14
26.	Uttar Pradesh	2076	1768	739	7310	6018	2551	2237	1777	870	8541	6439	3142	2232	1786	823	9203	6518	3245
27.	Uttarakhand	70	74	28	244	225	81	73	64	19	168	164	101	94	84	42	218	194	87
28.	West Bengal	451	459	46	1068	1148	73	451	339	40	1082	943	80	506	372	36	1002	825	92
Total State		7950	6919	1886	21784	19428	5358	8036	6580	1934	22383	19799	5738	8239	6743	1844	23129	19223	6875

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
29. Andaman and Nicobar Islands		1	0	0	2	0	0	2	2	0	3	3	0	1	1	0	0	1	0
30. Chandigarh		1	2	3	3	7	8	3	3	1	7	7	1	2	2	2	3	6	6
31. Dadra and Nagar Haveli		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32. Daman and Diu		1	1	0	3	3	0	0	0	0	0	0	0	0	0	0	0	0	0
33. Delhi UT		138	123	56	313	272	211	129	115	13	230	297	75	141	144	35	242	255	64
34. Lakshadweep		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35. Puducherry		2	3	1	8	7	3	2	0	0	1	0	0	0	3	1	0	4	4
Total UT		143	129	60	329	289	222	136	120	14	241	307	76	144	150	38	245	266	74
Total All India		8093	7048	1946	22113	19717	5580	8172	6700	1948	22624	20106	5814	8383	6893	1882	23374	19489	5949

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Source: Crime in India.

*Data is provisional.

**Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons
Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV)
under Molestation during 2007-2009**

SL. No.	State	2007						2008						2009*					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	4406	3599	654	4893	4967	773	4730	3713	520	4922	4831	608	5147	4229	253	5441	5163	427
2.	Arunachal Pradesh	72	48	7	72	59	8	72	64	13	73	66	16	58	54	15	70	57	15
3.	Assam	789	586	94	1466	1045	114	1272	731	78	1307	833	227	1342	767	111	1614	1050	156
4.	Bihar	853	724	82	1360	1118	123	999	684	76	1165	1042	105	726	554	68	795	721	95
5.	Chhattisgarh	1549	1507	228	1831	1809	261	1621	1605	279	1934	1921	330	1598	1566	291	1817	1790	307
6.	Goa	20	9	2	24	13	2	32	26	4	28	33	3	37	21	3	35	22	3
7.	Gujarat	822	804	27	1227	1220	30	828	800	48	1291	1296	111	727	707	39	1025	1015	50
8.	Haryana	417	403	87	572	584	125	435	385	97	533	540	131	451	403	90	553	550	129
9.	Himachal Pradesh	322	263	23	404	357	27	295	275	30	358	378	44	318	308	20	345	354	34
10.	Jammu and Kashmir	986	973	30	2306	2306	55	935	781	11	1748	1748	57	972	940	82	2044	2043	217
11.	Jharkhand	342	290	92	402	352	78	271	235	43	302	362	51	276	237	67	327	291	102
12.	Karnataka	1828	1664	67	2456	2442	105	1954	1722	93	2927	2751	110	2186	1855	71	3159	3032	91

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
13.	Kerala	2624	2463	165	2959	3049	228	2745	2441	184	3452	3504	258	2540	2358	166	3238	3293	234
14.	Madhya Pradesh	6772	6697	1451	8053	8061	2058	6445	6372	1971	7686	7683	2898	6307	6331	1566	7567	7556	1941
15.	Maharashtra	3306	3079	176	3864	3725	206	3619	3340	180	4334	4253	205	3196	3114	157	3938	3826	191
16.	Manipur	70	0	0	47	0	0	57	0	0	47	0	0	39	2	0	40	2	0
17.	Meghalaya	45	25	4	24	15	7	54	24	12	18	19	11	72	45	3	42	65	3
18.	Mizoram	66	62	56	64	67	63	78	71	38	76	71	40	61	68	47	78	113	60
19.	Nagaland	8	5	5	10	9	8	15	10	3	22	14	5	11	11	8	13	10	9
20.	Orissa	2775	2439	102	3713	3699	277	2782	2342	109	3765	3746	383	2697	2436	78	3589	3534	120
21.	Punjab	427	245	38	472	352	90	388	265	73	512	458	112	319	219	79	355	315	104
22.	Rajasthan	2477	1932	766	2753	2748	1041	2520	1964	825	2893	2898	1076	2485	1893	633	2692	2692	893
23.	Sikkim	13	9	0	11	9	0	19	16	3	18	20	3	10	32	6	36	32	8
24.	Tamil Nadu	1540	1237	477	1945	1788	840	1705	1363	338	2220	2059	543	1242	1104	393	1916	1936	716
25.	Tripura	244	248	24	197	155	21	346	291	17	349	312	18	384	354	16	434	354	16
26.	Uttar Pradesh	2522	2244	1164	3485	3212	1676	2955	2599	1502	4109	3723	2277	2782	2525	1568	4026	3656	2510
27.	Uttarakhand	146	130	90	306	239	136	120	99	72	160	177	123	119	108	90	178	172	173
28.	West Bengal	2281	1585	87	1712	1839	87	2396	1566	95	1584	1567	93	1942	1740	85	1640	1602	100
Total State		37722	33270	5998	46628	45239	8439	39688	33784	6714	47833	46305	9838	38044	33981	6005	47007	45246	8704

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
29.	Andaman and Nicobar Islands	21	20	1	32	30	1	24	21	0	32	35	0	30	27	0	40	36	0
30.	Chandigarh	32	18	2	39	24	2	19	23	1	22	30	1	26	13	3	39	24	3
31.	Dadra and Nagar Haveli	0	0	1	0	0	1	4	4	0	7	7	0	2	2	0	2	2	0
32.	Daman and Diu	0	1	1	0	3	1	2	1	0	1	1	0	4	0	0	5	5	0
33.	Delhi UT	868	716	138	1143	1027	144	611	715	184	855	961	266	552	515	200	710	776	231
34.	Lakshadweep	2	1	0	1	1	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	89	92	8	160	179	11	65	65	7	85	92	9	53	52	4	53	53	16
Total UT		1012	848	151	1375	1264	160	725	829	192	1002	1126	276	667	609	207	849	896	250
Total All India		38734	34118	6149	48003	46503	8599	40413	34613	6906	48835	47431	10114	38711	34590	6212	47856	46142	8954

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Source: Crime in India.

*Data is provisional.

*Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons
Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV)
under Sexual Harassment during 2007-2009*

Sl. No.	State	2007						2008						2009*					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	3316	2785	917	3614	3654	964	3551	2945	569	3240	3260	636	3520	3103	613	4178	3848	681
2.	Arunachal Pradesh	1	2	0	5	6	0	1	1	0	1	1	0	6	2	0	2	2	0
3.	Assam	10	7	2	16	7	2	2	2	0	2	2	0	10	5	3	15	7	3
4.	Bihar	12	11	2	19	18	2	21	12	3	30	28	3	12	14	0	16	20	0
5.	Chhattisgarh	111	106	26	129	130	30	125	123	27	165	162	40	152	140	26	235	233	56
6.	Goa	7	6	1	6	8	1	12	8	0	12	8	0	10	7	0	10	7	0
7.	Gujarat	120	96	11	179	157	9	122	120	5	161	181	12	114	107	14	188	190	22
8.	Haryana	409	394	229	576	575	269	605	567	381	731	716	451	605	583	358	717	717	396
9.	Himachal Pradesh	33	9	1	12	8	1	41	36	5	55	45	8	37	37	1	40	51	1
10.	Jammu and Kashmir	353	352	83	465	466	117	296	284	69	401	400	96	371	365	9	512	511	114
11.	Jharkhand	15	14	0	23	24	0	23	16	1	63	55	1	83	36	11	38	35	14
12.	Karnataka	28	32	10	44	40	9	44	41	10	38	41	10	64	30	1	40	39	1

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
13.	Kerala	262	232	13	281	284	16	258	244	35	302	293	46	395	361	58	456	445	68
14.	Madhya Pradesh	780	772	263	1104	1104	455	758	739	290	958	956	452	728	848	221	1047	1042	285
15.	Maharashtra	1039	964	31	1291	1242	33	1091	998	70	1352	1351	76	1099	1021	22	1337	1275	23
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	2	0	0	1	0	0
17.	Meghalaya	1	0	0	0	0	0	4	0	0	2	1	0	1	2	1	1	1	1
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	1	1	0
19.	Nagaland	1	1	0	1	1	0	1	0	1	0	0	2	0	0	0	0	0	0
20.	Orissa	241	218	14	317	315	24	282	258	17	352	356	28	210	199	15	297	290	19
21.	Punjab	48	48	16	59	62	21	49	29	18	61	37	22	33	34	13	50	40	18
22.	Rajasthan	28	19	14	34	34	15	19	12	14	15	15	24	24	21	9	24	24	16
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	875	790	302	931	921	333	974	856	317	1245	1101	379	501	519	296	568	651	371
25.	Tripura	4	4	0	4	4	0	4	4	2	8	6	0	5	5	0	10	6	0
26.	Uttar Pradesh	2882	2864	1649	4149	4124	2301	3374	3318	2130	4958	4876	3179	2524	2475	1838	3878	3807	2734
27.	Uttarakhand	63	58	50	128	123	62	306	289	72	459	443	250	249	259	98	419	431	254
28.	West Bengal	99	64	17	118	98	26	94	70	20	156	125	23	108	91	24	120	102	26
Total State		10738	9848	3651	13505	13405	4690	12057	10972	4056	14767	14459	5738	10864	10265	3721	14200	13775	5103

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
29. Andaman and Nicobar Islands		2	0	0	0	0	0	3	2	0	4	2	0	7	4	0	8	4	0
30. Chandigarh		11	6	0	15	10	0	2	5	6	3	7	6	2	1	4	6	1	6
31. Dadra and Nagar Haveli		0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
32. Daman and Diu		0	0	0	0	0	0	1	0	0	0	0	0	1	2	0	1	1	0
33. Delhi UT		167	123	44	181	179	48	130	131	57	141	163	68	118	92	53	132	151	68
34. Lakshadweep		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35. Puducherry		32	31	13	52	52	23	21	20	9	28	28	11	16	13	6	21	21	9
Total UT		212	160	57	248	241	71	157	158	72	176	200	85	145	112	63	168	178	83
Total All India		10950	10008	3708	13753	13646	4761	12214	11130	4128	14943	14659	5823	11009	10377	3784	14368	13953	5186

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Source: Crime in India.

*Data is provisional.

**Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons
Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV)
under Cruelty by Husband and Relatives during 2007-2009**

Sl. No.	State	2007						2008						2009*					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	11335	9738	979	18016	17322	2495	10306	8762	697	19398	19011	1578	11297	8981	561	19018	17746	1451
2.	Arunachal Pradesh	20	16	0	18	16	0	13	9	0	12	9	0	13	14	3	12	14	3
3.	Assam	3000	1652	247	3818	2479	265	3478	2154	141	3577	2489	263	4398	2632	281	5753	2933	326
4.	Bihar	1635	1507	154	3973	2968	304	1992	1537	197	3732	3138	357	2532	1649	169	4939	3910	474
5.	Chhattisgarh	824	806	116	2195	2149	294	897	858	113	2297	2254	355	893	903	59	2462	2447	131
6.	Goa	14	9	1	47	27	1	12	11	0	23	29	0	21	12	0	46	26	0
7.	Gujarat	5827	5694	151	18050	18053	385	6094	6073	140	18602	18640	360	5506	5392	106	17595	17791	623
8.	Haryana	2412	1493	79	3880	3676	255	2435	1556	102	3712	3792	274	2617	1536	122	3661	3696	309
9.	Himachal Pradesh	342	292	10	718	673	18	343	296	9	731	710	19	284	301	9	648	704	25
10.	Jammu and Kashmir	176	124	0	320	321	0	162	125	1	290	289	5	196	169	2	469	468	8
11.	Jharkhand	801	539	130	1193	1078	211	851	708	157	1651	1359	278	710	809	304	1560	1465	381
12.	Karnataka	2507	1981	91	4182	4032	220	2638	2291	75	4827	4479	219	3185	2620	80	5784	5680	207

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
13.	Kerala	3999	3626	138	6626	6650	250	4138	3653	153	6303	6311	288	4007	3923	181	5828	6307	423
14.	Madhya Pradesh	3294	3275	890	9424	9407	2185	3185	3091	1306	10196	10183	5180	3983	4031	918	11182	11172	2511
15.	Maharashtra	7356	6647	121	24745	23719	429	7829	7484	153	25979	25211	439	7681	7390	119	29493	28238	323
16.	Manipur	15	0	0	15	0	0	28	0	0	12	0	0	25	0	0	25	0	0
17.	Meghalaya	19	5	0	13	5	0	32	5	2	29	6	2	24	10	1	6	16	1
18.	Mizoram	2	2	0	1	1	0	5	5	2	5	5	2	4	5	10	4	4	8
19.	Nagaland	0	1	0	0	1	0	4	3	1	4	2	2	0	0	2	0	2	2
20.	Orissa	728	758	131	2089	1805	434	1618	1067	152	2121	2140	213	2047	1427	121	2915	2825	209
21.	Punjab	971	606	64	1911	1522	237	984	721	65	1963	2003	243	1061	796	209	1871	1650	420
22.	Rajasthan	8170	4780	1129	8486	8473	2235	8113	4953	1197	8027	8015	2228	10371	5985	1275	9326	9344	2247
23.	Sikkim	7	2	2	8	7	2	5	8	0	5	8	0	6	8	6	12	8	9
24.	Tamil Nadu	1976	1489	206	3538	3145	431	1648	1477	307	3351	3188	602	1460	1112	238	2697	2714	656
25.	Tripura	545	559	63	618	735	110	735	694	49	1064	906	34	815	778	34	1760	1249	57
26.	Uttar Pradesh	7650	5013	1764	23465	18692	7214	8312	5837	2345	27984	22114	9232	8566	6082	2268	31807	23846	9685
27.	Uttarakhand	463	319	75	1437	1000	366	340	258	106	570	603	550	361	294	82	890	787	280
28.	West Bengal	9900	9448	162	14700	15030	293	13663	10225	196	17521	16123	224	16112	13647	134	13884	13473	231
Total State		73988	60381	6703	153486	142986	18634	79860	63861	7666	163986	153017	22947	88175	70506	7294	173647	158515	21000

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
29. Andaman and Nicobar Islands		18	10	1	34	14	4	26	20	0	23	33	0	21	16	0	35	38	0
30. Chandigarh		112	53	1	143	108	1	49	27	1	80	43	3	51	7	7	28	35	15
31. Dadra and Nagar Haveli		3	3	0	3	4	0	4	5	0	11	11	0	3	0	0	0	0	0
32. Daman and Diu		3	3	0	19	17	0	5	4	0	20	20	0	3	2	0	4	4	0
33. Delhi UT		1787	699	126	2688	2153	188	1387	879	43	725	1340	127	1283	1046	78	658	1052	103
34. Lakshadweep		2	0	0	0	0	0	1	0	0	0	0	0	0	2	0	0	0	0
35. Puducherry		17	22	0	39	41	0	12	6	0	16	13	0	10	17	1	21	26	2
Total UT		1942	790	128	2926	2337	193	1484	941	44	875	1460	130	1371	1090	86	746	1155	120
Total All India		75930	61171	6831	156412	145323	18827	81344	64802	7710	164861	154477	23077	89546	71596	7380	174393	159670	21120

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Source: Crime in India.

*Data is provisional.

**Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons
Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV)
under Importation of Girls during 2007-2009**

Sl. No.	State	2007						2008						2009*					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	1	1	0
4.	Bihar	56	53	5	87	83	10	22	39	3	56	64	4	31	23	4	17	36	8
5.	Chhattisgarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	0	0	0	0	0	0	39	26	4	63	61	4	6	7	2	20	5	4
12.	Karnataka	0	0	0	0	0	0	1	0	0	0	0	0	2	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
13.	Kerala	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
14.	Madhya Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	2	2	0
15.	Maharashtra	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	2	2	0
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Orissa	0	12	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
21.	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
22.	Rajasthan	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
25.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26.	Uttar Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
27.	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28.	West Bengal	5	17	0	8	44	0	5	5	1	6	13	1	5	9	0	7	4	0
Total State		61	82	5	95	127	10	67	70	8	125	138	9	48	42	6	49	50	12

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
29.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total UT		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total All India		61	82	5	95	127	10	67	70	8	125	138	9	48	42	6	49	50	12

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Source: Crime in India.

*Data is provisional.

**Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons
Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV)
under Immoral Traffic (Prevention) Act, 1956 during 2007-2009**

Sl. No.	State	2007						2008						2009*					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	612	614	141	1700	1610	361	357	392	73	1179	1258	243	279	305	216	1016	1071	194
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	21	20	4	52	46	13	27	25	10	62	90	17	37	17	0	61	36	0
4.	Bihar	27	19	3	55	39	5	39	25	9	80	49	12	40	17	6	56	37	9
5.	Chhattisgarh	14	15	1	73	73	6	4	4	1	9	9	3	9	8	1	43	36	3
6.	Goa	10	7	3	27	22	6	14	12	11	42	34	39	23	18	10	67	38	17
7.	Gujarat	44	53	0	229	267	0	52	53	3	212	206	5	41	37	1	200	190	10
8.	Haryana	88	91	15	353	361	27	77	81	21	361	360	117	90	83	19	391	375	93
9.	Himachal Pradesh	0	0	0	0	0	0	1	0	0	12	0	0	5	6	0	26	38	0
10.	Jammu and Kashmir	1	2	0	9	10	0	4	4	0	10	10	0	6	5	0	19	18	0
11.	Jharkhand	14	12	1	59	50	1	8	5	1	16	13	9	1	1	6	2	26	11
12.	Karnataka	612	617	395	1908	1874	876	515	512	215	1666	1654	575	329	318	150	1338	1240	322

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
13.	Kerala	201	184	47	518	486	173	187	191	133	422	491	196	314	322	182	649	641	248
14.	Madhya Pradesh	19	19	4	105	105	39	10	10	5	39	39	3	19	16	3	75	75	5
15.	Maharashtra	322	326	35	1266	1223	59	327	308	62	1405	1224	144	271	326	91	1437	1655	199
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	1	1	0	1	1	0	3	1	0	14	1	0	1	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	1	1	0	1	1	0	1	0	1	1	0	1
19.	Nagaland	4	3	5	20	3	3	1	1	1	10	1	1	3	5	5	24	17	18
20.	Orissa	40	39	3	131	129	24	29	36	3	107	82	15	14	16	3	57	56	7
21.	Punjab	45	49	11	145	227	35	43	45	12	168	157	28	59	50	11	234	183	38
22.	Rajasthan	91	91	13	320	320	22	72	70	65	253	253	41	62	59	21	215	212	107
23.	Sikkim	2	1	0	11	4	0	0	0	0	0	0	0	1	1	0	2	3	0
24.	Tamil Nadu	1199	1050	893	1964	1828	1282	687	730	809	1279	1198	1024	716	718	463	1269	1403	820
25.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26.	Uttar Pradesh	49	48	21	304	274	134	57	47	31	383	375	266	39	37	21	201	186	176
27.	Uttarakhand	9	7	1	60	45	8	3	3	2	20	25	4	6	5	0	29	39	0
28.	West Bengal	62	64	17	253	192	11	62	54	9	232	162	16	63	41	9	238	174	17
Total State		3487	3332	1613	9563	9189	3085	2580	2610	1476	7982	7692	2758	2429	2411	1219	7650	7749	2295

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
29. Andaman and Nicobar Islands		1	0	0	2	0	0	0	1	0	0	2	0	1	0	1	2	0	1
30. Chandigarh		5	7	1	21	27	2	7	2	0	35	3	0	4	6	0	14	33	0
31. Dadra and Nagar Haveli		2	0	0	6	0	0	3	4	0	22	20	0	0	1	0	0	8	0
32. Daman and Diu		5	0	0	28	0	0	6	6	0	30	48	0	4	2	1	27	11	0
33. Delhi UT		63	97	76	217	225	112	60	50	40	162	289	119	27	33	31	77	106	80
34. Lakshadweep		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35. Puducherry		5	5	5	24	24	21	3	3	1	19	19	7	9	9	3	32	32	12
Total UT		81	109	82	298	276	135	79	66	41	268	381	126	45	51	36	152	190	93
Total All India		3568	3441	1695	9861	9465	3220	2659	2676	1517	8250	8073	2884	2474	2462	1255	7802	7939	2388

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Source: Crime in India.

*Data is provisional.

**Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons
Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV)
under Dowry Prohibition Act, 1961 during 2007-2009**

Sl. No.	State	2007						2008						2009*					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	817	591	26	1201	1176	35	1069	931	39	1433	1284	38	1362	1153	62	1508	1356	74
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	16	21	13	75	40	23	11	13	4	14	21	19	40	29	2	33	28	3
4.	Bihar	978	681	106	2295	1896	237	1288	816	110	2709	2165	256	1252	926	109	2243	2106	266
5.	Chhattisgarh	14	10	8	38	38	40	14	13	8	23	24	40	16	19	2	31	31	5
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	0	0	0	0	0	0	0	0	0	0	0	0	2	1	0	5	5	0
8.	Haryana	8	6	0	21	20	0	13	8	0	19	22	0	6	4	0	17	17	0
9.	Himachal Pradesh	4	2	0	8	4	0	2	2	0	4	8	0	4	3	0	14	9	0
10.	Jammu and Kashmir	1	0	0	0	0	2	2	1	0	2	2	0	3	3	0	4	4	0
11.	Jharkhand	453	274	71	857	706	98	435	289	125	861	821	264	414	373	183	638	679	496
12.	Karnataka	517	535	23	1239	1190	52	628	481	18	1495	1403	37	904	713	15	1853	1847	115

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
13.	Kerala	9	3	0	6	4	0	5	3	0	2	4	0	8	4	0	3	4	0
14.	Madhya Pradesh	52	46	15	140	140	28	32	35	31	94	94	38	91	91	9	610	608	25
15.	Maharashtra	45	41	0	141	158	0	49	48	2	161	160	5	50	51	4	175	177	11
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Orissa	1460	1108	63	1509	1404	215	1316	1195	89	2154	2076	170	945	833	36	1698	1725	71
21.	Punjab	6	3	0	7	5	0	4	5	0	7	5	0	9	1	0	20	3	0
22.	Rajasthan	2	1	1	4	4	2	3	3	1	8	8	4	3	1	2	3	3	7
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	368	293	28	971	853	75	262	228	30	613	617	130	207	172	21	481	449	53
25.	Tripura	0	0	0	0	0	0	1	0	0	0	0	0	2	2	0	2	2	0
26.	Uttar Pradesh	803	448	203	1612	1512	710	324	248	169	794	762	752	274	206	163	812	787	407
27.	Uttarakhand	2	1	0	2	2	0	0	1	0	2	2	0	1	1	0	1	1	0
28.	West Bengal	40	17	5	145	79	15	68	33	5	97	99	7	46	37	17	74	87	25
Total State		5595	4081	562	10271	9231	1532	5526	4353	631	10492	9577	1760	5639	4623	625	10225	9928	1558

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
29. Andaman and Nicobar Islands		1	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30. Chandigarh		0	0	0	0	0	0	1	0	0	0	0	0	0	1	0	1	1	0
31. Dadra and Nagar Haveli		0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	1	1	0
32. Daman and Diu		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33. Delhi UT		16	11	5	23	22	12	19	11	3	17	27	5	6	6	2	2	6	2
34. Lakshadweep		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35. Puducherry		11	7	0	26	18	0	9	8	0	26	26	0	4	4	0	13	19	0
Total UT		28	18	5	50	40	12	29	19	3	43	53	5	11	12	2	17	27	2
Total All India		5623	4099	567	10321	9271	1544	5555	4372	634	10535	9630	1765	5650	4635	627	10242	9955	1560

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Source: Crime in India.

*Data is provisional.

*Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR),
Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Indecent Representation of
Women (Prohibition) Act, 1986 during 2007-2009*

Sl. No.	State	2007						2008						2009*					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	1005	998	909	1025	1018	885	889	885	846	937	953	885	704	703	733	708	708	732
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0	2	0	0	0	0	0	0	0	0	0	0	0
4.	Bihar	0	28	0	0	20	0	0	0	0	0	0	0	0	0	0	0	0	0
5.	Chhattisgarh	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	1	1	0
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
7.	Gujarat	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	3
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	1	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	2	2	0	2	2	0
11.	Jharkhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
12.	Karnataka	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
13.	Kerala	26	39	20	31	46	28	19	24	7	35	31	10	24	24	14	30	35	21
14.	Madhya Pradesh	0	0	1	0	0	6	0	0	0	0	0	0	1	1	0	2	2	0
15.	Maharashtra	2	3	0	1	3	0	1	1	0	2	1	0	1	2	0	19	18	0
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Orissa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
21.	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
22.	Rajasthan	131	130	37	125	126	38	107	106	43	105	105	50	106	103	34	116	116	54
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	25	28	6	27	31	11	4	6	12	4	9	17	2	1	3	1	1	11
25.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26.	Uttar Pradesh	0	0	1	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0
27.	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28.	West Bengal	10	7	1	20	11	6	3	5	0	3	5	0	2	2	1	0	2	1
Total State		1199	1233	976	1229	1255	976	1025	1027	908	1086	1104	962	845	839	786	879	885	822

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
29. Andaman and Nicobar Islands		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30. Chandigarh		1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31. Dadra and Nagar Haveli		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32. Daman and Diu		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33. Delhi UT		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34. Lakshadweep		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35. Puducherry		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total UT		1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total All India		1200	1233	976	1229	1255	976	1025	1027	908	1086	1104	962	845	839	786	879	885	822

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Source: Crime in India.

*Data is provisional.

*Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR),
Persons Chargesheeted (PCS) and Persons Convicted (PCV) under
Sati Prevention Act, 1987 during 2007-2009*

Sl. No.	State	2007						2008						2009*					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	GV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
4.	Bihar	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
5.	Chhattisgarh	0	0	0	0	0	0	1	1	0	7	7	0	0	0	0	0	0	0
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
12.	Karnataka	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
13.	Kerala	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
14.	Madhya Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
15.	Maharashtra	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Orissa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
21.	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
22.	Rajasthan	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
25.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26.	Uttar Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
27.	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28.	West Bengal	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total State		0	0	0	0	0	0	1	1	0	7	7	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
29.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total UT		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total All India		0	0	0	0	0	0	1	1	0	7	7	0	0	0	0	0	0	0

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Source: Crime in India.

*Data is provisional.

*Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR),
Persons Chargesheeted (PCS) and Persons Convicted (PCV) under
Total Crimes against Women** during 2007-2009*

SL. No.	State	2007						2008						2009*					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	24738	20967	3911	35121	34088	6093	24111	20107	2948	35831	35377	4507	25569	20907	2668	36465	34101	4118
2.	Arunachal Pradesh	185	128	16	203	155	20	175	122	18	180	139	25	164	147	25	182	158	25
3.	Assam	6844	4148	821	8797	5755	851	8122	4776	436	8531	5814	1007	9721	5324	622	11810	6435	892
4.	Bihar	7548	5941	764	14955	11842	1425	8662	5654	881	14223	12348	1603	8803	5423	788	14457	12000	1822
5.	Chhattisgarh	3775	3637	580	5855	5764	1038	3962	3796	682	6026	5896	1097	4002	3928	669	6337	6259	866
6.	Goa	80	48	10	145	88	14	130	89	22	176	144	49	164	97	20	235	158	27
7.	Gujarat	8260	7763	298	21665	21625	581	8616	8165	289	22194	22258	631	8009	7449	236	21170	21336	825
8.	Haryana	4645	3368	636	7071	6876	1111	5142	3690	869	7421	7397	1407	5312	3726	851	7350	7371	1403
9.	Himachal Pradesh	1018	727	53	1476	1302	76	979	796	86	1494	1462	143	954	899	65	1428	1527	122
10.	Jammu and Kashmir	2521	2192	123	4411	4398	183	2295	1619	92	3233	3233	176	2624	2125	207	4095	4086	362
11.	Jharkhand	3317	2383	829	4528	4047	854	3183	2584	579	4932	4503	947	3021	2797	1076	4309	4205	1645
12.	Karnataka	6569	5576	685	11302	11049	1412	6890	5904	486	12780	11972	1081	7852	6387	368	13941	13432	833

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
13.	Kerala	7837	7267	470	11210	11440	805	8117	7203	553	11353	11410	851	8049	7759	664	11132	11694	1068
14.	Madhya Pradesh	15370	15030	3737	25990	25989	6932	14908	14447	4941	26163	26100	10908	15827	15887	3657	28262	28193	6430
15.	Maharashtra	14924	13516	597	36040	34625	1073	15862	14748	698	38390	37015	1224	15048	14393	636	41095	39858	1116
16.	Manipur	188	3	1	133	3	1	211	6	0	147	6	0	194	8	0	183	10	0
17.	Meghalaya	172	67	16	130	71	30	208	75	25	161	90	24	237	130	12	178	190	12
18.	Mizoram	151	142	84	152	163	95	162	147	125	177	159	134	150	160	117	165	235	123
19.	Nagaland	32	25	38	58	40	49	47	36	24	68	40	26	46	49	26	72	62	54
20.	Orissa	7304	6098	547	10424	9902	1391	8303	6618	633	10910	10760	1185	8120	6576	486	11346	11142	742
21.	Punjab	2694	1672	274	4211	3358	708	2627	1852	378	4233	3943	779	2631	1849	565	4100	3428	1034
22.	Rajasthan	14270	8693	2446	14548	14528	4138	14491	8925	2619	14097	14080	4099	17316	10092	2408	15455	15460	4006
23.	Sikkim	55	33	2	63	44	2	48	49	9	55	56	9	41	63	19	76	66	25
24.	Tamil Nadu	7811	5963	2116	11601	10449	3338	7220	5834	2104	11345	10304	3185	6051	4858	1596	9450	9499	2977
25.	Tripura	1067	1078	133	1107	1175	222	1416	1292	97	1774	1517	90	1517	1406	87	2727	1910	121
26.	Uttar Pradesh	20993	15626	6918	48291	39978	17392	23569	17802	8900	57874	46420	22787	23254	17364	8555	63332	47745	23471
27.	Uttarakhand	1097	810	329	2711	2059	804	1151	918	354	1690	1694	1227	1188	999	397	2064	1963	974
28.	West Bengal	16544	14424	467	22175	22423	667	20912	15120	540	24328	22167	650	23307	18648	467	20671	19766	651
Total State		180009	147325	26901	304373	283236	51305	191519	152374	29388	319786	296304	59851	199171	159450	27287	332087	302289	55744

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
29.	Andaman and Nicobar Islands	56	36	3	80	50	6	80	55	0	85	87	0	92	64	2	126	108	2
30.	Chandigarh	230	128	28	290	232	40	143	92	22	216	138	39	150	64	43	158	148	69
31.	Dadra and Nagar Haveli	18	14	1	21	17	1	28	26	0	64	54	0	20	18	3	20	34	4
32.	Daman and Diu	11	7	1	57	30	1	15	11	0	51	69	0	13	7	1	38	22	0
33.	Delhi UT	4804	2587	646	5648	4739	1022	3938	2784	482	3115	4237	856	4251	2569	623	2753	3339	800
34.	Lakshadweep	5	2	0	2	2	0	4	1	1	2	1	1	1	3	0	0	0	1
35.	Puducherry	179	178	32	337	351	69	129	113	17	191	194	27	106	119	19	152	176	47
Total Delhi UT		5303	2952	711	6435	5421	1139	4337	3082	522	3724	4780	923	4633	2844	691	3247	3827	923
Total All India		185312	150277	27612	310808	288657	52444	195856	155456	29910	323510	301084	60774	203804	162294	27978	335334	306116	56667

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Source: Crime in India.

*Data is provisional.

**Total Crimes against women includes heads: Rape, Kidnapping and Abduction of Women and Girls, Dowry Deaths, Molestation, Sexual Harassment, Cruelty by Husband and Relatives, Importation of Girls, Immoral Traffic (Prevention) Act, Dowry Prohibition Act, Dowry Prohibition Act, Indecent Representation of Women Act and Sati Prevention Act.

Statement-II

Details of Cases Registered (I), Crime Rate (R) under different heads of
IPC Crimes in Mega Cities during 2007

SL. No.	State	Murder		Attempt to Commit Murder		C.H. not Amounting Murder		Rape		Kidnapping and Abduction		Dacoity		Preparation and Assembly for Dacoity		Robbery		Burglary		Thefts		Riots		Criminal Breach of Trust	
		I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
1.	Agra	63	4.8	74	5.6	30	2.3	15	1.1	152	11.5	6	0.5	0	0.0	36	2.7	170	12.9	1265	95.8	143	10.8	122	9.2
2.	Ahmedabad	100	2.2	44	1.0	2	0.0	37	0.8	213	4.7	13	0.3	3	0.1	417	9.2	677	15.0	4302	95.2	133	2.9	188	4.2
3.	Allahabad	49	4.7	43	4.1	11	1.0	4	0.4	34	3.2	1	0.1	0	0.0	24	2.3	107	10.2	342	32.6	29	2.8	39	3.7
4.	Amritsar	43	4.3	46	4.5	11	1.1	21	2.1	48	4.7	2	0.2	9	0.9	21	2.1	137	13.6	445	44.0	0	0.0	28	2.8
5.	Asansol	26	2.4	2	0.2	8	0.7	15	1.4	18	1.6	3	0.3	63	5.8	9	0.8	1	0.1	145	13.3	18	1.6	1	0.1
6.	Bengaluru	246	4.3	264	4.6	7	0.1	62	1.1	119	2.1	41	0.7	203	3.6	545	9.6	1485	26.1	7377	129.7	425	7.5	183	3.2
7.	Bhopal	54	3.7	57	3.9	1	0.1	62	4.3	43	3.0	3	0.2	1	0.1	184	12.6	856	58.8	2095	144.0	56	3.8	20	1.4
8.	Chennai	145	2.3	247	3.8	4	0.1	46	0.7	83	1.3	8	0.1	0	0.0	74	1.2	654	10.2	2117	32.9	115	1.8	14	0.2
9.	Coimbatore	22	1.5	15	1.0	0	0.0	10	0.7	14	1.0	1	0.1	0	0.0	8	0.6	131	9.1	682	47.2	5	0.3	7	0.5
10.	Delhi (City)	411	3.2	458	3.6	80	0.6	524	4.1	1460	11.4	30	0.2	203	1.6	501	3.9	1868	14.6	15962	124.8	72	0.6	418	3.3

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
11. Dhanbad		24	2.3	14	1.3	10	0.9	5	0.5	26	2.4	13	1.2	2	0.2	17	1.6	92	8.6	349	32.8	104	9.8	13	1.2
12. Faridabad		65	6.2	36	3.4	2	0.2	37	3.5	154	14.6	11	1.0	47	4.5	32	3.0	329	31.2	1268	120.2	153	14.5	120	11.4
13. Hyderabad		121	2.2	147	2.7	9	0.2	58	1.0	148	2.7	6	0.1	0	0.0	96	1.7	993	17.9	4542	82.1	214	3.9	116	2.1
14. Indore		78	4.8	116	7.1	3	0.2	74	4.5	43	2.6	5	0.3	3	0.2	157	9.6	817	49.8	2976	181.6	131	8.0	35	2.1
15. Jabalpur		41	3.7	111	9.9	0	0.0	40	3.6	27	2.4	1	0.1	5	0.4	85	7.6	392	35.1	583	52.2	100	9.0	8	0.7
16. Jaipur		52	2.2	76	3.3	2	0.1	62	2.7	206	8.9	7	0.3	4	0.2	153	6.6	821	35.3	4418	190.1	287	12.3	268	11.5
17. Jamshedpur		57	5.2	64	5.8	3	0.3	39	3.5	30	2.7	11	1.0	1	0.1	39	3.5	123	11.2	745	67.6	86	7.8	102	9.3
18. Kanpur		148	5.5	132	4.9	46	1.7	46	1.7	291	10.8	42	1.6	5	0.2	114	4.2	264	9.8	1204	44.8	273	10.1	252	9.4
19. Kochi		14	1.0	17	1.3	13	1.0	23	1.7	10	0.7	4	0.3	0	0.0	43	3.2	189	13.9	350	25.8	177	13.1	21	1.5
20. Kolkata		36	0.3	71	0.5	12	0.1	44	0.3	114	0.9	2	0.0	63	0.5	74	0.6	114	0.9	2924	22.1	220	1.7	222	1.7
21. Lucknow		107	4.7	96	4.2	38	1.7	51	2.2	211	9.3	23	1.0	4	0.2	196	8.6	534	23.6	2482	109.5	234	10.3	315	13.9
22. Ludhiana		61	4.4	74	5.3	6	0.4	53	3.8	112	8.0	3	0.2	18	1.3	16	1.1	261	18.7	634	45.4	0	0.0	27	1.9
23. Madurai		27	2.3	25	2.1	0	0.0	4	0.3	23	1.9	3	0.3	0	0.0	5	0.4	68	5.7	334	27.9	7	0.6	23	1.9
24. Meerut		59	5.1	64	5.5	14	1.2	18	1.5	72	6.2	3	0.3	1	0.1	47	4.0	128	11.0	591	50.6	71	6.1	69	5.9
25. Mumbai		230	1.4	116	0.7	2	0.0	174	1.1	179	1.1	31	0.2	42	0.3	265	1.6	2886	17.6	11670	71.3	260	1.6	470	2.9
26. Nagpur		73	3.4	60	2.8	5	0.2	50	2.4	66	3.1	27	1.3	59	2.8	357	16.8	1141	53.7	2354	110.9	242	11.4	73	3.4
27. Nasik		33	2.9	26	2.3	1	0.1	7	0.6	21	1.8	5	0.4	1	0.1	50	4.3	460	39.9	1018	88.4	153	13.3	21	1.8

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
28.	Patna	152	8.9	72	4.2	7	0.4	42	2.5	228	13.4	22	1.3	0	0.0	328	19.2	509	29.8	1223	71.6	231	13.5	43	2.5
29.	Pune	126	3.4	126	3.4	8	0.2	66	1.8	122	3.2	37	1.0	52	1.4	232	6.2	1369	36.4	4653	123.9	457	12.2	74	2.0
30.	Rajkot	37	3.7	16	1.6	0	0.0	4	0.4	46	4.6	2	0.2	0	0.0	32	3.2	203	20.3	846	84.4	57	5.7	22	2.2
31.	Surat	108	3.8	31	1.1	3	0.1	24	0.9	117	4.2	15	0.5	1	0.0	42	1.5	447	15.9	2423	86.2	111	3.9	57	2.0
32.	Vadodara	24	1.6	22	1.5	0	0.0	8	0.5	47	3.2	9	0.6	0	0.0	25	1.7	359	24.1	1403	94.0	119	8.0	34	2.3
33.	Varanasi	46	3.8	37	3.1	10	0.8	9	0.7	43	3.5	2	0.2	0	0.0	28	2.3	144	11.9	828	68.3	90	7.4	90	7.4
34.	Vijayawada	33	3.3	44	4.4	3	0.3	17	1.7	64	6.3	0	0.0	0	0.0	31	3.1	225	22.3	1377	136.2	2	0.2	44	4.4
35.	Vishakha- patnam	21	1.6	23	1.7	1	0.1	24	1.8	39	2.9	9	0.7	1	0.1	24	1.8	370	27.8	1215	91.4	24	1.8	65	4.9

Source: Crime in India.

*Details of Cases Registered (I), Crime Rate (R) under different heads of
IPC Crimes in Mega Cities during 2007*

Sl. No.	State	Cheating		Counter- feiting		Arson		Hurt		Dowry Death		Molesta- tion		Sexual Harrass- ment		Cruetly by Husband or Relatives		Importation of Girls		Death by Negli- gence		Other IPC Crime		Total IPC Crimes in Mega Cities	
		I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
1.	Agra	239	18.1	12	0.9	0	0.0	218	16.5	34	2.6	48	3.6	101	7.6	287	21.7	0	0.0	388	29.4	901	68.2	4304	325.8
2.	Ahmedabad	204	4.5	9	0.2	0	0.0	1421	31.4	4	0.1	104	2.3	13	0.3	1221	27.0	0	0.0	252	5.6	7953	176.0	17310	383.0
3.	Allahabad	149	14.2	3	0.3	4	0.4	36	3.4	10	1.0	6	0.6	37	3.5	105	10.0	0	0.0	65	6.2	608	57.9	1706	162.5
4.	Amritsar	267	26.4	9	0.9	2	0.2	251	24.8	5	0.5	20	2.0	6	0.6	78	7.7	0	0.0	103	10.2	590	58.4	2142	211.9
5.	Asansol	57	5.2	1	0.1	1	0.1	109	10.0	11	1.0	20	1.8	1	0.1	242	22.2	0	0.0	61	5.6	679	62.2	1491	136.7
6.	Bengaluru	2052	36.1	45	0.8	2	0.0	2381	41.9	54	0.9	187	3.3	2	0.0	290	5.1	0	0.0	110	1.9	10969	192.9	27049	475.6
7.	Bhopal	124	8.5	5	0.3	13	0.9	1401	96.3	22	1.5	146	10.0	29	2.0	129	8.9	0	0.0	423	29.1	5345	367.4	11069	760.8
8.	Chennai	433	6.7	9	0.1	11	0.2	1224	19.1	43	0.7	108	1.7	126	2.0	323	5.0	0	0.0	1125	17.5	9599	149.4	16508	256.9
9.	Coimbatore	92	6.4	1	0.1	4	0.3	182	11.2	4	0.3	12	0.8	2	0.1	50	3.5	0	0.0	294	20.3	2408	166.5	3924	271.4
10.	Delhi (City)	2214	17.3	37	0.3	26	0.2	1536	12.0	111	0.9	744	5.8	148	1.2	1711	13.4	0	0.0	208	1.6	22173	173.3	50895	397.9

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
11.	Dhanbad	40	3.8	2	0.2	1	0.1	106	10.0	7	0.7	5	0.5	0	0.0	12	1.1	0	0.0	0	0.0	489	46.0	1331	125.1
12.	Faridabad	25	2.4	4	0.4	10	0.9	224	21.2	19	1.8	23	2.2	0	0.0	167	15.8	0	0.0	263	24.9	1531	145.1	4520	428.4
13.	Hyderabad	1669	30.2	7	0.1	37	0.7	4352	78.6	41	0.7	216	3.9	128	2.3	1365	24.7	0	0.0	502	9.1	2624	47.4	17391	314.3
14.	Indore	101	6.2	4	0.2	42	2.6	1252	76.4	12	0.7	178	10.9	34	2.1	259	15.8	0	0.0	266	16.2	6406	390.8	12992	792.7
15.	Jabalpur	111	9.9	7	0.6	13	1.2	2139	191.5	24	2.1	145	13.0	34	3.0	101	9.0	0	0.0	81	7.3	2495	223.4	6543	585.8
16.	Jaipur	1613	69.4	9	0.4	14	0.6	782	33.6	25	1.1	101	4.3	0	0.0	484	20.8	0	0.0	552	23.8	4166	179.3	14102	606.8
17.	Jamshedpur	76	6.9	0	0.0	6	0.5	703	63.8	15	1.4	12	1.1	0	0.0	41	3.7	0	0.0	125	11.3	489	44.4	2767	251.1
18.	Kanpur	582	21.6	32	1.2	18	0.7	548	20.4	59	2.2	102	3.8	165	6.1	673	25.0	0	0.0	107	4.0	2905	108.0	8008	297.7
19.	Kochi	284	21.0	0	0.0	5	0.4	460	33.9	0	0.0	75	5.5	5	0.4	88	6.5	0	0.0	0	0.0	4824	356.0	6602	487.2
20.	Kolkata	1126	8.5	14	0.1	0	0.0	1241	9.4	8	0.1	189	1.4	58	0.4	296	2.2	0	0.0	459	3.5	3611	27.3	10901	82.5
21.	Lucknow	720	31.8	21	0.9	1	0.0	39	1.7	32	1.4	59	2.6	150	6.6	445	19.6	0	0.0	268	11.8	2442	107.7	8468	373.5
22.	Ludhiana	271	19.4	3	0.2	5	0.4	246	17.6	9	0.6	21	1.5	11	0.8	100	7.2	0	0.0	226	16.2	918	65.8	3075	220.4
23.	Madurai	163	13.6	2	0.2	3	0.3	119	10.0	10	0.8	11	0.9	31	2.6	76	6.4	0	0.0	102	8.5	1289	107.9	2325	194.6
24.	Meerut	228	19.5	23	2.0	3	0.3	72	6.2	22	1.9	29	2.5	101	8.7	278	23.8	0	0.0	135	11.6	413	35.4	2441	209.2
25.	Mumbai	1735	10.6	113	0.7	13	0.1	3781	23.1	17	0.1	365	2.2	112	0.7	380	2.3	0	0.0	778	4.8	6862	41.9	30481	186.2
26.	Nagpur	309	14.6	13	0.6	20	0.9	996	46.9	7	0.3	96	4.5	51	2.4	251	11.8	0	0.0	280	13.2	3261	153.6	9791	461.2
27.	Nasik	127	11.0	13	1.1	12	1.0	224	19.4	1	0.1	34	3.0	11	1.0	127	11.0	0	0.0	270	23.4	500	43.4	3115	270.4

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
28.	Patna	171	10.0	3	0.2	0	0.0	48	2.8	30	1.8	16	0.9	0	0.0	195	11.4	0	0.0	76	4.5	5548	325.0	8944	524.0
29.	Pune	517	13.8	12	0.3	18	0.5	1274	33.9	6	0.2	79	2.1	77	2.1	250	6.7	0	0.0	537	14.3	2726	72.6	12818	341.3
30.	Rajkot	45	4.5	26	2.6	19	1.9	344	34.3	3	0.3	17	1.7	22	2.2	240	24.0	0	0.0	112	11.2	1819	181.5	3912	390.4
31.	Surat	182	6.5	25	0.9	6	0.2	848	30.2	21	0.7	44	1.6	8	0.3	332	11.8	0	0.0	357	12.7	5784	205.8	10986	390.8
32.	Vadodara	152	10.2	10	0.7	6	0.4	306	20.5	0	0.0	11	0.7	8	0.5	268	18.0	0	0.0	118	7.9	2180	146.1	5109	342.4
33.	Varanasi	226	18.6	14	1.2	0	0.0	75	6.2	21	1.7	9	0.7	89	7.3	101	8.3	0	0.0	78	6.4	862	71.1	2802	231.2
34.	Vijayawada	339	33.5	3	0.3	18	1.8	1671	165.3	10	1.0	131	13.0	202	20.0	531	52.5	0	0.0	265	26.2	577	57.1	5587	552.6
35.	Vishakha- patnam	285	21.4	16	1.2	9	0.7	513	38.6	14	1.1	100	7.5	25	1.9	535	40.3	0	0.0	255	19.2	1912	143.9	5480	412.3

*Details of Cases Registered (I), Crime Rate (R) under different heads of
IPC Crimes in Mega Cities during 2008*

Sl. No.	State	Murder		Attempt to Commit Murder		C.H. not Amounting Murder		Rape		Kidnapping and Abduction		Dacoity		Preparation and Assembly for Dacoity		Robbery		Burglary		Thefts		Riots		Criminal Breach of Trust	
		I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
1.	Agra	52	3.9	74	5.6	26	2.0	22	1.7	161	12.2	7	0.5	1	0.1	37	2.8	176	13.3	1551	117.4	155	11.7	111	8.4
2.	Ahmedabad	85	1.9	60	1.3	0	0.0	44	1.0	172	3.8	14	0.3	2	0.0	538	11.9	778	17.2	5485	121.4	168	3.7	223	4.9
3.	Allahabad	43	4.1	37	3.5	9	0.9	5	0.5	58	5.5	2	0.2	0	0.0	36	3.4	122	11.6	464	44.2	68	6.5	64	6.1
4.	Amritsar	46	4.5	71	7.0	9	0.9	15	1.5	54	5.3	1	0.1	25	2.5	21	2.1	142	14.0	466	46.1	0	0.0	20	2.0
5.	Asansol	40	3.7	13	1.2	10	0.9	20	1.8	18	1.6	1	0.1	29	2.7	3	0.3	4	0.4	222	20.3	27	2.5	7	0.6
6.	Bengaluru	253	4.4	297	5.2	8	0.1	54	0.9	159	2.8	88	1.5	203	3.6	702	12.3	1787	31.4	9681	170.2	348	6.1	190	3.3
7.	Bhopal	43	3.0	60	4.1	15	1.0	80	5.5	38	2.6	2	0.1	5	0.3	221	15.2	861	59.2	2381	163.6	92	6.3	27	1.9
8.	Chennai	100	1.6	130	2.0	0	0.0	35	0.5	43	0.7	5	0.1	0	0.0	41	0.6	322	5.0	1545	24.0	55	0.9	5	0.1
9.	Coimbatore	20	1.4	28	1.9	0	0.0	9	0.6	17	1.2	1	0.1	0	0.0	11	0.8	78	5.4	621	42.9	24	1.7	11	0.8
10.	Delhi (City)	451	3.5	343	2.7	42	0.3	396	3.1	1317	10.3	17	0.1	116	0.9	493	3.9	1721	13.5	17528	137.0	60	0.5	317	2.5

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
11. Dhanbad	26	2.4	12	1.1	4	0.4	17	1.6	21	2.0	12	1.1	1	0.1	16	1.5	106	10.0	281	26.4	47	4.4	8	0.8	
12. Faridabad	59	5.6	24	2.3	5	0.5	46	4.4	109	10.3	4	0.4	51	4.8	32	3.0	276	26.2	945	89.6	145	13.7	138	13.1	
13. Hyderabad	122	2.2	126	2.3	5	0.1	62	1.1	140	2.5	10	0.2	0	0.0	115	2.1	1143	20.7	5200	94.0	143	2.6	143	2.6	
14. Indore	97	5.9	164	10.0	2	0.1	71	4.3	49	3.0	4	0.2	7	0.4	323	19.7	1094	66.7	4208	256.7	129	7.9	35	2.1	
15. Jabalpur	34	3.0	81	7.3	0	0.0	72	6.4	35	3.1	1	0.1	3	0.3	123	11.0	309	27.7	823	73.7	84	7.5	9	0.8	
16. Jaipur	46	2.0	89	3.8	3	0.1	60	2.6	185	8.0	6	0.3	10	0.4	182	7.8	687	29.6	4816	207.2	243	10.5	220	9.5	
17. Jamshedpur	65	5.9	81	7.4	9	0.8	17	1.5	33	3.0	13	1.2	2	0.2	51	4.6	107	9.7	782	71.0	30	2.7	32	2.9	
18. Kanpur	168	6.2	114	4.2	39	1.4	72	2.7	296	11.0	24	0.9	4	0.1	144	5.4	279	10.4	1293	48.1	220	8.2	328	12.2	
19. Kochi	9	0.7	11	0.8	3	0.2	12	0.9	12	0.9	1	0.1	0	0.0	31	2.3	114	8.4	312	23.0	141	10.4	14	1.0	
20. Kolkata	51	0.4	77	0.6	23	0.2	35	0.3	116	0.9	14	0.1	45	0.3	86	0.7	138	1.0	3365	25.5	211	1.6	246	1.9	
21. Lucknow	95	4.2	127	5.6	27	1.2	41	1.8	309	13.6	13	0.6	1	0.0	143	6.3	730	32.2	2850	125.7	354	15.6	543	24.0	
22. Ludhiana	65	4.7	66	4.7	10	0.7	44	3.2	110	7.9	5	0.4	18	1.3	16	1.1	203	14.6	537	38.5	0	0.0	20	1.4	
23. Madurai	39	3.3	38	3.2	0	0.0	4	0.3	24	2.0	1	0.1	0	0.0	8	0.7	65	5.4	532	44.5	19	1.6	3	0.3	
24. Meerut	54	4.6	68	5.8	9	0.8	19	1.6	84	7.2	1	0.1	0	0.0	53	4.5	75	6.4	607	52.0	43	3.7	65	5.6	
25. Mumbai	210	1.3	132	0.8	0	0.0	218	1.3	189	1.2	35	0.2	27	0.2	328	2.0	2846	17.4	12972	79.3	377	2.3	481	2.9	
26. Nagpur	100	4.7	57	2.7	4	0.2	53	2.5	43	2.0	14	0.7	41	1.9	321	15.1	941	44.3	2062	97.1	258	12.2	77	3.6	
27. Nasik	43	3.7	31	2.7	0	0.0	14	1.2	34	3.0	22	1.9	2	0.2	78	6.8	523	45.4	1353	117.4	186	16.1	28	2.4	

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
28.	Patna	146	8.6	68	4.0	9	0.5	25	1.5	230	13.5	34	2.0	0	0.0	265	15.5	554	32.5	1082	63.4	202	11.8	41	2.4
29.	Pune	137	3.6	141	3.8	5	0.1	92	2.4	110	2.9	37	1.0	39	1.0	379	10.1	1395	37.1	5509	146.7	530	14.1	82	2.2
30.	Rajkot	37	3.7	33	3.3	1	0.1	12	1.2	54	5.4	9	0.9	0	0.0	68	6.8	320	31.9	1394	139.1	140	14.0	71	7.1
31.	Surat	97	3.5	42	1.5	3	0.1	28	1.0	131	4.7	24	0.9	4	0.1	146	5.2	544	19.4	3049	108.5	165	5.9	39	1.4
32.	Vadodara	20	1.3	32	2.1	3	0.2	7	0.5	34	2.3	9	0.6	2	0.1	23	1.5	366	24.5	1415	94.8	123	8.2	20	1.3
33.	Varanasi	41	3.4	35	2.9	12	1.0	8	0.7	48	4.0	1	0.1	1	0.1	18	1.5	148	12.2	827	68.2	56	4.6	104	8.6
34.	Vijayawada	34	3.4	58	5.7	1	0.1	30	3.0	49	4.8	1	0.1	0	0.0	24	2.4	189	18.7	1176	116.3	8	0.8	52	5.1
35.	Vishakhapatnam	32	2.4	36	2.7	1	0.1	29	2.2	34	2.6	3	0.2	0	0.0	28	2.1	263	19.8	1045	78.6	14	1.1	31	2.3

Source: Crime in India.

*Details of Cases Registered (I), Crime Rate (R) under different heads of
IPC Crimes in Mega Cities during 2008*

Sl. No.	State	Cheating		Counterfeiting		Arson		Hurt		Dowry Death		Molestation		Sexual Harrassment		Cruetly by Husband or Relatives		Importation of Girls		Death by Negligence		Other IPC Crime		Total IPC Crimes in Mega Cities	
		I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
1.	Agra	262	19.8	34	2.6	4	0.3	270	20.4	38	2.9	62	4.7	91	6.9	240	18.2	0	0.0	210	15.9	1242	94.0	4826	365.3
2.	Ahmedabad	200	4.4	14	0.3	1	0.0	1335	29.5	1	0.0	78	1.7	19	0.4	1185	26.2	0	0.0	242	5.4	7900	174.8	18544	410.4
3.	Allahabad	148	14.1	18	1.7	0	0.0	26	2.5	12	1.1	11	1.0	37	3.5	107	10.2	0	0.0	76	7.2	725	69.0	2068	197.0
4.	Amritsar	321	31.8	6	0.6	5	0.5	245	24.2	6	0.6	25	2.5	11	1.1	66	6.5	0	0.0	99	9.8	673	66.6	2327	230.2
5.	Asansol	45	4.1	0	0.0	7	0.6	94	8.6	9	0.8	20	1.8	0	0.0	166	15.2	0	0.0	86	7.9	855	78.4	1676	153.6
6.	Bengaluru	2025	35.6	49	0.9	10	0.2	2497	43.9	52	0.9	179	3.1	1	0.0	307	5.4	0	0.0	126	2.2	10648	187.2	29664	521.6
7.	Bhopal	112	7.7	6	0.4	21	1.4	1203	82.7	21	1.4	160	11.0	34	2.3	149	10.2	0	0.0	188	12.9	5796	398.4	11515	791.4
8.	Chennai	293	4.6	135	2.1	0	0.0	726	11.3	25	0.4	46	0.7	67	1.0	165	2.6	0	0.0	613	9.5	7478	116.4	11829	184.1
9.	Coimbatore	93	6.4	168	11.6	4	0.3	240	16.6	6	0.4	29	2.0	7	0.5	62	4.3	0	0.0	307	21.2	2444	169.0	4180	289.1
10.	Delhi (City)	1377	10.8	36	0.3	36	0.3	1753	13.7	110	0.9	553	4.3	123	1.0	1310	10.2	0	0.0	696	5.4	15778	123.4	44573	348.5

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
11.	Dhanbad	24	2.3	1	0.1	1	0.1	110	10.3	16	1.5	13	1.2	0	0.0	16	1.5	0	0.0	0	0.0	570	53.6	1302	122.4
12.	Faridabad	32	3.0	2	0.2	7	0.7	191	18.1	21	2.0	23	2.2	97	9.2	173	16.4	0	0.0	12	1.1	2124	201.3	4516	428.1
13.	Hyderabad	1875	33.9	42	0.8	44	0.8	4244	76.7	41	0.7	231	4.2	148	2.7	1184	21.4	0	0.0	482	8.7	3067	55.4	18567	335.5
14.	Indore	88	5.4	4	0.2	45	2.7	1287	78.5	25	1.5	231	14.1	45	2.7	290	17.7	0	0.0	264	16.1	6968	425.1	15430	941.4
15.	Jabalpur	65	5.8	5	0.4	9	0.8	1075	96.2	27	2.4	175	15.7	35	3.1	95	8.5	0	0.0	95	8.5	1973	176.6	5128	459.1
16.	Jaipur	2012	86.6	11	0.5	23	1.0	797	34.3	20	0.9	106	4.6	2	0.1	451	19.4	0	0.0	512	22.0	4926	212.0	15407	663.0
17.	Jamshedpur	107	9.7	2	0.2	10	0.9	36	3.3	11	1.0	166	1.5	5	0.5	62	5.6	0	0.0	4	0.4	1210	109.8	2685	243.6
18.	Kanpur	645	24.0	24	0.9	7	0.3	505	18.8	86	3.2	136	5.1	578	21.5	632	23.5	0	0.0	127	4.7	3164	117.6	8885	330.3
19.	Kochi	224	16.5	0	0.0	3	0.2	355	26.2	1	0.1	59	4.4	5	0.4	87	6.4	0	0.0	0	0.0	6562	484.3	7956	587.2
20.	Kolkata	1273	9.6	35	0.3	0	0.0	1470	11.1	12	0.1	211	1.6	81	0.6	405	3.1	4	0.0	427	3.2	4680	35.4	13005	98.4
21.	Lucknow	1041	45.9	20	0.9	0	0.0	32	1.4	37	1.6	147	6.5	328	14.5	647	28.5	0	0.0	392	17.3	3858	170.2	11735	517.6
22.	Ludhiana	268	19.2	4	0.3	2	0.1	250	17.9	9	0.6	36	2.6	21	1.5	88	6.3	0	0.0	211	15.1	864	61.9	2847	204.1
23.	Madurai	117	9.8	26	2.2	5	0.4	91	7.6	5	0.4	11	0.9	2	0.2	42	3.5	0	0.0	139	11.6	1299	108.7	2470	206.7
24.	Meerut	171	14.7	20	1.7	0	0.0	11	0.9	14	1.2	51	4.4	101	8.7	163	14.0	0	0.0	151	12.9	1005	86.1	2765	236.9
25.	Mumbai	2025	12.4	124	0.8	22	0.1	4155	25.4	11	0.1	436	2.7	121	0.7	502	3.1	0	0.0	709	4.3	6850	41.8	32770	200.2
26.	Nagpur	336	15.8	21	1.0	16	0.8	773	36.4	7	0.3	91	4.3	71	3.3	237	11.2	0	0.0	269	12.7	2869	135.1	8661	408.0
27.	Nasik	166	14.4	11	1.0	10	0.9	276	24.0	5	0.4	42	3.6	10	0.9	141	12.2	0	0.0	293	25.0	545	47.3	3813	331.0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
28.	Patna	233	13.6	5	0.3	2	0.1	80	4.7	28	1.6	9	0.5	1	0.1	126	7.4	0	0.0	256	15.0	5618	329.1	9014	528.1
29.	Pune	600	16.0	30	0.8	21	0.6	1328	35.4	7	0.2	113	3.0	73	1.9	273	7.3	0	0.0	642	17.1	2924	77.8	14467	385.2
30.	Rajkot	85	8.5	14	1.4	12	1.2	417	41.6	1	0.1	30	3.0	19	1.9	312	31.1	0	0.0	128	12.8	2368	236.3	5525	551.4
31.	Surat	178	6.3	29	1.0	10	0.4	856	30.5	11	0.4	54	1.9	2	0.1	472	16.8	0	0.0	382	13.6	4475	159.2	10741	382.1
32.	Vadodara	119	8.0	6	0.4	5	0.3	283	19.0	0	0.0	16	1.1	3	0.2	268	18.0	0	0.0	159	10.7	2473	165.8	5386	361.0
33.	Varanasi	198	16.3	24	2.0	0	0.0	97	8.0	24	2.0	11	0.9	83	6.8	103	8.5	0	0.0	88	7.3	807	66.6	2734	225.6
34.	Vijayawada	326	32.2	13	1.3	23	2.3	1482	146.6	9	0.9	104	10.3	252	24.9	395	39.1	0	0.0	291	28.8	610	60.3	5127	507.1
35.	Vishakha- patnam	267	20.1	21	1.6	10	0.8	412	31.0	13	1.0	87	6.5	2	0.2	488	36.7	0	0.0	313	23.6	1886	141.9	5015	377.4

*Details of Cases Registered (I), Crime Rate (R) under different heads of
IPC Crimes in Mega Cities during 2009**

Sl. No.	State	Murder		Attempt to Commit Murder		C.H. not Amounting Murder		Rape		Kidnapping and Abduction		Dacoity		Preparation and Assembly for Dacoity		Robbery		Burglary		Thefts		Riots		Criminal Breach of Trust	
		I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
1.	Agra	57	4.3	78	5.9	29	2.2	16	1.2	170	12.9	9	0.7	0	0.0	52	3.9	137	10.4	1566	118.5	140	10.6	122	9.2
2.	Ahmedabad	83	1.8	50	1.1	7	0.2	63	1.4	181	4.0	16	0.4	2	0.0	844	18.7	751	16.6	6283	139.0	178	3.9	224	5.0
3.	Allahabad	36	3.4	41	3.9	6	0.6	6	0.6	56	5.3	2	0.2	0	0.0	23	2.2	110	10.5	536	51.0	54	5.1	53	5.0
4.	Amritsar	54	5.3	64	6.3	3	0.3	15	1.5	46	4.5	1	0.1	16	1.6	12	1.2	108	10.7	430	42.5	0	0.0	18	1.8
5.	Asansol	32	2.9	7	0.6	10	0.9	13	1.2	27	2.5	4	0.4	39	3.6	12	1.1	6	0.5	283	25.9	61	5.6	18	1.6
6.	Bengaluru	256	4.5	338	5.9	1	0.0	65	1.1	270	4.7	41	0.7	278	4.9	743	13.1	1592	28.0	11730	206.3	337	5.9	214	3.8
7.	Bhopal	49	3.4	61	4.2	1	0.1	117	8.0	67	4.6	2	0.1	6	0.4	178	12.2	926	63.6	2643	181.6	103	7.1	8	0.5
8.	Chennai	96	1.5	175	2.7	0	0.0	39	0.6	42	0.7	7	0.1	0	0.0	84	1.3	398	6.2	1716	26.7	70	1.1	46	0.7
9.	Coimbatore	24	1.7	26	1.8	0	0.0	9	0.6	23	1.6	2	0.1	0	0.0	26	1.8	197	13.6	1165	80.6	17	1.2	12	0.8
10.	Delhi (City)	444	3.5	327	2.6	75	0.6	404	3.2	2149	16.8	33	0.3	62	0.5	473	3.7	1566	12.2	20088	157.0	50	0.4	305	2.4

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
11.	Dhanbad	20	1.9	13	1.2	6	0.6	5	0.5	27	2.5	15	1.4	2	0.2	13	1.2	98	9.2	361	33.9	63	5.9	13	1.2
12.	Faridabad	60	5.7	47	4.5	8	0.8	35	3.3	86	8.2	5	0.5	42	4.0	23	2.2	258	24.5	1136	107.7	129	12.2	132	12.5
13.	Hyderabad	153	2.8	110	2.0	5	0.1	47	0.8	108	2.0	5	0.1	0	0.0	59	1.1	969	17.5	5091	92.0	199	3.6	85	1.5
14.	Indore	94	5.7	159	9.7	3	0.2	44	2.7	28	1.7	1	0.1	18	1.1	291	17.8	823	50.2	3481	212.4	55	3.4	26	1.6
15.	Jabalpur	62	5.6	77	6.9	0	0.0	76	6.8	25	2.2	1	0.1	2	0.2	73	6.5	340	30.4	792	70.9	71	6.4	7	0.6
16.	Jaipur	52	2.2	92	4.0	4	0.2	69	3.0	215	9.3	3	0.1	8	0.3	236	10.2	911	39.2	5313	228.6	169	7.3	295	12.7
17.	Jamshedpur	72	6.5	188	17.1	15	1.4	34	3.1	54	4.9	15	1.4	1	0.1	60	5.4	120	10.9	1220	110.7	55	5.0	56	5.1
18.	Kanpur	143	5.3	84	3.1	45	1.7	40	1.5	282	10.5	16	0.6	0	0.0	114	4.2	229	8.5	1094	40.7	187	7.0	223	8.3
19.	Kochi	12	0.9	12	0.9	1	0.1	20	1.5	11	0.8	5	0.4	6	0.4	28	2.1	67	4.9	322	23.8	92	6.8	7	0.5
20.	Kolkata	41	0.3	71	0.5	42	0.3	42	0.3	129	1.0	2	0.0	36	0.3	40	0.3	90	0.7	3078	23.3	253	1.9	280	2.1
21.	Lucknow	82	3.6	68	3.0	13	0.6	30	1.3	256	11.3	11	0.5	1	0.0	91	4.0	549	24.2	2314	102.1	179	7.9	448	19.8
22.	Ludhiana	57	4.1	99	7.1	11	0.8	38	2.7	86	6.2	3	0.2	9	0.6	16	1.1	180	12.9	616	44.2	0	0.0	21	1.5
23.	Madurai	38	3.2	40	3.3	0	0.0	3	0.3	25	2.1	6	0.5	1	0.1	34	2.8	85	7.1	530	44.4	22	1.8	8	0.7
24.	Meerut	47	4.0	36	3.1	15	1.3	15	1.3	83	7.1	3	0.3	1	0.1	33	2.8	70	6.0	765	65.6	51	4.4	51	4.4
25.	Mumbai	217	1.3	160	1.0	6	0.0	182	1.1	149	0.9	39	0.2	34	0.2	316	1.9	2769	16.9	12009	73.4	305	1.9	511	3.1
26.	Nagpur	95	4.5	72	3.4	2	0.1	45	2.1	73	3.4	18	0.8	17	0.8	317	14.9	724	34.1	1733	81.6	209	9.8	68	3.2
27.	Nasik	41	3.6	28	2.4	2	0.2	24	2.1	24	2.1	22	1.9	2	0.2	79	6.9	621	53.9	1705	148.0	137	11.9	21	1.8

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
28.	Patna	137	8.0	72	4.2	1	0.1	24	1.4	242	14.2	16	0.9	1	0.1	179	10.5	537	31.5	2247	131.6	227	13.3	12	0.7
29.	Pune	119	3.2	120	3.2	9	0.2	67	1.8	105	2.8	36	1.0	52	1.4	513	13.7	1305	34.7	5181	137.9	468	12.5	76	2.0
30.	Rajkot	35	3.5	26	2.6	1	0.1	8	0.8	47	4.7	9	0.9	0	0.0	41	4.1	233	23.3	1154	115.2	68	6.8	52	5.2
31.	Surat	101	3.6	15	0.5	2	0.1	28	1.0	119	4.2	20	0.7	3	0.1	80	2.8	439	15.6	2220	79.0	83	3.0	30	1.1
32.	Vadodara	24	1.6	25	1.7	0	0.0	6	0.4	33	2.2	5	0.3	0	0.0	21	1.4	276	18.5	1426	95.6	134	9.0	32	2.1
33.	Varanasi	20	1.7	30	2.5	5	0.4	5	0.4	25	2.1	0	0.0	0	0.0	12	1.0	94	7.8	646	53.3	25	2.1	76	6.3
34.	Vijayawada	34	3.4	54	5.3	1	0.1	23	2.3	63	6.2	0	0.0	0	0.0	22	2.2	176	17.4	1137	112.5	8	0.8	23	2.3
35.	Vishakha- patnam	28	2.1	25	1.9	4	0.3	39	2.9	48	3.6	1	0.1	0	0.0	21	1.6	311	23.4	1040	78.3	12	0.9	62	4.7

Source: Crime in India.

*Data is provisional.

*Details of Cases Registered (I), Crime Rate (R) under different heads of
IPC Crimes in Mega Cities during 2009**

Sl. No.	State	Cheating		Counterfeiting		Arson		Hurt		Dowry Death		Molestation		Sexual Harrassment		Cruetly by Husband or Relatives		Importation of Girls		Death by Negligence		Other IPC Crime		Total IPC Crimes in Mega Cities	
		I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R	I	R
1.	Agra	241	18.2	37	2.8	2	0.2	270	20.4	37	2.8	48	3.6	68	5.1	294	22.3	0	0.0	211	16.0	1252	94.8	4836	366.1
2.	Ahmedabad	205	4.5	16	0.4	6	0.1	1165	25.8	5	0.1	74	1.6	18	0.4	1169	25.9	0	0.0	205	4.5	9181	203.2	20726	458.6
3.	Allahabad	178	17.0	21	2.0	2	0.2	63	6.0	10	1.0	12	1.1	30	2.9	142	13.5	0	0.0	116	11.0	576	54.9	2073	197.4
4.	Amritsar	261	25.8	8	0.8	3	0.3	230	22.7	7	0.7	15	1.5	6	0.6	85	8.4	0	0.0	132	13.1	643	63.6	2157	213.4
5.	Asansol	45	4.1	0	0.0	5	0.5	65	6.0	17	1.6	14	1.3	0	0.0	211	19.3	0	0.0	111	10.2	381	34.9	1361	124.7
6.	Bengaluru	3007	52.9	65	1.1	8	0.1	2653	46.7	50	0.9	251	4.4	35	0.6	367	6.5	0	0.0	87	1.5	9992	175.7	32380	569.4
7.	Bhopal	339	23.3	4	0.3	5	0.3	1668	114.6	42	2.9	187	12.9	20	1.4	201	13.8	0	0.0	187	12.9	5355	368.0	12169	836.4
8.	Chennai	350	5.4	42	0.7	2	0.0	735	11.4	19	0.3	42	0.7	10	0.2	154	2.4	0	0.0	602	9.4	6276	97.7	10905	169.7
9.	Coimbatore	103	7.1	35	2.4	3	0.2	324	22.4	4	0.3	21	1.5	3	0.2	48	3.3	0	0.0	279	19.3	1997	138.1	4318	298.6
10.	Delhi (City)	1874	14.7	47	0.4	26	0.2	1738	13.6	104	0.8	491	3.8	113	0.9	1177	9.2	0	0.0	815	6.4	12886	100.7	45247	353.7

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
11. Dhanbad		41	3.9	1	0.1	1	0.1	101	9.5	10	0.9	5	0.5	0	0.0	11	1.0	0	0.0	2	0.2	508	47.7	1316	123.7
12. Faridabad		44	4.2	3	0.3	4	0.4	175	16.6	17	1.6	26	2.5	4	0.4	179	17.0	0	0.0	243	23.0	1753	166.2	4409	417.9
13. Hyderabad		2007	36.3	49	0.9	7	0.1	3516	63.5	36	0.7	295	5.3	63	1.1	1363	24.6	0	0.0	516	9.3	3157	57.0	17840	322.4
14. Indore		139	8.5	1	0.1	16	1.0	1917	117.0	31	1.9	256	15.6	50	3.1	363	22.1	0	0.0	260	15.9	6045	368.8	14101	860.3
15. Jabalpur		112	10.0	1	0.1	3	0.3	602	53.9	9	0.8	84	7.5	19	1.7	48	4.3	0	0.0	103	9.2	3688	330.2	6195	554.6
16. Jaipur		2527	108.7	10	0.4	13	0.6	747	32.1	20	0.9	102	4.4	0	0.0	573	24.7	0	0.0	482	20.7	4947	212.9	16788	722.4
17. Jamshedpur		88	8.0	0	0.0	13	1.2	646	58.6	8	0.7	22	2.0	3	0.3	60	5.4	0	0.0	119	10.8	226	20.5	3075	279.0
18. Kanpur		403	15.0	34	1.3	3	0.1	446	16.6	73	2.7	109	4.1	210	7.8	551	20.5	0	0.0	449	16.7	2077	77.2	6812	253.2
19. Kochi		277	20.4	0	0.0	6	0.4	313	23.1	1	0.1	49	3.6	14	1.0	95	7.0	0	0.0	2	0.1	7417	547.4	8757	646.3
20. Kolkata		1433	10.8	37	0.3	0	0.0	1866	14.1	10	0.1	201	1.5	90	0.7	411	3.1	0	0.0	424	3.2	5035	38.1	13615	103.0
21. Lucknow		833	36.7	19	0.8	0	0.0	36	1.6	29	1.3	147	6.5	240	10.6	572	25.2	0	0.0	288	12.7	4276	188.6	10482	462.4
22. Ludhiana		280	20.1	3	0.2	3	0.2	239	17.1	9	0.6	31	2.2	9	0.6	89	6.4	0	0.0	209	15.0	880	63.1	2888	207.0
23. Madurai		143	12.0	23	1.9	16	1.3	124	10.4	4	0.3	7	0.6	19	1.6	67	5.6	0	0.0	125	10.5	1680	140.6	3000	251.0
24. Meerut		157	13.5	22	1.9	0	0.0	11	0.9	19	1.6	25	2.1	80	6.9	205	17.6	0	0.0	168	14.4	574	49.2	2431	208.3
25. Mumbai		2132	13.0	129	0.8	14	0.1	3892	23.8	15	0.1	400	2.4	101	0.6	434	2.7	0	0.0	710	4.3	6738	41.2	31262	191.0
26. Nagpur		302	14.2	19	0.9	16	0.8	791	37.3	7	0.3	60	2.8	39	1.8	232	10.9	0	0.0	260	12.2	2686	126.5	7785	366.7
27. Nasik		173	15.0	12	1.0	22	1.9	247	21.4	5	0.4	49	4.3	20	1.7	131	11.4	0	0.0	333	28.9	520	45.1	4218	366.1

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
28. Patna		225	13.2	13	0.8	4	0.2	87	5.1	27	1.6	8	0.5	0	0.0	205	12.0	0	0.0	114	6.7	4428	259.4	8806	515.9
29. Pune		613	16.3	58	1.5	19	0.5	1215	32.3	7	0.2	100	2.7	72	1.9	235	6.3	0	0.0	539	14.4	2939	78.2	13848	368.7
30. Rajkot		40	4.0	19	1.9	10	1.0	407	40.6	1	0.1	19	1.9	8	0.8	271	27.0	0	0.0	107	10.7	1919	191.5	4475	446.6
31. Surat		171	6.1	32	1.1	5	0.2	623	22.2	9	0.3	34	1.2	2	0.1	351	12.5	0	0.0	473	16.8	2724	96.9	7564	269.1
32. Vadodara		92	6.2	7	0.5	2	0.1	253	17.0	0	0.0	17	1.1	0	0.0	178	11.9	0	0.0	125	8.4	2404	161.1	5060	339.1
33. Varanasi		186	15.3	13	1.1	2	0.2	77	6.4	12	1.0	4	0.3	59	4.9	36	3.0	0	0.0	90	7.4	837	69.1	2254	186.0
34. Vijayawada		306	30.3	38	3.8	16	1.6	1547	153.0	17	1.7	177	17.5	198	19.6	433	42.8	0	0.0	290	28.7	617	61.0	5180	512.4
35. Vishakhapatnam		270	20.3	19	1.4	13	1.0	473	35.6	13	1.0	95	7.1	54	4.1	481	36.2	0	0.0	428	32.2	1979	148.9	5416	407.5

*Data is provisional.

Classification of Mining Areas

4580. DR. PADMASINHA BAJIRAO PATIL:
SHRI DUSHYANT SINGH:
SHRI DHARMENDRA YADAV:
SHRI SANJAY DINA PATIL:

Will the Minister of MINES be pleased to state:

- (a) whether the Government has identified mining areas as 'go' and 'no go' areas;
- (b) if so, the details thereof;
- (c) whether the mining companies are incurring losses due to such identification;
- (d) if so, the details thereof;
- (e) the follow-up action taken by the Government to safeguard the interest of mining companies;
- (f) whether the suggestions/recommendations have been sought from the environmental point of view for framing the proposed mining policy; and
- (g) if so, the details thereof?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) to (g) As per available information, the Government has taken up an exercise to superimpose maps of coal bearing areas on maps of forest cover in case of nine coalfields with a view to identify prima-facie "Go" and "No-Go" areas for coal mining. The Central Government has enunciated National Mineral Policy, 2008 which provides that it is necessary to take a comprehensive view to facilitate the choice or order of land use keeping in view the needs of development as well as needs of protecting the forests, environment and ecology.

Illegal Migrants

4581. SHRI R.K. SINGH PATEL:
SHRI BAIJAYANT PANDA:
SHRI DEVJI M. PATEL:

SHRI KAUSHALENDRA KUMAR:
SHRI NITYANANDA PRADHAN:
SHRI P.C. GADDIGODAR:
SHRI RAMKISHUN:
SHRI L. RAJAGOPAL:
SHRI SHATRUGHAN SINHA:
SHRI NILESH NARAYAN RANE:
DR. KIRIT PREMJBHAI SOLANKI:
SHRI TAKAM SANJOY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of large scale illegal migration of people from neighbouring countries including Bangladesh;
- (b) if so, the details thereof;
- (c) whether there are reports of such illegal migrants having acquired Indian citizenship;
- (d) if so, the details thereof;
- (e) whether illegal migration is posing a threat to national security and the demographic composition of certain States;
- (f) if so, the reaction of the Government thereto and the names of the States most affected by such illegal activities; and
- (g) the steps taken by the Government to check such menace?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) There are reports of foreign nationals from neighbouring countries, including Bangladesh, having entered the country without valid travel documents. As entry of such illegal immigrants into the country is clandestine and surreptitious, it is not possible to have a correct estimate of the number of such illegal immigrants entering the country.

(c) and (d) Certain instances of some illegal immigrants having obtained voter identity cards, ration cards and driving licences through fraudulent means have been reported. Statistical data of this nature are not centrally maintained. As and when such instances are detected, the State Governments/Union Territory Administrations take necessary action for cancellation of such documents alongwith such other appropriate steps as mandated by the provisions of the law.

(e) and (f) Violation of law and involvement in illegal activities by the foreign nationals cannot be ruled out. Registration of cases and action thereon comes within the purview of police stations and State Governments/Union Territory Administrations concerned. Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/UT Administrations. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants has also been set out and circulated to State Governments/Union Territory Administrations in November, 2009. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly.

(g) In order to check illegal immigration and infiltration from Bangladesh, the Government has adopted a multi-pronged approach which inter alia includes the following measures:—

- (1) Construction of border fencing, roads and floodlighting.
- (2) Round the clock surveillance of the borders by Border Security Force.
- (3) Setting up of more Border Out Posts (BOPs) along Indo-Bangladesh border.
- (4) Induction of hi-tech surveillance equipment including night navigation devices.

SMP for Sugarcane

4582. SHRI BRIJBHUSHAN SHARAN SINGH:
DR. M. THAMBIDURAI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there has been any increase in the Statutory Minimum Price (SMP)/Fair and Remunerative Price (FRP) of sugarcane during the last three years;

(b) if so, the details thereof;

(c) whether the Government proposes to further increase the SMP/FRP of sugarcane in view of increasing input costs and rising prices; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) In order to provide remunerative price for sugarcane to the farmers. Sugarcane (Control) Order, 1966 was further amended on 22nd October, 2009 by which reasonable margins to the growers of sugarcane on account of risk and profits are also to be considered in the price of sugarcane to be fixed by the Central government. Powers were given to the Central Government to fix a fair and remunerative price (FRP) after giving margins for profit and risk on cost of production and transportation of sugarcane upfront. Accordingly, the FRP payable by sugar mills for 2009-10 sugar season was fixed at Rs. 129.84 per quintal, linked to a basic recovery rate of 9.5% subject to a premium of Rs. 1.37 for every 0.1 percentage point increase in recovery above 9.5%. The FRP for 2009-10 sugar season was 50.5% higher than the all India weighted average cost of production and transportation of Rs. 86.27 per quintal at 9% and therefore gives adequate margin to the farmers. It was also about 51% higher than the SMP for sugarcane at Rs. 81.18 per quintal for 2008-09 sugar season at 9.0% basic recovery rate projected for 9.5% recovery.

SMP/FRP fixed during the last three years is as under:—

Sugar Season	SMP/FRP	Linked to basic recovery rate
2008-08 (SMP)	81.18	9%
2009-10 (FRP)	129.84	9.5%
2010-11 (FRP)	139.12	9.5%

(c) and (d) The Government, after careful consideration, on the recommendations of Commission for Agricultural Costs and Prices (CACP) will fix FRP for the year 2011-12 sugar season keeping in view the following:—

- (i) the cost of production; (ii) Need for ensuring availability of sugar to consumers at a fair price; and
- iii) To obviate any disproportionate diversion of area from foodgrains to sugarcane that may affect the food security of the country.

[Translation]

CCTNS Project

4583. SHRI RADHE MOHAN SINGH:
 SHRI RAM SUNDAR DAS:
 SHRI RUDRAMADHAB RAY:
 SHRI P.L. PUNIA:
 SHRIMATI DARSHANA JARDOSH:
 SHRI BHISMA SHANKAR ALIAS KUSHAL
 TIWARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Crime and Criminal Tracking Network and Systems (CCTNS) project has been launched recently;

(b) if so, the details thereof alongwith the objectives of the said scheme;

(c) whether the Government has connected/proposes to connect police stations in various parts of the country through voice data and visual telecommunication links including internet, computer and fax facilities;

(d) if so, the details thereof alongwith the number of police stations covered under the scheme, State-wise and the total funds allocated and incurred in this regard; and

(e) the details of the steps taken by the Government to train the police personnel to use such facilities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) Yes, Madam. The Crime and Criminal Tracking Network and Systems (CCTNS) Project has been launched in June, 2009. This Project, which is proposed to be implemented as a Mission Mode Project, aims at creating a comprehensive and integrated system for enhancing the efficiency and effectiveness of policing at police station level through adoption of principles of e-Governance by creation of a nationwide networked infrastructure for evolution of IT-enabled state-of-the-art tracking system around "investigation of crime and detection of criminals". The total estimated cost of this Project is Rs. 2000 Crore during the 11th Five Year Plan. Under the Project, about 14000 Police Stations and 6000 other police offices at various levels would be connected through this computer network.

(d) Rs. 115.79 Crore during 2009-10 and Rs. 67.49 Crore during the year 2010-11 has been released to the States and Union Territories till date. The number of police Stations, State-wise, and the amount released till date, State-wise, is at Statement.

(e) Training infrastructure at the District Headquarters, Regional Police Training Colleges (RPTC), State Crime Records Bureau, Recruit Training Centres/Police Training Colleges, are being strengthened. While training of personnel in Awareness and Sensitisation of benefits of IT, and training of trainers are underway, System

Administration and Support Training and application training shall be undertaken at the appropriate time.

Statement

Sl. No.	States/UTs	Police stations	Funds released till date (Rs. in lakh)
1	2	3	4
1.	Andhra Pradesh	1,628	1079.9
2.	Arunachal Pradesh	72	293.48
3.	Assam	312	642.33
4.	Bihar	883	1458.69
5.	Chhattisgarh	373	775.99
6.	Goa	30	234.67
7.	Gujarat	602	390.09
8.	Haryana	265	622.93
9.	Himachal Pradesh	113	332.76
10.	Jammu and Kashmir	188	569.32
11.	Jharkhand	450	311.38
12.	Karnataka	882	1219.27
13.	Kerala	461	379.86
14.	Madhya Pradesh	941	1278.25
15.	Maharashtra	977	592.59
16.	Manipur	70	175.96
17.	Meghalaya	39	169.27
18.	Mizoram	37	245.45
19.	Nagaland	49	135.26

1	2	3	4
20.	Orissa	613	487.23
21.	Punjab	291	641.68
22.	Rajasthan	797	461.61
23.	Sikkim	28	191.97
24.	Tamil Nadu	1,452	1490.46
25.	Tripura	64	303.38
26.	Uttar Pradesh	1,464	1784.85
27.	Uttarakhand	125	357.77
28.	West Bengal	479	676.97
29.	Andaman and Nicobar Islands	21	160.19
30.	Chandigarh	11	74.76
31.	Dadra and Nagar Haveli	2	138.13
32.	Daman and Diu	2	144.32
33.	Delhi	175	131.39
34.	Lakshadweep	9	141.72
35.	Puducherry	55	196.12
Total (All-India)		13,960	18,290

[English]

Sponsorship of Sports Persons

4584. SHRI IYARAJ SINGH:
SHRI S. ALAGIRI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government has formulated/proposes to formulate any programme under which it would sponsor sportpersons during their preparation/training for National and International sporting competitions;

(b) if so, the details thereof;

(c) whether the talented sportpersons of various sporting disciplines belonging to rural areas have not been able to compete in the National and International Sporting Competitions due to lack of Sponsorship and adequate Sports facilities; and

(d) if so, the details thereof and the reaction of the Government thereto alongwith corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL):

(a) and (b) The Government, under its Scheme for financial assistance to National Sports Federations provides financial assistance, to national level sportpersons for training to prepare them for participation in international sports events, through National Sports Federation concerned and Sports Authority of India. Apart from this, the Government also provides financial assistance directly to elite sportpersons for specialized training under Indian and foreign coaches, participation in international tournaments in India and abroad, purchase of equipments and scientific support, as part of their preparation for major international tournaments, under Scheme relating to Talent Search and Training and National Sports Development Fund.

(c) and (d) No, Madam. The Government implements the following main schemes, through Sports Authority of India,

1. National Sports Talent Contest Scheme (NSTC)
2. Army Boys Sports Company (ABSC) Scheme
3. SAI Training Centres (STC) Scheme
4. Special Area Games (SAG) Scheme

5. Centre of Excellence (COE) Scheme

to identify potentially gifted sportpersons in the country at sub-junior (8-14 Years), junior (14-18 years) and senior levels and gives them scientific training in the respective disciplines through qualified coaches. This exercise covers rural, tribal and remote areas as well. There are altogether 14,290 trainees in these centres. Free board and lodging facilities, sports kit, sports equipment, competition exposure are also provided. Non-residential trainees are given monthly stipend in place of board and lodging. In the Centres of Excellence, the trainees are provided with the state-of-art facilities, equipment, and scientific back up alongwith specialized training.

The sportpersons trained by SAI under the above schemes have won 156 Gold, 105 silver and 95 bronze medals in international sports during the last 3 years.

Transit Loss

4585. SHRIMATI RAMA DEVI:
SHRI S. ALAGIRI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether a large quantity of foodgrain is lost/damaged during transit and storage;

(b) if so, the details thereof and the reasons therefor;

(c) whether any study has been conducted to ascertain the total loss;

(d) if so, the details and the outcome thereof; and

(e) the steps taken to check such losses in future?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No, Madam. The details of storage and transit losses (Wheat and Rice) during the last three years are as under:—

Storage Losses

(Qty. in lakh MT)

Year	Qty. of loss	Qty. issued	% age of loss
2007-08	1.39	655.92	0.21
2008-09	0.58	620.17	0.10
2009-10 (Provisional)	1.32	490.57	0.27

Transit Losses

(Qty. in lakh MT)

Year	Qty. of loss	Qty. issued	% age of loss
2007-08	1.21	315.83	0.38
2008-09	1.06	303.84	0.35
2009-10 (Provisional)	1.36	283.59	0.48

The reasons for storage and transit losses are due to:—

Storage Losses

- (i) Loss of moisture
- (ii) Prolonged storage
- (iii) Bleeding/spillage of grain from gunny bags
- (iv) Bird/Rodent trouble in storage complexes
- (v) Sliding down/deterioration of stocks
- (vi) Fungus/infestation of stocks

Transit Losses

- (i) Driage of moisture during long transit

- (ii) Multiple handling
- (iii) Use of hooks during handling
- (iv) Weak texture of gunnies and bursting of bags
- (v) Spillage through wagon holes/cleavages and flap doors
- (vi) Loss at transshipment points
- (vii) Different modes of weighment.

(c) and (d) No such study has been conducted to ascertain the total loss. However, when storage and transit losses occur, investigations are carried out and proceedings are done against the concerned officials.

(e) The steps taken to reduce storage and transit losses are as under:—

- (i) Barbed wire fencing of the boundary walls, provision of street lights for illumination of godowns and proper locking of the sheds are taken up to secure the godowns.
- (ii) Security staff of FCI as well as other Agencies like Home Guards, Special Police Officers are deployed for safety of the stocks.
- (iii) Security Inspections as well as surprise checks of the Depots, destination/dispatch centers are conducted from time to time to detect and plug security lapses.
- (iv) Periodical prophylactic and curative treatment of stocks, are carried out.
- (v) The principle of First in First out (FIFO) is followed to avoid storage of foodgrains for a long duration.
- (vi) Undertaking pre-monsoon fumigation.
- (vii) Improvement of dunnage material.
- (viii) Ensuring proper quality checking of foodgrains at the time of procurement.

- (ix) Adoption of 50 kg. packing to avoid use of hooks.
- (x) Double line machine stitching of bags.
- (xi) Inspection, monitoring and calibration of weigh-bridges.
- (xii) Movement of foodgrains from one place to another is done normally through covered wagons.
- (xiii) Loading of standardized bags and leaving 18 inches space near the flap doors.
- (xiv) Proper weighment and accounting at the time of receipt and issue.

Iron Ore Mines

4586. SHRI TARA CHAND BHAGORA:

SHRI NRIPENDRA NATH ROY:

SHRI PRASANTA KUMAR MAJUMDAR:

SHRI GAJENDRA SINGH RAJUKHEDI:

SHRI MANOHAR TIRKEY:

SHRI NARAHARI MAHATO:

Will the Minister of MINES be pleased to state:

- (a) the number of iron mines in the country, State-wise;
- (b) the details of captive mines allotted to steel plants in the public and private sector;
- (c) the number of companies issued licence for mining of iron in captive/non-captive mines, State-wise and company-wise, separately;
- (d) whether proper assessment has been done to ascertain the quantum of iron ore in these mines;
- (e) if so, the details thereof; and
- (f) if not, the details of measures taken/being taken to assess the quantum of deposits in such mines?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) to (c) As per available information the details of State-wise reporting mines of iron ore in 2008-09 is given below:—

State	Number of Mines (Provisional)				State-wise total
	Captive		Non-captive		
	Private Sector	Public Sector	Private Sector	Public Sector	
1	2	3	4	5	6
Andhra Pradesh	—	—	23	—	23
Chhattisgarh	1	5	1	3	10
Goa	—	—	72	—	72
Jharkhand	2	5	13	—	20
Karnataka	—	—	87	5	92
Madhya Pradesh	—	—	7	—	7

1	2	3	4	5	6
Maharashtra	1	—	9	1	11
Orissa	4	4	64	11	83
Rajasthan	—	—	1	—	1
Total					319

(Source: IBM)

(d) to (f) The resources and reserves of iron ore available in the country including the ore available in the existing iron ore mines are assessed periodically and are available in the Indian Minerals Year Book, published by the Indian Bureau of Mines, a copy of which is supplied to the Parliament Library on regular basis. However, the Indian Bureau of Mines has requested the State Governments and all the lease holders, including captive mines to re-assess the mineral reserves in terms of the revised threshold values notified for minerals, including iron ore.

[Translation]

Disaster Management

4587. SHRI SATPAL MAHARAJ:
SHRI ARJUN RAM MEGHWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has included Hazard Risk and Vulnerability Analysis (HRVA) under the Disaster Management Policy in the country;

(b) if so, whether the same has been implemented at the State level;

(c) if so, the details thereof, State-wise;

(d) whether the State Governments have sent proposals for amendments in the Disaster Management Policy; and

(e) if so, the details thereof and the action taken thereon, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):
(a) to (c) Yes, Madam. The National Policy on Disaster Management, approved during October, 2009, envisages in its Chapter 5, para 5.1.2 that hazard zonation, mapping and vulnerability analysis in a multi-hazard framework will be carried out utilizing Geographic Information System (GIS) based databases such as the National Database for Emergency Management (NDEM) and National Spatial Data Infrastructure (NSDI). As a first step towards addressing disaster vulnerabilities, Central Ministries and Departments, National agencies, knowledge-based institutions and DM authorities at the State and District levels need to carry out risk and vulnerability assessment of all disaster prone areas. Hazard zonation mapping and vulnerability analysis based on GIS and remote sensing data, needs to mandatorily include a ground check component. Hazard and Consequence Mapping on GIS platforms to be prepared for all chemical accident prone districts. The National Policy on Disaster Management has been circulated to all the States/UTs to take cognizance of a holistic and an inclusive perspective of disaster management. State Governments and State Disaster Management Authorities are required to take measures for its implementation.

(d) and (e) No such proposal has been received.

[English]

Collaboration in Agriculture Sector

4588. SHRI SURESH ANGADI:

SHRI KODIKKUNNIL SURESH:

SHRI CHANDRAKANT KHAIRE:

SHRI N.S.V. CHITTHAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to collaborate with other countries on innovation in the agriculture sector;

(b) if so, the details thereof; and

(c) the extent to which the said collaboration is likely to be helpful for Indian agriculture sector and for the farming community?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam. Collaboration with other countries on research in the agriculture sector is a continuous and ongoing process. International co-operation in ICAR/DARE are being implemented through Memorandum of Understanding (MoUs)/Agreements/Work Plans signed with foreign countries/international organizations.

(b) Presently, there are 58 MoUs signed between the Ministry of Agriculture and various foreign government and institutions. These MoUs normally cover areas like agricultural research and education through study visits and training of scientists, exchange of literature and capacity building programs. Areas relating to trade and marketing are also covered.

(c) Through such activities India stands to benefit by way of knowledge sharing and gaining of overall experience and exposure to the latest development of technology in the various countries. These are then analyzed and adopted in the Indian agricultural scenario

with requisite modifications to suit our conditions and requirements.

Import of Foodgrains

4589. SHRI LALUBHAI BABUBHAI PATEL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the total production and stock of wheat and rice in the country during each of the last two years and the current year;

(b) the quantum of wheat and rice exported/imported by the Government during the said period;

(c) whether the said foodgrains were imported despite surplus availability during the said period;

(d) if so, the details thereof and the reasons therefor;

(e) whether the Government has formulated any plan to increase export of surplus wheat and rice in the ensuing years; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The total production of wheat and rice during last two years and targets for current year are as under:—

(i) Production:—

(In lakh tonnes)

Year	Wheat	Rice
2008-09	806.8	991.8
2009-10	807.1#	891.3#
2010-11	820.0	1020.0

#4th Advance estimates as on 23.9.2010.

(ii) Central Pool Stocks of wheat and rice have been as under:—

(In lakh tonnes)

Date	Wheat	Rice
1.4.2008	58.03	138.35
1.4.2009	134.29	216.04
1.4.2010	161.25	267.13
1.11.2010	255.58	231.73

(b) to (d) Export of wheat and rice has been banned from 9.2.2007 and 1.4.2008 respectively. However exports of following quantities of wheat from Central Pool have been allowed as humanitarian aid on diplomatic basis:—

Year	Name of the country	Quantity (In tonnes)
2008-09	Afghanistan	6,00,000
2009-10	Nepal	50,000
2010-11	Bangladesh	2,00,000

During 2010-11, Government has allowed export of 3 lakh tons of Parboiled non-basmati rice to Bangladesh from Central Pool.

There has been no import of rice and wheat on Government account during last two years and current year.

(e) and (f) For the present the ban on exports of wheat and rice continues.

[Translation]

Impact of FDI on MSME

4590. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:
SHRI HARSH VARDHAN:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government has recommended to allow 18 per cent Foreign Direct Investment (FDI) in the retail market;

(b) if so, the details thereof;

(c) whether the Government has assessed its impact on the Micro, Small and Medium Enterprises (MSME) sector in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) No, Madam.

(b) to (d) Does not arise.

Women in Dairy Sector

4591. SHRIMATI HARSIMRAT KAUR BADAL:
SHRIMATI DEEPA DASMUNSI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has formulated any scheme for the empowerment of women in the field of dairy, animal husbandry and agriculture;

(b) if so, the details thereof;

(c) whether the contribution of women in the said field and in the dairy cooperative sector is at the forefront;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the assistance provided/being provided by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Department of Agriculture and Cooperation and Department of Animal Husbandry, Dairying and Fisheries have not formulated any specific scheme for the empowerment of women in the field of dairy, animal husbandry and agriculture. However, the Ministry of Women and Child Development is implementing a Central Sector Scheme namely "Support to Training and Employment Programme for Women" for marginalized women to ensure employment and income generation of women through training and skill upgradation. The scheme seeks to provide updated skills to poor women in ten traditional sectors including agriculture, animal husbandry and dairying.

(c) to (e) Women have been at the forefront of Dairy Cooperative Movement. National Dairy Development Board is implementing the programme, namely "Enhancing Women Involvement in Dairy Cooperatives" to support milk unions to enhance and sustain participation of women in management and governance of dairy cooperatives. Women are also benefited by participation in the Departmental Schemes such as Intensive Dairy Development Programme, Strengthening of Infrastructure for Quality of Clean Milk Production, Assistance to Cooperatives and Dairy Entrepreneurship Development Scheme, Integrated Development of Small Ruminants and Rabbits, Rural Backyard Poultry Development etc. Under the revised scheme "Macro Management in Agriculture", at least 33% of allocation has to be provided for small, marginal and women farmers.

(f) The Ministry of Women and Child Development provides financial assistance to women beneficiaries through various implementing agencies.

Funds under CRF

4592. SHRI MITHILESH KUMAR:
SHRI PREMDAS:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government had allocated funds from the Central Road Fund for widening of National Highways (NHs) and roads in Uttar Pradesh;

(b) if so, the details thereof;

(c) whether the Government proposes four laning of NH/Roads from Etawa to Gwalior and widening the NH Roads in Bareilly and Varanasi divisions;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) The funds under Central Road Fund (CRF) for development of State Roads are allocated only to the State as a whole and is not done road-wise. During the current financial year, Rs. 149.77 crore has been allocated to the State of Uttar Pradesh.

(c) to (e) There is no proposal regarding four laning of NH-92 from Etawah to Gwalior. Four-laning works of NH-24 from Moradabad to Bareilly and Bareilly to Sitapur sections have already been awarded by National Highway Authority of India (NHAI) and are likely to start by January, 2011. Widening to two-lane with paved shoulder of NH-7, 29, 56, 74, 231 and 233 have been identified under National Highway Development Project (NHDP) Phase-IV in Bareilly and Varanasi Divisions of Uttar Pradesh.

Food Security Situation

4593. SHRI GORAKH PRASAD JAISWAL:
SHRI HANSRAJ G. AHIR:
SHRI GAJANAN D. BABAR:
SHRI YASHBANT LAGURI:
SHRI G.S. BASAVARAJ:
SHRI ANANDRAO ADSUL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether recent reports by the World Food Programme of the United Nations and the Swaminathan Research Foundation have indicated that urban food security situation in the country has worsened and the Public Distribution System (PDS) has failed to achieve its objectives;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the steps taken to revamp PDS and improve the food security situation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) World Food Programme (WFP) and M.S. Swaminathan Research Foundation (MSSRF) have jointly released a Report on the State of Food Insecurity in Urban India in September, 2010. The Report is based on 11 indicators to capture access and absorption dimensions of food security and has attempted an analysis pertaining to urban areas of 18 States for the period 1998-2000 and 2004-06. The Report has concluded that there has been improvement between 1998-2000 and 2004-2006 in the food security situation in urban India as measured by any of the six variants of the composite index.

The Report inter-alia States that the Public Distribution System (PDS) has played a crucial role in ensuring access to foodgrains for a significant proportion of the population that would otherwise have gone hungry. It has recommended among others implementation of universal PDS alongwith measures to improve the functioning of PDS. However, the Report has not stated that the PDS has failed.

The Government is not considering to introduce universal PDS as the focus on poor will get diluted. It would require procurement of huge quantities of wheat and rice which would result in less availability of

foodgrains in the market, leading to rise in open market prices. If the same quantity of foodgrains is distributed equally among all, then the scale of issue will have to be reduced. Further, in order to manage the level of food subsidy, the issue prices of rice and wheat may have to be increased substantially from the present Central Issue Prices (CIPs) which have not been revised during the last eight to ten years. This may result in BPL and AAY families getting reduced scale of foodgrains and paying higher prices.

The strengthening and streamlining of Targeted Public Distribution System (TPDS) is a continuous process. To improve functioning of TPDS, Government has been regularly requesting State/UT Governments for continuous review of lists of BPL and AAY families, ensuring timely availability of foodgrains at fair price shops, ensuring greater transparency in functioning of TPDS, improved monitoring and vigilance at various levels and introduction of new technologies such as Computerization of TPDS operations at various levels.

In order to address the issue of food security in the country, Government implements various schemes/programmes in partnership with State Governments and Union Territory Administrations. Government allocates foodgrains at highly subsidized prices to States and Union Territories under Targeted Public Distribution System (TPDS) for Below Poverty Line (BPL), including Antyodaya Anna Yojana (AAY) families every month. Allocations of foodgrains for Above Poverty Line (APL) category are made at subsidized prices depending upon their availability in the Central Pool. Government is also implementing food based other welfare schemes like Mid-day-Meal (MDM) Scheme, Integrated Child Development Services Scheme (ICDS), Annapurna Scheme, Village Grain Bank Scheme, etc. Further, the Government proposes to enact the National Food Security Act to entitle by law every family below the poverty line to a certain quantity of subsidized foodgrains each month.

**Irregularities in Utilisation of
Foreign Funds**

4594. SHRI MURARI LAL SINGH:
RAJKUMARI RATNA SINGH:
SHRI P.L. PUNIA:
SHRI PRADEEP KUMAR SINGH:
SHRI YASHBANT LAGURI:
SHRIMATI RAMA DEVI:
SHRI S. SEMMALAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total funds received by the Non-Governmental Organisations (NGOs) for Child Rights, Education and Development of Regional Organisations from abroad during each of the last three years and the current year, State-wise;

(b) whether the Government has received any complaints with regard to irregularities and diversion of the said funds for anti-national activities by various NGOs in the country;

(c) if so, the details thereof alongwith the total number of such cases registered during each of the last three years and the current year, State-wise and NGO-wise;

(d) whether the Government has forwarded some cases to the Central Bureau of Investigation for investigation; and

(e) if so, the details thereof alongwith the total number of cases forwarded during the said period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) The information relating to funds received by NGOs under the heading "Welfare of Children" and "Education" for the years 2006-07, 2007-08, 2008-09 and 2009-2010 (State-wise) is placed at Statement-I and II. The information with respect to "Child Rights" and "Development of Regional Organisations" is not maintained.

(b) No, Madam.

(c) to (e) Does not arise.

Statement-I

*Welfare of Children
Block Year-2006-2007*

State	Number of NGOs	Amount (in Rupees)
1	2	3
Andhra Pradesh	115	440019765
Assam	3	2248090
Bihar	13	125096906
Chhattisgarh	10	8936002
Delhi	40	1547722461
Goa	4	4447195
Gujarat	13	15451445
Haryana	5	3361892
Himachal Pradesh	5	7769840
Jammu and Kashmir	3	42550747
Jharkhand	9	11003540
Karnataka	99	826444192
Kerala	37	213254851
Madhya Pradesh	8	15571465
Maharashtra	50	131878934
Manipur	2	402825
Meghalaya	5	8862111
Mizoram	1	12025034

1	2	3
Orissa	29	45809832
Puducherry	3	6078661
Punjab	2	1418605
Rajasthan	16	35179030
Tamil Nadu	190	976581785
Tripura	1	4987000
Uttar Pradesh	22	41005942
Uttarakhand	5	11396002
West Bengal	79	610378039
Total	769	5149882191

Welfare of Children
Block Year-2007-2008

State	Number of NGOs	Amount (in Rupees)
1	2	3
Andhra Pradesh	105	519329183
Assam	5	5263083
Bihar	18	157847687
Chhattisgarh	9	7658104
Delhi	52	685346644
Goa	2	2964943
Gujarat	8	33706639
Haryana	4	4501605
Himachal Pradesh	2	3289211
Jammu and Kashmir	1	208490

1	2	3
Jharkhand	15	23408506
Karnataka	104	959043390
Kerala	42	428522173
Madhya Pradesh	7	11672620
Maharashtra	44	105719942
Manipur	2	744874
Meghalaya	2	5917813
Mizoram	1	10519294
Orissa	25	34521298
Puducherry	7	14837542
Punjab	3	10503805
Rajasthan	15	78851603
Tamil Nadu	193	981871003
Tripura	2	773902
Uttar Pradesh	18	48429073
Uttarakhand	10	11131150
West Bengal	71	294747764
Total	767	4441331340

Welfare of Children
Block Year-2008-2009

State	Number of NGOs	Amount (in Rupees)
1	2	3
Andhra Pradesh	116	736035838
Assam	4	3498280

1	2	3
Bihar	20	161974245
Chandigarh	1	2667-284
Chhattisgarh	8	10814715
Delhi	64	820412346
Goa	9	7695236
Gujarat	9	9160369
Haryana	3	266275
Himachal Pradesh	2	8899775
Jammu and Kashmir	2	6535519
Jharkhand	21	45886414
Karnataka	123	1078789797
Kerala	47	826226766
Madhya Pradesh	11	25595227
Maharashtra	60	252120415
Manipur	5	5136724
Meghalaya	5	21705441
Mizoram	4	8365538
Nagaland	2	418015
Orissa	33	62105250
Puducherry	5	2585582
Punjab	2	4978881
Rajasthan	13	36098183
Tamil Nadu	231	1250756479
Tripura	2	812537

1	2	3
Uttar Pradesh	27	76426670
Uttarakhand	13	24216671
West Bengal	88	904889743
Total	930	6395074216

*Welfare of Children
Block Year-2009-2010*

State	Number of NGOs	Amount (in Rupees)
1	2	3
Andhra Pradesh	69	370821704
Assam	7	5252732
Bihar	18	151964843
Chandigarh	1	2750000
Chhattisgarh	6	6609237
Delhi	40	329652769
Goa	1	1223029
Gujarat	5	11280740
Haryana	1	1741588
Jharkhand	10	31503069
Karnataka	75	340726408
Kerala	33	42716578
Madhya Pradesh	4	3404308
Maharashtra	21	111011833
Manipur	5	3108416
Meghalaya	2	432521

1	2	3
Nagaland	1	40000
Orissa	17	23507025
Puducherry	4	4703818
Punjab	1	338759
Rajasthan	6	10894072
Tamil Nadu	141	570922431
Tripura	2	985234
Uttar Pradesh	13	39615680
Uttarakhand	9	23693813
West Bengal	54	372321436
Total	546	2461222043

Statement-II**Education***Block Year: 2006-2007*

State	Number of NGOs	Amount (in. Rupees)
1	2	3
Andaman and Nicobar Islands	2	2430385
Andhra Pradesh	258	1246862954
Arunachal Pradesh	1	1857050
Assam	28	890620484
Bihar	42	92178663
Chandigarh	3	1939682
Chhattisgarh	24	45263902

1	2	3
Dadra and Nagar Haveli	3	1375161
Delhi	131	1841846227
Goa	5	1876304
Gujarat	145	411710435
Haryana	11	147601913
Himachal Pradesh	21	583915727
Jammu and Kashmir	14	37595567
Jharkhand	54	260636120
Karnataka	205	762748721
Kerala	160	881630452
Madhya Pradesh	43	119692962
Maharashtra	195	1138010434
Manipur	12	22874720
Meghalaya	15	79000937
Mizoram	3	4831719
Nagaland	10	87768167
Orissa	79	131166914
Puducherry	13	19044750
Punjab	9	34204437
Rajasthan	36	73083177
Sikkim	1	5424578
Tamil Nadu	388	1734325124
Tripura	4	14310506
Uttar Pradesh	71	170325279

1	2	3
Uttarakhand	39	201931730
West Bengal	197	644567052
Total	2222	11692652234

Education
Block Year: 2007-2008

State	Number of NGOs	Amount (in Rupees)
1	2	3
Andaman and Nicobar Islands	1	790991
Andhra Pradesh	331	1664032670
Arunachal Pradesh	5	17900111
Assam	32	335916462
Bihar	44	111454026
Chandigarh	4	6935777
Chhattisgarh	27	125747564
Dadra and Nagar Haveli	4	8382784
Delhi	167	741859618
Goa	8	35693630
Gujarat	179	663679268
Haryana	12	256313010
Himachal Pradesh	25	224344626
Jammu and Kashmir	12	42781910
Jharkhand	66	210693184
Karnataka	240	831138905

1	2	3
Kerala	227	1387043731
Madhya Pradesh	53	168681918
Maharashtra	220	1693108590
Manipur	17	48200300
Meghalaya	11	67543990
Mizoram	4	17524175
Nagaland	11	92018208
Orissa	73	163379621
Puducherry	12	31474825
Punjab	23	71953183
Rajasthan	49	143447736
Sikkim	2	2449824
Tamil Nadu	421	1624192252
Tripura	4	14688102
Uttar Pradesh	75	253843270
Uttarakhand	53	291121297
West Bengal	217	684167137
Total	2629	12032502694

Education
Block Year: 2008-2009

State	Number of NGOs	Amount (in Rupees)
1	2	3
Andaman and Nicobar Islands	1	5692054

1	2	3
Andhra Pradesh	350	1733421362
Arunachal Pradesh	4	54091442
Assam	35	232191160
Bihar	45	154063487
Chandigarh	3	22161036
Chhattisgarh	31	101726271
Dadra and Nagar Haveli	2	667776
Delhi	175	1314982442
Goa	7	45460729
Gujarat	213	795988850
Haryana	14	113334672
Himachal Pradesh	20	224942860
Jammu and Kashmir	18	57283457
Jharkhand	72	341979761
Karnataka	223	1093360587
Kerala	232	612245727
Madhya Pradesh	65	231943591
Maharashtra	239	1673463106
Manipur	16	157366637
Meghalaya	15	36653752
Mizoram	4	10695208
Nagaland	13	79264158
Orissa	82	227462085
Puducherry	16	49245554

1	2	3
Punjab	16	61890960
Rajasthan	43	123286370
Tamil Nadu	460	1969755341
Tripura	6	18680331
Uttar Pradesh	101	307773480
Uttarakhand	57	350951974
West Bengal	237	767256523
Total	2815	12969282743

Education
Block Year: 2009-2010

State	Number of NGOs	Amount (in Rupees)
1	2	3
Andaman and Nicobar Islands	1	3802174
Andhra Pradesh	196	955084957
Assam	28	219162642
Bihar	28	119742317
Chandigarh	2	1834440
Chhattisgarh	22	36634736
Dadra and Nagar Haveli	5	6143438
Delhi	73	442904698
Goa	2	19859409
Gujarat	98	248714925
Haryana	3	22774428

1	2	3
Himachal Pradesh	12	96959591
Jammu and Kashmir	15	77446904
Jharkhand	43	247005027
Karnataka	141	505265500
Kerala	150	371350073
Madhya Pradesh	34	110174864
Maharashtra	99	560217173
Manipur	9	15369121
Meghalaya	5	18555556
Mizoram	4	40622047
Nagaland	8	26785711
Orissa	45	118774638
Puducherry	11	20643040
Punjab	6	33163669
Rajasthan	13	15330392
Tamil Nadu	284	1411304627
Tripura	4	10129895
Uttar Pradesh	36	69300966
Uttarakhand	25	222809277
West Bengal	152	532108125
Total	1554	6579974360

[English]

National Highways/Expressways in Gujarat

4595. SHRI C.R. PATIL:

DR. KIRIT PREMJI BHAI SOLANKI:

SHRI VIKRAMBHAI ARJANBHAI MADAM:

SHRIMATI DARSHANA JARDOSH:

SHRI HARIN PATHAK:

SHRIMATI JAYSHREEBEN PATEL:

SHRI MAHENDRASINH P. CHAUHAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Union Government has received several proposals for the construction/development/improvement/up-gradation/widening of National Highways/Expressways in Gujarat;

(b) if so, the details thereof during each of the last three years and the current year;

(c) the details of such projects sanctioned/launched during the said period;

(d) the details of such projects on which such sanction is still pending with the Union Government alongwith the reasons therefor;

(e) the details of the funds allocated/sanctioned/utilised for various National Highway development projects in Gujarat during the said period; and

(f) the details of the projects completed and the steps taken for expeditious completion of the remaining projects?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) Yes, Madam.

(b) and (c) The details are placed at Statement.

(d) The estimates are sanctioned on the basis of availability of funds and inter-se-priority of works and the remaining estimates are returned to the State Government.

(e) The details of funds allocated and utilized are placed at Statement.

(f) Sixty one works have been completed and 18 works are in progress.

Statement-I**National Highways/Expressways in Gujarat**

Amount (Rs. In crore)

Sl.No.	Year	Proposals Received		Proposals Sanctioned		Allocation	Utilised
		No.	Amount	No.	Amount		
1.	2007-08	30	220.00	28	127.30	62.00	62.00
2.	2008-09	42	440.00	39	349.68	132.00	132.00
3.	2009-10	25	392.56	11	226.14	259.05	258.58
4.	2010-11	11	230.19	1	28.03	115.97	55.43

[Translation]

Misutilisation of Funds

4596. SHRI BHUDEO CHOUDHARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of diversion/utilisation of funds meant for the welfare and upliftment of weaker sections. Scheduled Castes and Scheduled Tribes by the Delhi Government for the Commonwealth Games, 2010;

(b) if so, the details thereof alongwith such funds utilised on the said Games; and

(c) the action taken against the errant officials in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) Yes, Madam.

(b) The Government of NCT of Delhi has channelized the flow of funds to Scheduled Caste Sub Plan (SCSP) under two heads : (i) Divisible category under which funds flow directly for the welfare of Scheduled Castes which is non-diversible and non-lapsable (ii) Indivisible category under which funds are not marked as SCSP but utilised on infrastructure projects on the presumption that the benefit under this scheme flows to SCs.

It is under this Indivisible category that an amount of Rs. 678.91 crore out of SCSP has been contributed during

2006-07 to 2010-11 to various Commonwealth Games related infrastructure projects that are considered as beneficial to the people including SC population as per details given below:—

(In Rs. crore)

Year	Total expenditure on CWG projects	Value of expenditure on CWG projects that would also benefit SC/ST	Flow of funds under SCSP out of column 3	Percentage flow of funds under SCSP (column 4 to column 3)
2006-07	11.60	11.60	1.97	17.00
2007-08	895.95	83.07	15.58	18.75
2008-09	1659.80	1240.86	214.73	17.30
2009-10	2290.39	1657.00	288.44	17.40
2010-11	1183.00	924.00	158.19	17.12
Total	6040.74	3916.53	678.91	17.33

(c) Planning Commission has appointed a Task Force under Dr. Narendra Jadhav to re-examine and revise the extant guidelines issued by Planning Commission for implementation of SCSP and Tribal Sub Plan (TSP) to understand the operational difficulties in consultation with implementing Ministries and suggest remedial

action so that SCSP and TSP can be implemented effectively in future.

Use of Pesticides and Fertilizers

4597. SHRI P.C. MOHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there are reports that the presence of arsenic in boro variety of rice has reached an alarming level;

(b) if so, the details thereof;

(c) whether the Government has conducted any study in this regard; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The arsenic content in the boro paddy grain varies from 0.16 to 0.58 mg. per kg. dry weight, which does not exceed the WHO permissible limits (1.0 mg. per kg.).

(c) and (d) Studies have been conducted on the arsenic problems in different districts of West Bengal. Detailed work is in progress at Bidhan Chandra Krishi Vishwavidyalaya, Kalyani; National Botanical Research Institute (NBRI), Lucknow and Rice Research Station, Chinsurah. The following Rice Varieties accumulating less arsenic have been identified:—

1. Shatabdi
2. Nayanmoni
3. IET 192296

Suitable steps to reduce arsenic toxicity in rice are as follows:—

1. Discouraging irrigation/drinking water from shallow tube wells.
2. Digging deep tube wells (having lesser arsenic) for drinking water and irrigation.

3. Use of recommended doses of organic manure and lime to reduce the arsenic uptake.

4. Identification and use of rice varieties which accumulate lesser arsenic.

Another sub project on "Arsenic in Food-Chain: Cause, Effect and Mitigation" under National Agricultural Innovation Project (NAIP) is also in progress at Bidhan Chandra Krishi Vishwavidyalaya, Mohanpur, Nadia as Lead center; Uttar Banga Krishi Vishwavidyalaya, Pundibari, Coochbihar; West Bengal University of Animal and Fishery Sciences, Belgachia; Indian Veterinary Research Institute research station at Belgachia; Central Inland Fisheries Research Institute (ICAR), Barrackpore and DN Guha Majumder Research Foundation, Kolkata.

Central Rice Research Institute, Cuttack (ICAR) has initiated studies on management aspects for ameliorating arsenic in rice grain grown with arsenic contaminated waters.

National Permit System

4598. SHRI P.L. PUNIA:
SHRI MAHESH JOSHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the committee constituted to look into the issue of streamlining of National Permit system in the country has recommended the collection of a lumpsum amount for vehicles plying under National Permit;

(b) if so, whether the Government has received comments from the States for implementation of the said recommendations; and

(c) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA): (a) Yes, Madam.

(b) and (c) The recommendations of the Committee were discussed in the 32nd meeting of the Transport Development Council held on 05.02.2010 and subse-

quently the issue was also discussed in the 33rd (Special) meeting of the Transport Development Council held on 16.04.2010. The States/UTs had agreed to accept the recommendations of the Committee. As per the decision of Transport Development Council, the new national permit system has already been implemented w.e.f. 08.05.2010.

[English]

Visa Norms for Spouses

4599. DR. SHASHI THAROOR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether foreigner spouses of Indian citizens working in international companies in the country find it difficult to obtain work permits;
- (b) if so, the reaction of the Government thereto;
- (c) whether the current regulation require that spouses wishing to take-up any employment in the country have to return to the country of their origin and obtain a requisite employment visa;
- (d) if so, the details thereof and reasons therefor;
- (e) whether such visa stipulations are causing hardships to women with foreign citizenship and Indian spouse to work in the country;
- (f) if so, the reaction of the Government thereto;
- (g) whether the Government proposes to allow foreign spouses of Indian citizens on inter company transfers to change their visa status by applying to the Foreigners Regional Registration Offices in India and by providing work rights in line with the regulations governing similar conditions in other countries; and
- (h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) to (f) There is no concept of grant of work permit to foreign nationals employed in India. As per extant instructions, all foreign nationals desirous of taking up employment in India are required to come on an Employment Visa which is granted subject to the fulfillment of various conditions stipulated. Foreign nationals who are spouses

of Indian citizens can also apply for a Person of Indian Origin (PIO) Card if they are eligible for the same and on obtaining the PIO Card, they can take up employment.

(g) and (h) A proposal received in this regard is under examination.

[Translation]

Sports Coaches

4600. SHRI BAL KUMAR PATEL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether adequate number of coaches of different sports disciplines are not available in the country;
- (b) if so, the details thereof, sports discipline-wise and State-wise;
- (c) whether the Government proposes to recruit coaches for different sports disciplines;
- (d) if so, the details thereof, sports discipline-wise and State-wise;
- (e) if not, the reasons therefor; and
- (f) the number of trained coaches presently in service in the country, sports discipline-wise?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) No, Madam.

- (b) Does not arise.
- (c) Presently, SAI has been recruiting coaches on contract basis. 155 coaches are engaged and sanction exists for 30 more contract coaches.
- (d) The discipline-wise distribution of existing contract coaches which includes those 85 who were already in position is at Statement-I. The discipline-wise sanction for recruitment of contract coaches out of which 70 have already been recruited is at Statement-II.
- (e) Does not arise.
- (f) The details of existing regular coaches are at and the existing contract coaches are at Statement-III.

1	2	3	4	5	6	7	8	9	10	11	12	13
19. Haryana						3						
20. Jammu and Kashmir												
21. Himachal Pradesh												
22. Chandigarh												
23. Punjab		1			1	2	2	1				
24. NIS Patiala												
25. Tamil Nadu												
26. Andhra Pradesh		1		1		2						
27. Kerala			1	1			1	1	1			
28. Karnataka						1						2
29. Puducherry												
30. Rajasthan						1						
31. Gujarat												
32. Maharashtra						3						
33. Goa												
Grand Total		12	4	4	1	25	7	4	5	1	1	5

*Arc-Archery, Ath-Athletics, Bdm-Badminton, BB-Basketball, BX-Boxing, Fenc-Fencing, CY-Cycling, FB-Football, GYM-Gymnastic,

14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30
1				1		2										7
						1	2		2					1		13
	1														1	2
	1															5
	3											1				9
	2	1			1						1					8
				1												2
2						3										8
8	22	3	1	2	5	9	11	5	7	2	3	4	2	1	1	155

HB-Handball, HCK-Hockey, JD-Judo, TKW-Teakwondo, SWM-Swimming, TT-Table Tennis, VB-Volleyball, WL-Weightlifting, WR-Wrestling.

Statement-II*Discipline-wise and Region-wise break up of sanction for recruitment of contract coaches*

Discipline	Region									
	Southern	Bhopal	Lucknow	Chandigarh	Kolkata	Sonipat	Gandhinagar	Imphal	Guwahati	Total
1	2	3	4	5	6	7	8	9	10	11
Archery					1		1		1	03
Athletics	1	3	2	1			2			09
Basket Ball			2	1						03
Boxing	1					1	3		4	09
Badminton					1				1	02
Equestrian			1							01
Football			1		1	1	1	1	1	06
Gymnastics		1	1							02
Handball	1		2							03
Hockey		1	1					2		04
Kabaddi- Kho-Kho			1	1			1		03	
Karate		1						1	1	03
Taekwondo	1				1		2	2	1	07

	12	3	4	5	6	7	8	9	10	11	
Table Tennis				1			1	1		1	04
Volleyball	2	1	1	1		1	1	1			07
Wrestling			1	2				1	1		05
Weightlifting	1			1				1		2	05
Shooting	1			1				1			02
Rowing						1		1			02
Swimming	2					1		5		1	
Judo				1		1		1	1	1	05
Kayaking				1		2				03	03
Fencing											
Wushu						1				01	01
Netball							1			01	01
Total	10	08	17	03	12	05	21	10	14	100	

Statement-III*State-wise and discipline-wise details of Coaches (Regular) posted in SAI Promotion Schemes.*

Sl. No.	Name of State	Coaches (Regular) posted in SAI (All India)																				
		Arc	Ath	Bdm	BB	BX	CKT	CY	FB	GYM	HB	HCK	JD	KKK	LT	SWM	IT	VB	WL	WR	Total	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	
1.	Andaman and Nicobar Islands		1						2										1		4	
2.	Bihar		2		2				5		1			3			1	7		1	22	
3.	Jharkhand		3		2				3	1	2	5		1				6			23	
4.	Orissa		8		3				4	2		2		1				3	1	2	26	
5.	West Bengal	4	15	2	4		3		23	11	2	1		1	1	5	2	7	2		83	
6.	Assam		4	1	3	1	2		4	1			1	1	1	4	3	3	1		30	
7.	Meghalaya	1				1			2	1									2		7	
8.	Sikkim								2								1				3	
9.	Tripura		3	1	1				3	5	2		1			1	1	1	1		20	
10.	Manipur	2	3	2	2	1		1	3	2	3	3	1	2				1	2	2	2	32
11.	Nagaland								1		1										2	
12.	Delhi		5	3	8	2	5	2	11	7	4	9	6	6	3	8	4	8	1	9	101	
13.	Madhya Pradesh	1	6	3	3	3	3		5	5		6		2		2		6		5	50	

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	
14. Uttar Pradesh			10	6	4	1	1		8	4	3	15	1				3	5	1	2	64	
15. Uttarakhand			3	2	1	1	1		5	1		1	1		1		4		3	1	25	
16. Chhattisgarh									1	1	1		1						1		5	
17. Haryana			7	2	4	8	5	1	4	3	4	5	4	6		2	2	5	3	4	69	
18. Jammu and Kashmir			2	2	3		2		3		3	4		1			1		1		22	
19. Himachal Pradesh			4	4	3	2	3		4	1	1	6	1	6			3	4			42	
20. Chandigarh			2	3	2		1		3	3	1	8		4		1		7			35	
21. Punjab			26	2	12	11	6	5	7	8	15	16	14	5	1	2	6	10	9	8	163	
22. Tamil Nadu			4		5	2	1		2			3		5	1	1	1	11	1		37	
23. Andhra Pradesh			8	2	5	1	1		6	4	6	6	1	11				7			58	
24. Kerala			13	1	6	1	2	1	3	3	4	8	1	5	1	6		9	4	1	69	
25. Karnataka			11	4	7		1		8	3	2	13	1	12	1	2	2	11	2	3	83	
26. Puducherry			1								1	1		2			1	3	1		10	
27. Rajasthan			6	2	6		3		2	4	3	3		2		1	5	6	1	6	50	
28. Gujarat			2	4	1	1	4		1	1	5	2	2	1		2	1	2		2	31	
29. Maharashtra		2	5		2				1	4	3	4	2	4		1	3	2	1	5	39	
30. Goa			2	1	1		1		2	1			2	1		3		1			15	
31. Daman and Diu				1			1														2	
Grand Total			10	156	48	90	36	46	10	128	76	66	122	40	82	10	42	46	126	37	51	1222

MADAM SPEAKER: The House stands adjourned to meet again at Twelve hours.

11.02 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

[SHRI FRANCISCO COSME SARDINHA *in the Chair*]

...(Interruptions)

12.0¼ hrs.

At this stage, Shri Shailendra Kumar, Shri K. Sugumar and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

12.0½ hrs.

PAPERS LAID ON THE TABLE

[English]

MR. CHAIRMAN: Now, Papers to be laid on the Table.

...(Interruptions)

MR. CHAIRMAN: Nothing else will go on record except Papers to be laid on the Table.

(Interruptions)...

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to lay on the Table a copy of the Mid-Year Analysis 2010-11 (Hindi and English versions) under

sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library, See No. LT 3647/15/10]

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2008-2009.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (1) above.

[Placed in Library, See No. LT 3648/15/10]

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3649/15/10]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2009-2010.

[Placed in Library, See No. LT 3650/15/10]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2009-2010.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2009-2010.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2009-2010, together with Audit Report thereon.
- (iv) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Coir Board, Kochi, for the year 2009-2010.

[Placed in Library, See No. LT 3651/15/10]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:—
- (i) S.O. 2145(E) published in Gazette of India dated 1st September, 2010, notifying the

Court of District and Sessions Judge, West Tripura, Agartala as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.

- (ii) S.O. 2146(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, Dimapur as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.

- (iii) S.O. 2147(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, Aizawl as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.

- (iv) S.O. 2148(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, Shillong as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.

- (v) S.O. 2149(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, Manipur East, Imphal as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.

[Shri Ajay Maken]

- (vi) S.O. 2150(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, Yupia, Itanagar as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (vii) S.O. 2151(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Special Judge, (NDPS Act), Bhopal as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (viii) S.O. 2152(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Judicial Commissioner, Ranchi as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (ix) S.O. 2153(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Senior Most Additional Sessions Judge at Chandigarh as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (x) S.O. 2154(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Senior Most Additional Sessions Judge at Mohali, as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xi) S.O. 2155(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Senior Most Additional Sessions Judge at Panchkula as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xii) S.O. 2156(E) published in Gazette of India dated 1st September, 2010, notifying the District Court, Kavaratti as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xiii) S.O. 2157(E) published in Gazette of India dated 1st September, 2010, notifying the District and Sessions Court, Bilaspur as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xiv) S.O. 2158(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Additional District and Sessions Judge-I, Patna as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xv) S.O. 2159(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, Shimla as the Special Court for purposes

- of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xvi) S.O. 2160(E) published in Gazette of India dated 1st September, 2010, notifying the District and Session Court (Special Division-I) at Gangtok, presided over by Hon'ble by Dr. Sonam Wangdi Lepcha, District and Sessions Judge, as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xvii) S.O. 2161(E) published in Gazette of India dated 1st September, 2010, notifying the Court of IV Additional Metropolitan Sessions Judge-cum-XVIII Additional Chief Judge, City Civil Court, Hyderabad as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xviii) S.O. 2162(E) published in Gazette of India dated 1st September, 2010, notifying the Principal District and Sessions Court, Puducherry as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xix) S.O. 2163(E) published in Gazette of India dated 1st September, 2010, notifying the Bomb Blast Court, Chennai as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xx) S.O. 2164(E) published in Gazette of India dated 1st September, 2010, notifying the District and Sessions Court, Dehradun presided over by Hon'ble Shri U.C. Dhyani, District and Sessions Judge as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xxi) S.O. 2165(E) published in Gazette of India dated 1st September, 2010, notifying the Designated Courts under TADA/POTA at Jammu and Srinagar as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- [Placed in Library, See No. LT 3652/15/10]
- (xxii) S.O. 2166(E) published in Gazette of India dated 1st September, 2010, appointing Shri S.B. Faria, Advocate as Special Public Prosecutor for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Goa.
- (xxiii) S.O. 2167(E) published in Gazette of India dated 1st September, 2010, appointing Ms. Rohini Salian, Advocate, Bombay High Court, as Special Public Prosecutor for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Maharashtra.

[Shri Ajay Maken]

(xxiv) S.O. 2168(E) published in Gazette of India dated 1st September, 2010, appointing Shri D. K. Das, Senior Advocate, Guwahati High Court, as Special Public Prosecutor for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Assam.

(xxv) S.O. 2169(E) published in Gazette of India dated 1st September, 2010, appointing S/Shri K.N. Ravindran and M. Ajay, Advocates, as Special Public Prosecutors for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Kerala.

[Placed in Library, See No. LT 3653/15/10]

(2) A copy of the Central Reserve Police Force Sub-Inspector (Ministerial), Inspector (Ministerial) and Subedar Major (Ministerial) Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 868(E) in Gazette of India dated 29th October, 2010 under sub-section (3) of Section 18 of the Central Reserved Police Force Act, 1949.

[Placed in Library, See No. LT 3654/15/10]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank, Chennai, for the year 2009-2010, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English

versions) by the Government of the working of the REPCO Bank, Chennai, for the year 2009-2010.

[Placed in Library, See No. LT 3655/15/10]

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—

(i) A copy of the Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 2009-2010, alongwith Audited Accounts.

(ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3656/15/10]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:—

(i) The Indo-Tibetan Border Police Force Veterinary Cadre Group 'A' Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 853(E) in Gazette of India dated 22nd October, 2010.

(ii) The Indo-Tibetan Border Police Force Veterinary Cadre (Group 'B' Posts) Hindi Translators Recruitment Rules, 2010 published in Notification No. G.S.R. 877(E) in Gazette of India dated 2nd November, 2010.

(iii) The Indo-Tibetan Border Police Force, Assistant Sub-Inspector (Stenographer), Group 'C' Post, Recruitment (Amendment)

Rules, 2010 published in Notification No. G.S.R. 907(E) in Gazette of India dated 12th November, 2010.

[Placed in Library, See No. LT 3657/15/10]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3658/15/10]

- (b) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3659/15/10]

(c) (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3660/15/10]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Consumer Coordination Council, Noida, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consumer Coordination Council, Noida, for the year 2008-2009.

[Placed in Library, See No. LT 3661/15/10]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2009-2010.

[Placed in Library, See No. LT 3662/15/10]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2007-2008.

[Prof. K.V. Thomas]

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2007-2008.

[Placed in Library, See No. LT 3663/15/10]

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (4) above.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the VOICE Society, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the VOICE Society, New Delhi, for the year 2008-2009, for the year 2009-2010.

[Placed in Library, See No. LT 3664/15/10]

- (7) A copy of the Bureau of Indian Standards (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 887(E) in Gazette of India dated 8th November, 2010 under Section 39 of the Bureau of Indian Standards Act, 1986.

[Placed in Library, See No. LT 3665/15/10]

...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri S. Jagathrakshakan, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2010-2011.

[Placed in Library, See No. LT 3666/15/10]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:—

- (i) S.O. 2788(E) published in Gazette of India dated the 16th November, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 75 in the State of Madhya Pradesh.

- (ii) S.O. 2789(E) published in Gazette of India dated the 16th November, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 92 in the State of Madhya Pradesh.

- (iii) S.O. 580(E) published in Gazette of India dated the 11th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Morabazar-Khaloighuguti Section) in the State of Assam.

- (iv) S.O. 996(E) published in Gazette of India dated the 3rd May, 2010, regarding acquisition of land for building, maintenance, management- and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.

- (v) S.O. 998(E) published in Gazette of India dated the 3rd May, 2010, authorising the Land Acquisition Collector, (South-West), Delhi, as the competent authority to

- acquire land for building, maintenance, management and operation of National Highway No. 236 in the State of NCT of Delhi.
- (vi) S.O. 999(E) published in Gazette of India dated the 3rd May, 2010, authorising Additional District Magistrate/Land Acquisition Collector, (South-West), Delhi, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 236 in the State of NCT of Delhi.
- (vii) S.O. 1533(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 236 (Andheria More to Delhi/Haryana Border) in the State of NCT of Delhi.
- (viii) S.O. 2459(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (ix) S.O. 2466(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Varanasi-Aurangabad Section) in the State of Uttar Pradesh.
- (x) S.O. 2255(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Bhubaneswar-Uttara Sasan Section) in the State of Orissa.
- (xi) S.O. 1813(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar and Bhubaneswar-Kolkata Sections) in the State of Orissa.
- (xii) S.O. 1544(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhattisgarh Section) in the State of Orissa.
- (xiii) S.O. 1959(E) published in Gazette of India dated the 11th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Malibarahi-Siriapur Section) in the State of Orissa.
- (xiv) S.O. 2079(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Kabirajpur-Biragobindapur Section) in the State of Orissa.
- (xv) S.O. 1541(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Lingipur-Sardeipur Section) in the State of Orissa.
- (xvi) S.O. 2273(E) published in Gazette of India dated the 14th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Dolagobindapur-

[Kunwar R.P.N. Singh]

Malatipatpur Section) in the State of Orissa.

- (xvii) S.O. 2245(E) published in Gazette of India dated the 13th September, 2010, containing corrigendum to the Notification No. S.O. 1293(E) (in English version only) dated 1st June, 2010.
- (xviii) S.O. 2254(E) published in Gazette of India dated the 13th September, 2010, containing corrigendum to the Notification No. S.O. 1310(E) (in English version only) dated 13th September, 2010.
- (xix) S.O. 2385(E) published in Gazette of India dated the 30th September, 2010, containing corrigendum to the Notification No. S.O. 1813(E) dated 23rd July, 2010.
- (xx) S.O. 2247(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Uttarasasana-Malatipatpur Section) in the State of Orissa.
- (xxi) S.O. 2266(E) published in Gazette of India dated the 14th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.
- (xxii) S.O. 1808(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Bhubaneswar-Uttara Sasan Section) in the State of Orissa.
- (xxiii) S.O. 2244(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Birapartappur-Samjajpur Section) in the State of Orissa.
- (xxiv) S.O. 2308(E) published in Gazette of India dated the 17th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4A (Belgaum-Goa/Karnataka Border Section) in the State of Karnataka.
- (xxv) S.O. 2270(E) published in Gazette of India dated the 14th September, 2010, making certain amendments in the Notification No. S.O. 840(E) dated 1st June, 2006.
- (xxvi) S.O. 2215(E) published in Gazette of India dated the 9th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (xxvii) S.O. 1874(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Karnataka.
- (xxviii) S.O. 1724(E), S.O. 1725(E) and S.O. 1726(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 13 (Bijapur-Hungund Section) in the State of Madhya Pradesh.

- (xxix) S.O. 2220(E) published in Gazette of India dated the 10th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Morabazar-Khaloighuguti Section) in the State of Assam.
- (xxx) S.O. 1643(E) published in Gazette of India dated the 12th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 44 (Meghalaya/Assam Border to Tripura/Assam Border) in the State of Assam.
- (xxxi) S.O. 1870(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of Assam.
- (xxxii) S.O. 1051(E) published in Gazette of India dated the 10th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.
- (xxxiii) S.O. 2053(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of Assam.
- (xxxiv) S.O. 2081(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bijni-Nalbari Section) in the State of Assam.
- (xxxv) S.O. 1714(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 in the State of Tamil Nadu.
- (xxxvi) S.O. 1715(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (xxxvii) S.O. 1932(E) published in Gazette of India dated the 9th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xxxviii) S.O. 1961(E) published in Gazette of India dated the 11th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (xxxix) S.O. 2221(E) published in Gazette of India dated the 10th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xl) S.O. 2309(E) published in Gazette of India dated the 17th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 in the State of Tamil Nadu.

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- (xli) S.O. 2461(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xlii) S.O. 2537(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Puducherry-Tindivanam Section) in the State of Tamil Nadu.
- (xliii) S.O. 1962(E) published in Gazette of India dated the 11th August, 2010, making certain amendments in the Notification No. S.O. 1813(E) dated 24th July, 2009.
- (xliv) S.O. 2249(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xlv) S.O. 2380(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of new four lane Elevated Road from Chennai Port to Maduravoya on National Highway No. 4 in the State of Tamil Nadu.
- (xlvi) S.O. 2555(E) published in Gazette of India dated the 13th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xlvii) S.O. 2621(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1A (Jalandhar-Pathankot and Pathankot-Jammu Sections) in the State of Punjab.
- (xlviii) S.O. 2622(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Himachal Pradesh.
- (xlix) S.O. 2623(E) and S.O. 262(E) published in Gazette of India dated the 5th August, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1A (Mukerian-Pathankot Section) in the State of Punjab.
- (l) S.O. 2108(E) published in Gazette of India dated the 30th August, 2010, making certain amendments in the Notification No. S.O. 3198(E) dated 14th December, 2009.
- (li) S.O. 2533(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Punjab.
- (lii) S.O. 2825(E) published in Gazette of India dated the 23rd November, 2010, authorising the officers, mentioned therein, as the competent authority to acquire land for

- building, maintenance, management and operation of National Highway No. 216 (Raigarh-Saraipalli Section) in the State of Chhattisgarh.
- (liii) S.O. 1540(E) published in Gazette of India dated the 25th June, 2010, containing corrigendum to the Notification No. S.O. 955(E) dated 26th April, 2010.
- (liv) S.O. 2536(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Umaranala to Madhya Pradesh/Maharashtra State Border Section) in the State of Madhya Pradesh.
- (lv) S.O. 2460(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Rajmarg Crossing Section) in the State of Madhya Pradesh.
- (lvi) S.O. 2538(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Rajmarg Crossing Section) in the State of Madhya Pradesh.
- (lvii) S.O. 2743(E) published in Gazette of India dated the 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Design Chainage) in the State of Madhya Pradesh.
- (lviii) S.O. 2691(E) published in Gazette of India dated the 1st November, 2010, making certain amendments in the Notification No. S.O. 1701(E) dated 19th July, 2010.
- (lix) S.O. 2251(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (lx) S.O. 2534(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (lxi) S.O. 2620(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (lxii) S.O. 2632(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (lxiii) S.O. 2594(E) published in Gazette of India dated the 19th October, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (lxiv) S.O. 2612(E) published in Gazette of India dated the 22nd October, 2010, regarding

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acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

- (lxv) S.O. 2614(E) and S.O. 2615(E) published in Gazette of India dated the 25th October, 2010 regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

- (2) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii), (iv), (xxx), (xxxi) and (xxxii) of (1) above.

[Placed in Library, See No. LT 3667/15/10]

...(Interruptions)

12.01 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY GENERAL: Mr. Chairman, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 5 Bill, 2010, which was passed by the Lok Sabha at its sitting held on the 2nd December, 2010 and transmitted to the Rajya Sabha for its recommendations and to state that

this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 6 Bill, 2010, which was passed by the Lok Sabha at its sitting held on the 2nd December, 2010 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

...(Interruptions)

12.02 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

10th and 11th Reports

[English]

SHRI V. KISHORE CHANDRA DEO (Aruku): I beg to present the following Reports (Hindi and English versions) of the Committee on Public Undertakings (2010-11):—

- (1) Tenth Report on Power Grid Corporation of India Ltd.
- (2) Eleventh Report on Rashtriya Ispat Nigam Ltd.

12.03 hrs.

STANDING COMMITTEE ON COAL AND STEEL

7th to 10th Reports

[English]

SHRI KALYAN BANERJEE (Sreerampur): I beg to

present the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:—

- (1) Seventh Report on Action Taken by the Government on the observations/recommendations contained in the Thirty-fifth Report on the "Rehabilitation and Resettlement by Coal India Ltd." relating to the Ministry of Coal.
- (2) Eighth Report on Action Taken by the Government on the observations/recommendations contained in the First Report on the "Demands for Grants (2009-10)" of the Ministry of Coal.
- (3) Ninth Report on Action Taken by the Government on the observations/recommendations contained in the Second Report on the "Demands for Grants (2009-10)" of the Ministry of Mines.
- (4) Tenth Report on Action Taken by the Government on the observations/recommendations contained in the Third Report on the "Demands for Grants (2009-10)" of the Ministry of Steel.

...(Interruptions)

12.03¼ hrs.

STATEMENTS BY THE MINISTERS

- (i) **Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Agriculture on Demands for Grants (2010-11), pertaining to the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND

*Laid on the Table and also placed in Library, See No. LT 3668/15/10.

PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): On behalf of Shri Sharad Pawar, I beg to lay the statement on the status of implementation of observations/recommendations contained in the Seventh Report of the Standing Committee on Agriculture in pursuance of the direction 73A of the hon. Speaker, Lok Sabha vide Lok Sabha Bulletin — Part-II dated September 01, 2004 under the Rules of Procedure and Conduct of Business in Lok Sabha.

The Standing Committee on Agriculture examined the Demands for Grants of the Department of Animal Husbandry, Dairying and Fisheries (DADF) for the year 2010-11 and presented the Report in Lok Sabha on 28th April, 2010. The Report contained 28 observations/recommendations. Action Taken Replies of the Government were sent to the Committee on 27th July, 2010.

The status of action taken regarding implementation of the observations/recommendations of PSCA is indicated in the statement which is laid on the Table.

...(Interruptions)

12.03½ hrs.

- (ii) **Status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Coal and Steel on Demands for Grants (2010-11), pertaining to the Ministry of Mines***

[English]

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): I beg to lay the statement on implementation of the recommendations of the Standing Committee on Coal and Steel relating to Ministry of Mines contained in their 5th Report as per the directions of the hon. Speaker, Lok Sabha.

*Laid on the Table and also placed in Library, See No. LT 3669/15/10.

[Shri B.K. Handique]

The 5th Report of the Standing Committee on Coal and Steel has been presented to Lok Sabha on 22.4.2010, which was for the Demands for Grants of the Ministry of Mines for the year 2010-11. Action taken on this has been sent to the Committee Office on 26.7.2010. There were 11 recommendations in the 5th Report of the Committee on which action was called for on the part of the Government.

The status of the implementation is indicated in the Annexure-I to my statement, which is laid on the Table of the House. I would not like to take the valuable time of the House to read the Annexure and request that these may be considered as read.

...(Interruptions)

12.03¼ hrs.

- (iii) **Status of Implementation of the recommendations contained in the 6th Report of the Standing Committee on Information Technology on Demands for Grants (2010-11), pertaining to the Ministry of Information and Broadcasting.**

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri S. Jagathrakshakan, I beg to lay the statement on the status of implementation of Recommendations/Observations contained in the Sixth Report of the Parliamentary Standing Committee on Information and Technology relating to Detailed Demands for Grants (2010-11) concerning the Ministry of Information and Broadcasting in pursuance of direction 73A of Speaker, vide Lok Sabha Bulletin-Part II, dated 1st September, 2004.

*Laid on the Table and also placed in Library, See No. LT 3670/15/10.

The Standing Committee on Information Technology was constituted on 31st August 2009. The Report of the Committee viz. Sixth Report of the Standing Committee on Information Technology (2010-11) was presented to Lok Sabha on 21/04/2010. It contained 32 Recommendations/Observations.

The Action Taken Notes of the Government on all 32 Recommendations/Observations contained in the 6th Report were forwarded to the Standing Committee on Information Technology on 21/09/2010.

A Statement of the aforesaid Action Taken Notes on the above 32 Recommendations/Observations as contained in the 6th Report of Standing Committee on Information Technology in respect of the Ministry of Information and Broadcasting is laid on the Table of the House.

...(Interruptions)

12.04½ hrs.

PROTECTION OF WOMEN AGAINST SEXUAL HARASSMENT AT WORKPLACE BILL, 2010*

[English]

MR. CHAIRMAN: Now item 16, Shrimati Krishana Tirath.

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to move for leave to introduce a Bill to provide protection against sexual harassment of women at workplace and for the prevention and redressal of complaints of sexual harassment and for matters connected therewith or incidental thereto.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide

*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 07.12.10.

protection against sexual harassment of women at workplace and for the prevention and redressal of complaints of sexual harassment and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRIMATI KRISHNA TIRATH: I introduce.* the Bill.

...(Interruptions)

12.05 hrs.

MATTERS UNDER RULE 377**

Mr. CHAIRMAN: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members are requested to send slips immediately, as per the practice.

...(Interruptions)

- (I) **Need to undertake welfare measures through Centrally Sponsored Schemes for the fishermen of Srikakulam district, Andhra Pradesh**

DR. KRUPARANI KILLI (Srikakulam): Srikakulam is one of the most backward districts in Andhra Pradesh. Srikakulam has a coastal length of 193 kms and has about 104 fishermen villages with a population of around two lakhs fishermen. This district is rich in marine fish and prawn. Because of its proximity to Visakhapatnam district, Srikakulam has a great potential for export of marine products. However, due to the backwardness in the region, the people are not able to tap the potential. The people are very poor and require financing. The fishermen require mechanized boats and nets for fishing. Due to poverty, they are not able to purchase these items. They do not have any insurance facility and the Government must provide a group insurance scheme for the welfare of fishermen. A large number of fishermen

do not have proper houses and they need to be provided pucca housing through a Centrally sponsored scheme. Similarly, they are given an oil subsidy @ Rs. 6 per litre and this is required to be increased. I, therefore, request the Minister of Agriculture to take necessary steps to provide pucca houses, oil subsidy and finance at subsidized rates for purchase of mechanized boats and fishing nets. The Government should also start a separate Group Insurance Scheme for the fishermen to benefit the fishermen in Srikakulam district. If these steps are taken, it will go a long way in improving the living conditions of fishermen in Srikakulam district.

- (II) **Need to install pollution control devices in Thermal Power Plants and other Industrial units being set up in Vidarbha region of Maharashtra**

[Translation]

SHRI DATTA MEGHE (Wardha): Through you, I would like to draw the attention of the Government towards the increasing level of spreading in Wardha Parliamentary Constituency of Maharashtra. Various kinds of industries are being set up in this constituency. The environment is getting pollution on account of non-compliance of rules by these industries for checking pollution. Not only this, the area surrounding the Bapukuti premises of the Father of the Nation, Mahatma Gandhi, situated in Sevagram is also getting polluted. Proper steps should be taken to ensure that the environment is not being polluted by these industries.

The Government has accorded approval for setting up 261 industries in Vidarbha region. Out of these 85 industries and coal based thermal power plants. These plants will consume 11.68 lakh tonne coal each day. This coal will spread lakhs of tonnes of ashes in atmosphere on account of which the environment of the whole Vidarbha will get polluted. There will also be consumption of water in these quantity water will also be consumed on these plants as a result of which there will also be the shortage of water for drinking as well as for irrigation in

*Introduced with the recommendation of the President.

**Treated as laid on the Table.

[Shri Datta Meghe]

village. The interests of the farmers should also not be overlooked while setting up the industries.

I, therefore request to the Government that the industries should, of course, be set up in Vidarbha region, but while setting up the industries in the region environmental concern should be kept in mind for which pollution checking instruments be installed in these industries so that the environment may not be polluted. There should be strict action against those industries which violate the rules laid down for checking pollution.

(iii) Need to check spread of malaria in Chhattisgarh and provide adequate medical facilities to the people in the State.

DR. CHARAN DAS MAHANT (Korea): Malaria has taken a shape of epidemic in Vananchal, Marwahi, Pendra, Korla district, Korba district, Sarguja and Bastar of Chhattisgarh. Untimely deaths of 47 school children are reported in Marwahi region. This year the number of deaths has increased in comparison to that of those caused in previous year in Korla district. Malaria is causing constant deaths in Korba, Bilaspur, Sarguja and Janggir. Despite these being sensitive areas the department of health is not careful about the seriousness of the situation. There is no spray of D.D.T. powder. On account of deploying no trained technicians on duty the sufferers are not undergoing medical tests, whereas symptom of falciparum has been found in 80% people. It seems that the department of Malaria in the State is incapable to control the situation. The State administration may please be directed to provide adequate health security to the tribes and students of the forest region.

(iv) Need to set up Kendriya Vidyalayas in Bhadrachalam and Warangal in Mahabubabad Parliamentary Constituency, Andhra Pradesh

[English]

SHRI P. BALRAM (Mahabubabad): I would like to

draw the kind attention of the august House regarding the need to set up at least two Kendriya Vidyalayas, one in Bhadrachalam area and one in Warangal district i.e. in my Mahabubabad Parliamentary constituency, in Andhra Pradesh. Nearly 30 schools are catering to the needs of the students in Andhra Pradesh. Students are being benefited very much from these schools especially the tribal children. Most of the people who are living in and around the areas of Bhadrachalam, Illendu, and in other areas in Mahabubabad Constituency belongs to SC/ST/OBC and other minority sections and many people are poor and they are striving for their livelihood with their meagre incomes. Most of the students cannot afford the expenses of education in private institutions due to severe poverty. There is a dire need to cater to the needs of the students who are mostly from weaker sections and the tribals. If the Government sets up adequate Kendriya Vidyalayas in my Mahabubabad Constituency, the students particularly hailing from tribal communities will be mostly benefited and definitely it will increase the knowledge levels in all parts of our country with a uniform procedure.

I, therefore, request the Hon'ble Minister of Human Resource Development, through Madam Speaker, to kindly intervene in the matter and ensure that at least two Kendriya Vidyalayas each in Bhadrachalam area and Warangal district may be set up in my Mahabubabad Parliamentary Constituency in the remaining XI Plan period.

(v) Need to stop addition of more castes/tribes in the lists of Scheduled Castes/Scheduled Tribes

[Translation]

SHRI MAROTRAO SAINUJI KOWASE (Gadchiroli-Chimur): There are so many castes added to the lists of Scheduled Castes/Scheduled Tribes during the last several years who are in better position than those in the lists of aboriginal Scheduled Castes and Scheduled Tribes. After addition of these castes in the lists of Scheduled Castes and scheduled Tribes, the benefits of

reservation are not reaching those already listed in the categories of socially and economically backward Scheduled Castes and Scheduled Tribes, but the newly added castes are taking the benefits of reservation on account of which the reservation policy of the Government is not getting proved to be favourable to the needy persons of these categories. If the addition of more other castes in the lists of aboriginal Scheduled Castes and Scheduled Tribes is stopped and the benefits of reservation are ensured only to those who are socially, economically backward castes of these categories, only then the upliftment of these will be possible.

I, therefore, request the Union Government to stop addition of more castes in the list of Scheduled Castes and Scheduled Tribes and take necessary steps to ensure benefits of reservation to those socially economically backward castes listed in the categories of aboriginal Scheduled Castes and Scheduled Tribes.

(vi) Need to check the fast depleting water level in Rajgarh Parliamentary Constituency, Madhya Pradesh

SHRI NARAYAN SINGH AMLABE (Rajgarh): The western part of Madhya Pradesh consists of my parliamentary constituency, Rajgarh in particular is adjoining the border of Rajasthan. Water level is registering decline over there. About 10 years ago sufficient water used to be available by digging tubewell simply upto 70-80 feet deep, but now in the same area it is hardly available by digging tubewell even 400 to 700 feet deep. If the sufficient water is managed to be available anyhow, it is not worth drinking. If the Government does not make any immediate effort by formulating a proper work plan in this regard, this western part of Madhya Pradesh, which is adjoining Rajasthan, will be converted into desert land. The sign of converting into the desert land is apparent in Tanwarwad area of Rajgarh district of this part since now.

This western part of Madhya Pradesh, which is called Malwa where a common saying — 'Malwa mein pag-pag par neer aur dag-dag par rotee' (water at every step and

bread at every door in Malwa) — is more popular, will be confined to be the story of history soon and our prosperous Malwa will be converted into desert land.

(vii) Need to augment rail services in Amreli Parliamentary Constituency, Gujarat

SHRI NARANBHAI KACHHADIA (Amreli): My Parliamentary Constituency is very backward from railway point of view whereas population of this constituency is more than 25 lakh. The people of this constituency being financially backward are linked with other towns for their daily earnings and they commute everyday for their business or job. In our country railways are considered to be the cheapest and easiest means of transportation and there is a great importance of railways even in the earning of revenues in the country. In 1892 metre gauge railways were run in Amreli district and they are still running in the metre gauge over there. Necessary provisions should be made in the coming railway budget for extending the following railway facilities in Amreli parliamentary constituency:—

1. Broad gauge railway facilities should be provided from Ahmedabad to Amreli, Junagarh and Junagarh to Somnath.
2. The platform level of Sabarkundala railway station in Amreli district is comparatively either in level to or much below the railway line due to which the passengers have to board the trains by hanging the stairs of the railways and, thus, face very much difficulties. Therefore, the height of the platform of the railway station should be raised.
3. There is a railway crossing at Lathi, Amreli Road which faces heavy traffic congestion area. It has always traffic congestion, so, an over-bridge should be constructed at this railway crossing so that this problem could be resolved.
4. There is a Taluka namely Gariyadhar in Bhavnagar district which falls under my parliamentary constituency and the population of this

[Shri Naranbhai Kachhadia]

Taluka is more than two lakh, but even after the lapse of 64 years of independence no railway line has been laid over there. So, this grave traffic problem should be resolved at first giving priority to it.

(viii) Need to augment rail services in Churu Parliamentary Constituency, Rajasthan

SHRI RAM SINGH KASWAN (Churu): There are so many railway projects lying pending for a very long time in my Parliamentary constituency Ghum, Rajasthan. In the last railway budget an announcement was made for conducting survey in respect of laying Churu-Taranagar-Nohar, Sardarshahar-Hanumangarh, Sikar-Salasar-Bidasar-Nokha, Bhiwani-Pilani-Churu new railway lines but the work of these projects is running in a very slow pace. In addition to these a survey of laying another new railway line via Suratgarh-Sardarshahar-Taranagar-Sadulpur has been conducted, but no work has been carried out so far there. Announcement for gauge conversion of Sadulpur (Suratpura) — Shriganganagar, Churu-Sikar-Jaipur, Loharu-Sikar, Ratangarh-Sardarshahar railway lines was made also in the previous railway budget but the availability of resources for these projects has been very less and, thus, no work has been started so far thereon. There is need to complete these projects without delay for development of this area. Not a single kilometre railway line was laid in the said area after independence of the country.

I, therefore, request the Government to complete the said projects at the earliest.

(ix) Need to take steps for the rehabilitation of people displaced due to setting up of Bagmati irrigation project in Sitamarhi district, Bihar

SHRIMATI RAMA DEVI (Sheohar): No rehabilitation facilities have been provided to the families displaced due to setting up of Bagmati Irrigation project in Sitamarhi district in my parliamentary constituency Sheohar even

after the lapse of so many years till date. Among these 452 families displaced from Masha Alam village of Bairganiya block are deprived of basic amenities for more than ten years and these all families are compelled to live near railway lines without homes and 134 families of Rampur Kanth village in Suppi block are also deprived of basic amenities since 2007. People of this block are living in open near the dam. Owing to lack of rehabilitation facility children of these families are deprived of education and they are facing so many hardships in rainy and winter seasons. These families are living without homes.

Through the House, my request is that the rehabilitation facilities should be provided with immediate effect to the said displaced families.

(x) Need to relax forest laws to facilitate development works in tribal dominated areas of Sabarkantha Parliamentary Constituency, Gujarat

SHRI MAHENDRASINH P. CHAUHAN (Sabarkantha): Khedbrahm, Vijaynagar, Meghraj and Bhiloda are the four tribal dominant blocks in my parliamentary constituency, Sabarkantha, Gujarat. There is no metalled road constructed in most of the villages of these blocks due to forest laws even after the lapse of 64 years of independence. School buildings are not being constructed and even the basic amenities are not reaching the tribal people due to these forest laws on account of which the life of these tribal people has become very pathetic and pitiable and they are not getting the opportunity of development also like other citizens. Owing to these forest laws various schemes of the Government like Indira Awas Yojana, drinking water schemes, rural road schemes, Rajiv Gandhi Rural Electrification Scheme, rural development schemes and other development schemes are not being implemented due to which the tribal people of these areas are totally deprived of welfare and various other development schemes of the country. There are so many villages like Paliyabiya, Mama Pipla of Khedbrahm block, Kherwada of Vijaynagar block which are still deprived of development.

There is no access to the villages in rainy season. A serious problem is faced in taking the ailing persons and the pregnant ladies to the hospitals for their treatment and delivery respectively.

Through the House, I would request the Government that the schemes of basic amenities should be implemented in tribal dominated villages by giving relaxation to the forest laws so that the tribal people could get benefits of various schemes like those on other parts of the country.

- (xi) Need to accord approval to the proposal of Government of Gujarat to set up new medical colleges in the State**

[English]

SHRIMATI JAYSHREEBEN PATEL (Mahesana): Under the Control of Gujarat Medical Education and Research Society (an organization of Gujarat State Government) new Medical Colleges are proposed to be set up for which necessary provision of Fund has been made in the State budget. The above Society has applied in August, 2010 for establishment of new Medical Colleges in Ahmedabad, Vadodra, Patan Gandhinavan and Valsad.

Gujarat is a developed State but there is dearth of Medical colleges and doctors. In order to meet the requirements of the State, setting up of Medical colleges is necessary. Hence, I urge the Central Government to accord necessary approval for setting up new medical colleges at the earliest.

- (xii) Need to check the soil erosion caused by river Ganga in Chandauli district, Uttar Pradesh**

[Translation]

SHRI RAMKISHUN (Chandauli): The existence of dozens of villages, half a dozen smaller lift canals set up along the Ganga river and hundred acres of agriculture land in Chandauli district of Uttar Pradesh is fading due to heavy soil erosion caused by the national river Ganga in rainy days as well as in the days of floods. Dozens of

villages like Hingutpur, Raipur, Narauli, Gurainee, Nagwa, Birasrai of Dhanapur development block and Milkipur, Kunda Kala, Kunda Khurd, Sakurabad and so on of Niyamatabad block are getting affected totally due to soil erosion caused by Ganga. Thousands of acres of land are getting damaged due to erosion and half a dozen smaller lift canals set up for irrigation of the farmers' thousand acres of agriculture land along this national river are posing threats from soil erosion. Lot of hardship is faced in keeping the places of Kunda pump canal and Milkipur pump canal as well as Gurainee pump canal, Nagwa pump canal, Birasrai pump canal intact from erosion, as these are not being operated regularly in their full capacity at the time of irrigation on account of which irrigation of farmers' thousands acres of agriculture land get interrupted and the agriculture products of the farmers of this region are constantly reducing. The financial conditions of the farmers are getting deteriorated day by day. If the constant erosion of soil caused by Ganga is not checked, the existence of dozens of villages in Chandauli district and the smaller lift canals at Ganga river will be abolished and hundreds acres of lands of the farmers continue to disappear into Ganga each year and there will be a grave problem created in respect of irrigation.

So, while bringing this matter of public importance into the notice of the Government through the House I demand that the Government of India should formulate a work plan to check the soil erosion being caused by Ganga river in Chandauli district of Uttar Pradesh so that the soil erosion being caused in Ganga river could be stopped and the existence of half a dozen lift canals set up for irrigation and the agriculture land of the farmers being eroded be saved.

- (xiii) Need to review the decision to privatise Film and Television Institute, Pune, Maharashtra**

[English]

SHRI P.K. BIJU (Alathur): I would like to draw the attention of the house to the issue on privatization of Indian Film and Television Institute, Pune. My concerns and

[Shri P.K. Biju]

reservations are regarding the so called upgradation of FTII and the DPR furnished by Hewitt Associates. I must say that the report is "amateur" and is not based on scientific research. Hewitt Associates analyses for corporate companies. So analysis of FTII should have been done by someone who knows the art of filmmaking.

The second fundamental issue is the deviation of FTII towards public-private partnership (PPP). A number of expensive industry-oriented short-term courses have now been introduced to make the institute profit-generating. This is clear from Sub clause 1 of Clause 9.1.3., Hewitt report. It States that the courses should be remodelled on a self reliance mode. The report suggests the need of immense focus on managing media as business. It is obvious that the recommended public-private partnership (PPP) is an industry-oriented approach. The art school cannot be analysed the same way as a corporate set-up. The founding of FTII was intended to give free space for creative exploration of national talent.

If FTII is modified as suggested by Hewitt Associates, only the affluent will be able to study here and initiative for tribal representation as proposed, and spirit of FTII cannot be maintained.

The so called "reconstruction" of FTII, done on the principles of a private company accompanied by a changed syllabus, will fundamentally alter the fabric of the institute and the plural cinema that FTII has encouraged and stood by over the years.

I urge upon the ministry to withdraw the ongoing privatization and commercialization process in the name of upgradation suggested by the Hewitt Associates. The Government should improve the existing infrastructure to accommodate the increasing number of students and avoid an increase in course fees to make film education available to students from modest backgrounds, proper revision and formulation of the syllabus and filling up vacant posts and finally upgradation in a transparent manner with the effective functioning of the Committee.

(xiv) Need to amend the Bombay Port Trust Act, 1879 in order to enable the Municipal Corporation of Greater Mumbai to levy property tax either on the basis of the capital value of the properties or their rateable value

DR. SANJEEV GANESH NAIK (Thane): Under the Mumbai Municipal Corporation Act, 1988, property tax is levied on the basis of rateable value of the property-value of the property. This Act has now been amended by the Maharashtra Act No. XI of 2009 dated the 13th April, 2009 to provide for an option to the Municipal Corporation of Greater Mumbai for levying property tax either on the basis of the Capital value of properties or their rateable value. In order to bring in force the above amendment, the Central Act of the Bombay Port Trust Act, 1879 has been sent to the Government of India vide letter No. BMC-1005/185/CR24/UD-32 dated 30th June, 2006. But the matter is pending with Government of India for a long. I, therefore, urge upon the Government to amend the Bombay Port Trust Act, 1879 as proposed at the earliest.

(xv) Need to provide VPU coaches in place of SLR coaches in Mangalore Express (Train No. 6107) and Tea Garden Express (Train No. 6865) and provide a stoppage of Tea Garden Express at Uthukuli in Tiruppur district, Tamil Nadu

SHRI C. SIVASAMI (Tiruppur): Uthukuli in Tiruppur district, Tamil Nadu is famous for producing Butter, Ghee and Curd. These items are being transported to Kerala and to other parts of the country by rail on a daily basis. The revenue earned by Railways is more than Rupees One Lakh per day. The present SLR coach attached to train No. 6107 (Mangalore Express) and 6865 (Tea Garden Express) are too small to accommodate these items from Uthukuli to other parts of the country. The producers of Butter, Ghee and Curd are demanding attachment of VPU coach in place of SLR coach in the above trains for easy transportation. Moreover, they are requesting the stoppage of Train No. 6866 (Tea Garden Express) at Uthukuli. I, on behalf the people of my Parliamentary Constituency, appeal to the Minister of Railways through this House to consider their demand.

(xvi) Need to expedite the construction of fly-over project near IIT Khargpur, West Bengal

SHRI PRABODH PANDA (Midnapore): The construction work on fly-over at Puri Gate near IIT Kharagpur under South Eastern Railway started early this year. After the completion of 10% to 20% of the project suddenly all the construction related work came to stand still. It is learnt that the contractor has left the work leaving behind the remaining work.

The construction of the said fly-over is very important due to its easy approach to IIT Kharagpur and transport link to large part of Paschim Medinipur district, especially the Jungal Mahal areas.

The reasons of stopping of work are totally unknown to local people and they are at a loss in terms of the whole development.

I, therefore, urge upon Hon'ble Railway Minister to look into the matter and if needed hand over the rest part of the project to Rail Vikas Nigam to complete it as early as possible.

(xvii) Need to provide safe and clean drinking water in Balurghat Parliamentary Constituency, West Bengal

SHRI PRASANTA KUMAR MAJUMDAR (Balurghat): The problem of drinking water is grim in various districts of West Bengal. In eight districts of the State, people use to drink contaminated with arsenic. Most of the people are suffering from water-borne diseases. Due to arsenic elements in water, the people in West Bengal are affected by cancer. Even in my constituency Balurghat in West Bengal, people are facing acute shortage of drinking water particularly in Tapan and Banshihari blocks. These two blocks do not get adequate drinking water throughout the year. In these two blocks i.e., Tapan and Banshihari, the high powered tube wells fail to supply drinking water. It is due to sloppy areas. So, it requires Public Health Engineering for supply of regular drinking water. There are some geographical causes due to which these two blocks i.e., Tapan and Banshihari do not get drinking water. So

I request the Central Government to look into this matter as early as possible.

(xviii) Need to provide compensation as per the prevailing market rate to the people whose lands have been acquired for laying new railway line between Erode and Palani in Tamil Nadu

SHRI A. GANESHAMURTHI (Erode): I would like to draw the attention of the Central Government regarding the acquisition of the land for laying Anew railway track between Erode and Palani in Tamil Nadu.

Though the acquisition would serve the general interest of the community and would be for the public purpose. It is the responsibility of the Government to honour the affected people with proper rehabilitation package. The Government should safeguard the poor people, who are bound to lose their dwellings and farm land.

The State Government is fixing the rate of lands according to their old guidelines. It is proper that the State Government should come forward to give the compensation as per the present market rate value.

I am taking this opportunity to espouse the causes of suffering of people and convey the genuine and bonafide grievances of the small farmers to get proper rehabilitation package. The innocent people are ready to co-operate with Government, provided that they get natural justice. I also take this opportunity to request the Hon'ble Minister, to insist the State Government to fix the compensation as per the prevailing market value of the land.

...(Interruptions)

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, the 8th December, 2010 at 11.00 a.m.

12.05 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, December 8, 2010/ Agrahayana 17, 1932 (Saka).

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